REPORT OF JOINT COMMITTEE
WITH REFERENCE TO
HON'BLE NGT ORDER
IN
OA NO. 02/2025 WESTERN ZONE BENCH
IN THE MATTER
SHRI ASHUTOSH KUMAR.
V/S
GUJARAT FLUROCHEMICALS LTD.& ORS.

JOINTLY PREPARED BY:

Gujarat Pollution Control Board, Regional Office, Bharuch

Director Industrial Safety and Health Bharuch

Collector & District Magistrate Bharuch

FOR SUBMISSION TO

HON'BLE NATIONAL GREEN TRIBUNAL (WZ), PUNE

JUNE 2025

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1. Background

Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune passed an order in the matter of Original Application No. 02/2025 (WZ) (Shri Ashutosh Kumar v/s Gujarat Flurochemicals Ltd. & Ors.) on 13/01/2025. The matter is based on the Application made by the applicant before the Hon'ble National Green Tribunal through email about gas leak incident at Gujarat Flurochemicals Ltd., GIDC Dahej resulting in 4 people died. The main grievance of the applicant as mentioned in the above said order is against M/s. Gujarat Flurochemicals Ltd., at plot no. 12-A, GIDC Dahej, Tal. Vagra, Dist. Bharuch Gujarat. Copy of the said order dated: 13/01/2025 is placed as **Annexure- 1**.

Hon'ble NGT vide its said order dated: 13/01/2025 has constituted a three-member joint committee comprising of representatives of the Gujarat Pollution Control Board (GPCB), the Directorate of Industrial Safety and Health (DISH) and the District Collector, Bharuch. The said order also directed to visit the site and submit its report within one month.

Relevant portion of the order of Hon'ble NGT dated 13/01/2025 is reproduced below:

> *"10. We are not aware as to whether any inquiry/investigation has been conducted to investigate the present occurrence. Therefore, we deem it appropriate to constitute a Joint Committee comprising one Member each of:-*
>
> *(i) The Gujarat Pollution Control Board (GPCB);*
> *(ii) The Directorate of Industrial Safety and Health (DISH); and*
> *(iii) The District Collector, Bharuch, Gujarat.*
>
> *"11. The Committee is directed to visit the site in question and submit its report within one month with respect to the following facts: -*
>
> *(i). Inquiry/investigation reports;*
> *(ii). Remedial measures, if any;*
> *(iii). Recommended actions;*
> *(iv). Details of the persons, who died or got injured; their age; salary; nature of injury, compensation paid, if any; and the period of hospitalization.*
>
> *12. The Gujarat Pollution Control Board (GPCB) shall be the nodal agency for coordination and logistic support.*
>
> *13. The report in the matter be submitted by the GPCB through e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."*

The Hon'ble NGT put up this matter for further consideration on 18.03.2025

2. Approach

In reference to the Hon'ble NGT order dated 13.01.2025 in the matter OA 02/2025 (WZ), a meeting was held at Collector Office, Bharuch on 20.02.2025. Shri. Gaurang H. Makwana, IAS, District Collector, Mr. Kishor N. Vaghamshi, Regional Officer, GPCB, and Ms. Jagrutiben Chuahan, Deputy Director, were present during the meeting. The District Collector has nominated Shri. M.N. Manani (GAS), Deputy Collector and Sub-Divisional Magistrate, Bharuch, as a committee member and representative of the Collector's office.

Hence the members of the Joint Committee are:

1. Shri. M.N. Manani (GAS), Deputy Collector and Sub-Divisional Magistrate, Bharuch
2. Shri Kishor N Vaghamshi, Regional Officer, GPCB, Bharuch
3. Smt. Jagrutiben Chauhan, Deputy Director, Industrial Safety & Health, Bharuch

During meeting it was examined the order dated 13.01.2025 of the Hon'ble NGT and discussed the further action required in compliance of the order. Considering the timeline for submission of report of the Joint Committee i.e. within a month, immediate actions need to be initiated. The minutes of the meeting are annexed hereto as **Annexure - 2.**

As per NGT order para no. 11, *"the committee is directed to visit the site in question and submit ts report within one month with respect to the following facts:-*

(i) Inquiry/investigation reports;
(ii) Remedial measures, if any;
(iii) Recommended actions;
(iv) Details of the persons, who died or got injured; their age; salary; nature of injury, compensation paid, if any; and the period of hospitalization."

Subsequent to the meeting, the Joint Committee undertook an inspection and monitoring of Gujarat Flurochemicals Ltd. on 05/03/2025, in coordination with Shri M.N. Manani (GAS), Deputy Collector and Sub-Divisional Magistrate, Bharuch, the representative of the District Collector, Bharuch. During the visit, the committee also interacted with the representatives of the unit and requested for few information related to Gas leakage at CMS-1 plant and other measures taken by the unit. The following members of Gujarat Flurochemicals Ltd. were present during the visit:

1. Mr. Dinesh Kumar Singh – Senior General Manager (CMS Production)
2. Mr. Lallan Singh – Assistant General Manager (CMS Operations)
3. Dr Sanjay Gandhi – Corporate Head (Environment Compliance)
4. Mr. Satheesh Kumar – General Manager (PSM)
5. Mr. Sanath Kumar – Executive President
6. Mr. Jignesh Parmar – Deputy Unit Head
7. Dr Sunil Bhatt – Factory Manager
8. Mr. Maulik Shah – Chief Manager HSEF
9. Mr. Samir Parikh – Sr Manager HSEF

The committee has reviewed the remarks/report of the Directorate of Industrial Safety & Health and the inspection report of the Gujarat Pollution Control Board (GPCB), and the unit's investigation report concerning the gas leakage incident at the CMS-1 plant. Additionally, the committee examined the unit's profile, including product details, raw materials, manufacturing process, and implemented safety features.

In compliance with the Hon'ble National Green Tribunal's (NGT) order, the joint committee inspected M/s. Gujarat Fluorochemicals Ltd. to assess the gas leakage at the CMS-1 plant. During this assessment, the committee determined that source emission monitoring of the CMS-1 plant was necessary to evaluate compliance with the norms prescribed in the Consent to Operate (CCA) issued by the GPCB. Accordingly, source emission monitoring was conducted.

The proceedings of the interaction meeting between the committee and the industry representatives, along with the committee's findings and observations from the site visit and monitoring results, are presented in subsequent sections of this report.

3. About the industry

Gujarat Fluorochemicals Limited (GFL) is a major producer of refrigerant gases in India. GFL's Dahej facility has been operating a refrigerant gas and fluoropolymer plant since 2007. This plant manufactures Polytetrafluoroethylene (PTFE) and other fluorochemicals, utilizing HCFC-22 as a feedstock. The facility is located at Plot No. 12/A, Dahej GIDC Estate, Taluka Vagra, District Bharuch, Gujarat.

The coordinates of the site's corners are provided below.

Table: Latitude and Longitude

Corner	Latitude	Longitude
A	21°41'42"N,	72°35'18"E
B	21°41'41"N,	72°35'50"E
C	21°41'32"N,	72°35'51"E
D	21°41'32"N,	72°35'50"E
E	21°41'30"N,	72°35'50"E
F	21°41'26"N,	72°35'47"E
G	21°41'24"N,	72°35'27"E
H	21°41'33"N,	72°35'20"E

Image: Google Image

The total plot area of the unit is approximately 410,587.78 square meters and accommodates various plants, including VDF, PVDF, FKM, and a Pilot Plant. A simplified area breakdown is shown below,

Table: Area Breakup

Sr. No.	Components	Area (In sq. mt.)
1.	Office/Adminbuilding/Lab Building	7000
2.	Production Area	274600
3.	Finished Goods StorageArea	30409.89

Sr. No.	Components	Area (In sq. mt.)
4.	Raw Material StorageArea	32409.89
5.	Hazardous waste Storage	2000
6.	ETP / STP/ MEE/ RO/spray dryer/etc. area	10000
7.	Green Belt Area	29768
8.	Parking, Road Area andMargins	5000
9.	Security Cabin	500
10.	Utility Block	3000
11.	OHC	600
12.	Open area	300
13.	Others, if any waterstorage	15000
	Total	**410587.78**

The unit manufactures refrigerant gases, Polytetrafluoroethylene (PTFE) using HCFC-22, and other fluorochemicals, with a production capacity of 114,934 MT/month. It also operates gas/coal based COGEN power (54.5 MW), and gas-based CCGT power (37 MW).

The unit utilizes the following key utilities, both dedicated and shared, for plant operations:

a. Water Systems: Water, chilled water, cooling water, hot water
b. Thermal Systems: Steam, chilled brine, HCFC
c. Gas and Power: Compressed air, liquid nitrogen, electricity

Plants operate either as continuous or batch process systems. The unit holds a valid Consent to Operate (CTO) with CCA No.: AWH-129478, issued on 04.10.2023 by the Gujarat Pollution Control Board, valid until 15/022027. Details of the CTO and product profile are provided in the subsequent section of this report.

4. Statutory Permissions

Gujarat Fluorochemicals Limited (GFL) holds required licenses and permits for its operations, in accordance with legislation such as the Factories Act 1948, the Air Act 1981, the Water Act 1974, and the Industrial Disputes Act 1947. The unit has obtained certifications from authorities including the Gujarat Pollution Control Board and the Factory Inspectorate. Detailed permissions from statutory bodies are listed in the following section.

4.1 Consent Details

M/s Gujarat Fluorochemicals Limited has obtained a Consolidated Consent and Authorization (CCA) from the Gujarat Pollution Control Board (GPCB) vide Consent Order No. AWH-129478 dated 04.10.2023, valid until 15/02/2027, for the manufacture of Refrigerant Gases, Polytetrafluoroethylene (PTFE) using HCFC-22, and other fluorochemicals. Details of products and their production capacity are given in the CCA. A copy of the said CCA is provided in **Annexure - 3.**

4.2 Environment Clearance (EC)

A summary of the Environmental Clearances granted by the Ministry of Environment, Forest and Climate Change (MoEF&CC) to the industry is presented in the following table:

Table: List of Environmental Clearances

Sr. No.	EC Number	Date of Grant
1.	SEIAA/GUJ/EC/5(f)/662/2024	14/05/2024
2.	SEIAA/GUJ/EC/5(f)/1205/2018	01/11/2018
3.	SEIAA/GUJ/EC/5(f)/438/2017	28/04/2017
4.	SEIAA/GUJ/EC/5(f)&1(d)/1717/2015	20/05/2015
5.	SEIAA/GUJ/EC/5(f)/45/2012	27/02/2012
6.	SEIAA/GUJ/EC/1(d)/17/2010	12/10/2010
7.	SEIAA/GUJ/EC/4(d)/22/2010	07/12/2010
8.	SEIAA/GUJ/EC/1(d)/56/2010	25/02/2010

The aforementioned Environmental Clearances are appended as **Annexure-4.**

4.3 PESO License

Petroleum and Explosives Safety Organisation (PESO) licenses for the storage of various chemicals have been obtained by the unit from the Deputy Chief Controller of Explosives, Vadodara, and are summarized in the following table:

Table: List of PESO Licenses

Sr. No.	License No.	Chemical	Validity
1.	S/HO/GJ/03/2054 (S93764)	R-142b	30/09/2028
2.	P/HQ/GJ/15/4798 (P184279)	Methanol	31/12/2025
3.	S/HO/GJ/03/1823(S73090)	R-142b	30/09/2029
4.	S/HO/GJ/03/2528(S104643)	R-125	30/09/2028
5.	S/HO/GJ/03/1778(S73093)	VDF	30/09/2025
6.	S/HO/GJ/03/953(S31114)	HFP, R-22 and R-125	30/09/2025
7.	G/HO/GJ/05/688 & G/HO/GJ/06/678(G27680)	HFP	30/09/2030
8.	G/HO/GJ/05/586& G/HO/GJ/06/575(G22172)	Hydrogen	30/09/2029
9.	S/HO/GJ/03/1165(S35006)	Liquid Nitrogen	30/09/2029
10.	S/HO/GJ/03/2408(S103799)	AHF	30/09/2028
11.	G/WB/GJ/06/205(G47478)	Ammonia	30/09/2027
12.	A/G/WB/GJ/GCT/101(G128288)	Chlorine	30/09/2034
13.	S/HO/GJ/03/915(S30612)	Chlorine	30/09/2029
14.	G/HO/GJ/05/591& G/HO/GJ/06/805(G22655)	Chlorine	30/09/2028

Documentation of the aforementioned PESO licenses is provided in **Annexure-5.**

4.4 DISH License

The unit has obtained a factory license for the use of the said premises of M/s. Gujarat Fluorochemicals Limited situated at Plot No. 12/A, Dahej GIDC Estate, Taluka Vagra, District Bharuch, Gujarat, from the Deputy Director, Industrial Safety and Health (DISH), Bharuch, vide license No. 15074 dated 01/02/2021, with validity up to 31/12/2025. A copy of the factory license is annexed as **Annexure-6.**

4.5 Boiler Certificates

The unit has obtained individual certificates for the use of boilers from the Gujarat Boiler Inspection Department. The details of the boiler certificates are provided in the table below.,

Table: Detail of Boiler Certificates

Sr. No.	Registration Number	Boiler capacity	Certificate no	Validity
1.	GT-6924	2 TPH	CA032022-20230035851	17/04/2025
2.	GT-6041	90 TPH	CA032023-20240043482	06/05/2025
3.	GT-8091	90 TPH	CA032024-20250044402	24/05/2025
4.	GT-7237	10 TPH	CA032024-20250047127	16/10/2025
5.	GT-6472	20.25 TPH	CA032023-20240043054	12/04/2025
6.	GT-6488	20.25 TPH	CA032023-20240043117	18/04/2025
7.	GT-5526	2 TPH	CA032024-20250046863	04/10/2026
8.	GT-5527	1.5 TPH	CA032024-20250044689	15/05/2026
9.	GT-6923	2 TPH	CA032022-20230035850	17/04/2025

Documentation of the aforementioned Boiler Certificates is provided in **Annexure-7.**

5. Incident (CMS-1) plant details

5.1. Product and raw material details of CMS-1 plant

The Chloromethanes plant (CMS) produces a range of products including chloroform, methylene dichloride, carbon tetrachloride, 88% sulfuric acid, and hydrochloric acid in concentrations of 12% and 31%. These products are manufactured using key raw materials such as methanol, chlorine, and 98% sulfuric acid.

5.2. Manufacturing Process

The process consists of the following stages:

a. Hydro-chlorination Unit
b. Chlorination Unit
c. Product Rectification Unit
d. Hydrogen Chloride Absorption Unit
e. Regeneration and Drying Unit
f. Acid and Alkali Storage Unit
g. Refrigeration Unit
h. Steam and Condensate Recovery System

In Hydro-chlorination unit, feedstock methanol and hydrogen chloride from thermal chlorination unit react to produce methyl chloride. In thermal chlorination unit, feedstock chlorine and methylchloride from hydro-chlorination unit react to produce a mixture of methylene dichloride, chloroform and carbon tetrachloride. Most of the HCl from thermal chlorination unit is utilised in hydro-chlorination unit for producing methyl chloride. Excess HCl is sent to absorber unit toproduce31% HCl. The off gas containing HCl is neutralized with dilute caustic solution in scrubber. The product mixture from thermal chlorination unit is rectified in rectification unit followed by acidity and moisture removal in azeo column.

1. Hydro-Chlorination reaction:
   $CH_3OH + HCl \rightarrow CH_3Cl + H_2O$

2. Thermal Chlorination Reaction:
   $CH_3Cl + Cl_2 \rightarrow CH_2Cl_2 + HCl$
   $CH_2Cl_2 + Cl_2 \rightarrow CHCl_3 + HCl$
   $CHCl_3 + Cl_2 \rightarrow CCl_4 + HCl$

5.3. Environment Management System (EMS)

5.3.1. Water Management:

This unit has obtained CCA vide No. AWH-129478, valid up to 15/02/2027 for discharge of domestic wastewater and industrial wastewater. As conditions mentioned in it are as under:

- **CCA condition no. 3.3**: 4374.72 KLD of industrial effluent shall be treated in ETP consisting (Primary + Secondary + Tertiary treatment). After treatment, 1600 KLD of RO permeate (RO 1 permeate: 1180 KLD and RO 2 permeate: 420 KLD) shall be used for cooling tower and 20 KLD of treated water shall be used for dust suppression within premises. 3194.72 KLD treated wastewater shall be discharged through own 5 MLD pipeline into the deep sea after conforming norms prescribed in the condition no. 3.6 of previous CCA AWH-118244.
- **CCA condition no. 3.3:** Total 45 KLD domestic sewage shall be treated waste water shall be used for gardening purpose after confirming norms prescribed in condition no. 3.5 of previous CCA AWH- 118244.

The CMS-1 plant's manufacturing process generates no effluent. Water produced is recycled within the process. Washing water, however, is generated and treated in our in-house ETP before being discharged to the deep sea via separate 5 MLD pipeline.

5.3.2. Air Pollution Control Measures

Fuel consumption and stack details for flue gas and process gas emissions, as per the GPCB-issued CCA, are provided in the tables below.

5.3.2.1 Fuel Consumption

Particulars	Quantity
Coal (MT/Day)	1268.34

5.3.2.2 Flue Gas Emissions

Stack No.	Stack attached to	Stack Height in Meter (From G.L.)	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1	Stack attached Boiler ESP	71	ESP	PM SO_2 NO_x Hg	50 mg/Nm^3 600 mg/Nm^3 450mg/Nm^3 0.03mg/Nm^3
2	AFBC Boiler (90 TPH coal based)	70	ESP	PM SO_2 NO_x Hg	50 mg/Nm^3 600mg/Nm^3 450mg/Nm^3 0.03mg/Nm^3

5.3.2.3 Process Gas Emissions

Stack No.	Stack attached to	Stack Height in Meter (From G.L.)	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
1	HCl Waste gas Scrubber (CMS)	34	Ventury Scrubber	HCl	35 mg/Nm^3

5.3.3. Hazardous Waste Management

The GPCB issued CCA outlines the generation of various hazardous and other wastes, including their categories, quantities, and disposal modes. The unit provides a designated storage area for these wastes before their disposal.

6. Inquiry/ Investigation

In compliance with the Hon'ble NGT order dated 13.01.2025 in OA 02/2025(WZ), the constituted joint committee visited Gujarat Fluorochemicals Limited (GFL) on 05.03.2025. The purpose of the visit was to obtain inquiry/investigation reports and details regarding individuals who died or were injured, including their age, salary, nature of injury, compensation paid (if any), and hospitalization period, as specified in the aforementioned order.

Photographs taken by the site inspection committee

Photographs of damaged valve (DISH visit after incident)

The committee first inspected the CMS-1 plant, the site of the incident. GFL representatives indicated an isolation valve near auto valve XCV-2209, leading to the leakage of Crude CMS (Chloro Methane Substance). This isolation valve, located in the pipeline carrying Crude CMS from the Recycle Column (T2202) to the Crude CMS Tank (V2204) at approximately 9 kg/cm², was found to be damaged, with its bonnet displaced. Crude CMS contains a mixture of Chloroform, Methylene Dichloride, and Carbon Tetrachloride. During the site visit, the isolation valve was found to be repaired and ready for operation. The committee inquired about the cause of the incident, specifically asking whether it resulted from a lack of maintenance, the age of the valve, or other factors.

During committee visit, CMS-1 plant is found in operation and process stack sampling of the same plant and analysis results shown HCl – 3.4 mg/NM^3 which is within permissible limit (limit – 20 mg/NM^3) given in consent. Analysis result of CMS-1 plant process stack sample is attached in **Annexure-8.**

Based on the unit's submitted records and the GFL representative's explanation, all sections of the CMS-1 plant, including the G-section, were operational and functioning. The incident occurred during routine operations in the G-section at 1950 hours on 28/12/2024, which recycles intermediate Methyl Chloride and MDC to a recycle column.

In response, the GFL representative explained the incident and presented CCTV footage. All sections of the CMS-1 plant were operational, and the process was under normal conditions. The incident occurred during routine operations in the G Section. The CCTV footage showed a gaseous cloud for approximately 10-15 minutes, between 7:40 PM and 7:57 PM on 28/12/2024. The gas cloud formed throughout the CMS-1 plant area, the control room area, and subsequently dispersed within the plant grounds. This incident occurred due to the failure of valve. The pipeline coming from column is fed to reflux drum via heat exchanger E-2207. There is an isolation valve preceded by a remotely operated valve and another isolation valve. The bonnet of this isolation valve (before the remote operated valve) was found dislodged. The typical probable reasons for failure of this isolation valve are:

1. Valve bonnet-bolts failures leading to gas release
2. Metallurgical failures of bolt material

Additionally, the representative stated that the instruction manual pertaining to the maintenance of the valve, as supplied by the manufacturer, indicated that regular maintenance of the valve fittings was not required. Furthermore, there had been no prior incidents involving these valves, reinforcing the conclusion that this was an accidental and unexpected failure.

Joint committee members inquired about the operating mechanisms of the CMS-1 plant. In response, they were informed that all production processes within the CMS-1 plant are controlled and monitored through a Distributed Control System (DCS). The DCS system primarily monitors the following parameters in the CMS-1 plant:

1. Temperature
2. Pressure
3. Flow rates
4. Level monitoring
5. Real-time trends and data logging

The committee verified data from the day the gas leakage incident occurred. The data indicated the following: Feed cut rate 16-20 m³/hr, bottom rate 7000-8000 kg/hr, top feed rate 4000-4500 Nm³/hr, top pressure 9-9.5 kg/cm²g, bottom pressure 9-9.8 kg/cm²g, and top temperature 82-87 °C. The DCS data

showed no gradual increase or decrease trends; instead, a sudden decrease was observed in all measured parameters except temperature during incident. DCS report is annexed herewith as **Annexure - 9.**

The committee also inquired about the maintenance of valves and whether GFL conducted it regularly. GFL has submitted its maintenance schedule from April 2024 to March 2025. The maintenance schedule is annexed herewith as **Annexure - 10.**

The committee obtained details of incident valve, pipeline and approximate possible leakage of gaseous mixture. Details of same are as follow:

Sr. No.	Particulars	Details
1	Which was the line where the valve is located	Valve was located at liquid outlet line of recycle column condenser (E-2207) connected to its reflux tank (V-2204)
2	Length of the Pipeline	45m
3	Dia of the Pipeline	200mm (0.2m)
4	MOC of the Pipeline	CS
5	Valve Details	TUFLINE Lined Plug Valves
6	Material in liquid phase or gas phase	Gas phase
7	How much gas release from system	35kg

The committee has reviewed the HAZOP study recommendations for the CMS-1 plant, for which the auditee provided recommendations. GFL has addressed most of these recommendations and submitted a compliance report, except recommendation 3: Review the closed sampling system from the V-2102 bottom valve. This recommendation will be completed by September 15th 2025. Other recommendations include regular inspection of all Relief Devices (RDs), planned inspection of tubes, and regular sampling of Hot Oil for methanol content, etc.

The committee observed that GFL had conducted a third-party safety audit by Versatile Envisafe Private Limited in July 2023, and the third party suggested recommendations that need to be addressed by GFL. Earlier, GFL carried out a safety audit by the agency Makzad Networks Private Limited in June 2022.

The committee inquired about the incident, and the sequential details are as follows:

Time	Details
1950 hrs [28.12.2024]	o Shift in-charge while he was in the routine field round, heard a noise and observed gas leakage in the G-section of the CMS 1 plant. o DCS Engineer has taken shut down of the plant and shift in-charge confirmed that safe shutdown has been taken.
1950-1957 hrs [28.12.2024]	o The operator shifted to the OHC at 2000 hrs and three contract workmen working on scaffolding near Thermal B Section, out of which two workers were brought to OHC by ambulance at 2020 hrs. The third contract worker came on his own accompanied by his supervisor to the OHC o The shift in charge alerted all sections and nearby plants, and evacuated people to safe locations.
1957-2011 hrs [28.12.2024]	o Affected individuals received primary treatment at the OHC as per the medical requirements. o They were under continuous observation and were in stable condition.

0000 hrs [29.12.2024]	○ Four persons (one operator & three contract workers) started feeling uneasiness and thus were referred to GIDC Hospital at Dahej and then to Bharuch Multispecialty Hospital. The patients were immediately shifted as per the recommendation of the attending doctors at Dahej hospital.
0154-0601 hrs [29.12.2024]	○ Despite treatment and efforts from medical professionals, Mr. Rajesh Magnadia and Mr. Suchit Kumar passed away at 0154 and 0156 hrs respectively and Mr. Mahesh and Mr. Mundrika Yadav passed away at 0221 and 0601 hrs respectively.
Post-Incident	○ Two more contract worker were referred for full medical checkups at Bharuch Hospital (at around 0400 hours) and declared fit by the doctor.

Based on the information received, different government agencies have visited the site and made their investigation reports consisting of the reason for the incident, duration, immediate actions, corrective measures, and remedial measures taken, etc. Details of their investigation are explained in the subsequent section.

6.1. Gujarat Pollution Control Board (GPCB)

Based on the information regarding the gas leak at Gujarat Fluorochemicals Limited, a team of officials from GPCB, Regional Office, Bharuch inspected the Gujarat Fluorochemicals Limited to assess the status of the leakage incident. The inspection report of GPCB, Regional Office- Bharuch dated: 29/12/2024 was submitted to GPCB, Head Office, Gandhinagar for further necessary action. The copy of said inspection report is places as **Annexure-11.**

Subsequently, the unit has been issued Direction u/s 31A of the Air Act, 1981 by GPCB vide order No. GPCB/BRCH/CCA-1080(25)/ID:15136/850291 dated 03.01.2025. The directions include stopping the use/ operation of CMS Plant-1, to carry out safety audit/ HAZOP study and root cause analysis for accident, etc. The unit was also directed to pay Rs. 1 Crore as Environment Damage Compensation (EDC) immediately through XGN portal and to submit a bank guarantee of Rs. 10 Lacs for compliance assurance at the time of revocation. The copy of the said direction is placed as **Annexure-12.**

In compliance to the direction issued by GPCB, (1) the Unit has replaced the insolation valve near auto valve XCV-2209 of the CMS-1 plant, (2) The Unit has carried out the HAZOP study and also carried out root cause analysis for accident. The Unit has submitted the HAZOP study report and the root cause investigating report to GPCB along with the compliance reply against the Direction issued by GPCB dated: 03.01.2025. Additionally, submitted notorized U/T dated 10.01.2025 regarding implementation of recommendation therein, and (3) paid EDC of Rs. 1 crore to GPCB through online vide transaction no. ZICOCMX0A4GQE5 dated: 06.01.2025. (4) The Unit has also submitted bank guarantee of Rs. 10,00,000/- from ICICI Bank to GPCB vide BG no. 0003NDLG00234225 dated: 06.01.2025. GPCB conducted an inspection on 16/01/2025, to verify the unit's compliance. Subsequently, GPCB revoked the closure order via notification no. GPCB/BRCH/CCA-1080(25)/ID:15136/851480, dated 17/01/2025. The copy of the said revocation is placed as **Annexure-13.**

6.2. Deputy Director, Industrial Safety and Health (DISH)

Following the investigation of the accident, a prohibitory order was issued on 29/12/2024, under the Factories Act, 1948, prohibiting the production process in the CMS-I plant of Gujarat Fluorochemicals Limited with immediate effect due to the fatal accident that occurred at the factory. The prohibitory order is annexed as **Annexure - 14.**

Subsequently, a criminal case was lodged against the respondent occupier of Gujarat Fluorochemicals Limited. The case, Criminal Case No. CC/75/2025, for the breach of sub-clause (a) of sub-section (2) of

Section 7A of the Factories Act, 1948, is currently pending adjudication before the Hon'ble Judicial Magistrate (First Class) Court, Bharuch. A copy of the said complaint is annexed herewith and marked as **Annexure – 15.**

Worker who died due to accident (1) Shri Rajeshkumar Sureshchandra Magnadia was given an ex-gratia compensation of Rs. 40,00,000/- and 12,28,025/- as WC compensation to the legal heir, 2) Shri Mahesh Nandlal as ex-gratia compensation of Rs. 40,00,000/- and 12,50,000/- as WC compensation to the legal heirs, 3) Shri Mudrika Thakorprasad Yadav as ex-gratia compensation of Rs. 40,00,000/- and 12,50,000/- as WC compensation to the legal heirs, 4) Mr. Suchit Kumar Sugrimprasad as ex-gratia compensation of Rs. 40,00,000/- and 12,50,000/- as WC compensation to the legal heir.

The factory management has removed the damaged valve and its pipeline and replaced them with a new valve and pipeline. A test has been carried out for the safety of the valve and pipeline. The test report has been submitted, and the findings have been complied by the Respondent. Test report of damaged valve and its pipeline submitted by the unit is annexed as **Annexure – 16.**

7. Remedial measures

7.1. Remedial measures taken by M/s. Gujarat Fluorochemicals Limited:

During and after the accident, various steps were taken by the unit, as explained in the earlier Section 6. The unit also conducted an internal investigation at their CMS plant and implemented corrective actions accordingly, which are detailed below:

08-01-2025	1. GFL have removed the damage valve and connected pipeline after proper decontamination. M/s. Sri Krishna Descaler P Ltd., is hired for performing this activity and DISH approved competent agency M/s. ROLLSCOAX India Pvt. Ltd., is available at site for inspection, testing and certification work.	**Annexure-17**
	2. GFL had avail the service of DISH approved competent agency M/s. ROLLSCOAX India Pvt. Ltd., in CMS-1 Plant for carrying out inspection, testing and certification of equipment which may cause emergency or an emergency situation. All the relevant certificate has been obtained.	
	3. Hydrostatic test / gamma scanning of pressure vessel and plant is carried out and witness by DISH approved competent person.	
	4. GFL had conducted safety training from approved training institute as per factory act 1948 section 111-A.	
10-01-2025	Inward documents as desired by DISH official during their site visit on 07 & 08-01-2025	**Annexure-18**
23-01-2025	Inward answer to DISH against DISH letter Dtd., 10-01-2025	**Annexure-19**

⇒ The deceased workers, including the contractual workers have been provided with an ex-gratia compensation of Rs 40 lakh each for the financial security of their respective families and all their pending wages and other dues such as insurance has also been cleared by the company as per the applicable laws. Further, the company has decided to bear the expenses of further study of the ward of one of the deceased (who was the employee of the company) and also assured him of employment in the company.

⇒ Re-HAZOP has been carried out for CMS-1 Plant and outcome recommendation has been implemented.

⇒ The company has replaced the valves from the system following a rigorous decontamination process. This activity was carried out by qualified and experience personnel and the process was also supervised and inspected by DISH-Certified competent agency.

⇒ All equipment and components which are vital in the safe operation of the plant has also been inspected to safeguard the operations and ensure the safety of critical equipment.

⇒ Hydrostatic testing and gamma scanning of the pressure vessels and associated plant equipment have been carried out. The testing process conducted by qualified personnel from DISH-Approved agency, verified that the equipment met all the required safety standard.

8. Details of Persons Died and Injured

Details of individuals who died/were injured and compensation provided by the unit, as per Para 11(IV) of the Hon'ble NGT order:

Sr. No.	Name of Employee	Age	Designation	Death / Injured	Compensation Ex Gracia	Compensation WC
1	Shri Rajeshkumar Sureshchandra Magnadia	48	Utility Operator	Death	Rs. 40,00,000/-	Rs. 12,28,025/-
2	Shri Mahesh Nandlal	25	Contract Worker	Death	Rs. 40,00,000/-	Rs. 12,50,000/-
3	Shri Mudrika Thakorprasad Yadav	30	Contract Worker	Death	Rs. 40,00,000/-	Rs. 12,50,000/-
4	Mr. Suchit Kumar sugrimprasad	39	Contract Worker	Death	Rs. 40,00,000/-	Rs. 12,50,000/-
5	Shri Chhel Bihari Shahu	31	Contract Worker	Injured	--	--
6	Shri Suryalal Shahu	44	Contract Worker	Injured	--	--

Documents related to injured person medical report & compensation given to people died in the incident is annexed as **Annexure – 20.**

9. Recommended Actions by Joint Committee

1. To prevent the recurrence of such incidents, these types of valves and pipelines must be maintained in a safe condition. Routine examinations should be performed to ensure their continued safety.
2. GFL shall implement the remaining recommendations of the HAZOP study report and submit a compliance report to the concerned authority.
3. The unit may be asked to carry out Occupational Health surveillance of all the workers on regular basis and maintain record as per the Factories Act.
4. Development and Plant-Wide Implementation of Standard Operating Procedures (SOPs) for Ensuring the Safe and Efficient Maintenance of Valves, tanks, pipelines and other Machinery also and implement the same.
5. Establishment of a Comprehensive Environment and Safety Committee with Managerial Authority to Ensure Regular Safety Audits and the Effective Implementation of Safety Standards.

6. The unit may be directed to impart training to the employees on safety aspects like Chemical Hazard, communication and emergency handling & mock drill activity with a scenario of Toxic gas releases & other emergency situations on regular basis.

10. Conclusion

Incident Cause: A joint committee visited the GFL site on 05/03/2025, to inquire into and investigate the incident. Joint committee aim was to determine the cause of the gas leakage, assess the remedial and post-incident steps taken by GFL, and gain an overview of the plant, its manufacturing procedures, and safety measures.

The committee noted that the CMS-1 plant operates entirely on a Distributed Control System (DCS), requiring minimal human intervention. Any deterioration in plant conditions is identified through the DCS system via parameters like temperature, pressure, flow rates, level monitoring, and real-time trends and data logging.

The committee found that the condition of the valves fitted in the plant had not been consistently monitored by GFL, or was monitored only once a year (as gathered through communication), which is believed to be a cause of the incident. It was also observed that GFL appears to be lacking periodic visual inspections of the plant, which may have contributed to the incident. Consequently, the joint committee specifically emphasized the importance of periodic visual inspections and maintaining records of these.

Governmental Response: Government bodies, including the Gujarat Pollution Control Board (GPCB) and the Deputy Director, Industrial Safety and Health (DISH), had previously visited the GFL site on 29/12/2024. They issued a directive instructing GFL not to use the CMS-1 plant until precautionary measures were implemented. In compliance with this directive, GFL submitted a compliance report and supporting documents. Following verification, both government bodies issued a revocation of the previously issued directive on 13/01/2025 (by DISH) and 17/01/2025 (by the GPCB).

Casualties and Compensation: Worker who died due to accident (1) Shri Rajeshkumar Sureshchandra Magnadia was given an ex-gratia compensation of Rs. 40,00,000/- and 12,28,025/- as WC compensation to the legal heir, 2) Shri Mahesh Nandlal as ex-gratia compensation of Rs. 40,00,000/- and 12,50,000/- as WC compensation to the legal heirs, 3) Shri Mudrika Thakorprasad Yadav as ex-gratia compensation of Rs. 40,00,000/- and 12,50,000/- as WC compensation to the legal heirs, 4) Mr. Suchit Kumar Sugrimprasad as ex-gratia compensation of Rs. 40,00,000/- and 12,50,000/- as WC compensation to the legal heir.

K. N. Vaghamshi	**J. J. Chauhan**	**M.N. Manani (GAS)**
EE & Regional Officer, GPCB, Bharuch	**Deputy Director, Industrial Safety & Health, Bharuch**	**Deputy Collector and Sub-Divisional Magistrate, Bharuch**

Item No.7 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.02/2025(WZ)

Shri Ashutosh Kumar

.....Applicant

Versus

Gujarat Flurochemicals Ltd. & Ors.

....Respondents

Date of hearing: 13.01.2025

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant : Mr. Raj Panjwani, Senior Advocate along-with
Mr. Surender Sigh Hooda, Advocate & Others

ORDER

1. Issue raised in the present Original Application pertains to the gas leak incident, which is said to have happened on 28.12.2024 at about 09:30 PM in the plant of respondent No.1- Gujarat Fluorochemicals Ltd., wherein as per the news item, which is annexed at page nos.36 to 38 of the paper book, 4 workers died.

2. Learned senior counsel for the applicant has drawn our attention to the Order/Judgment dated 08.06.2020 passed by the Tribunal in *Original Application No.22/2020 (WZ) (Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr.)*, wherein large number of directions were issued, which are contained in para no.8 of the said Order/Judgment, some of which are also read out by him and stated that nothing is found to have happened thereafter. He has also pointed out the directions contained in para no.9 of the said Order/Judgment.

Thereafter, he drew our attention to the Annexure A-5, annexed at page nos.65-66 of the paper book, which is a similar kind of incident occurred at different chemical factory in Gujarat, wherein 5 person died and 16 injured in a blast and states that this kind of incidence is happening now and then but no concrete steps are being taken.

3. Prayers made in the present Original Application are that an inquiry/investigation reports of the gas leak accident as described in the application by the Central Crisis Group or the State Crisis Group or the District Crisis Group or the Local Crisis Group or any other authority may be called for; an Expert Committee may be constituted to investigate into the circumstances, which led to the gas leak incidence; and also appropriate compensation may be awarded to the dependent of the deceased persons' family members.

4. In view of above-mentioned facts, we find *prima facie* case adversely impacting environment is made out, therefore, we deem it appropriate to admit this application and accordingly admit the same.

5. Registry is directed to issue Notice to the respondents, returnable within 04(four) weeks.

6. Applicant is directed to take necessary steps for service to the respondents by both ways (Dasti as well as by Registered Post) and also on available e-mail/WhatsApp and submit service affidavit within one week.

7. Applicant is also directed to supply copy of the application and relevant documents to the respondents within a week.

8. Respondents are directed to submit their reply affidavits within four weeks through e-filing portal of NGT and also circulate the same to the applicant as also other respondents by available e-mail.

9. Rejoinder, if any, is directed to be submitted within one week thereafter.

10. We are not aware as to whether any inquiry/investigation has been conducted to investigate the present occurrence. Therefore, we deem it appropriate to constitute a Joint Committee comprising one Member each of:-

(i) The Gujarat Pollution Control Board (GPCB);

(ii) The Directorate of Industrial Safety and Health (DISH); and

(iii) The District Collector, Bharuch, Gujarat.

11. The Committee is directed to visit the site in question and submit its report within one month with respect to the following facts:-

(i). Inquiry/investigation reports;

(ii). Remedial measures, if any;

(iii). Recommended actions;

(iv). Details of the persons, who died or got injured; their age; salary; nature of injury, compensation paid, if any; and the period of hospitalization.

12. The Gujarat Pollution Control Board (GPCB) shall be the nodal agency for coordination and logistic support.

13. The report in the matter be submitted by the GPCB through e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

14. Applicant is directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

15. A copy of this order be communicated to the above-mentioned Committee forth-with for compliance.

Put up this matter for further consideration on 18.03.2025

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 13, 2025
Original Application No.02/2025(WZ)
P.Kr

Annexure - 2

MINUTES OF MEETING

MINUTES OF MEETING DATED 20.02.2025 IN REFERENCE TO HON'BLE NGT ORDER DATED 13.01.2025 IN MATTER OA 02/2025 (WZ) [SHRI ASHUTOSH KUMAR. V/S GUJARAT FLUROCHEMICALS LTD. & ORS.)

In reference to the Hon'ble NGT order dated 13.01.2025 in the matter OA 02/2025 (WZ), a meeting was held at Collector Office, Bharuch on 20.02.2025. Shri Gaurang H. Makwana, IAS, District Collector, Mr. Kishor N. Vaghamshi, Regional Officer, GPCB, and Smt. Jagrutiben Chauhan, Deputy Director (DISH), were present during the meeting. The District Collector has nominated Smt. M. N. Manani (GAS), Deputy Collector and Sub-Divisional Magistrate, Bharuch, as a committee member and representative of the Collector's office.

Hence the members of the Joint Committee are:

1. Smt. M.N. Manani (GAS), Deputy Collector and Sub-Divisional Magistrate, Bharuch
2. Shri Kishor N Vaghamshi, Regional Officer, GPCB, Bharuch.
3. Smt. Jagrutiben Chauhan, Deputy Director, Industrial Safety & Health, Bharuch

Durinng meeting it was examined the order dated 13.01.2025 of the Hon'ble NGT and discussed the further action required in compliance of the order. Considering the timeline for submission of report of the Joint Committee i.e. within a month, immediate actions need to be initiated.

As per NGT order para no. 11, *"the committee is directed to visit the site in question and submit ts report within one month with respect to the following facts:-*

(i) Inquiry/investigation reports;
(ii) Remedial measures, if any;
(iii) Recommended actions;
(iv) Details of the persons, who died or got injured; their age; salary; nature of injury, compensation paid, if any; and the period of hospitalization."

In this reference, The Joint Committee shall carry out further site visit at site on Dt. 05/03/2025.

Necessary actions required by all other stakeholders in compliance of the order of Hon'ble NGT shall not be limited to the above mentioned visit and further suitable measures/steps may be included wherever required.

Smt. Jagrutiben Chauhan
Deputy Director,
Industrial Safety & Health,
Bharuch.

Kishor N Vaghamshi,
Regional Officer, GPCB,
Bharuch.

Gaurang H. Makwana (IAS)
Collector & District Magistrate,
Bharuch.

Annexure - 3

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)
CCA NO: AWH- 118244

NO: GPCB/BRCH/CCA- 1080(22)/ID-15136/ DT: /09/2022

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, under Section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated **16/02/2022** and inward no. **212091** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION:
(Under the provisions / rules of the aforesaid Environmental Acts)

To,
M/s. Gujarat Flurochemicals Ltd,
Plot No: 12/A, Dahej GIDC Industrial Estate, Tal: Vagra, Dist-Bharuch.

1. **Consent Order No. : AWH-118244 date of Issue 16/04/2022.**
2. The consent under Water Act-1974 for conveying the industrial effluent discharge up to the sea for final disposal at NIO designated point by own effluent discharge pipeline of 5000 KLD, The consent under Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be **valid up to 15/02/2027** to operate industrial plant to manufacture following products:

Sr. No.	Name of Products	Quantity (MT/Month)
1	Tetra Fluoro Ethylene (TFE)	0
2	PolytetraFluoro Ethylene (PTFE)#	1800
3	Ethyl Tetra Fluoro Ethyl Ether (ETFEE)	400
4	Carbon Dioxide-Food grade gas	2267
5	Carbon Dioxide-Dry Ice	533
6	Pentafluoroethane (HFC -125)	417
7	Chloroform	10090
8	Methylene Dichloride (MDC)	10090
9	Carbon Tetrachloride (CTC)**	1440
10	Sulphuric Acid (70%- 88%)	713
11	Hydrochloric Acid (31 % +/- 1%)	37992
12	Caustic Soda (Dry Basis)	15500
13	Chlorine Dry Basis	13167
14	Hydrogen	464
15	Hydrochloric Acid (31% ± 1 %)	357
16	Sodium hypochlorite (10% chlorine)	132
17	Calcium Chloride	4750
18	Dilute HF (20 %)	1000

19	High Boiler of Chloromethane	200
20	HexaFluoro Propylene (HFP)	300
21	Tetrafluoro Dimethyl Amine (TFE DMA)	90
22	DichloroFluoromethane (HCFC-21/R-21)	230
23	Dichloropentafluoro Propane (HCFC-225)	415
24	Methyl Tetra Fluoro Ethyl Ether (MTFEE)	83
25	Br EthyleDifluoroacetate (Br EDFA)	0
26	Tri fluoromethane	21
27	1,1,3Trichlorotetrafluoropropane (HCFC 224ca)	25
28	Gypsum	12768
29	Fluoro Elastomers (FKM)*	300
30	PerfluoroAlkoxy (PFA)*	200
31	Polyvenylidene Fluoride (PVDF)*	250
32	Fluorinated Ethylene Propylene (FEP)*	250
33	Intermediate Vinylidene Fluoride (VDF)	84
34	Hydrofluosilicic Acid (20%)	200
35	2, 6- Dichloro-4-Trifluoro Methyl Aniline (DCTFMA)	65
36	Trifluoro Methyl Aniline (TFMA)	20
37	Iodurate	1
38	Tetra Fluoro Beta Sulfone	25
39	Tetra Fluoro Ethyl Ether (Propyl, Butyl, TF Propyl)	80
40	Di Chloro Tetra Fluoroethoxy aniline	10
41	I-SAN	20
42	Poly Chloro Tri Fluoro Ethylene (PCTFE)	4
43	C4 to C34 Surfactant (Non-fluorinated)	10
44	R&D Products	10
45	Mono Chloro Difluoro Methane (R22)	1100
	Total	**117873**
46	Gas Based COGEN Power	54.5 MW
47	Coal Based COGEN Power	
48	Gas Based CCGT Power	37 MW
	Total	**91.5 MW**

PTFE#- By suspension and dispersion grades including virgin/ compounded/ microsized and starting from Fluorspar
FKM*- Including co-polymers, ter-polymer grades and starting from R142b.
PVDF*- Including homo polymer, co-polymer grades and starting R142b.
FEP*- Including co-polymers, ter-polymer grades and starting from R142b.
CTC**- All CTC will be used for sale in approved end use industries. In case, any excess CTC is left, same shall be incinerated in thermal oxidizer set-up/ sale to third party authorized incinerators.

Specific conditions:

a) Unit shall comply with all the conditions stipulated by SEIAA in the order of Environment Clearance issued vide letter no. SEIAA/GUJ/EC/5(f)/1205/2018 dated 01/11/2018.
b) Unit shall use fresh raw material only.

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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

c) All the conditions specified in NOC, CRZ Clearance shall be fully complied with by the unit.

d) Unit shall install and operate continuous monitoring system at the discharge of pipeline for on-line monitoring of parameters pH, TOC, flow etc. and shall maintain record of it.

e) The unit shall provide online pH meter, flow meter & TOC/COD meter for online monitoring of the effluent. An arrangement shall also be made for reflecting the online monitoring results on the company's server, which can be accessed by the GPCB on real time basis.

f) Unit shall carry out monitoring of marine environment at the point of release of effluent at least twice in a year to assess the impact of effluent on coastal environment.

g) Unit shall have to abide by the norms evolved by the concern authority for marine disposal time to time.

h) Unit shall have to install the required system, keeping the provision, with built-in measures for retrofitting, in case of the eventualities of unacceptable pollution load.

i) Unit shall prepare & implement an action plan for maintenance of pipeline, Manholes, pumping stations etc.

j) Unit shall sell out their hazardous waste to authorized endusers who is having authorization with valid CCA and rule 9 permission to receive this waste. Unit shall make MoU with such authorized endusers and submit MoU.

k) All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.

l) Unit shall follow spent solvent management guideline framed by board and shall make MoU with outside distillation units, if any. Also submit the prescribed forms as per guideline.

m) Unit shall strictly follow the Solid Fuel guideline framed by Board and shall install APCM as per guideline.

n) Unit shall follow coal handling guideline framed by Board and provide close ash handling facility.

o) Unit shall strictly follow the Fly Ash Notification for disposal of generated ash.

p) Unit shall install online Continuous Emission Monitoring Systems (CEMS) and link it with the server of GPCB for real time data transfer for boiler more than 8 TPH capacity or equivalent capacity of TFH.

3. CONDITION UNDER THE WATER ACT:

3.1 The quantity of total water consumption shall not exceed **13295.5 KLD** as per below break up.

a) Industrial: 13,193 KLD
b) Domestic: 52.5 KLD
c) Gardening: 50 KLD

3.2 The quantity of total waste water generation shall not exceed **4,444 KLD** as per below break up.

a) Industrial: 4399 KLD
b) Domestic: 45 KLD

3.3 4399 KLD of Industrial effluent shall be treated in ETP consisting (Primary + Secondary + Tertiary treatment). After treatment, 1600 KLD of RO permeate (RO-1 permeate: 1180 KLD and RO-2 permeate: 420 KLD) will be used for cooling tower and 20 KLD of treated wastewater will be used for dust suppression within premises. 3219 KLD treated wastewater shall be discharged through own pipeline in to the deep Sea after confirming applicable standard prescribed in condition no 3.5.

3.4 Treated waste water shall be disposed in installed Pipeline having capacity of 5 MLD, onshore Length of pipeline shall be 9 km, diameter of pipeline shall be 315 mm and route of pipeline shall be from the guard pond (pumping station) at M/s. GFL premises to landfall point, and offshore length of pipeline shall be 3 km, diameter of pipeline shall be 280 mm, and route of pipeline shall be from landfall point to final outfall point location 21° 39' 22.78" N and 72° 30' 45.46"E via submarine pipeline and diffuser system off luvara coast at Dahej.

3.5 Total 45 KLD domestic sewage shall be treated waste water shall be used for gardening purpose after confirming following prescribed standards.

Parameters	**Norms**
pH	6.5 to 9
TSS	<100 mg/l
Fecal Coliform (Most Probable Number per 100mililiter, MPN/100 ml)	<1000 MPN/100ml
BOD (3 days 27°C)	<30 mg/l

3.6 The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable) (For discharge into the sea for final disposal at NIO designated point by own installed dedicated deep sea pipeline of 5 MLD.

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6 to 9
2	Temperature	Shall not exceed more than 5 °C above receiving water temperature
3	Total Suspended Solids	100 mg/l
4	Oil and Grease	10 mg/l
5	Phenolic Compounds	5 mg/l
6	Cyanide (as CN)	0.2 mg/l
7	Fluorides (as F)	15 mg/l
8	Sulphides (as P)	5.0 mg/l
9	Total Residual Chlorine	1.0 mg/l
10	Ammonical Nitrogen (as N)	50 mg/l
11	Total Kjeldahl Nitrogen (TKN)	50 mg/l
12	Nitrate Nitrogen	50 mg/l
13	Biochemical Oxygen demand [3 day at 27°C]	100 mg/l
14	Chemical Oxygen Demand	250 mg/l
15	Arsenic (as AS)	0.2 mg/l
16	Mercury (as Hg)	0.01 mg/l
17	Lead (as Pb)	0.1 mg/l
18	Cadmium (as Cd)	0.05 mg/l

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19	Trivelent Chromium	2.0 mg/l
20	Hexavalent Chromium (as Cr± 6)	0.1 mg/l
21	Copper (as Cu)	3.0 mg/l
22	Zinc (as Zn)	15 mg/l
23	Selenium (as Se)	0.05 mg/l
24	Nickel (as Ni)	3.0 mg/l
25	Manganese (as Mn)	2 mg/l
26	Iron (as Fe)	3 mg/l
27	Vanadium (as V)	0.2 mg/l
28	Bio assay test	90% survival of fish after 96 hours in 100% effluent

3.7 The effluent conforming to the above standards shall be discharged into the sea for final disposal at NIO designated point by own installed dedicated deep sea pipeline of Capacity 5 MLD.

3.8 Magnetic flow meters shall be installed at the various stages of inlet & outlet of pipeline to measure the quantity of effluent at each stage of conveyance.

3.9 FPS shall be provided with on-line monitoring instruments along with SCADA system & pH actuated valve at the final sump. Furthermore a third party monitoring shall be conducted regularly.

3.10 The groundwater quality around the impervious guard ponds shall be monitored regularly & data shall be submitted to the Board once in six months and shall also comply with the instruction of GPCB in case of deterioration.

3.11 Unit shall provide state of the art composite samplers & set up testing laboratory facilities for collection, analysis of samples under the supervision of competent technical personnel who shall report to the chief executive.

3.12 The Environmental Management unit /Cell be setup to ensure implantation and monitoring of Environmental safe guards and other conditions stipulated by statutory authorities. The environmental Management unit / Cell directly report to the Chief Executive of the organization and shall works as a focal point for internalizing environmental issues. These Cell's /Units shall also coordinate the exercise of the environmental audit and preparation of the environmental statements.

3.13 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitted to the GPCB latest by 30th September every year.

3.14 Unit shall intimate the occurrence of any accident event resulting in discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31(1) of the Water Act.

3.15 The pipeline to be laid shall comply with all seismic design parameters based on the guidelines for the seismic design of pipelines systems and complied in right perspective with true spirit.

3.16 The effluent release shall be through an adequately designed multiport submerged diffuser to achieve characteristic dilution of at least 100-200 time during spring low water and times during spring high water for quick dispersion for which diffuser having low water and times during sprint high water for quick dispersion for which diffuser having ports discharging at an with jet velocity shall be provided to minimize adverse impact on the Gulf ecology as per the NIO report.

3.17 The effluent pipe line shall be buried below the scour level in the intertidal area as well as at least up to the breaker zone in the sub tidal segment as recommended by NIO.

3.18 The sub tidal segment of the pipeline shall be laid on the seabed and the seabed contours shall be maintained after the pipeline is laid.

3.19 Considering strong currents and prevailing movement of the bed material the pipeline anchoring system shall be carefully designed. Moreover there being a distinct possibility of scouring under the pipeline leading to spanning and ultimate rupture adequate protection for the same shall be incorporated in the design.

3.20 The sub-sea pipeline shall be designed in such away so as to incur minimal damage in case of any unforeseen accidents like grounding of a ship, undetected corrosion, fatigue, instability of substratum, natural calamities like cyclone, earthquake etc. and intentional third party interference.

3.21 Internationally accepted codes and practices shall be followed through proper inspection, frequent evaluation and intensive testing of all critical components of the pipeline system, similarly, the vulnerable unit's such as flanges, couplings, joints etc. shall be rigorously tested and certified for their reliability and safety over the design life of the pipeline.

3.22 Due care shall be taken to minimize damage to marine ecology due to improper design, lack of maintenance, faulty operation and release into shallow waters due to un foreseen accidents.

3.23 The entire pipeline shall be protected from external corrosion.

3.24 Pretreatment to the pipes such as coating, concreting etc, and other fabrication jobs shall be undertaken in a yard on land located sufficiently away from the CRZ and the transfer of materials to the site shall be thorough a predefined corridor, Similarly, the movement of construction barges, machinery etc. shall be restricted to the predefined operational area. However, the region shall not be crowded with too many vessels and construction machinery to avoid accidents and subsequent spillages of materials and fuel.

3.25 After completion of the job work, the intertidal and supratidal area shall be restored to their original contours after the pipe-laying activities are completed. General clean - up along the corridor, adjacent area and internal and sub tidal regions shall be taken-up and extraneous materials such as drums, sacks, metal scrap, topes, excess sediment, make shift huts and cabins shall have to be cleared from the site.

3.26 It shall be ensured that valves, pumps, sub-sea pipeline, MOF system etc, are periodically inspected for their integrity and to guarantee their proper functioning. Accurate records of all inspection, unusual findings, actions taken etc. shall be strictly maintained as a part of the overall record system.

3.27 A comprehensive marine and estuarine quality monitoring program shall be implemented as recommended in the NIO report.

3.28 Pump station, seafloor stability, navigational aids, pipelines, diffusers, valves etc. Shall be regularly inspected as per standard codes and practices. Records of all inspections, unusual finding, actions taken etc. shall be maintained properly.

3.29 Control rooms equipped with SCADA computers, wireless system, telephone system, emergency vehicle, shall be provided. The control room will be manned for 24 hours round the clock.

3.30 Isolation valves shall be provided on the pipeline for better monitoring and control of flow operation.

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3.31 Necessary clearances for the adequacy & safety measures shall be obtained from the concerned authority.

3.32 Unit shall comply with the provisions of all the laws of land including safety, disaster management.

3.33 Unit shall submit regular progress reports to the GPCB and other concerned authorities regarding the construction, progress, commissioning and operation of the pipeline.

3.34 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor shall immediate to the Board.

3.35 Unit shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. GIDC required to make application to this Board for this purpose in the prescribed forms under the provisions of the Water Act - 1974, the Air Act 1981and the Environment (Protection) Act- 1986.

3.36 Unit shall be required to make storage facilities to store the effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.

3.37 Unit shall implement & follow communication plan so that respected work can be done in minimum response time in case of emergencies.

3.38 Unit shall provide online monitoring system for pH, TOC and Other parameter with recorder & magnetic flow meters for flow measurement of treated wastewater, if applicable as per CPCB norms.

3.39 Unit shall have only one authorized outlet over the ground with full access from outside the premises.

3.40 In case of shut-down of plant for more than three (3) days for any reason, unit shall inform to GPCB well in advance for the better operation & management of pipeline.

3.41 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the Effluent discharge pipeline with capacity of 5 MLD (installed by unit) up to deep sea disposal. Unit shall not keep any by-pass line or system or loose or flexible pipe line for discharge of the effluent into underground drainage network of Pipeline.

3.42 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP or being discharged into effluent discharge pipeline with capacity of 5 MLD (installed by unit) up to deep sea.

3.43 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process, the name of proprietor/partners /directors of the unit, the electricity consumer number as on the record of DGVCL.

3.44 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises, if applicable as per CPCB norms.

3.45 Unit shall either stop or curtail its production activities if the effluent is not conforming to the discharge standards.

3.46 Unit shall have to keep accurate records of quality & quantity of effluent discharged into effluent discharge pipeline with capacity of 5 MLD (installed by unit) Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.

3.47 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity

on day to day basis and required to submit the complied record of each month to GPCB on or before fifth day of the succeeding month.

3.48 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

3.49 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent and final treated effluent shall be discharged to the effluent discharge pipeline with capacity of 5 MLD (installed by unit).

3.50 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.

3.51 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

3.52 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.

3.53 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The following shall be used as fuel:

Sr. No.	Name of fuel	Quantity
1.	Coal	1270.16 MT/Day
2.	Natural Gas	50000 SCM/Day
3.	LDO	10 KLD

4.2 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack Height in Meter (From G.L.)	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
CPP Plant					
1.	Waste Heat Recovery Boiler-A	30	Low Nox Burner		
2.	Waste Heat Recovery Boiler-B	30	Low Nox Burner	PM SO_2 NO_x	150mg/Nm^3 100 ppm 50ppm
3.	Stack attached to Boiler	30	Low Nox Burner		
4.	Rotary Kiln	42	Low Nox Burner		
5.	Rotary Kiln	42	Low Nox Burner		

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PTFE Plant					
6.	Steam Heater Furnace -1 TFE-1	30	Low Nox Burner	PM SO_2 NO_x	150mg/Nm³ 100 ppm 50ppm
7.	Steam Heater Furnace -2 TFE-2	30	Low Nox Burner		
Coal Based Power Plant					
8.	Stack attached Boiler ESP	71	ESP	PM SO_2 NO_x Hg	50 mg/Nm³ 600 mg/Nm³ 450mg/Nm³ 0.03mg/Nm³
9.	Thermal Oxidizer	30	Wet + Alkali Scrubber	PM SO_2 NO_x	150mg/Nm³ 100 ppm 50ppm
10.	AFBC Boiler (90 TPH coal based)	70	ESP	PM SO_2 NO_x Hg	50 mg/Nm³ 600 mg/Nm³ 450mg/Nm³ 0.03mg/Nm³
11.	D. G. Set – 1010 KVA (Stand by)	11	--		
12.	D. G. Set – 1010 KVA (Stand by)	11	--		
13.	D.G.Set – 1010 KVA (Stand by)	11	--		
14.	D.G.Set – 500 KVA (Stand by)	11	--	PM SO_2 NO_x	150mg/Nm³ 100 ppm 50ppm
15.	D.G.Set – 500 KVA (Stand by)	11	--		
Chlor-Alkali Plant					
16.	Caustic Soda Flaker	30	--	NO_x	50 ppm

4.3 The Process emission through various stacks/ vent of reactors, process, vessel shall conform to the following standards:

Stack No.	Stack attached to	Stack Height in Meter (From G.L.)	Air Pollution Control Measure (APCM)	Parameter	Permissible limit
PTFE PLANT					
1	PTFE Reactor-Nitrogen	20	--	NOx	25mg/Nm³

	Purging				
2	Absorption Tower (4F MSU) (TFE-2)	45	--	HF	06 mg/Nm³
3	Induced Draft Fan C-752 A/B	15	Cyclone Separator	PM	150 mg/Nm³
4	Induced Draft Fan C-752 A/B	15	Cyclone Separator	PM	150 mg/Nm³
5	PTFE Reactor-Nitrogen Purging	20	--	NOx	25 mg/Nm³
6	Absorption Tower (4F MSU) (TFE-1)	40	--	HF	6 mg/Nm³
7	HCl Waste gas scrubber (CMS)	34	Ventury Scrubber	HCl	35 mg/Nm³
8	HCl Waste Gas Scrubber (CMS-2)	34	Ventury Scrubber	HCl	35 mg/Nm³
9	Induced Draft Fan C-752 C	15	Cyclone Separator	PM	150 mg/Nm³
10	Induced Draft Fan C-752 D	15	Cyclone Separator	PM	150 mg/Nm³
11	Induced Draft Fan C-752 E	15	Cyclone Separator	PM	150 mg/Nm³
12	Induced Draft Fan C-752 F	15	Cyclone Separator	PM	150 mg/Nm³
13	Tail Gas Scrubber-1	30	Wet Alkali Scrubber	SO_2 HF	40 mg/Nm³ 6 mg/Nm³
14	Back End Scrubber System (For emergency)	15	Ventury Scrubber	PM	150 mg/Nm³
15	PTFE Nitrogen Purging Reactor	20	--	NOx	25 mg/Nm³
Chlor- Alkali Plant					
16	Caustic Chlorine Plant + Hypo unit	21	Ventury Scrubber	Chlorine HCl	15mg/Nm³ 35 mg/Nm³
17	HCl Scrubber System	21	Ventury Scrubber	Chlorine HCl	15mg/Nm³ 35 mg/Nm³
OTHERS					
18	Dust Collection in Spray Drying	30	Dust Collector	PM	150 mg/Nm³

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18	System Dust Collection System Above Spar Silo	30	Dust Collector	PM	150 mg/Nm³
19	Scrubber System Central	30	Wet Alkali Scrubber	HCl	35 mg/Nm³
				HF	6 mg/Nm³
20	Tail Gas scrubber	30	Wet Alkali Scrubber	SOx	40 mg/Nm³
				HF	6 mg/Nm³

4.4 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m³)	
		Annual	24 Hours Average
1.	Particulate Matter (PM_{10})	60	100
2.	Particulate Matter ($PM_{2.5}$)	40	60
3.	Oxides of Sulphur (SO_x)	50	80
4.	Oxides of Nitrogen (NO_x)	40	80

- **Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.**
- **24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.**

4.5 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.

4.6 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.

4.7 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

4.8 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.9 All efforts shall be made to control VOC emissions and odor problem, if any.

5 GENERAL CONDITIONS: -

5.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.

5.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.

5.3 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).

6.1 Number of authorization: **AWH-118244 date of Issue 16/04/2022.**

6.2 **M/s. Gujarat Flurochemicals Ltd** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No: 12/A, Dahej GIDC Industrial Estate, Tal: Vagra, Dist-Bharuch.**

Sr. No.	Name of Haz. Waste	Category Number	Quantity per Year	Facility
1.	Used Oil	5.1	85.4 Kl.	Collection, Storage, Reuse, Transportation and Disposal by sending to authorized recycler/ refiners.
2.	Empty Barrels/Discarded Carboys/ Drums /Cylinders	33.1	25 MT	Collection, Storage, Decontamination / Detoxification, Reuse, Transportation and Disposal by sending to authorized Decontamination facility
3.	Spent Resins from DM Plant	35.2	25 MT	Collection, Storage, Transportation and Disposal at approved CHWIF/TSDF Site/ co-processing.
4.	ETP Sludge	35.3	4562 MT	Collection, Storage, Transportation and Disposal at approved TSDF site.
5.	Sludge from wet scrubber	16.2	2 MT	Collection, Storage, Transportation and Disposal at approved TSDF site/ Incineration at approved CHWIF /Co-processing facility.
6.	Spent Catalyst	17.2	28.72 MT	Collection, Storage, Transportation and Disposal at approved TSDF site/ Incineration at approved CHWIF /Co-processing facility.
7.	Process Waste/ Dist. Residue	36.1	2369 MT	Collection, Storage, Transportation and Incineration at approved CHWIF /Co-processing facility.
8.	PTFE Residue	1.4	170 MT	Collection, Storage, Transportation and Disposal at approved TSDF site/ Incineration at approved CHWIF /Co-processing facility.
9.	Distillation	20.3	2.4 MT	Collection, Storage,

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	Residue			Transportation and Incineration at approved CHWIF /Co-processing facility.
Non- Hazardous waste				
10.	Brine Sludge	--	10734 MT	Collection, Storage, Transportation and Disposal at approved SLF.
11.	Insulation Waste	--	150MT	Collection, Storage, Transportation and Disposal at approved TSDF site
12.	Ash	--	60-65 MT/Day	Collection, Storage, Transportation and Disposal by send to brick manufacturer industry/ Cement industry/ Filling in low lying area.

6.3 The authorization is granted to operate a facility as above.

6.4 The authorization shall be in force for a period up to **15/02/2027**.

6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. TERMS AND CONDITIONS OF AUTHORISATION:

7.1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

7.2 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.

7.3 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

7.4 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

7.5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

7.7 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

7.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.

7.12 An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.

7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

7.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.

7.16 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.

7.17 Unit shall have to manage used or spent oil; empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

(IRFAN KAGZI)
ENVIRONMENT ENGINEER

GPCB

GUJARAT POLLUTION CONTROL BOARD

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By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION(CC & A - Amendment)
CCA AMENDMENT NO: AWH-129478

NO: GPCB/BRCH/CCA-1080(23)/ID-15136/ DT: /11/2023

To,
M/s. Gujarat Fluorochemicals Limited
Plot No. 12-A, Dahej GIDC Industrial Estate,
Tal: Vagra, Dist: Bharuch.

SUB: Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.

REF: (1) Your application No.281507 dated:26/06/2023.
(2) CCA No. AWH-118244dated: 07/09/2022.
(3) CTE Amendment No. 126044 dated: 02/09/2022.(For change in Product Mix)

This has reference to the CCA order No: AWH-118244, issued vide letter no. GPCB/BRCH/CCA-1080(22)/ID-15136/682404,dated: 07/09/2022under the provisions of the various Environmental Act/ Rules, which stands amended as under.

The validity of this order shall be up to 15/02/2027.

1. The list of proposed products to be manufactured shall be as follows:

Sr. No.	Products	Quantity (MT/Month)		
		Existing	Proposed	Total (After Change in Product Mix)
1.	PolytetraFluoro Ethylene (PTFE)#	1800	0	1800
2.	Ethyl Tetra Fluoro Ethyl Ether (ETFEE)	400	-200	200
3.	Carbon Dioxide-Food grade gas	2267	-2267	0
4.	Carbon Dioxide-Dry Ice	533	-533	0
5.	Pentafluoroethane (HFC -125)	417	233	650
6.	Chloroform	10090	0	10090
7.	Methylene Dichloride (MDC)	10090	0	10090
8.	Carbon Tetrachloride (CTC)**	1440	0	1440
9.	Sulphuric Acid (70%- 88%)	713	0	713
10.	Hydrochloric Acid (31 % +/- 1%)	37992	0	37992
11.	Caustic Soda (Dry Basis)	15500	0	15500
12.	Chlorine Dry Basis	13167	0	13167
13.	Hydrogen	464	0	464
14.	Hydrochloric Acid (31% + 1 %)	357	0	357
15.	Sodium hypochlorite (10% chlorine) caustic	132	0	132
16.	Calcium Chloride	4750	0	4750
17.	Dilute HF (20 %)	1000	0	1000
18.	High Boiler of Chloromethane	200	0	200

19.	HexaFluoro Propylene (HFP)	300	0	300
20.	Tetrafluoro Dimethyl Amine (TFE DMA)	90	-45	45
21.	DichloroFluoromethane (HCFC-21/R-21)	230	0	230
22.	Dichloropentafluoro Propane (HCFC-225)	415	-5	410
23.	Methyl Tetra Fluoro Ethyl Ether (MTFEE)	83	-73	10
24.	Tri fluoromethane	21	0	21
25.	1,1,3Trichlorotetrafluoropropane (HCFC 224ca)	25	0	25
26.	Gypsum	12768	0	12768
27.	Fluoro Elastomers (FKM)*	300	100	400
28.	PerfluoroAlkoxy (PFA)*	200	125	325
29.	Polyvenylidene Fluoride (PVDF)*	250	-100	150
30.	Fluorinated Ethylene Propylene (FEP)*	250	-75	175
31.	Intermediate Vinylidene Fluoride (VDF)	84	0	84
32.	Hydrofluosilicic Acid (20%)	200	0	200
33.	2, 6- Dichloro-4-Trifluoro Methyl Aniline (DCTFMA)	65	0	65
34.	Trifluoro Methyl Aniline (TFMA)	20	-19	1
35.	Iodurate	1	0	1
36.	Tetra Fluoro Beta Sulfone	25	-25	0
37.	Tetra Fluoro Ethyl Ether (Propyl, butyl, TF Propyl)	80	-55	25
38.	Di Chloro Tetra Fluoroethoxy aniline	10	-10	0
39.	I-SAN	20	0	20
40.	Poly Chloro Tri fluoro ethylene(PCTFE)	4	0	4
41.	C4 to C34 Surfactant (Non-fluorinated)	10	0	10
42.	R&D Products	10	0	10
43.	Mono ChloroDifluoro Methane (R-22)	1100	0	1100
44.	Proton Exchange Membrane incl Monomer	0	10	10
Total		**117873**	**-2939**	**114934**
45.	Gas Based COGEN Power	54.5 MW	0	54.5 MW
46.	Coal Base COGEN Power			
47.	Gas Base CCGT Power	37 MW	0	37 MW
	Total	**91.5 MW**		**91.5 MW**

PTFE#- By suspension and dispersion grades including virgin/ compounded/ microsized and starting from Fluorspar.
FKM*- Including co-polymers, ter-polymer grades and starting from R142b.
PVDF*- Including homo polymer, co-polymer grades and starting R142b.
FEP*- Including co-polymers, ter-polymer grades and starting from R142b.
CTC**- All CTC will be used for sale in approved end use industries. In case, any excess CTC is left, same shall be incinerated in thermal oxidizer set-up/ sale to third party authorized incinerators.

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2. **SPECIFIC CONDITIONS:-**

a. Unit shall install and implement of Online Continuous Monitoring System (OCMS) with at least 95% uptime connected to the servers of the Central Pollution Control Board and State Pollution Control Board to report the quantity and quality of emission and discharges as per the notification.

b. Unit shall comply GPCB's office order dated 31/05/21 and MoEF& CC's notification dated 02/03/21.

c. There shall not be increase in pollution load due to proposed change in product mix.

d. There shall not be any change in plant building, equipments& machineries to manufacture the proposed new products after change in product mix.

e. Unit shall not carryout any activity / production without prior permission that attracts EIA Notification dated 14/09/2006 amended from time to time.

f. There shall be no increase in water consumption, wastewater generation, fuel consumption, flue gas emission and process gas emission.

g. In the case of submission of the false or misleading data, this CCA amendment will be forfeited immediately.

h. Unit shall comply with Ozone Depleting substance (Regulation and control) Rules. 2000 amended from time to time.

3. **CONDITION UNDER THE WATER ACT:**

3.1 The condition No. 3.1 for Water Consumption under Water Act of the CCA order No: AWH-118244, issued vide letter no. GPCB/BRCH/CCA-1080(22)/ID-15136/682404, dated: 07/09/2022is amended and shall now be read as under.

Water (Qty: KL/day)	Water consumption		
	Existing	Proposed	Total
Domestic	52.5	0	52.5
Industrial	13193	-20.6	13172.4
Gardening	50	0	50
Total	**13295.5**	**-20.6**	**13274.9**

3.2 The condition No. 3.2 for Wastewater Generation under Water Act of the CCA order No: AWH-118244, issued vide letter no. GPCB/BRCH/CCA-1080(22)/ID-15136/682404, dated: 07/09/2022is amended and shall now be read as under.

Water (Qty: KL/day)	Wastewater Generation		
	Existing	Proposed	Total
Domestic	45	0	45
Industrial	4399	-24.28	4374.72
Total	**4444**	**-24.28**	**4419.72**

3.3 The condition No. 3.3 for Mode of disposal of treated effluent under Water Act of the CCA order No: AWH-118244, issued vide letter no. GPCB/BRCH/CCA-1080(22)/ID-15136/682404, dated: 07/09/2022is amended and shall now be read as under.

Mode of disposal of treated effluent:

- 4374.72 KLD of Industrial effluent shall be treated in ETP consisting (Primary +Secondary+ Tertiary treatment).After treatment, 1600 KLD of RO permeate (RO-1

permeate: 1180 KLD and RO-2 permeate: 420 KLD) shall be used for cooling tower and 20 KLD of treated wastewater shall be used for dust suppression within premises. 3194.72 KLD treated wastewater shall be discharged through own 5 MLD pipeline in to the deep Sea after confirming norms prescribed in condition no. 3.6 of previous CCA AWH- 118244.

- Total 45 KLD domestic sewage shall be treated waste water shall be used for gardening purpose after confirming norms prescribed in condition no. 3.5 of previous CCA AWH- 118244.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The condition No. 4.1 for Fuel Consumption under Air Act of the CCA order No: AWH-118244, issued vide letter no. GPCB/BRCH/CCA-1080(22)/ID-15136/682404, dated: 07/09/2022is amended and shall now be read as under.

Sr. No.	Name of fuel	Quantity		
		Existing	Proposed	Total
1	Coal (MT/Day)	1,270.16	-1.82	1,268.34
2	Natural Gas (SCM/Day)	50,000.00	0.00	50,000.00
3	LDO(KL/Day)	10.00	0.00	10.00

5. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016.

5.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management &Transboundary Movement) Rules-2016.

5.2 The condition No. 6.2 under authorization for Hazardous & other wastes of the CCA order No: AWH-118244, issued vide letter no. GPCB/BRCH/CCA-1080(22)/ID-15136/682404, dated: 07/09/2022is amended and shall now be read as under.

Sr. No.	Name of Waste	Category Number	Quantity in MT/Year			Facility
			Exi.	Pro.	Total	
1.	Used Oil	5.1	85.4 KL	0	85.4 KL	Collection, Storage, Reuse, Transportation and send to authorized recycler/ refiners.
2.	Empty Barrels/Discarded Carboys/ Drums /Cylinders	33.1	25 MT	0	25 MT	Collection, Storage, Decontamination/Detoxification, Reuse, Transportation and send to authorized decontamination facility
3.	Spent Resins from DM Plant	35.2	25 MT	0	25 MT	Collection, Storage, Transportation and Disposal at approved CHWIF/TSDF Site.
4.	ETP Sludge	35.3	4562 MT	0	4562 MT	Collection, Storage, Transportation and send to common TSDF site.
5.	Sludge from wet scrubber	16.2	2 MT	0	2 MT	Collection, Storage, Transportation and send for Co-processing facility to cement industry registered with XGN/CHWIF / Common TSDF site.

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152
GPCB

6.	Spent Catalyst	17.2	28.72 MT	- 0.01 MT	28.72 MT	Collection, Storage, Transportation and send for Co-processing facility to cement industry registered with XGN/CHWIF / Common TSDF site.
7.	Process Waste/ Dist. Residue	36.1	2369 MT	-10.58 MT	2358. 42 MT	Collection, Storage, Transportation and send to authorized Actual end-user having Rule-9 permission & valid CCA after making MoU/ send for Co-processing facility to cement industry registered with XGN/ CHWIF.
8.	PTFE Residue	1.4	170 MT	0	170 MT	Collection, Storage, Transportation and send for Co-processing facility to cement industry registered with XGN/CHWIF / Common TSDF site.
9.	Distillation Residue	20.3	2.4 MT	0	2.4 MT	

6. **All other conditions of CCA order No: AWH-118244, issued vide letter no. GPCB/BRCH/CCA-1080(22)/ID-15136/682404, dated: 07/09/2022 shall remain unchanged.**

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(M. R. Macwana)
UNIT HEAD- BARUCH

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), GUJARAT)

To,

The SR VP HSEF

GUJARAT FLUOROCHEMICALS LIMITED-DAHEJ COMPLEX

12/A, GIDC Dahej Industrial Estate Taluka Vagra, Dist.Bharuch-392130, Gujarat. India -392130

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/GJ/IND3/451851/2023 dated 30 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC24B021GJ172442**
2.	**File No.**	SIA/GJ/IND3/152411/2023
3.	**Project Type**	Expansion
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	5(f) Synthetic organic chemicals industry (dyes & dye intermediates; bulk
6.	**Name of Project**	Gujarat Fluorochemicals Ltd. proposed expansion by increasing the existing production quantum and addition of new products.
7.	**Name of Company/Organization**	GUJARAT FLUOROCHEMICALS LIMITED-DAHEJ COMPLEX
8.	**Location of Project**	GUJARAT
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

(e-signed)
Asav P. Gadhvi
Member Secretary
SEIAA - (GUJARAT)

Date: 20/05/2024

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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ASAV P. GADHVI
MEMBER SECRETARY
SEIAA (GUJARAT)

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सत्यमेव जयते

GOVERNMENT OF INDIA
MOEF & CC
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/5(f)/ 662 /2024 **Date: 14 MAY 2024** By R P A D

Time Limit

Sub: Environment Clearance to M/s. Gujarat Fluorochemicals Ltd for setting up of expansion of manufacturing plant for 'Synthetic Organic Chemicals' at Plot No.:12/A, Plot No.: E-50/1, Dahej GIDC Estate, Tal.: Vagra, Dist.: Bharuch. In Category 5(f) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/IND3/451851/2023.

Dear Sir,

This has reference to your application along with EIA report dated **10/11/2023**, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006.

The proposal is for Environmental Clearance to **M/s. Gujarat Fluorochemicals Ltd for setting up of expansion of manufacturing plant for 'Synthetic Organic Chemicals' at Plot No.:12/A, Plot No.: E-50/1, Dahej GIDC Estate, Tal.: Vagra, Dist.: Bharuch.** It is **an existing** unit for manufacturing following products, which falls in the category - 5(f) of the schedule of the EIA Notification-2006:

Sr. No.	Name of Products	CAS Number	Existing Quantity as per CC&A (MT/Month)	Proposed Extra (MT/Month)	Total (MT/Month)	End Use
A. Tetra Fluoro Ethylene (TFE) Based Products						
1	Polytetra Fluoro Ethylene (PTFE) #	9002-84-0	1800	-926	3170	Polymer Product
2	Ethyl Tetra Fluoro Ethyl Ether (ETFEE)	512-51-6	400			Used as a Chemical Reagent in different chemical industries.
3	Pentafluoroethane (HFC -125)	354-33-6	417			Refrigerant, Fire Suppressing agent, HFC-125 can be used to protect a wide range of applications from sensitive electrical equipment to industrial applications. HFC125 fire suppression agent is used with Fike's total flooding systems.
4	HexaFluoro Propylene (HFP)	116-15-4	300			Monomer, Chemicals
5	Tetrafluoro Dimethyl Amine (TFE DMA)	1550-50-1	90			Speciality Chemical in different Process
6	Dichloropentafluoro Propane (HCFC-225)	135151-96-1	415			Refrigerant gas
7	Methyl Tetra Fluoro Ethyl Ether (MTFEE)	425-88-7	83			Used as a Speciality Chemical
8	1,1,3Trichlorotetrafluoropropane (HCFC 224ca)	53063-53-9	25			Speciality Chemical
9	Perfluoro Alkoxy (PFA)*	63585-09-1	200			Polymer for Pipes and pipe lining, water resistance sheets, valves Gaskets, Membrane, thin tube pipes, thick tube pipes, Medical Application as Graft Application, NonStick Pan and decorative crockery, Lubricants,
10	Fluorinated Ethylene Propylene (FEP)*	25067-11-2	250			
	Iodurate	354-65-4	1			Speciality Chemical

12	Tetra Fluoro Beta Sulfone	697-18-7	25			
13	Tetra Fluoro Ethyl Ether (Propyl, butyl, TF Propyl)	512-51-6	80			Polymeric Chemical
14	Di Chloro Tetra Fluoroethoxy aniline	104147-32-2	10			Speciality Chemical
15	Proton Exchange Membrane	--	0			Ion Exchange Membrane
Total (A)			**4096**	**-926**	**3170**	
B. Vinylidene Fluoride (VDF) Based Products						
16	Fluoro Elastomers (FKM)*/ FFKM'	5666-77-2	300	101	735	Polymer
17	Polyvenylidene Fluoride (PVDF)*	24937-79-9	250			Special Purpose Polymer
18	Intermediate Vinylidene Fluoride (VDF)	75-38-7	84			Monomer, Chemicals
Total (B)			**634**	**101**	**735**	
C. Hexafluoro Propylene (HFP) Based Products						
19	Perfluoro Propyl Vinyl Ether (PPVE)	1623-05-8	0	200	200	Polymer Catalyst
20	Hexa Fluoro Propylene Oxide (HFPO)	428-59-1	0			intermediate chemicals and monomer for fluoropolymers
Total (C)			**0**	**200**	**200**	
D. Other Products						
21	Carbon Dioxide-Food grade gas	124-38-9	2267	0	2267	Sale to soft drinks manufacturing Industry.
22	Carbon Dioxide-Dry Ice	124-38-9	533	0	533	For the manufacturing of Dry Ice
23	Chloroform	67-66-3	10090	0	10090	As a raw material for different chemical process.
24	Methylene Dichloride (MDC)	75-09-2	10090	0	10090	
25	Carbon Tetrachloride (CTC)**	56-23-5	1440	0	1440	
26	Sulphuric Acid (70%-88%)	7664-93-9	713	0	713	
27	Hydrochloric Acid (31 % +/- 1%)	7647-01-0	37992	0	37992	
28	Caustic Soda (Dry Basis)	1310-73-2	15500	0	15500	As a raw material for different chemical process.
29	Chlorine Dry Basis	7782-50-5	13167	0	13167	
30	Hydrogen	1333-74-0	464	0	464	
31	Hydrochloric Acid (31% ± 1 %)	7647-01-0	357	0	357	
32	Sodium hypochlorite (10% chlorine)	7681-52-9	132	0	132	
33	Calcium Chloride	10043-52-4	4750	0	4750	As a raw material for different chemical process.
34	Dilute HF (20 %)	7664-39-3	1000	0	1000	
35	High Boiler of Chloromethane	--	200	0	200	
36	DichloroFluoromethane (HCFC-21/R-21)	75-43-4	230	0	230	Refrigerant gas.
37	Tri fluoromethane	75-46-7	21	0	21	As a raw material for different chemical process.
38	Gypsum	13397-24-5	12768	0	12768	
39	Hydrofluosilicic Acid (20%)	16961-83-4	200	0	200	
40	2, 6- Dichloro-4-Trifluoro Methyl Aniline (DCTFMA)	24279-39-8	65	0	65	Speciality Chemical
41	Trifluoro Methyl Aniline (TFMA)	455-14-1	20	0	20	

42	I-SAN	--	20	0	20	
43	Poly Chloro Tri Fluoro Ethylene (PCTFE)	9002-83-9	4	0	4	Polymer
44	C4 to C34 Surfactant (Non-fluorinated)	11024-24-1	10	0	10	Polymer Additives
45	R&D Products	--	10	0	10	New Development
46	Mono Chloro Difluoro Methane (R-22)	75-45-6	1100	0	1100	Refrigerant Gas
47	1,6-Divinylperfluorohexane (C6DV)	1800-91-5	0	100	100	Battery Chemical
48	Lithium Ferrous Phosphate-$LiFePo_4$ (LFP)	15365-14-7	0	500	500	
49	Potassium Fluoride	7789-23-3	0	872	872	As a raw material for different chemical process.
50	Potassium Iodide	7681-11-0	0	150	150	
	Total (D)		**113143**	**1622**	**114765**	
	Total (A+B+C+D)		**117873**	**997**	**118870**	
51	Gas Based COGEN		54.5 MW	0	54.5 MW	
52	Coal Base COGEN					
53	Gas Base CCGT		37 MW	0	37 MW	
	Total		**91.5 MW**		**91.5 MW**	

PTFE#- By suspension and dispersion grades including virgin/ compounded/ microsized and starting from Fluorspar.
FKM*- Including co-polymers, ter-polymer grades and starting from R142b.
PFA*- Including co-polymers, ter-polymer grades and starting from R142b.
PVDF*- Including homo polymer, co-polymer grades and starting R142b.
FEP*- Including co-polymers, ter-polymer grades and starting from R142b.
CTC**- All CTC will be used for sale in approved end use industries. In case, any excess CTC is left, same shall be incinerated in thermal oxidizer set-up/ sale to third party authorized incinerators.

 # Brief Note of Product Profile:

1. No of Manufacturing Plants: 24 plants
2. Brief Note regarding number of Products to be manufactured considering plant capacity: A total of 118870 MT/Month products will be manufactured (Existing 117873 MT/Month + Proposed 997 MT/Month) and a total power of 91.5 MW (Existing 91.5 MW + Proposed 0 MW) will be generated

The project activity is covered in 5(f) and is of 'B' Category. Since, the proposed project is located in notified industrial area, public consultation is not required as per paragraph 7(i) (III) (i) (b) of the Environment Impact Assessment Notification-2006.

The SEAC, Gujarat vide their letter dated **04/04/2024** had recommended to the SEIAA, Gujarat, to grant the Environment Clearance for the above-mentioned project based on its meeting held on **13/02/2024**. The proposal was considered by SEIAA, Gujarat in its meeting held on **29/04/2024** at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A.CONDITIONS :

A.1SPECIFIC CONDITION :

1. **PP shall carry out CER activity of their project cost, as per their submission vide OM of MoEF & CC dated 1.5.2018 and its amendment of Rs 121 Lakhs.**
2. **PP shall provide total Green area of 33 % as per their submission.**
3. **PP shall provide STP having capacity of 60 KLD for treatment of domestic wastewater.**
4. **PP shall provide ETP having capacity of ETP-1 (100 KLD Existing), ETP-2 (2400 KLD Existing), ETP-3 (350 KLD Existing), ETP-4 (764 KLD Existing), ETP-5 (985 KLD Existing), ETP-6 (552 KLD Existing), ETP- 7 (1000 KLD Proposed) for treatment of domestic wastewater.**
5. **Proponent shall provide all fire prevention and safety measures for fire control, even though fire NOC is not mandatory of labour and skilled department, to control & prevent industrial accident.**
6. **Project Proponent shall send any hazardous waste to those users, who had obtained necessary GPCB permissions under Rule-9 of Hazardous waste rule 2016 & its amendment etc. PP shall maintain complete records for sending of hazardous waste in this regard.**
7. **Proponent shall submit approved conservation plan from competent authority for schedule I species, as per their submission having total conservation budget of Rs 10,87,000**

8. **Proponent shall strictly comply all EC conditions issued by order dated 01.11.2018.**
9. **For Concentrated Stream (1002 KLD), generated from process shall be treated in ETP-1, ETP-3 and ETP-6 and treated effluent shall be discharged into deep sea through own 5 MLD pipeline.**
10. **PP shall submit necessary permission for disposal of treated effluent to be disposed to deep sea through own 5 MLD pipeline, within 10 Days' time period issued by competent authority for conveyance of treated effluent.**
11. **For Dilute Stream (5031.54 KLD), effluent generated from cooling (428 KLD), boiler blow down (361 KLD), washing (135 KLD), from process (3542.54 KLD) and RO system 2 (565 KLD) shall be treated in existing ETP-2, ETP-4, ETP-5 and proposed ETP-7 and 1160 KLD treated effluent from ETP-2 shall be reused in RO system-1 and 20 KLD to coal dust suppression and remaining 3851.54 KLD treated effluent shall be disposed through after treatment to deep sea through own 5 MLD pipeline.**
12. **Overall production capacity after expansion shall not exceed 114765 MT/ Month.**
13. **PP shall not carry out necessary remedial measures for solvent management to recover solvent should not be less than 98%. Further recover solvent shall be completely reused in process within premises.**
14. **PP shall strictly comply Ozone depleting substance Rule, 2000 & its amendment from time to time.**
15. **PP shall obtain necessary permission from Ozone cell of MOEF & CC, Delhi before commencing for their expansion plant.**
16. **PP shall obtain all necessary permission for their expansion plant before commencing the project.**
17. **PP shall obtain GIDC permission for drawl of water of 16399.6 KLD & submit copy to this office before commencing of plant.**
18. **PP shall obtain GIDC permission for discharging of treated effluent of 4853 KLD and submit permission to this office.**
19. Unit shall install CEMS **[Continuous Emission Monitoring System]** in line to CPCB directions to all SPCB vide letter no. B-29016/04/06PCI-1/5401 dated 05/02/2014 for effluent discharge and air emission as per pollutants discharge/emission from respective project and an arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB/CPCB on real time basis. **[For Small/Large/Medium (Red Category) & Whichever (Air emission & Effluent discharge) is applicable].**
20. (a) The pollution load of R & D products shall remain the same as committed. (b) Project proponent shall not take continuous/commercial production of the R & D materials. Necessary approvals shall be obtained from the concern authorities prior to commercial production of R & D materials. (c) Unit shall submit relevant details of R & D products like raw materials, its safety measures to the regulatory authority well before R & D activity. (d) Unit shall submit relevant details of R & D products like different wastes generated (Quantity & Quality) and its management to the regulatory authority within a month of R & D activity.
21. The National Ambient Air Quality Emission Standards issued by the Ministry vide G. S. R. No. 826 (E) dated 16th November, 2009 shall be complied with.
22. National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G. S. R. 608 (E) dated 21/07/2010 and amended from time to time shall be followed.
23. Unit shall have to adhere to the prevailing area specific policies of GPCB with respect to the discharge of pollutants and shall carry out the project development in accordance & consistence with the same.
24. All measures shall be taken to avoid soil and ground water contamination within premises.
25. <u>Safety & Health:</u>
    a. PP shall obtain PESO permission for the storage and handling of hazardous chemicals. (If applicable).
    b. PP shall provide Occupational Health Centre (OHC) as per the provisions under the Gujarat Factories Rule 68-U.
    c. PP shall obtain fire safety certificate / Fire No-Objection certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
    d. Unit shall adopt functional operations/process automation system including emergency response to eliminate risk associated with the hazardous processes.
    e. PP shall carry out mock drill within the premises as per the prevailing guidelines of safety and display proper evacuation plan in the manufacturing area in case of any emergency or accident.
    f. PP shall install adequate fire hydrant system with foam trolley attachment within premises and separate storage of water for the same shall be ensured by PP.
    g. PP shall take all the necessary steps for control of storage hazards within premises ensuring incompatibility of storage raw material and ensure the storage keeping safe distance as per the prevailing guidelines of the concerned authority.
    h. PP shall take all the necessary steps for human safety within premises to ensure that no any harm is caused to any worker/employee or labour within premises.
    i. Flame proof electrical fittings shall be provided in the plant premises, wherever applicable.
    j. Unit shall never store drum/barrels/carboys of incompatible material/chemical together.
    k. Unit shall provide effective Isolation for Process area and storage of hazardous chemicals.

l. The project management shall prepare a detailed Disaster Management Plan (DMP) for the project as per the guidelines from Directorate of Industrial Safety and Health.

m. Unit shall obtain all required permissions from the Narcotics Control Bureau for manufacturing, storage and handling of Acetic Anhydride & any such chemicals.

n. Provide double earthling to solvent storage tanks: (1) Unit shall provide effective fire hydrants, water monitors & foam application system at solvent storage tank farm area. (2) Unit shall provide adequate safety system such as water sprinklers, water curtains, foam pouring system etc. to restrict cascade fire emergency in solvent tank farm.

o. Unit shall provide water sprinkler to the ammonia storage cylinder.

p. Unit shall provide chlorine leakage control emergency kit and FRP hood with scrubber system for chlorine safety.

q. Unit shall provide safety valve and rapture disc, as well as auto dump or auto quench/, suppress system for exothermic reaction vessel safety.

A. 2 WATER :

26. Total water requirement for the project shall not exceed 18068.6 KLD. Unit shall reuse 1669 KLD of treated effluent within premises. Hence, fresh water requirement shall not exceed 16399.6 KLD and it shall be met through GIDC water supply only. Prior permission from concerned authority shall be obtained for procurement of water.
27. The industrial effluent generation from the project shall not exceed 6033.54 KLD.
28. Management of Industrial effluent shall be as under:

Concentrated Stream (1002 KLD)

- 1002 KLD high COD effluent generated from process shall be treated in ETP-1, ETP-3 and ETP-6 and treated effluent shall be discharged into deep sea through own 5 MLD pipeline.

Dilute Stream (5031.54 KLD):

- 5031.54 KLD Low COD effluent generated from cooling (428 KLD), boiler blow down (361 KLD), washing (135 KLD), from process (3542.54 KLD) and RO system 2 (565 KLD) shall be treated in existing ETP-2, ETP-4, ETP-5 and proposed ETP-7 and 1160 KLD treated effluent from ETP-2 shall be reused in RO system-1 and 20 KLD to coal dust suppression and remaining 3851.54 KLD treated effluent shall be disposed through after treatment to deep sea through own 5 MLD pipeline.

29. Domestic wastewater generation shall not exceed 49 KL/day for proposed project and it shall be treated in STP.It shall not be disposed off into soak pit.Treated sewage shall be utilized for gardening and plantation purpose within premises after achieving on-land discharge norms prescribed by the GPCB.
30. During monsoon season when treated sewage may not be required for the plantation / Gardening / Green belt purpose, it shall be stored within premises. There shall be no discharge of waste water outside the premises in any case.
31. Unit shall provide buffer water storage tank of adequate capacity for storage of treated waste water during rainy days.
32. Unit shall provide STP and ETP with adequate capacity.
33. The unit shall provide metering facility at the inlet and outlet of ETP and maintain records for the same.
34. Proper logbooks of ETP; reuse/ recycle of treated/ untreated effluent; chemical consumption in effluent treatment; quantity & quality of treated effluent sent to common facilities; power consumption etc. shall be maintained and shall be furnished to the GPCB from time to time.

A.3AIR:

35. Unit shall not exceed fuel consumption for Boilers, Rotary Kilns, Thermal Oxidizer, Steam Heater Furnaces, AFBC Boiler, Caustic Soda Flaker and D G Sets as mentioned below.

Sr. No.	Source of emission	Stack height(m)	Type of Fuel	Quantity of Fuel	Types of emission i.e., Air Pollutants	APCM
v	***EXISTING***					
CPP Plant						
1	Waste Heat Recovery Boiler-A with GT 13.5 MW	30	Natural Gas	7000 SCM/ Day	SPM SO_2 NO_x	--
2	Waste Heat Recovery Boiler-B with GT 13.5 MW	30		7000 SCM/ Day		--
3	Stack attached to Boiler with GT 4.5 MW	30		3300 SCM/ Day		--
A&H Plant						
4	Rotary Kiln	42	Natural Gas	8040 SCM/ Day		Low Nox Burner
5	Rotary Kiln	42		8040 SCM/ Day		Low Nox Burner
6	Thermal Oxidizer	30	Natural Gas	180 SCM/ Day		Wet + Alkali Scrubber

PTFE Plant						
7	Steam Heater Furnace -1 TFE-1	30	Natural Gas	5520 SCM/day	SPM SO_2 NO_x	Low Nox Burner
8	Steam Heater Furnace -2 TFE-2	30		5520 SCM/day		Low Nox Burner
Coal Based Power Plant						
9	Stack attached Boiler ESP (90 TPH)	71	Coal	1281.16 MT/day	SPM SO_2 NO_x	ESP+Dry Scrubbing
10	AFBC Boiler (90 TPH coal based)	70	Coal			ESP+Dry Scrubbing
11	D.G.Set – 1010 KVA*	11	Deisel	2500 liters per day		--
12	D.G.Set – 1010 KVA*	11		2500 liters per day		--
13	D.G.Set – 1010 KVA*	11		2500 liters per day		--
14	D.G.Set – 500 KVA*	11		1250 liters per day		--
15	D.G.Set – 500 KVA*	11		1250 liters per day		--
Chlor-Alkali Plant						
16	Caustic Soda Flaker	30	Natural Gas	5400 SCM/day	NO_x	-----
Proposed Additional						
17	150 TPH Boiler (Stand-By)	140	Coal	--	SPM SO_2 NO_x	ESP+Dry Scrubbing

36. PP shall use approved fuels only as fuel in Boilers, Rotary Kilns, Thermal Oxidizer, Steam Heater Furnaces, AFBC Boiler, Caustic Soda Flaker and D G Sets.
37. Unit shall provide adequate APCM with flue gas generation sources to achieve the norms prescribed by GPCB.
38. Unit shall provide adequate APCM with process gas generation sources as mentioned below.

Sr. No.	Source emission	Type of emission	Stack Height (m)	APCM
PTFE PLANT				
1	PTFE Reactor- Nitrogen Purging	NOx	20	--
2	Absorption Tower (4F MSU) (TFE-2)	HF	45	--
3	Induced Draft Fan C-752 A/B	PM	15	Cyclone Separator
4	Induced Draft Fan C-752 A/B	PM	15	Cyclone Separator
5	PTFE Reactor- Nitrogen Purging	NOx	20	--
6	Absorption Tower (4F MSU) (TFE-1)	HF	40	--
7	HCl Waste gas scrubber (CMS)	HCl	34	Ventury Scrubber
8	HCl Waste Gas Scrubber (CMS-2)	HCl	34	Ventury Scrubber
9	Induced Draft Fan C-752 C	PM	15	Cyclone Separator
10	Induced Draft Fan C-752 D	PM	15	Cyclone Separator
11	Induced Draft Fan C-752 E	PM	15	Cyclone Separator
12	Induced Draft Fan C-752 F	PM	15	Cyclone Separator
13	Tail Gas Scrubber-1	SO_2 HF	30	Wet Alkali Scrubber
14	Back End Scrubber System (For emergency)	PM	15	Ventury Scrubber
15	PTFE Nitrogen Purging Reactor	NOx	20	--
CHLOR ALKALI PLANT				
16	Caustic Chlorine Plant	Chlorine	21	Ventury

	+Hypo Unit	HCl		Scrubber
17	HCl Scrubber System	Chlorine HCl	21	Ventury Scrubber
OTHERS				
18	Dust Collection in Spar Drying System	PM	30	Dust Collectors
19	Dust Collection System Above Spar Silo	PM	30	Dust Collectors
20	Scrubber System Central	HCl HF	30	Wet Alkali Scrubber
21	Tail Gas scrubber	SOx HF	30	Wet Alkali Scrubber

39. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety& Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.
    - Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.
    - Air borne dust shall be controlled with water sprinklers at suitable locations in the plant.
    - A green belt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.
40. Regular monitoring of Volatile Organic Compounds (VOCs) shall be carried out in the work zone area and ambient air.
41. For control of fugitive emission, VOCs, following steps shall be followed :
    a. Closed handling and charging system shall be provided for chemicals.
    b. Reflux condenser shall be provided over Reactors / Vessels.
    c. Pumps shall be provided with mechanical seals to prevent leakages.
    d. Air borne dust at all transfers operations/ points shall be controlled either by spraying water or providing enclosures.
42. Solvent management shall be carried out as follows:
    - ✓ Measures shall be taken to reduce the process vapors emissions as far as possible. Use of toxic solvents shall be minimum. All venting equipment shall have vapour recovery system
    - ✓ Reactor shall be connected to adequate chilling system to condensate solvent vapors and reduce solvent losses.
    - ✓ Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
    - ✓ The condensers shall be provided with sufficient HTA and residence time so as to achieve maximum solvent recovery.
    - ✓ Solvents shall be stored in a separate space specified with all safety measures.
    - ✓ Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
    - ✓ Solvent storage and handling area shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
43. Close loop solvent recovery system with adequate condenser system shall be provided to recover solvent vapours in such a manner that recovery shall be maximum and recovered solvent shall be reused in the process within premises.
44. Leak Detection and Repair (LDAR) program shall be prepared and implemented as per the CPCB guidelines. LDAR Logbooks shall be maintained.
45. Regular monitoring of ground level concentration of PM10, PM2.5, SO2, NOx, HCl, Chlorine, HF and VOCs shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.

A.4 SOLID / HAZARDOUS WASTE:

46. All the hazardous/ solid waste management shall be taken care as mentioned below.

Sr. No	Type of waste	Specific Source of generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules.	Existing Quantity as per CC&A (MT/Annum)	Proposed Extra (MT/Annum)	Total (MT/Annum)	Disposal Method
1	Used Oil (KL/Year)	Machineries	5.1	85.4	200	285.4	Collection, Storage, Transportation and Disposal by Reuse in plant & machinery as lubricant or sell it to authorized re-refiners / recycler.

2	Empty Barrels/Discarded Carboys/ Drums /Cylinders	Raw Material and product	33.1	25	18	43	Collection, Storage, Decontamination and reuse in house or send it to authorized recycler/ Send it directly to SPCB approved common decontamination facility /send it back to supplier.
3	Spent Resins from DM Plant	Water treatment	35.2	25	10	35	Collection, Collection, Storage Transportation and disposal at SPCB approved Common TSDF/Incineration/Coprocessing facility/Actual end user.
4	ETP Sludge	ETP	35.3	4562	1800	6362	Collection, Storage Transportation and disposal at SPCB approved Common TSDF/Incineration/Coprocessing facility/Actual end user.
5	Sludge from wet scrubber	APCM	16.2	2	1	3	Collection, Storage Transportation and disposal at SPCB approved Common TSDF/Incineration/Coprocessing facility/Actual end user.
6	Spent Catalyst	Manufacturing process	17.2	28.72	1305.23	1334	Collection, Storage Transportation and disposal at SPCB approved Common TSDF/Incineration/Coprocessing facility/Actual end user.
7	Process Waste/ Dist. Residue	Manufacturing process	36.1	2369	3136	5505	Collection, storage, transportation and disposal by sending to authorized actual user having Rule-9 permission for recycling under Schedule-IV of the HWM Rules and with a valid CCA and appropriate MoU/ by sending for co processing to a cement industry or to a CHWIF.
8	PTFE Residue	Manufacturing process	1.4	170	129	299	Collection, Storage Transportation and disposal at SPCB approved Common TSDF/Incineration/Coprocessing facility/Actual end user.
9	Distillation Residue	Manufacturing process	20.3	2.4	0	2.4	Collection, Storage Transportation and disposal at SPCB approved Common TSDF/Incineration/Co processing facility/Actual end user.
10	Recovered Solvent	Manufacturing process	--	0	22834.1	22834.1	Collection, storage and reused in manufacturing process within the premises.
11	Bleed Liquor	APCM	--	0	98483.44 KL/Year	98483.44 KL/Year	Collection, storage and sent to ETP for treatment.

NON-HAZARDOUS WASTE MANAGEMENT MATRIX

Sr. No	Type of waste	Specific Source of generation (Name of the Activity, Product etc.)	Existing as per CCA (MT/Annum)	Proposed Extra (MT/Annum)	Total after EC Expansion (MT/Annum)	Disposal Method
1	Brine Sludge	Manufacturing process	10734	0	10734	Collection, Storage, Transportation and Disposal at SLF.
2	Insulation Waste	Storage area	150	150	300	Collection, Storage, Transportation and Disposal at GPCB approved common TSDF site.
3	Ash	Boiler	60-65 (MT/Day)	1 (MT/Day)	61-66 (MT/Day)	Disposed as per Fly Ash management Rule 2009, Selling Ash to Cement

						Plants/Brick Making industries/Filling low lying area.
4	STP Sludge	STP	-	3	3	Will be used as a soil conditioner for gardening.

47. Authorized end-users shall have permissions from the concerned authorities under the Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.
48. Unit shall explore the possibilities for environment friendly methods like co-processing of hazardous waste for disposal of Incinerable & land fillable wastes before sending to CHWIF & TSDF sites respectively.
49. The project proponent has to obtain membership of TSDF site & CHWIF before obtaining CTO of GPCB.
50. STP sludge shall be collected and used as manure in gardening activity or send to TSDF site for landfilling.
51. Management of fly ash shall be as per the Fly ash Notification 2009 & its amendment time to time and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.
52. The unit shall submit the list of authorized end users of hazardous wastes along with MoU signed with them at least two months in advance prior to the commencement of production. In the absence of potential buyers of these items, the unit shall restrict the production of the respective items.

A. 5OTHER:

53. The project proponent shall carry out the activities of amount of Rs.121 Lakhs (Construction of water reservoir in nearby villages of Dahej, Ambetha, Lakhigam and Luvara village, Provision of roof top solar panel system in Primary Health Centre, Dahej village Primary Health Centre, Lakhigam village, Provision of roof top solar panel system in Primary School, Dahej Primary School, Lakhigam, Greenbelt Development in Ambetha village and Greenbelt Development in Dahej village) proposed under CER and it shall be part of the Environment Management Plan (EMP) as per the MoEF&CC's OM no. F. No. 22-65/2017-IA.III dated 30.09.2020. This shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.
54. As proposed, at least Rs. 108.7500 lakhs shall be allocated for the conservation plan Schedule- I species. (MoEF&CC) (In case of Sch-I species)
55. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report of the project prepared by M/s. Anand Environmental Consultants Pvt. Ltd. and submitted by the project proponent and commitments made during presentation before SEAC and proposed In the EIA report shall be strictly adhered to in letter and spirit.

B. GENERAL CONDITIONS:

B.1 CONSTRUCTION PHASE:

56. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
57. Project proponent shall ensure that surrounding environment shall not be affected due to construction activity. Construction materials shall be covered during transportation and regular water sprinkling shall be done in vulnerable areas for controlling fugitive emission.
58. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
59. First Aid Box shall be made readily available in adequate quantity at all the times.
60. The project proponent shall strictly comply with the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments. Local bye-laws of concern authority shall be complied in letter and spirit.
61. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase.
62. Use of Diesel Generator (DG) sets during construction phase shall be strictly equipped with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
63. Safe disposal of waste water and municipal solid wastes generated during the construction phase shall be ensured.
64. All topsoil excavated during construction activity shall be used in horticultural / landscape development within the project site.
65. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
66. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
67. Fly ash shall be used in construction wherever applicable as per provisions of Fly Ash Notification under the E.P. Act,

1986 and its subsequent amendments from time to time.

68. "Wind – breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided. Individual building within the project site shall also be provided with barricades.
69. "No uncovered vehicles carrying construction material and waste shall be permitted."
70. "No loose soil or sand or construction & demolition waste or any other construction material that cause dust shall be left uncovered. Uniform piling and proper storage of sand to avoid fugitive emissions shall be ensured."
71. Roads leading to or at construction site must be paved and blacktopped (i.e. – metallic roads).
72. No excavation of soil shall be carried out without adequate dust mitigation measures in place.
73. Dust mitigation measure shall be displayed prominently at the construction site for easy public viewing.
74. Grinding and cutting of building materials in open area shall be prohibited.
75. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
76. Construction and demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site. (If applicable).

B.2 OPERATION PHASE:

B.2.1 WATER:

77. The water meter shall be installed and records of daily and monthly water consumption shall be maintained.
78. All efforts shall be made to optimize water consumption by exploring Best Available Technology (BAT). The unit shall continuously strive to reduce, recycle and reuse the treated effluent.

B.2.2 AIR:

79. In case of use of spray dryer, the unit shall provide the adequate & efficient APCMs with spray dryer so that there should not be any adverse impact on human health & environment. Unit shall carry out third party monitoring of the proposed Spray dryer & it's APCM through the credible institutes and study report for impacts on Environment and Human Health shall be submitted to GPCB every year along with half yearly compliance report.
80. Acoustic enclosure shall be provided to the DG sets (If applicable) to mitigate the noise pollution and shall conform to the EPA Rules for air and noise emission standards.
81. Stack/Vents (Whichever is applicable) of adequate height shall be provided as per the prevailing norms for flue gas emission/Process gas emission.
82. Flue gas emission & Process gas emission (If any) shall conform to the standards prescribed by the GPCB/CPCB/MoEF&CC. At no time, emission level should go beyond the stipulated standards.
83. All the reactors / vessels used in the manufacturing process shall be closed to reduce the fugitive emission.

B.2.3 HAZARDOUS/SOLID WASTE:

84. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as may be amended from time to time. Authorization of the GPCB shall be obtained for collection / treatment / storage / disposal of hazardous wastes.
85. Hazardous wastes shall be dried, packed and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.
86. The unit shall obtain necessary permission from the nearby TSDF site and CHWIF. (Whichever is applicable)
87. Trucks/Tankers used for transportation of hazardous waste shall be in accordance with the provisions under the Motor Vehicle Act, 1988, and rules made there under.
88. The design of the Trucks/tankers shall be such that there is no spillage during transportation
89. All possible efforts shall be made for Co-Processing of the Hazardous waste prior to disposal into TSDF/CHWIF.
90. Management of fly ash (If any) shall be as per the Fly ash Notification 2009 & its amendment time to time and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.

B.2.4 SAFETY:

91. The occupier/manager shall strictly comply the provisions under the Factories Act 1948 and the Gujarat Factories Rules 1963
92. The project authorities shall strictly comply with the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules (MSIHC) 1989, as amended time to time and the Public Liability Insurance Act for handling of hazardous chemicals etc. Necessary approvals from the Chief Controller of Explosives and concerned Govt. Authorities shall be obtained before commissioning of the project. Requisite On-site and Off-site Disaster Management Plans have to be prepared and implemented.
93. Main entry and exit shall be separate and clearly marked in the facility.
94. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
95. Storage of flammable chemicals shall be sufficiently away from the production area.

96. Sufficient number of fire extinguishers shall be provided near the plant and storage area.
97. All necessary precautionary measures shall be taken to avoid any kind of accident during storage and handling of toxic / hazardous chemicals.
98. All the toxic/hazardous chemicals shall be stored in optimum quantity and all necessary permissions in this regard shall be obtained before commencing the expansion activities.
99. The project management shall ensure to comply with all the environment protection measures, risk mitigation measures and safeguards mentioned in the Risk Assessment report.
100. Only flame proof electrical fittings shall be provided in the plant premises.
101. Storage of hazardous chemicals shall be minimized and it shall be in multiple small capacity tanks / containers instead of one single large capacity tank / containers.
102. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for storage tanks for Hazardous Chemicals.
103. Handling and charging of the chemicals shall be done in closed manner by pumping or by vacuum transfer so that minimal human exposure occurs.
104. Tie up shall be done with nearby health care unit / doctor for seeking immediate medical attention in the case of emergency.
105. Personal Protective Equipments (PPEs) shall be provided to workers and its usage shall be ensured and supervised.
106. First Aid Box and required Antidotes for the chemicals used in the unit shall be made readily available in adequate quantity.
107. Training shall be imparted to all the workers on safety and health aspects of chemicals handling.
108. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the Factories Act & Rules.
109. Transportation of hazardous chemicals shall be done as per the provisions of the Motor Vehicle Act & Rules.
110. The company shall implement all preventive and mitigation measures suggested in the Risk Assessment Report.
111. Necessary permissions from various statutory authorities like PESO, Factory Inspectorate and others shall be obtained prior to commissioning of the project.

B.2.5 NOISE:

112. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.

B.2.6 CLEANER PRODUCTION AND WASTE MINIMISATION:

113. The unit shall undertake the Cleaner Production Assessment study through a reputed institute / organization and shall form a CP team in the company. The recommendations thereof along with the compliance shall be furnished to the GPCB.
114. The company shall undertake various waste minimization measures such as :
    a. Metering and control of quantities of active ingredients to minimize waste.
    b. Reuse of by-products from the process as raw materials or as raw materials substitutes.
    c. Use of automated and close filling to minimize spillages.
    d. Use of close feed system into batch reactors.
    e. Venting equipment through vapour recovery system.
    f. Use of high pressure hoses for cleaning to reduce wastewater generation.
    g. Recycling of washes to subsequent batches.
    h. Recycling of steam condensate.
    i. Sweeping / mopping of floor instead of floor washing to avoid effluent generation.
    j. Regular preventive maintenance for avoiding leakage, spillage etc.

B.2.7 GREEN BELT AND OTHER PLANTATION:

115. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in GIDC estate or any other open areas in consultation with the GIDC / GPCB and submit an action plan of plantation for next three years to the GPCB.
116. Drip irrigation / low-volume, low-angle sprinkler system shall be used for the green belt development within the premises.
117. The PP shall develop green belt [64012.6 Sq m (12.44 %) inside plant premises + 105725.97 Sq m (20.55%) at GIDC (Outside plant premises) = Total: 169738.57 Sq. m.) i.e. 33 % of total plot area] as submitted before SEAC. Green belt shall be developed with native plant species that are significant and used for the pollution abatement as per the CPCB guidelines. It shall be implemented within 3 years of operation phase in consultation with GPCB.

B.3 OTHER CONDITION:

118. The projects covered under category 5(f) shall undergo the safety and environment audit regularly as per the standards

laid down by the GPCB and CPCB.

119. PP shall carry out the safety audit and Risk Assessment Report as per the prevailing guidelines of safety.
120. Management of Fly Ash shall be as per the Fly Ash Notification 2009 & its amendment from time to time and it shall be ensured that there is 100 % utilization of fly ash to be generated from the unit.
121. EMP should invariably include provisions for environmental Monitoring and measures for noise pollution control measures.
122. In EMP proponent should seperately indicate majors of occupational health, fire and safety measures.
123. Prior EC is granted is subject to the proponent receiving all statutory permission / clearances / certificates and membership of respective agencies / authorities which ever applicable. Proponent shall inform progress from time to time, in six monthly compliance report to MOEFCC / SEIAA / SEAC/ GPCBfailing to which this provisional EC will stand withdrawn.
124. Wherever waste water or chemical water to be collected by tankers and transported to CETP etc. any diversion and disposal in open drainage (nallah) etc. causing human and environmental damage or loss will make it liable for action under the law.
125. All transport movement by tankers etc has to be done with maintenance of gate pass and logbook it should be verified by the inspecting authorities.
126. Non-hazardous waste data shall be informed to GPCB time to time so as to make an assessment and tie-up with industry for generating sustainable power from the waste.
127. All chemical pharma industry etc. should ensure predictive and preventive maintenance of factory / boiler and reactive show as to avoid incident of fire and safety hazards.
128. EMP should include STP and detail cost including maintenance, transportation of waste water to CETP / CMEE etc as well as transportation cost or transit cost.
129. In LDAR preventive and predictive maintenance plan.
130. In LDAR leakage component, source of equipment leak, detention method should be given in table form.
131. In storage component should be shown separately in terms whether inflammable, toxic, corrosive, reactive etc.
132. In case of Fly Ash generation its management and disposal should be as per Government of India Notification and 100 % utilization should be ensured.
133. Project proponent shall install all environment management systems as per the CPCB/GPCB directives regarding the effluent discharge and air emission in working condition.
134. Project proponent shall display the copy of Environment Clearance at the site prominently.
135. Project proponent shall prepare and follow regular and preventive maintenance plan. The copy of same shall be submitted to SEIAA.
136. Project Proponent will have to display the safety procedure in working area.
137. The project proponent shall obtain all required permissions for safety, health and fire from competent authorities like PESO/Fire Authority etc. and intimate SEIAA.
138. Project Proponent will intimate SEIAA/SEAC/GPCB after obtaining the membership of common facilities like CETP / TSDF / CHWIF / CMEE / Common Spray Dryer as the case may be.
139. Extra care will be taken by PP to avoid any accidental blast in boiler, reactor or any machinery in the plant.
140. Environment monitoring, training and disaster management plan should be undertaken and complied at regular intervals.
141. Integrated Regional Office of MoEF&CC,Gandhinagar and GPCB will monitor all environment, safety & health norms as per the prevailing rules.
142. The PP has to maintain the logsheets / registers / manifest / gate pass for discharge through tankers and SCADA system for pipeline discharge for the waste water generation and its disposal data and submit to the GPCB every quarter. GPCB shall verify the same on regular basis and inform SEIAA and take leagal action in the cases of non compliance.
143. Unit shall comply all the applicable standard conditions prescribed in Office Memorandum (OM) published by MoEF&CC vide no. F. No. 22-34/2018-IA.III dated 09/08/2018 for Pharmaceutical and Chemical industries mentioned at (Sr. no. XX).
144. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEFCC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
145. Rain water harvesting of surface as well as rooftop runoff shall be undertaken and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.
146. The unit shall join and participate financially and technically for any common environmental facility / infrastructure as and when the same is taken up either by the Industrial Association or GIDC or GPCB or any such authority created for this purpose by the Govt. / GIDC.
147. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition the provision for solar water heating system shall also be provided.

148. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
149. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
150. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose for the environmental protection and management.
151. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
152. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any statutory authority.
153. During material transfer there shall be no spillages and garland drain shall be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
154. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
155. Leakages from pipes, pumps shall be minimal and if occurs, shall be arrested promptly.
156. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
157. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
158. The project proponent shall comply all the conditions mentioned in "The Companies (Corporate Social Responsibility Policy) Rules, 2014" and its amendments from time to time in a letter and spirit.
159. The project management shall ensure that unit complies with all the environment protection measures, risk mitigation measures and safeguards recommended in the EMP report and Risk Assessment study report as well as proposed by project proponent.
160. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
161. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
162. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
163. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
164. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
165. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
166. The company in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary.
167. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
168. This environmental clearance is valid for Ten years from the date of issue.
169. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
170. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

B.4 COMPLIANCE OF ENVIRONMENT CLEARANCE/REPORTING/ADMINISTRATION/APPEAL:

171. Project proponent shall submit Certified Compliance Report of IRO, Gandhinagar for Existing EC obtained Within 10 days.
172. Project proponent shall inform to all the concerned authorities including Municipal Corporation and District Collector and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the Environment Clearance order accorded.
173. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above

condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.

174. Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.

175. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.

176. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the Environment Clearance accorded.

177. Any person including the project proponent affected by this Environment Clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of Environment Clearance as prescribe under section 16 of National Green Tribunal Act 2010.

178. All complaints and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagj@gmail.com& (b) seacgujarat@gmail.com

(ASAV P. GADHVI)
Member Secretary

Issued to:
M/s. Gujarat Fluorochemicals Ltd
Plot No.:12/A, Plot No.: E-50/1, Dahej GIDC Estate,
Tal.: Vagra, Dist.: Bharuch

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Additional Chief Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. Scientist C, Integrated Regional Office, Ministry of Environment and Forests, Aranya Bhavan, Sector-10, Gandhinagar – 382010.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. Select File

State Level Environment Impact Assessment Authority • Gujarat • SEIAA

Signature Not Verified
Digitally signed by: Asav P. Gadhvi
Designation: Member Secretary
Date and Time: 5/20/2024 5:38:45 PM

S. M. SAIYAD, IFS
MEMBER SECRETARY
SEIAA (GUJARAT)

सत्यमेव जयते

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
GUJARAT

Government of Gujarat

No. SEIAA/GUJ/EC/5(f)/1205/2018 Date: 01 NOV 2018 By R P A D

Time Limit

Sub: Environment Clearance to M/s Gujarat Fluorochemicals Ltd. for setting up in expansion of Synthetic Organic Chemicals manufacturing plant at Plot No.:12/A, Dahej GIDC Estate, Tal.: Vagra, Dist.: Bharuch. In Category 5(f) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/IND2/22220/2017.

Dear Sir,

This has reference to your application along with EIA report dated **18/05/2018** submitted to SEIAA, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006 and additional information / documents submitted vide letter dated **19/09/2018** to the SEAC.

The proposal is for Environmental Clearance to **M/s Gujarat Fluorochemicals Ltd. for setting up in expansion of Synthetic Organic Chemicals manufacturing plant at Plot No.:12/A, Dahej GIDC Estate, Tal.: Vagra, Dist.: Bharuch .** It is an existing unit for manufacturing following products, which falls in the category - 5(f) of the schedule of the EIA Notification-2006:

Sr. no.	Name of the Products	CAS no. / CI no.	Quantity MT/Month			End-use of the products
			Existing	Proposed	Total	
(A)	**Poly Tetra Fluoro Ethylene Plant (PTFE)**					
1.	Chloroform	67-66-3	10090	0	10090	As a raw material for chemical process in different chemical Industries.
2.	Methylene Dichloride (MDC)	75-09-2	10090	0	10090	
3.	Sulphuric Acid (70%- 88%)	7664-93-9	713	0	713	
4.	Hydrochloric Acid (12 % + 1%)	--	17502	0	17502	
5.	Hydrochloric Acid (31 % + 1%)	--	37992	0	37992	
6.	Carbon Tetrachloride (CTC) @	56-23-5	1440	0	1440	
	Sub-Total(A)		**77827**	**0**	**77827**	
(B)	**Chlor – Alkali Plant**					
7.	Caustic Soda (Dry Basis)	1310-73-2	15500	0	15500	As a raw material for chemical process in different chemical Industries.
8.	Chlorine Dry Basis	7782-50-5	13167	0	13167	
9.	Hydrogen	1333-74-0	464	0	464	
10.	Hydrochloric Acid (31% ± 1 %)	–	357	0	357	
11.	Sodium hypochlorite (10% chlorine)	7681-52-9	132	0	132	
	Sub-Total(B)		**29620**	**0**	**29620**	
(C)	**Other Products**					
12.	Calcium Chloride	10043-52-4	4750	0	4750	As a raw material for chemical process in different chemical Industries.
13.	Carbon Dioxide-Food grade gas	124-38-9	2267	0	2267	Sale to cold drinks manufacturing Industry.
	Carbon Dioxide-Dry Ice	124-38-9	533	0	533	For the manufacturing of

						Dry Ice
15.	Tetra Fluoro Ethylene (TFE)	116-14-3	300	0	300	Sale to PTFE manufacturing Industry.
16.	Hepta Fluoro Propane (HFPP)	431-89-0	150	0	150	Used for fine suspension in different Coating Industries.
17.	Telomer Iodine	NA	100	0	100	As a raw material for chemical process in different chemical Industries.
18.	Telomer Alcohol	NA	100	0	100	
19.	Dilute HF (20 %)	7664-39-3	1000	0	1000	
20.	High Boiler of Chloromethane	--	200	0	200	
21.	Hexa Fluoro Propylene (HFP)	116-15-4	300	0	300	Used in-house and sale to FKM manufacturing Industries.
22.	Hexa Fluoro Propylene Oxide (HFPO)	428-59-1	150	0	150	For the manufacturing of PPF monomer.
23.	Tetrafluoro Dimethyl Amine (TFE DMA)	1550-50-1	90	0	90	Sale to different Agro Chemical industries.
24.	Anhydrous Potassium Fluoride (APF)	7789-23-3	200	0	200	
25.	Dichloro Fluoromethane (HCFC-21/R-21)	75-43-4	230	0	230	Sale as a refrigerant gas.
26.	Ethyl Tetra Fluoro Ethyl Ether (ETFEE)	512-51-6	417	0	417	Used as Chemical Reagent in different chemical industries.
27.	Dichloropentafluoro Propane (HCFC-225)	135151-96-1	415	0	415	As a Refrigerant gas
28.	Pentafluoroethane (HFC -125)	354-33-6	417	0	417	
29.	Methyl Tetra Fluoro Ethyl Ether (MTFEE)	425-88-7	83	0	83	Used as a Chemical Reagent in different chemical industries.
30.	Br Ethyle Difluoroacetate (Br EDFA)	NA	25	0	25	Sale to Pharmaceutical industries.
31.	Tetra Fluoroethylene (TFE Tetramer)	116-14-3	20	0	20	For the manufacturing of PTFE.
32.	Tri fluoromethane	75-46-7	21	0	21	As a raw material for chemical process in different chemical Industries.
	Sub-Total (C)		**11768**	**0**	**11768**	
(D)	**Expansion of existing products & addition of new products**					
33.	Polytetra Fluoro Ethylene (PTFE) #	9002-84-0	1500	+500	2000	For the manufacture of Heat Resistant polymer products.
34.	Gypsum	13397-24-5	10529	+2239	12768	As a raw material

						for chemical process in different chemical Industries
35.	Fluoro Elastomers (FKM) *	5666-77-2	150	+150	300	Sale to o-Rings manufacture Industries
36.	Perfluoro Alkoxy (PFA) *	63585-09-1	100	+100	200	
37.	Polyvenylidene Fluoride (PVDF) *	24937-79-9	100	+150	250	In the manufacture process of Metal Paints
38.	Fluorinated Ethylene Propylene (FEP) *	25067-11-2	100	+150	250	Manufacture of Cables
39.	Intermediate Vinylidene Fluoride (VDF)	75-38-7	0	+84	84	Manufacture of PVDF
40.	Difluoromethane (HFC–32)	75-10-5	0	+750	750	As a raw material for chemical process in different chemical Industries.
41.	Hydrofluosilicic Acid (20%)	16961-83-4	0	+200	200	
42.	R-410 blends	75-10-5 354-33-6	0	+500	500	As a refrigerant gas
43.	1,1,3Trichlorotetrafluoropropane (HCHC 224ca)	53063-53-9	0	+25	25	Sale to agrochemical industries
	Sub- Total (D)		**12479**	**+4848**	**17327**	
	GRAND TOTAL(A+B+C+D)		**131694**	**+4848**	**136542**	
Power Plant						
44.	Gas Based COGEN	--	28.5MW	0	28.5 MW	Source of captive power
45.	Coal Base COGEN	--	26 MW	0	26 MW	
46.	Gas Base CCGT	--	37 MW	0	37 MW	
	Total		**91.5 MW**	**0**	**91.5 MW**	

The project activity is covered in 5(f) and is of 'B' Category. Since, the proposed project is located in notified industrial area, public consultation is not required as per paragraph 7(i) (III) (i) (b) of the Environment Impact Assessment Notification-2006.

The SEAC, Gujarat vide their letter dated **29/10/2018** had recommended to the SEIAA, Gujarat, to grant the Environment Clearance for the above-mentioned project based on its meeting held on **20/09/2018**. The proposal was considered by SEIAA, Gujarat in its meeting held on **30/10/2018** at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A. CONDITIONS :

A. 1 SPECIFIC CONDITION :

1. Leak Detection and Repair (LDAR) program shall be prepared and implemented as per the CPCB guidelines.
2. Close loop solvent recovery system with adequate condenser system shall be provided to recover solvent vapors in such a manner that recovery shall not be less than 98 percent and recovered solvent shall be reused in the process within premises.
3. Spent solvents (516 MT/Month) shall be recovered by in-house distillation in such a manner that recovery shall not be less than 95 percent and recovered solvent shall be completely reused in the process within premises or Spent solvents shall be sent to authorize Solvent Recovery units having necessary permissions from the concern Authority as per the HW Rules 2016.
4. Online Continuous emission and discharge monitoring facility shall be installed for Air emission and treated waste water discharge and all-time records shall be maintained by the PP.
5. Unit shall strictly complying Ozone Depleting Substances Rules 2000 and its amendments time to time.
6. Priority for disposal of incinerable hazardous waste shall be Co-processing.

A. 2 WATER :

7. Total water requirement for the project shall not exceed 14971.5 KLD. Unit shall reuse 1645 KLD of treated waste water

from RO permeate for cooling tower, coal dust suppression and gardening purpose within premises. Hence, fresh water consumption shall not exceed 13326.5 KLD and it shall be met through GIDC water supply only. Prior permission from the concerned authority shall be obtained for withdrawal of water.

8. The industrial effluent generation from the project shall not exceed 4419 KLD. (4109 KLD existing & 310 KLD proposed)
9. Industrial effluent shall be treated in in-house Primary, Secondary, Tertiary treatment and RO plant treatment.
10. Unit shall reuse 1600 KLD of RO permeate for cooling tower, 45 KLD of treated sewage for gardening & plantation, 20 KLD of treated waste water for coal dust suppression through within premises.
11. Total 3239 KLD treated waste water shall be discharged into deep Sea through GIDC drainage line after achieving norms prescribed by GPCB.
12. The unit shall provide adequate effluent treatment plant (ETP) & RO system for treatment of industrial effluent and it shall be operated regularly and efficiently so as to achieve the GPCB/CPCB/MoEF&CC norms.
13. Domestic wastewater generation shall not exceed 45 KL/day for proposed project and it shall be treated in STP. Treated sewage shall be utilized for gardening and plantation purpose within premises after achieving on-land discharge norms prescribed by the GPCB.
14. During monsoon season when treated sewage may not be required for the plantation / Gardening / Green belt purpose, it shall be stored within premises. There shall be no discharge of waste water outside the premises in any case.
15. Unit shall provide buffer water storage tank of adequate capacity for storage of treated waste water during rainy days.
16. The unit shall provide metering facility at the inlet and outlet of the ETP & RO system and maintain records for the same.
17. Proper logbooks of ETP, chemical consumption, quantities and qualities of effluent discharge and reuse, power consumption etc. shall be maintained and shall be furnished to the GPCB from time to time.

A. 3 AIR:

18. Unit shall not exceed fuel consumption for TFH, Steam Boiler and stand-by DG set as mentioned below:

Sr. no.	Source of emission With Capacity	Stack Height (meter)	Type of Fuel	Quantity of Fuel MT/Day	Type of emissions i.e. Air Pollutants	Air Pollution Control Measures (APCM)
❖	*EXISTING*					
CPP Plant						
1.	Waste Heat Boiler (GT-1)	30	Coal	Coal: 1008 MT/Day	SPM	Low Nox Burner
2.	Waste Heat Boiler (GT-2)	30				Low Nox Burner
3.	Waste Heat Boiler (GT-3)	30	Natural Gas		SO_2	Low Nox Burner
4.	Gas Engine-1 (GE-1)	30		Natural Gas: 50000 SCM/Day	NO_x	Low Nox Burner
5.	Gas Engine-2 (GE-2)	30	LDO			Low Nox Burner
6.	Waste Heat Recovery Boiler-A	30				Low Nox Burner
7.	Waste Heat Recovery Boiler-B	30		LDO: 10 KL/Day		Low Nox Burner
8.	Stack attached to Boiler	30				Low Nox Burner
9.	Rotary Kiln	42				Low Nox Burner
10.	Rotary Kiln	42				Low Nox Burner
11.	Diesel Generator	15				--
PTFE Plant						
12.	Steam Heater Furnace -1 PTFE-1	30			SPM	Low Nox Burner
13.	Steam Heater Furnace -1 TFE-1	30				Low Nox Burner
14.	Steam Heater Furnace -2 TFE-2	30			SO_2	Low Nox Burner
15.	Steam Heater Furnace -2 PTFE-1	30			NO_x	Low Nox Burner
16.	Steam Heater Furnace –A	30				Low NOx Burner
17.	Steam Heater Furnace -B	30				Low NOx Burner
Coal Based Power Plant						
18.	Stack attached Boiler ESP	71			SPM	ESP
19.	Diesel Generator	15				----
20.	Thermal Oxidizer	30			SO_2 NO_x	Wet + Alkali Scrubber
21.	AFBC Boiler (90 TPH coal based)	70				ESP

22.	D.G.Set – 1010 KVA**	11				--
23.	D.G.Set – 1010 KVA**	11				--
24.	D.G.Set – 1010 KVA**	11				--
25.	D.G.Set – 500 KVA**	11				--
26.	D.G.Set – 500 KVA**	11				--
27.	Crusher House Dust Collector	30				Bag Filter
28.	Bunker House Dust Collector	30				Bag Filter
29.	Bunker House Dust Collector-New Coal Boiler	30				Bag Filter
Chlor-Alkali Plant						
30.	Caustic Soda Flaker	30	Hydrogen	22800 m^3/day	NO_x	-----
❖	*PROPOSE ADDITIONAL*					
31.	Steam Boiler-60 TPH	62	coal	Coal: 315 MT/Day	SPM SO_2 NO_x	ESP
	**The stated DG sets are standby units to support continuous manufacturing operation in case of emergency or non-availability of grid based power supply.					

19. Unit shall provide adequate APCM with flue gas generation sources as mentioned above.
20. Coal consumption for the proposed steam Boiler (Cap. 60 TPH) shall not exceed 315 MT/day for the proposed expansion project.
21. Unit shall provide ESP as ACM for the proposed steam Boiler.
22. Sulfur and ash content of the fuel to be used shall be analyzed and its record shall be maintained.
23. A long term study of radio activity and heavy metals contents on coal/lignite to be used shall be carried out through a reputed institute and results thereof analyzed regularly and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal/lignite and fly ash (Including bottom ash) shall be put in place.
24. A flue gas stack of 62 m height (Minimum) shall be provided with online monitoring system to proposed Steam Boiler. Mercury emissions from stacks shall also be monitored on periodic basis. However, unit shall comply the specific condition no. 13 above regarding height of the Boiler stack.
25. High efficiency Electro Static Precipitators (ESP) with efficiency not less than 99.9% shall be installed for control of flue gas emission from the proposed Boilers. The ESP shall be operated efficiently to ensure that particulate matter emission does not exceed the GPCB norms. The control system shall be designed and integrated in plant DCS in such a way that if emission from ESP exceeds the specified standard prescribed in the Environment (Protection) Rules, 1986 as amended from time to time, utilization of boiler capacity shall reduce so that flue gas emission from the stack meets with the specified standards or boiler shall shut down totally.
26. Third party monitoring of the functioning of the ESP along with its efficiency shall be carried out once in a year through a reputed institute / organization.
27. The company shall prepare schedule and carry out regular preventive maintenance of mechanical and electrical parts of ESPs and assign responsibility of preventive maintenance to the senior officer of the company.
28. Unit shall provide adequate APCM for process gas generation sources as mentioned below:

Sr. no.	Specific Source of emission (Name of the Product & Process)	Type of emission	Stack/Vent Height (meter)	Air Pollution Control Measures (APCM)
EXISTING STACKS / VENTS				
PTFE PLANT				
1	HCl Scrubber System	Chlorine HCl	21	Ventury Scrubber
2	PTFE Reactor- Nitrogen Purging	NOx	20	--
3	Absorption Tower (4F MSU)	HF	45	--
4	HCl Waste Gas Scrubber	HCl	34	Ventury Scrubber
5	Induced Draft Fan C-752 A/B	PM	15	Cyclone Separator
6	Induced Draft Fan C-752 A/B	PM	15	Cyclone Separator
7	Induced Draft Fan C-753 A/B	PM	15	Bag Filter

8	HCl Scrubber System TFE Plant	Chlorine	12	Scrubber
		HCl		
9	PTFE Reactor- Nitrogen Purging	NOx	20	--
10	PTFE Reactor- Nitrogen Purging	NOx	20	--
11	Absorption Tower (4F MSU)	HF	40	--
12	HCl Waste gas scrubber (CMS)	HCl	34	Ventury Scrubber
13	Induced Draft Fan A/B	PM	15	Cyclone Separator
14	Emergence Thermal Oxidation	PM	12	Ventury Scrubber + Water Scrubber
		HCl		
		SO_2		
		CO		
15	HCl Waste Gas Scrubber (CMS-2)	HCl	34	Ventury Scrubber
16	Induced Draft Fan	PM	15	Cyclone Separator
17	Induced Draft Fan	PM	15	Cyclone Separator
18	Induced Draft Fan	PM	15	Cyclone Separator
19	Induced Draft Fan	PM	15	Cyclone Separator
20	Induced Draft Fan (x)	PM	15	Cyclone Separator
21	Induced Draft Fan (y)	PM	15	Cyclone Separator
22	Induced Draft Fan (z)	PM	15	Cyclone Separator
23	Tail Gas Scrubber	SO_2	30	Wet Alkali Scrubber
		HF		
24	Back End Scrubber System (For emergency)	PM	15	Ventury Scrubber
25	HCl Scrubber System	HCl	23	Ventury Scrubber
26	HCl Waste Gas Scrubber	HCl	35	Ventury Scrubber
27	PTFE Nitrogen Purging Reactor	NOx	20	--
CHLOR ALKALI PLANT				
28	Caustic Chlorine Plant+Hypo Unit	Chlorine	21	Ventury Scrubber
		HCl		
29	HCl Scrubber System	Chlorine	21	Ventury Scrubber
		HCl		
30	HCl Scrubber System	Chlorine	21	Ventury Scrubber
		HCl		
31	HCl Scrubber System	HCl	21	Ventury Scrubber
OTHERS				
32	Reaction Vessel	HCl		
		Chlorine		
		SPM		
		SOx		
		NOx		
33	Scrubber System (Additional for emergency purpose)	Chlorine	21	Ventury Scrubber + Water Scrubber
		HCl		
		SPM		
		SOx		
		NOx		
34	Dust Collector Attached to the Spray Dryer	SPM	21	Dust Collectors
		SOx		
		NOx		
35	Dust Collection in Spar Drying System	PM	30	Dust Collectors
36	Dust Collection System Above Spar Silo	PM	30	Dust Collectors
37	Gypsum Scrubber	PM	20	Water Scrubber
38	Scrubber System Central	HCl	30	Wet Alkali Scrubber
		HF		
39	Scrubber System Central	HCl	30	Wet Alkali Scrubber
		HF		

40	Tail Gas scrubber	SOx	30	Wet Alkali Scrubber
		HF		
PROPOSED STACKS / VENTS				
For PTFE				
1	HCl Scrubber System	Chlorine	21	Ventury Scrubber
		HCl		
2	PTFE Reactor- Nitrogen Purging	NOx	20	--
3	Absorption Tower (4F MSU)	HF	45	--
4	HCl Scrubber System TFE Plant	Chlorine	12	Scrubber
		HCl		
For H_2SiF_6				
5	Tail Gas Scrubber	SO_2	30	Wet Alkali Scrubber
		HF		
For Gypsum				
6	Gypsum Scrubber	PM	20	Water Scrubber
Central System				
7	Scrubber System (Additional for emergency purpose)	Chlorine	21	Ventury Scrubber + Water Scrubber
8	Scrubber System Central	HCl	30	et Alkali Scrubbe
		HF		

29. The existing process reactors and related ancillaries shall be used for the proposed expansion and there shall be no additional process stack / vent after proposed expansion.
30. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.
    - All process pumps handling HAP chemicals with low V.Ps shall be seal less, ensuring no emissions.
    - Storage tanks storing HAP chemicals are provided with Breather valve assembly. Set pressure of breather valves is kept above the vapor pressures of stored material to avoid fugitive emission. Tank Pressure equalization is applied for tanker loading and unloading. Closed transfer system shall be provided. Loading/ unloading of liquid materials in tanks shall be done through pipeline. It shall be done in a closed system. Hopper shall be provided for transfer of solid material.
    - Temperature and pressure conditions shall be stringently controlled as per the process requirement. DCS control shall be adopted for the expansion.
    - Welded pipes to be used wherever feasible. Suitable gasket material to be used Suitable gland packing to be used in valves
31. Spillages shall be strictly prevented by using proper handling equipment and procedures, roof top ventilators, Spill control procedures and equipment shall be provided
32. Regular monitoring of Volatile Organic Compounds (VOCs) shall be carried out in the work zone area and ambient air.
33. For control of fugitive emission, VOCs, following steps shall be followed :
    a. Closed handling and charging system shall be provided for chemicals.
    b. Reflux condenser shall be provided over Reactors / Vessels.
    c. Pumps shall be provided with mechanical seals to prevent leakages.
    d. Air borne dust at all transfers operations/ points shall be controlled either by spraying water or providing enclosures.
34. Regular monitoring of ground level concentration of PM10, PM2.5, SO2, NOx, HCl, NH3 and VOC shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.

A. 4 SOLID / HAZARDOUS WASTE:

35. All the hazardous waste management shall be taken care as mentioned below:

Sr. no.	Type/Name of Hazardous waste	Specific Source of generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules.	Quantity (MT/Annum)			Disposal Method
				Existing	Proposed	Total	
1	Used Oil	Various machineries	5.1	80.4 KL	+5 KL	85.4 KL	Collection, Storage, Transportation and Disposal by selling to Registered Refiners.
2	Empty Barrels/Discarded Carboys/ Drums /Cylinders	Handling of Haz. chemicals and wastes, etc.	33.1	20	+5	25	Collection, Storage, Transportation and Disposal by selling to authorized recyclers.
3	Spent Resins from DM Plant	DM water plant	35.2	20.5	+4.5	25	Collection, Storage, Transportation and Disposal at TSDF site of M/s. BEIL Ankleshwar .
4	ETP Sludge	Effluent Treatment Plant	35.3	4560	+2	4562	Collection, Storage, Transportation and Disposal at TSDF site of M/s. BEIL Ankleshwar .
5	Brine Sludge	Manufacturing process of caustic soda and chlorine	16.3	10734	--	10734	Collection, Storage, Transportation and Disposal at own SLF site located at D-2/CH-173,222, GIDC Dahej, Vagra , Bharuch.
6	Sludge from wet scrubber	Air pollution control equipments	16.2	2	--	2	Collection, Storage, Transportation and Disposal at TSDF site of M/s. BEIL Ankleshwar.
7	Spent Catalyst	Manufacturing process	17.2	25	+4.2	+29.2	Collection, Storage, Transportation and Disposal at TSDF site of M/s. BEIL Ankleshwar .
8	Process Waste/ Dist. Residue	Manufacturing process/ Purification of products	36.1	2160	+258	2418	Collection, Storage, Transportation and incinerated as the common incineration facility developed by M/s. BEIL Ankleshwar.(Incineration / co-processing)
9	PTFE Residue	Manufacturing process	1.4	123	+66	189	Collection, Storage, Transportation and Disposal of M/s. BEIL Ankleshwar. (Incineration / Co-processing)
10	Insulation Waste	Insulation of pipes	33.1	120	+30	150	Collection, Storage, Transportation and Disposal at TSDF site of M/s. BEIL Ankleshwar .
11	Distillation Residue	Distillation of Solvents	20.3	--	+2.4	2.4	Collection, Storage, Transportation and incinerated as the common incineration facility developed by M/s. BEIL Ankleshwar .

36. Authorized end-users shall have permissions from the concerned authorities under the Rule 9 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules 2016.

A. 5 OTHER:

37. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report of the project prepared by M/s: Anand Environmental Consultants Pvt. Ltd.; Ahmedabad was submitted by project proponent vide letter no. NIL dated 18/05/2018 and commitments made during presentation before SEAC and proposed in the EIA report shall be strictly adhered to in letter and spirit.

B. GENERAL CONDITIONS:

B.1 CONSTRUCTION PHASE:

38. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
39. Project proponent shall ensure that surrounding environment shall not be affected due to construction activity. Construction materials shall be covered during transportation and regular water sprinkling shall be done in vulnerable areas for controlling fugitive emission.
40. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
41. First Aid Box shall be made readily available in adequate quantity at all the times.
42. The project proponent shall strictly comply with the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments. Local bye-laws of concern authority shall be complied in letter and spirit.
43. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase.
44. Use of Diesel Generator (DG) sets during construction phase shall be strictly equipped with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
45. Safe disposal of waste water and municipal solid wastes generated during the construction phase shall be ensured.
46. All topsoil excavated during construction activity shall be used in horticultural / landscape development within the project site.
47. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
48. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
49. Fly ash shall be used in construction wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.

B.2 OPERATION PHASE:

B.2.1 WATER:

50. The water meter shall be installed and records of daily and monthly water consumption shall be maintained.
51. All efforts shall be made to optimize water consumption by exploring Best Available Technology (BAT). The unit shall continuously strive to reduce, recycle and reuse the treated effluent.

B.2.2 AIR:

52. In case of use of spray dryer, the unit shall provide the adequate & efficient APCMs with spray dryer so that there should not be any adverse impact on human health & environment. Unit shall carry out third party monitoring of the proposed Spray dryer & it's APCM through the credible institutes and study report for impacts on Environment and Human Health shall be submitted to GPCB every year along with half yearly compliance report.
53. Acoustic enclosure shall be provided to the DG sets (If applicable) to mitigate the noise pollution and shall conform to the EPA Rules for air and noise emission standards.
54. Stack/Vents (Whichever is applicable) of adequate height shall be provided as per the prevailing norms for flue gas emission/Process gas emission.
55. Flue gas emission & Process gas emission (If any) shall conform to the standards prescribed by the GPCB/CPCB/MoEF&CC. At no time, emission level should go beyond the stipulated standards.
56. All the reactors / vessels used in the manufacturing process shall be closed to reduce the fugitive emission.

B.2.3 HAZARDOUS/SOLID WASTE:

57. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as may be amended from time to time. Authorization of the GPCB shall be obtained for collection / treatment / storage / disposal of hazardous wastes.
58. Hazardous wastes shall be dried, packed and stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
59. The unit shall obtain necessary permission from the nearby TSDF site and CHWIF. (Whichever is applicable)
60. Trucks/Tankers used for transportation of hazardous waste shall be in accordance with the provisions under the Motor Vehicle Act, 1988, and rules made there under.
61. The design of the Trucks/tankers shall be such that there is no spillage during transportation

62. All possible efforts shall be made for Co-Processing of the Hazardous waste prior to disposal into TSDF/CHWIF.
63. Management of fly ash (If any) shall be as per the Fly ash Notification 2009 & its amendment time to time and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.

B.2.4 SAFETY:

64. The occupier/manager shall strictly comply the provisions under the Factories Act 1948 and the Gujarat Factories Rules 1963
65. The project authorities shall strictly comply with the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules (MSIHC) 1989, as amended time to time and the Public Liability Insurance Act for handling of hazardous chemicals etc. Necessary approvals from the Chief Controller of Explosives and concerned Govt. Authorities shall be obtained before commissioning of the project. Requisite On-site and Off-site Disaster Management Plans have to be prepared and implemented.
66. Main entry and exit shall be separate and clearly marked in the facility.
67. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
68. Storage of flammable chemicals shall be sufficiently away from the production area.
69. Sufficient number of fire extinguishers shall be provided near the plant and storage area.
70. All necessary precautionary measures shall be taken to avoid any kind of accident during storage and handling of toxic / hazardous chemicals.
71. All the toxic/hazardous chemicals shall be stored in optimum quantity and all necessary permissions in this regard shall be obtained before commencing the expansion activities.
72. The project management shall ensure to comply with all the environment protection measures, risk mitigation measures and safeguards mentioned in the Risk Assessment report.
73. Only flame proof electrical fittings shall be provided in the plant premises.
74. Storage of hazardous chemicals shall be minimized and it shall be in multiple small capacity tanks / containers instead of one single large capacity tank / containers.
75. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for storage tanks for Hazardous Chemicals.
76. Handling and charging of the chemicals shall be done in closed manner by pumping or by vacuum transfer so that minimal human exposure occurs.
77. Tie up shall be done with nearby health care unit / doctor for seeking immediate medical attention in the case of emergency.
78. Personal Protective Equipments (PPEs) shall be provided to workers and its usage shall be ensured and supervised.
79. First Aid Box and required Antidotes for the chemicals used in the unit shall be made readily available in adequate quantity.
80. Training shall be imparted to all the workers on safety and health aspects of chemicals handling.
81. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the Factories Act & Rules.
82. Transportation of hazardous chemicals shall be done as per the provisions of the Motor Vehicle Act & Rules.
83. The company shall implement all preventive and mitigation measures suggested in the Risk Assessment Report.
84. Necessary permissions from various statutory authorities like PESO, Factory Inspectorate and others shall be obtained prior to commissioning of the project.

B.2.5 NOISE:

85. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.

B.2.6 CLEANER PRODUCTION AND WASTE MINIMISATION:

86. The unit shall undertake the Cleaner Production Assessment study through a reputed institute / organization and shall form a CP team in the company. The recommendations thereof along with the compliance shall be furnished to the GPCB.
87. The company shall undertake various waste minimization measures such as :
    a. Metering and control of quantities of active ingredients to minimize waste.
    b. Reuse of by-products from the process as raw materials or as raw materials substitutes.
    c. Use of automated and close filling to minimize spillages.
    d. Use of close feed system into batch reactors.

e. Venting equipment through vapour recovery system.
f. Use of high pressure hoses for cleaning to reduce wastewater generation.
g. Recycling of washes to subsequent batches.
h. Recycling of steam condensate.
i. Sweeping / mopping of floor instead of floor washing to avoid effluent generation.
j. Regular preventive maintenance for avoiding leakage, spillage etc.

B.2.7 GREEN BELT AND OTHER PLANTATION:

88. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in GIDC estate or any other open areas in consultation with the GIDC / GPCB and submit an action plan of plantation for next three years to the GPCB.
89. Drip irrigation / low-volume, low-angle sprinkler system shall be used for the green belt development within the premises.

B.3 OTHER CONDITION:

90. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) In accordance to the MoEFCC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
91. Rain water harvesting of surface as well as rooftop runoff shall be undertaken and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.
92. The unit shall join and participate financially and technically for any common environmental facility / infrastructure as and when the same is taken up either by the Industrial Association or GIDC or GPCB or any such authority created for this purpose by the Govt. / GIDC.
93. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition the provision for solar water heating system shall also be provided.
94. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
95. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
96. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose for the environmental protection and management.
97. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
98. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any statutory authority.
99. During material transfer there shall be no spillages and garland drain shall be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
100. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
101. Leakages from pipes, pumps shall be minimal and if occurs, shall be arrested promptly.
102. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
103. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
104. The project proponent shall comply all the conditions mentioned in "The Companies (Corporate Social Responsibility Policy) Rules, 2014" and its amendments from time to time in a letter and spirit.
105. The project management shall ensure that unit complies with all the environment protection measures, risk mitigation measures and safeguards recommended in the EMP report and Risk Assessment study report as well as proposed by project proponent.
106. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
107. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that

the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.

108. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

109. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

110. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.

111. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.

112. The company in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary.

113. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

114. This environmental clearance is valid for seven years from the date of issue.

115. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

116. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

With regards,
Yours sincerely,

(S. M. SAIYAD)
Member Secretary

State Environment Impact Assessment Authority SEIAA Gujarat

Issued to:
M/s Gujarat Fluorochemicals Ltd.
Dr. Sharad Potghan
Plot No.:12/A, Dahej GIDC Estate,
Tal.: Vagra, Dist.: Bharuch.

DR. GAURAV DAHIYA, IAS
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY GUJARAT

No. SEIAA/GUJ/EC/5(f)/438/2017 Date: 28/04/2017 BY R.P.A.D.

Amendment to Environment Clearance Order No:- SEIAA/GUJ/EC/5(f)/45/2012 dated 27/02/2012 & amended vide order No. SEIAA/GUJ/EC/5(f)&1(d)/1717/2015 dated 20/05/2015.

(Under the provision of Environmental Impact Assessment (EIA) Notification, 2006)

In exercise of the power conferred under the provision of Environmental Impact Assessment (EIA) Notification, 2006 under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, the Environment Clearance granted to **M/s. Gujarat Fluorochemicals Limited. located at Plot no. 12/A, Vill. Dahej, Ta. Vagra, Dist. Bharuch, State: Gujarat,** vide this office letter no. **SEIAA/GUJ/EC/5(f)/45/2012 dated 27/02/2012 & amended vide order No. SEIAA/GUJ/EC/5(f)&1(d)/1717/2015 dated 20/05/2015,** is being subjected to amendment for the following change in the project.

And whereas SEIAA has granted Environment Clearance vide office order letter no **SEIAA/GUJ/EC/5(f)/45/2012 dated 27/02/2012 & amended vide order No. SEIAA/GUJ/EC/5(f)&1(d)/1717/2015 dated 20/05/2015**, under the provisions of the aforesaid Notification.

And whereas project proponent has applied for amendment in the environmental clearance vide their online proposal No. SIA/GJ/IND2/13786/2015 dated 26/05/2016. The project was scheduled for hearing in the SEAC meeting held on 29/06/2016 & 01/12/2016.

The SEAC, Gujarat had recommended the project vide their letter dated 17/03/2017 to grant amendment in Environmental Clearance to the SEIAA, Gujarat based on the decision taken during SEAC meeting held on 18/02/2017. The proposal was considered by SEIAA, Gujarat in its meeting held on 28/04/2017 at Gandhinagar. After careful consideration, Environment Clearance order is hereby amended as under, subject to amendment with respect to changes in the planning of the project.

1. **Sr. no. 1 of product list** of the environmental clearance order no. **SEIAA/GUJ/EC/5(f)/45/2012 dated 27/02/2012 & amended vide order No. SEIAA/GUJ/EC/5(f)&1(d)/1717/2015 dated 20/05/2015** have been amended and additional specific conditions shall be read as under :

Sr. No. 1 of Product list:

Sr. no.	Product Name	Production Capacity MT/Month		
		Existing	Proposed	Total
	POLYTETRAFLUOROETHYLENE			
01(a)	Polytetra Fluoro Ethylene (PTFE) #	1170.0	2070.0	3240.0
	OR			
01(b)	Hydrochlorofluorocarbons (HCFC-22)	--	--	1500.0

Additional Specific Condition No. 1 - Unit shall comply ODS (R & C) Rules-2000 as amended time to time.

Additional Specific Condition No.2 - Manufacturing quantity of HCFC-22 as non-feedstock shall not exceed the threshold limit (Production quota) allotted by MoEF&CC-Ozone Cell as per the ODS (R & C) Rules-2000 as amended time to time.

MEMBER SECRETARY
State Level Environment
Impact Assessment Authority
(SEIAA)
Gujarat Pollution Control Board,
"Paryavaran Bhavan",
Sector-10-A, Gandhinagar-10

Rest of all the conditions of the Environment Clearance orders no **SEIAA/GUJ/EC/5(f)/45/2012** dated **27/02/2012** & amended vide order No. **SEIAA/GUJ/EC/5(f)&1(d)/1717/2015** dated **20/05/2015** shall remain unchanged.

With regards,
Yours sincerely,

(Dr. Gaurav Dahiya, IAS)
Member Secretary

Issued to:-

Mr. Anand Bhusari,
M/s. Gujarat Fluorochemicals Ltd.
Plot no. 12/A, Vill. Dahej,
Ta. Vagra, Dist. Bharuch

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. Select File.

(Dr. Gaurav Dahiya, IAS)
Member Secretary

MEMBER SECRETARY
State Level Environment
Impact Assessment Authority
(SEIAA) Gujarat
Gujarat Pollution Control Board,
"Paryavaran Bhawan"
Sector-10-A, Gandhinagar-10

DARPANA DHIMMAR
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/5(f)&1(d)/1717/2015 Date: *20-05-2015* *BY R.P.A.D*

Amendment to Environment Clearance Order No:-

(Under the provision of Environmental Impact Assessment (EIA) Notification, 2006)

In exercise of the power conferred under the provision of Environmental Impact Assessment (EIA) Notification, 2006 under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, the Environment Clearance granted to **M/s Gujarat Fluorochemicals Ltd. at Plot no : 12/A GIDC Estate Dahej Ta : Vagra Dist : Bharuch** with a condition to use Natural gas to the tune of 7,19,128 SCM/day as a fuel in utilities like boiler, Rotary Kiln, Steam Heater, Furnaces, Thermal Oxidizer and gas base power plant.

And whereas SEIAA has granted Environment Clearance vide office order letter no. *SEIAA/GUJ/EC/5(f)/45/2012 dated 27/02/2012* under the provisions of the aforesaid Notification.

And whereas **M/s. Gujarat Fluorochemicals Ltd** has applied for amendment in the environmental clearance vide their letter dated 11-06-2014 vide their letter GFL/Dahej/EPO/SLEAC/2014/01 /07/2014/01.

And whereas SEIAA has received recommendation from SEAC, for the amendment of Environment Clearance under the provision of the aforesaid Notification. The proposal was considered by SEIAA, Gujarat in its meeting held on 08.05.2015 at Gandhinagar. After careful consideration. Environment Clearance order dated 27.02.2012 is hereby amended as under, subject to amendment with respect to change the following condition only.

Condition no. 16 on Page 3 is here by amended and shall be now read as follows

Condition no. 16:

(i)

a. Natural gas shall be used in all the utilities like Boiler, Rotary Kiln, 2 Nos. of Steam Heater Furnaces, Thermal Oxidizer & Hot Air Generator for Spray Dryer and adequate stack height as per the prevailing norms shall be provided. The natural gas consumption after the proposed change shall not exceed 50,000 SCM/day.
b. Additional Imported coal 504 MT/ day shall be used as fuel for the 90 TPH steam Boiler.
c. A flue gas stack of 70 m height shall be provided with online monitoring system to 90 TPH steam boiler.
d. High efficiency Electro Static Precipitator (ESP) with efficiency not less than 99.9% shall be installed and operated to ensure that particulate matter emission does not exceed the norms prescribed by the GPCB.
e. Third party monitoring of the functioning of the ESP along with its efficiency shall be carried out once in a year through a reputed institute / organization.
f. Lime stone injection technology shall be adopted to control SO_2 and it shall be ensured that SO_2 levels in the ambient air do not exceed the prescribed standards.
g. The DCS system shall be suitably programmed to ensure that as & when the SPM emission from the flue gas stack exceeds 150 ppm the steam Boiler shall shut down automatically and an interlocking system shall be adopted for ensuring this purpose.
h. Online monitoring system shall be installed to monitor the SOx, NOx and SPM in the flue gas stack.
i. The ambient air quality shall be monitored in and around the project area, and the location of ambient air quality monitoring stations shall be reviewed in consultation with the GPCB and additional stations shall be installed, if required in the downwind directions as well as where maximum ground level concentrations are anticipated.
j. Adequate storage facility for the fly ash in terms of closed silos shall be provided at site. No ash pond shall be constructed.
k. Handling of the fly ash shall be through a closed pneumatic system.

l. Ash shall be handled only in dry state.

m. The unit shall strictly comply with the Fly Ash Notification under the EPA and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.

n. The fugitive emission in the work zone environment shall be monitored. The emission shall confirm to the standards prescribed by the concerned authorities from time to time (e.g. Directorate of Industrial Safety & Health). Following guidelines shall be followed to reduce the fugitive emission:

- Enclosure shall be provided at all loading and unloading operations.
- Adequate dust extraction system such as bag filter, water spray system in the dusty area like fly ash handling area and other vulnerable areas shall be provided.
- All transfer points shall be fully enclosed.
- Accumulated coal dust /fly ash on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.
- Internal road shall be either paved properly to reduce the fugitive emission during vehicular movement.
- Air borne dust shall be controlled with water sprinklers at suitable interval in the plant.

(ii) Additional installation of 5 numbers of D.G. sets having total capacity of 4030 KVA [3 no.s of 1010 KVA and 2 nos of 500 KVA] shall be used as standby facility to support their continuous manufacturing process in case of emergency and non availability of power from grid. LDO shall be used as fuel.

- Diesel shall be used in DG sets.
- The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.

Rest of all the conditions of the Environment Clearance order no. ***SEIAA/GUJ/EC/5(f)/45/2012 dated 27/02/2012*** shall remain unchanged.

With regards,
Yours sincerely,

(DARPANA DHIMMAR)
Member Secretary

Issued to:

Mr. Pritesh Trivedi
M/s.Gujarat Flurochemicals Limited
12/A,GIDC Dahej Industrial,
Ta:Vagra,
Dist:Bharuch-392130

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
3. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
4. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
5. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
6. Select File.

(DARPANA DHIMMAR)
Member Secretary

R.G. SHAH
MEMBER SECRETARY
SEIAA (GUJARAT)

654

Government of Gujarat

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/5(f)/ /2012 **Date:**

Time Limit

Sub: Environment Clearance to M/s. Gujarat Fluorochemicals Limited for expansion in production capacities as well as manufacturing of new additional products within the existing premises located at Plot No. 12/A, GIDC Estate, Dahej, Tal: Vagra, Dist: Bharuch……. in Category 5(f) of Schedule annexed with EIA Notification dated 14/9/2006.

Dear Sir,

This has reference to your application in form-1, EIA report & Risk Assessment Study Report, Additional documents / information submitted vide letter no. GFL/Dahej:SLEAC: EP(O): 2011-12/01 dated 02/08/2011, Letter no. GFL – Dahej / Expansion (Project-3) / 02 dated 11/08/2011 regarding generation of two grades of HCl, Letter dated 29/09/2011 regarding modes of reuse / disposal of two grades of HCl, Records of HCl sell and reuse submitted vide letter no.GFL:Dahej:EHS:001-2012 dated 06/01/2012 submitted to the SEAC, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006.

The proposal is for Environmental Clearance of **M/s. Gujarat Fluorochemicals Limited for expansion in production capacities as well as manufacturing of new additional products within the existing premises located at Plot No. 12/A, GIDC Estate, Dahej, Tal: Vagra, Dist: Bharuch**. This is an existing unit proposing expansion in production capacity of PTFE unit as well as production of additional products within the existing premises. There will not be any expansion in production capacity of Chlor-alkali Plant. The unit has applied for expansion in production capacity of PTFE unit as well as manufacturing of additional products within the existing premises as shown below :

Sr. No.	Product Name	Existing Production Capacity MT/Month	Proposed Production Capacity MT/Month	Total After Proposed Expansion MT/Month
POLYTETRAFLUOROETHYLENE				
01.	Polytetra Fluoro Ethylene (PTFE)#	1170	2070	3240
02.	Chloroform	6700	3390	10090
03.	Methylene Dichloride (MDC)	6700	3390	10090
04.	Gypsum	Nil	12767	12767
05.	Sulphuric Acid 88%	475	238	713
06.	Hydrochloric Acid (12% ± 1%)	7765	13737	21502
07	Hydrochloric Acid (31% ± 1%)	14686	25983	40669
08.	Carbon Tetrachloride (CTC)@	600	840	1440
09.	HFC – 32 (Refrigerant Gas)	Nil	750	750
CHLORALKALI				
10.	Caustic Soda (Dry Basis)	16895	Nil	16895
11.	Chlorine Dry Basis	13167	Nil	13167
12.	Hydrogen	464	Nil	464
13.	Hydrochloric Acid (31 ± 1%)	357	Nil	357
14.	Sodium hypochlorite (10% chlorine)	132	Nil	132
ADDITIONAL PRODUCTS				
15.	Calcium Chloride 94%	4750	Nil	4750
16.	Tetra Fluor Ethylene	170	470	640
17.	Hexa Fluoro Propylene	150	Nil	150

18.	Hexa Fluoro Propylene Oxide	75	Nil	75
19.	Hepta Fluoro Propane	75	75	150
20.	Tetrafluoro Dimethyl amine	45	Nil	45
21.	Tetra Fluoro Propanol	75	300	375
22.	Telomer Iodine	100	Nil	100
23.	Telomer Alcohol	100	Nil	100
24.	Dilute HF (20 %)	Nil	1000	1000
25.	Hydrofluosilicic Acid (20%)	Nil	100	100
26.	High Boiler of Chloromethane	100	100	200
27.	HFC-125	Nil	417	417
28.	Anhydrous Potassium Fluoride	Nil	100	100
CAPTIVE POWER PLANT				
29.	Gas based Plant COGEN	28.5	Nil	28.5
30.	Coal based Plant COGEN	26.0	Nil	26
31	Gas based Plant CCGT	37	Nil	37

Note :

: PTFE by suspension and dispersion grades, including virgin or compounded will be manufactured.

@ : CTC and related phase – out program:

All the CTC will be used for sale for use in approved end use applications.

In case, any excess CTC is still left, the same shall be destroyed in the Thermal Oxidizer Set–up or send it outside for incineration (Authorized by the GPCB).

The proposed activities fall under category 5(f) of the schedule of the EIA Notification, 2006. As the project is situated in notified industrial estate, it falls in Category B. The project is located within the notified industrial estate and hence does not require public consultation as per para 7(i) III (b) of EIA Notification 2006.

The SEAC, Gujarat had recommended to the SEIAA, Gujarat, to grant the Environment Clearance to this project for the above-mentioned products. The proposal was considered by SEIAA, Gujarat in its meeting held on 04.02.2012 at Gandhinagar. SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.:

A. SPECIFIC CONDITIONS:

1. Entire quantity i.e. 21502 MT/Month of Hydrochloric Acid (12%) shall be converted to Calcium Chloride and in no case it shall be sold outside after the proposed expansion.
2. Out of 40,669 MT/Month generation of Hydrochloric Acid (31%) after the proposed expansion, maximum 22,555 MT/Month shall be sold to actual consumers having valid authorization from the GPCB whereas remaining quantity will be reused in Chloro-methanes Plant and manufacturing of Calcium Chloride.
3. The Spent Sulphuric Acid (88%) shall be sold only to the actual consumers having valid CC&A from the GPCB for manufacturing of Single Super Phosphate, Phospho Gypsum, Dyes & Intermediates, etc.
4. Hydrochloric Acid (31%) and Sulphuric Acid (88%) shall be transported only in dedicated tankers owned by the company or hired tankers registered with the GPCB. The tankers shall be equipped with GPS (Geographical Positioning System) to monitor real time tanker movement. Records of reuse / sell of Hydrochloric Acid (31%) and Sulphuric Acid (88%) shall be maintained and submitted to the GPCB at regular intervals.

A.1 WATER:

5. Fresh water requirement of 12,880 KLD after the proposed expansion shall be met with the GIDC water supply only. No ground water shall be used for the project.
6. The industrial wastewater generation shall not exceed 3,279 KLD after the proposed expansion.
7. Effluent generated from different plants shall be segregated based on its COD & TDS load. Different effluent streams, based on COD & TDS load, shall be treated in separate ETPs for low COD effluent, high COD effluent and high fluoride effluent.
8. Domestic waste water shall be treated along with industrial effluent in the existing low COD effluent treatment facility.
9. The ETPs shall be operated regularly and efficiently so as to achieve the GPCB norms at the final outlet.
10. Treated waste water conforming to the GPCB norms shall be discharged into the GIDC's effluent collection pond by pipeline for its ultimate disposal into the deep sea.

11. The unit shall provide metering facility at the inlet and outlet of the ETPs and maintain the records of the same. The unit shall also provide on line pH meter and TOC meter for online monitoring of the treated effluent.
12. A proper logbook of ETP operation and also showing the quantity of effluent generated, utilized for plantation / gardening etc. shall be maintained and furnished to the GPCB from time to time.
13. Regular performance evaluation of the ETP shall be undertaken every year to check its adequacy, through credible institutes like L.D. College of Engineering, NPC or such other institutes of similar repute, and its records shall be maintained.
14. The unit shall join and participate financially and technically for any common environmental facility / infrastructure as and when the same is taken up either by the GIDC or GPCB or any such authority created for this purpose by the Govt. / GIDC.

A.2 AIR:

15. Process emission like PM, HF, HCl, SO_2, NOx etc. shall be controlled with the air pollution control equipments (APCE) as proposed in the EIA Report of the project viz. bag filters, cyclone separators, alkali scrubbers, venturi scrubbers, water scrubbers etc. These APCEs shall be operated efficiently and effectively to achieve the norms prescribed by the GPCB at stack outlets.
16. Natural gas shall be used in all the utilities like Boiler, Rotary Kiln, 2 Nos. of Steam Heater Furnaces, Thermal Oxidizer & Hot Air Generator for Spray Dryer and adequate stack height as per the prevailing norms shall be provided. The natural gas consumption after the proposed expansion shall not exceed 7,19,128 SCM/day.
17. Online monitoring system shall be installed on the process stacks to monitor the pollutant concentrations. An arrangement shall also be made for reflecting the online monitoring results on the company's server, which can be accessed by the GPCB on real time basis.
18. All the vessels used in the manufacturing process shall be closed to reduce the fugitive emission.
19. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time.
20. Regular performance evaluation of the air pollution control systems shall be undertaken every year to check its adequacy, through credible institutes like L.D. College of Engineering, NPC, ATMIYA and other such other institutes of similar repute, and its records shall be maintained.
21. Regular monitoring of ground level concentration of SO_2, NOx, Cl_2, HCl, HF, VOC, PM_{10} and $PM_{2.5}$ shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by Gujarat Pollution Control Board. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with GPCB.

A.3 HAZARDOUS /SOLID WASTE:

22. The company must strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handing and Transboundary Movement) Rules 2008, as may be amended from time to time. Authorization from the GPCB must be obtained for collection / treatment / storage / disposal of hazardous wastes.
23. ETP sludge, brine sludge, wet scrubber sludge, and spent catalyst sludge shall be stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
24. The unit shall dispose its ETP Sludge, Spent Catalyst, Spent Resin from D.M. Plant and Glass Wool / Insulation at the common TSDF.
25. PTFE Residue shall be sent to the Common Hazardous Waste Incineration Facility.
26. The gypsum waste shall be sold only to the authorized cement manufacturers.
27. Discarded containers / barrels / bags / liners shall be either reused or sold only to the authorized recyclers after decontamination.
28. Used oil shall be sold only to the registered re-refiners.
29. Hydrochloric Acid (12% & 31%) and Sulphuric Acid (88%) shall be managed as depicted in the Specific Conditions [i.e. conditions no. 1 to 4].

A.4 SAFETY:

30. Provisions of the Manufacture, Storage & Import of Hazardous Chemicals Rules, 1986 & Factories Act, 1948 shall be strictly complied with.
31. Recommendations made in the Risk Assessment Study Report submitted by the project proponent shall be vigorously implemented.
32. All necessary precautionary measures shall be taken to avoid any kind of accident during storage and handling of toxic / hazardous chemicals, especially chlorine, hydrogen, methanol, ethanol etc.
33. All the materials especially chlorine, hydrogen etc. shall be stored in optimum quantity and all necessary

permissions in this regard shall be obtained before commencing the expansion activities.

34. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it. Storage of hazardous chemicals shall be in multiple small capacity tanks / containers instead of one single large capacity tank for safety purpose.
35. During material transfer, spillages shall be avoided and garland drain be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
36. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for storage tanks for Hazardous Chemicals. Close handling system for chemicals shall be provided.
37. Tie up shall be done with nearby health care unit for seeking immediate medical attention in the case of emergency, regular medical check up of the workers and keeping its record etc.
38. Personal Protective Equipments shall be provided to workers and its usage shall be ensured and supervised.
39. First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity.
40. Training shall be imparted to all the workers on safety and health aspects of chemicals handling.
41. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the Factories Act & Rules.
42. Handling and charging of the chemicals shall be done in such a manner that minimal human exposure occurs.
43. Transportation of hazardous chemicals shall be done as per the provisions of the Motor Vehicle Act & Rules.

A.5 NOISE:

44. To minimize the noise pollution the following noise control measures shall be implemented:
    - ✓ Selection of any new plant equipment shall be made with specification of low noise levels.
    - ✓ Manufacturers / suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications wherever possible before supply and installation to mitigate the noise generation and to comply with the national / international regulatory norms with respect to noise generation for individual units
    - ✓ Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.
    - ✓ Noise suppression measures such as enclosures, buffers and / or protective measures shall be provided.
    - ✓ Employees shall be provided with ear protection measures like earplugs or earmuffs.
    - ✓ Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.
    - ✓ Construction equipment generating minimum noise and vibration shall be chosen.
    - ✓ Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities / machines / equipment.
    - ✓ Vehicles and construction equipment with internal combustion engines without proper silencer shall not be allowed to operate.
    - ✓ Construction equipment meeting the norms specified by the EP Act, 1986 shall only be used.
    - ✓ Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.
    - ✓ Noise levels shall be reduced by the use of adequate mufflers on all motorized equipments.
45. The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factories Act and Rules.

A.6 ENERGY CONSERVATION:

46. The project proponent shall install energy efficient devices and appliances conforming to the Bureau of Energy Efficiency norms.

47. The energy audit shall be conducted at regular intervals and the recommendations of the audit report shall be implemented.
48. The project proponent shall implement the application of solar energy which shall be utilized as solar lighting for illumination of common areas, lighting of internal roads and passages in addition to utilization of solar water heating systems.
49. The transformers and motors shall have minimum efficiency of 85 %.

50. Variable frequency drives shall be installed.
51. Energy conservation measures shall include use of electronic lighting system, use of CFL tubes to minimize energy use, use of programmable timers for pumping system and lighting, water level controllers for water pumps, centralized cooling etc.
52. Energy saving practices as follows shall be practiced:-
    - Constant monitoring of energy consumption and defining targets for energy conservation.
    - Adjusting the settings and illumination levels to ensure minimum energy used for desired comfort level.
    - Use of solar cells for lighting.
    - Use of solar water heater for canteen & washing area.
    - Proper load factor shall be maintained by the unit.
    - Provision of day light roof to utilize maximum natural light in the production plant instead of electrical lighting.
    - Use of electronic ballast to save energy.
    - Automatic switching system for lighting & water tank pumping shall be used.
    - To the maximum extent possible and technically feasible, energy efficient equipment like motors, pumps, air conditioning systems shall be selected.
    - Gravity flow shall be preferred wherever possible to save pumping energy.
    - Promoting awareness on energy conservation.
    - Training to the staff on methods of energy conservation and to be vigilant for this.

A.6 WASTE MINIMIZATION AND CLEANER PRODUCTION:

53. The unit shall undertake the Cleaner Production Assessment study through a reputed institute / organization and shall form a CP team in the company. The recommendations thereof along with the compliance shall be furnished to the GPCB.
54. The company shall undertake following waste minimization measures:
    a) Metering and control of quantities of active ingredients to minimize waste.
    b) Reuse of by-products from the process as raw materials or raw materials substitutes in other process.
    c) Use of automated and enclosed filling to minimize spillages.
    d) Use of close feed system into batch reactors.
    e) Dry cleaning / mopping of floor instead of floor washing
    f) Use of high pressure hoses for cleaning to reduce wastewater generation
    g) Regular preventive maintenance for avoiding leakage, spillage etc.

A.7 GREEN BELT AND OTHER PLANTATION:

55. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in the GIDC estate, nearby schools, gram panchayat areas and any other open areas in consultation with the GIDC / local bodies / GPCB and submit an action plan of plantation for next three years to the GPCB.

B. OTHER CONDITIONS:

56. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
57. The company shall strictly follow all the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by the Central Pollution Control Board, as may be applicable.
58. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
59. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly.
60. All the recommendations made in the EIA/EMP and other documents submitted by the project proponent shall be strictly implemented.
61. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.
62. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
63. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
64. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and

the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.

65. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
66. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
67. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
68. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
69. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
70. This Environmental Clearance is valid for five years from the date of issue.

With regards,

Yours sincerely,

(R.G.SHAH)
Member Secretary

Issued to:
Mr. J. S. Bedi, Executive President (Operations)
Gujarat Fluorochemicals Limited,
Plot No. 12/A, GIDC Estate, Dahej,
Tal: Vagra, Dist: Bharuch - 392130.

Copy to:-

1. The Secretary, Department of Environment and Forests, Govt. of Gujarat, Secretariat, Gandhinagar-382010.
2. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
3. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
4. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
5. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
6. Select File.

(R.G.SHAH)
Member Secretary

DARPANA DHIMMAR
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY GUJARAT

No. SEIAA/GUJ/EC/5(f)&1(d)/1717/2015 **Date: *20-05-2015*** ***BY R.P.A.D***

Amendment to Environment Clearance Order No:-

(Under the provision of Environmental Impact Assessment (EIA) Notification, 2006)

In exercise of the power conferred under the provision of Environmental Impact Assessment (EIA) Notification, 2006 under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, the Environment Clearance granted to **M/s Gujarat Fluorochemicals Ltd. at Plot no : 12/A GIDC Estate Dahej Ta : Vagra Dist : Bharuch** with a condition to use Natural gas to the tune of 7,19,128 SCM/day as a fuel in utilities like boiler, Rotary Kiln, Steam Heater, Furnaces, Thermal Oxidizer and gas base power plant.

And whereas SEIAA has granted Environment Clearance vide office order letter no. ***SEIAA/GUJ/EC/5(f)/45/2012 dated 27/02/2012*** under the provisions of the aforesaid Notification.

And whereas **M/s. Gujarat Fluorochemicals Ltd** has applied for amendment in the environmental clearance vide their letter dated 11-06-2014 vide their letter GFL/Dahej/EPO/SLEAC/2014/01 /07/2014/01.

And whereas SEIAA has received recommendation from SEAC, for the amendment of Environment Clearance under the provision of the aforesaid Notification. The proposal was considered by SEIAA, Gujarat in its meeting held on 08.05.2015 at Gandhinagar. After careful consideration, Environment Clearance order dated 27.02.2012 is hereby amended as under, subject to amendment with respect to change the following condition only.

Condition no. 16 on Page 3 is here by amended and shall be now read as follows

Condition no. 16:

(I)

a. Natural gas shall be used in all the utilities like Boiler, Rotary Kiln, 2 Nos. of Steam Heater Furnaces, Thermal Oxidizer & Hot Air Generator for Spray Dryer and adequate stack height as per the prevailing norms shall be provided. The natural gas consumption after the proposed change shall not exceed 50,000 SCM/day.
b. Additional Imported coal 504 MT/ day shall be used as fuel for the 90 TPH steam Boiler.
c. A flue gas stack of 70 m height shall be provided with online monitoring system to 90 TPH steam boiler.
d. High efficiency Electro Static Precipitator (ESP) with efficiency not less than 99.9% shall be installed and operated to ensure that particulate matter emission does not exceed the norms prescribed by the GPCB.
e. Third party monitoring of the functioning of the ESP along with its efficiency shall be carried out once in a year through a reputed institute / organization.
f. Lime stone injection technology shall be adopted to control SO_2 and it shall be ensured that SO_2 levels in the ambient air do not exceed the prescribed standards.
g. The DCS system shall be suitably programmed to ensure that as & when the SPM emission from the flue gas stack exceeds 150 ppm the steam Boiler shall shut down automatically and an interlocking system shall be adopted for ensuring this purpose.
h. Online monitoring system shall be installed to monitor the SOx, NOx and SPM in the flue gas stack.
i. The ambient air quality shall be monitored in and around the project area, and the location of ambient air quality monitoring stations shall be reviewed in consultation with the GPCB and additional stations shall be installed, if required in the downwind directions as well as where maximum ground level concentrations are anticipated.
j. Adequate storage facility for the fly ash in terms of closed silos shall be provided at site. No ash pond shall be constructed.
k. Handling of the fly ash shall be through a closed pneumatic system.

l. Ash shall be handled only in dry state.

m. The unit shall strictly comply with the Fly Ash Notification under the EPA and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.

n. The fugitive emission in the work zone environment shall be monitored. The emission shall confirm to the standards prescribed by the concerned authorities from time to time (e.g. Directorate of Industrial Safety & Health). Following guidelines shall be followed to reduce the fugitive emission:

- Enclosure shall be provided at all loading and unloading operations.
- Adequate dust extraction system such as bag filter, water spray system in the dusty area like fly ash handling area and other vulnerable areas shall be provided.
- All transfer points shall be fully enclosed.
- Accumulated coal dust /fly ash on the ground and other surfaces shall be removed / swept regularly and water the area after sweeping.
- Internal road shall be either paved properly to reduce the fugitive emission during vehicular movement.
- Air borne dust shall be controlled with water sprinklers at suitable interval in the plant.

(II) Additional installation of 5 numbers of D.G. sets having total capacity of 4030 KVA [3 no.s of 1010 KVA and 2 nos of 500 KVA] shall be used as standby facility to support their continuous manufacturing process in case of emergency and non availability of power from grid. LDO shall be used as fuel.

- Diesel shall be used in DG sets.
- The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.

Rest of all the conditions of the Environment Clearance order no. ***SEIAA/GUJ/EC/5(f)/45/2012 dated 27/02/2012*** shall remain unchanged.

With regards,
Yours sincerely,

(DARPANA DHIMMAR)
Member Secretary

Issued to:

Mr. Pritesh Trivedi
M/s.Gujarat Flurochemicals Limited
12/A,GIDC Dahej Industrial,
Ta:Vagra,
Dist:Bharuch-392130

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010. www.seiaa.gujarat.gov.in
2. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
3. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
4. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
5. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
6. Select File.

(DARPANA DHIMMAR)
Member Secretary

R.G. SHAH
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/1(d)/ /2010 **Date:**

Time Limit

Sub: Environment Clearance for coal based captive power plant of 37 MW [18.5 MW x 2] capacity at Plot No. 12/A, GIDC Dahej, Tal Vagra, District Bharuch by M/s. Gujarat Fluorochemicals Limited,..... in Category 1(d) of Schedule annexed with EIA Notification dated 14/9/2006.

Dear Sir,

This has reference to your application made along with Form-I and Rapid Environment Impact Assessment Report, Risk Assessment Study Report and Additional Information submitted to SEAC, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006.

The proposal is for Environmental Clearance for coal based captive power plant of 37 MW [18.5 MW x 2] capacity by **M/s. Gujarat Fluorochemicals Limited, Plot No. 12/A, GIDC Dahej, Tal Vagra, District Bharuch**. The unit is located in notified industrial estate of GIDC-Dahej. Total land acquired for the purpose is 22,000 sq. m. The total cost of the project would be Rs. Rs 91 crore.

The project activity is covered in 1(d) and is of 'B' Category. Since the proposed project is located n the notified industrial estate of **GIDC-Dahej**, it does not need Public Consultation as per Para 7(i) III. Stage (3) (b) – Public Consultation of EIA Notification, 2006.

The SEAC, Gujarat had recommended to the SEIAA, Gujarat, to grant the Environment Clearance to this project for the above-mentioned products. The proposal was considered by SEIAA, Gujarat in its meeting held on 09.09.2010 at Gandhinagar. Since the EIA/ EMP Report was found to be adequate and complete and the public consultation is not required for the project, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following Specific, General conditions.:

A. SPECIFIC CONDITIONS:

A.1 WATER:

1. Water consumption for the project shall not exceed 2400 KL/day and it shall be met through the GIDC water supply. No ground water shall be used for project.
2. Industrial wastewater generation from proposed CPP shall not exceed 92 KL/day, out of which 72 KL/day shall be utilized for plantation purpose. The remaining 20 KL/day effluent shall be treated in the ETP and discharged into GIDC underground drain.
3. Domestic waste water generation from the proposed CPP shall not exceed 3.8 KL/day and it shall be treated along with industrial effluent in the ETP.
4. The existing ETP shall be upgraded in order to take care of effluent generation to be increased due to the

proposed CPP, before commencing the proposed CPP operation.

5. The upgraded ETP shall be operated efficiently to achieve the norms prescribed by the GPCB.
6. Rain water harvesting of surface as well as rooftop runoff shall be undertaken as proposed in the EIA project of the project and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.

A.2 AIR:

7. Natural gas shall be used as a fuel and its consumption shall not exceed 8280 Sm^3/hour.
8. Adequate stack height as per the GPCB norms shall be provided.
9. The flue gas emission shall conform to the standards prescribed by GPCB. At no time the emission levels shall go beyond the stipulated standards. In the event of failure of pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the prescribed standards.
10. Online monitoring system shall be installed to monitor at least SOx & SPM concentrations in the flue gas emission and the results shall be displayed at strategic locations within and outside the premises, including at main gate of the company premises.
11. Gaseous emission at work places shall be controlled and kept below the limits prescribed by the Factories Act and Rules. Their records shall be maintained.

A.3 SOLID/HAZARDOUS WASTE:

12. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handing and Transboundary Movement) Rules 2008, as may be amended from time to time. Authorization from the GPCB shall be obtained for collection / treatment / storage / disposal of hazardous wastes.
13. The hazardous wastes shall be and stored in separate designated hazardous waste storage facility with impervious bottom and leachate collection facility, before its disposal.
14. The exhausted resins shall be disposed off into the nearest TSDF after necessary permission from the GPCB.
15. Used oil shall be sent only to the registered recyclers / rerefiners.
16. Discarded carboys/drums/cylinders shall be sold only to the authorized recyclers after its decontamination.

A.4 SAFETY:

17. Hydrocarbon leak detection system, automatic shut down valve, critical switches and alarm, regular pipeline inspection and fire fighting facilities shall be installed to enhance the safe handling of Natural Gas.
18. The Natural Gas facility shall be equipped with an extensive array of gas detection and flame detection equipment.
19. Hydrocarbon / methane gas detectors shall be placed at the strategic locations in area where Natural Gas is being handled.
20. Adequate fire fighting facilities shall be provided at the proposed CPP.
21. Flameproof fittings shall be provided in the manufacturing plant.
22. Proper ventilation shall be provided in the work area.
23. All risk mitigation measures suggested in the Risk Assessment Study Report of the project shall be taken.
24. Storage and use of toxic chemicals shall be minimized to the extent possible.
25. During material transfer, spillages shall be avoided and garland drain be constructed to avoid mixing of accidental spillages with domestic waste and storm water drain.
26. Personal Protective Equipment shall be provided to workers and its usage shall be ensured and supervised.
27. First Aid Box shall be made readily available in the unit.
28. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken on regular basis as per Factories Act & Rules.

A.5 NOISE:

29. To minimize the noise pollution the following noise control measures shall be implemented:
    - ✓ Selection of any new plant equipment shall be made with specification of low noise levels.
    - ✓ Manufacturers / suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications wherever possible before supply and installation to mitigate the noise generation and to comply with the national / international regulatory norms with respect to noise generation for individual units
    - ✓ Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.
    - ✓ Noise suppression measures such as enclosures, buffers and / or protective measures shall be provided.
    - ✓ Employees shall be provided with ear protection measures like earplugs or earmuffs.
    - ✓ Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.
    - ✓ Construction equipment generating minimum noise and vibration shall be chosen.
    - ✓ Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities / machines / equipment.
    - ✓ Vehicles and construction equipment with internal combustion engines without proper silencer shall not be allowed to operate.
    - ✓ Construction equipment meeting the norms specified by EP Act, 1986 shall only be used.
    - ✓ Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.
    - ✓ Noise levels shall be reduced by the use of adequate mufflers on all motorized equipment.

30. The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factories Act and Rules.

A.6 GREEN BELT AND OTHER PLANTATION:

31. The unit shall carry out green belt development in 1,35,494 sq.m (33%) area, as committed in their letter dated 23/6/2010.
32. Drip irrigation system shall be used green belt development.
33. The unit shall also take up adequate plantation at suitable open land on road sides and other open areas in nearby villages or schools in consultation with the Gram Panchayat / GIDC / GPCB and submit an action plan for the same for next three years to the GPCB.

B. GENERAL CONDITIONS:

34. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
35. A separate Environment Management Cell equipped with full fledged laboratory facilities and qualified personnel shall be set up to carry out the Environment Management and Monitoring functions and a separate budget shall be allocated for this purpose.
36. The funds earmarked for environment protection measures shall be maintained in a separate account and there shall not be any diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards shall be reported.
37. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
38. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly.
39. During material transfer, spillages shall be avoided and garland drain be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
40. The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards recommended in the EIA Report, Risk Assessment Study Report as well as other submission made by them.
41. All the recommendations of CREP guidelines as may be applicable from time to time shall be followed

vigorously.

42. The unit shall take up socio-economic upliftment activities as Corporate Social Responsibility and shall submit list of activities with annual budget allocation to the SEIAA.
43. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.
44. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
45. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
46. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
47. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
48. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
49. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the competent authority.
50. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
51. This Environmental Clearance is valid for five years from the date of issue.

With regards,

Yours sincerely,

(R.G.SHAH)
Member Secretary

Issued to:

To,
M/s. Gujarat Fluorochemicals Limited,
Plot No. 12/A, GIDC Dahej,
Tal Vagra,
District Bharuch.

Copy to:-

1. The Secretary, Department of Environment and Forests, Govt. of Gujarat, Secretariat, Gandhinagar-382010.
2. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
3. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
4. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
5. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
6. Select File.

(R.G.SHAH)
Member Secretary

R. G. SHAH
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/1(d)/ /2010 **Date:**

Amendment to Environment Clearance Order No:-

(Under the provision of Environmental Impact Assessment (ElA) Notification, 2006)

In exercise of the power conferred under the provision of Environmental Impact Assessment (ElA) Notification, 2006 under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, the Environment Clearance granted to **M/s. Gujarat Fluorochemicals Limited** vide this office order letter no. ***SEIAA/GUJ/EC/1(d)/17/2010*** dated ***12/10/2010,*** is being subjected to amendment for the following condition only.

And whereas SEIAA has granted Environment Clearance vide office order letter no. ***SEIAA/GUJ/EC/1(d)/17/2010*** dated ***12/10/2010*** under the provisions of the aforesaid Notification.

And whereas SEIAA has received your letter dated ***14/10/2010*****,** for the amendment of Environment Clearance of this SEIAA under the provision of the aforesaid Notification. Environment Clearance is hereby amended as under, subjected to amendment for the following condition only.

The Environment Clearance order no. ***SEIAA/GUJ/EC/1(d)/17/2010*** dated ***12/10/2010*** shall be read henceforth as under.

The subject on page 1 of the order is amended as "Environment Clearance for **gas** based captive power plant of 37 MW [18.5 MW x 2] capacity at Plot No. 12/A, GIDC Dahej, Tal Vagra, District Bharuch by M/s. Gujarat Fluorochemicals Limited,..... in Category 1(d) of Schedule annexed with EIA Notification dated 14/9/2006..", in place of "Environment Clearance for **coal** based captive power plant of 37 MW [18.5 MW x 2] capacity at Plot No. 12/A, GIDC Dahej, Tal Vagra, District Bharuch by M/s. Gujarat Fluorochemicals Limited,..... in Category 1(d) of Schedule annexed with EIA Notification dated 14/9/2006.."

Office : Gujarat Pollution Control Board, *"Paryavaran Bhavan"* Sector-10 A, Gandhinagar-382010
Phone No.:- (079) 232-32152,232-41514 Fax No.:-(079) 232-22784
E-mail : seiaaguj@yahoo.com, Website:- www.seiaa.gujarat.gov.in

The line 4 on page 1 of the order is amended as “The proposal is for Environmental Clearance for **gas** based captive power plant of 37 MW [18.5 MW x 2] capacity by M/s. Gujarat Fluorochemicals Limited, Plot No. 12/A, GIDC Dahej, Tal Vagra, District Bharuch.”, in place of “The proposal is for Environmental Clearance for **coal** based captive power plant of 37 MW [18.5 MW x 2] capacity by M/s. Gujarat Fluorochemicals Limited, Plot No. 12/A, GIDC Dahej, Tal Vagra, District Bharuch.”

The other conditions of the Environment Clearance order no. ***SEIAA/GUJ/EC/1(d)/17/2010 dated 12/10/2010*** shall remain unchanged.

The Environment Clearance is subject to the conditions as may be specified in the rules from time to time under the Environmental Impact Assessment (EIA) Notification, 2006 and Environment (Protection) Rules, 1986.

With regards,

Yours sincerely,

(R.G.SHAH)
Member Secretary

Issued to:

To,
M/s. Gujarat Fluorochemicals Limited,
Plot No. 12/A, GIDC Dahej,
Tal Vagra,
District Bharuch.

Copy to:-

1. The Secretary, Department of Environment and Forests, Govt. of Gujarat, Secretariat, Gandhinagar-382010.
2. The Chairman, CPCB , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
3. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
4. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
5. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
6. Select File.

(R.G.SHAH)
Member Secretary

R.G.SHAH
MEMBER SECRETARY
SEIAA (GUJARAT)

668

Government of Gujarat

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY GUJARAT

No. SEIAA/GUJ/EC/4(d)/ /2010 **Date:**

Time Limit

Sub : Environment clearance for expansion in production capacities as well as manufacturing of new additional products within the existing premises by M/s. Gujarat Fluorochemicals Limited at Plot No. 12/A, GIDC Estate, Dahej, Ta:Vagra, Dist :Bharuch,.....in Category 4(d) of Schedule annexed with EIA Notification dated 14/9/2006.

Dear Sir,

This has reference to your application made along with Form-I, Pre - feasibility study report, REIA report and Risk Assessment Study submitted to SEAC, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006.

The proposal is for Environmental Clearance for expansion in production capacities as well as manufacturing of new additional products within the existing premises by **M/s. Gujarat Fluorochemicals Limited, Plot No. 12/A, GIDC Dahej, Tal Vagra, District Bharuch.** The unit is located in notified industrial estate of GIDC-Dahej. The proposed project will be commissioned within the existing premises of 367462.21 m2. The total cost of the project would be Rs. Rs 475 Crores

The unit has applied for expansion in existing production capacities and the manufacturing of new additional products as under :

Products:

Sr. No.	Product	Existing capacity MT/Month	Proposed capacity MT/Month	Total capacity MT/Month
Chlor-Alkali Plant				
1	Chlorine(dry basis)	3750	9417	13167
2	Caustic Soda(dry basis)	4083	12812	16895
3	Hydrogen (dry basis)	105 (1143240 Nm3)	359 (2636760 Nm3)	464 (3780000 Nm3)
4	Hydrochloric Acid (100 %)	27	92	119
5	Sodium hypo chloride (in terms of 10 % chlorine)	30	102	132
Poly Tetra Fluoro Ethylene (PTFE) Plant				
1	Poly Tetra Fluoro Ethylene (PTFE)#	500	670	1170
2	HCF 134a Refrigerant Gas*	833	-833	0
3	HCF 32 Refrigerant Gas*	750	-750	0
4	Chloroform	2000	4700	6700
10	Sulphuric Acid (88%)	285	190	475
11	Gypsum*	4666	-4666	0
12	Hydrochloric Acid (100 %)	2008	4242	6250
13	Carbon Tetrachloride (99.5%) @	167	433	600
14	Methylene Dichloride	1302	5398	6700
Additional New Products				
15	Calcium Chloride	0	4750	4750
16	Tetra Fluoroethylene (TFE)	0	170	170
17	Hexa Fluoro Propylene (HFP)	0	150	150
18	Hexa Fluoro Propylene Oxide (HFPO)	0	75	75

19	Hepta Fluoro Propane (HFPP)	0	75	75
20	1,1,2,2 – Tetrafluoro N-N Dimethylamine (TFE DMA)	0	45	45
21	2,2,3,3 Tetrafluro Propanol (TFP)	0	75	75
22	Telomer Iodide	0	100	100
23	Telomer Alcohol	0	100	100
24	High Boiler of Chloromethane	0	100	100

\# PTFE by suspension and dispersion grades, including virgin or compounded will be manufactured.

***** After the said expansion, HCF 134a Refrigerant Gas, HCF 32 Refrigerant Gas and Gypsum will not be manufactured.

@ CTC and related phase-out program : All the CTC will be used for house consumption as well as for sale for use in approved end use applications. In case, any excess CTC is still left, the same shall be destroyed in own Thermal Oxidizer Set-up or shall be sent outside for incineration. CTC can be converted into chloroform or Methyl Dichloride as required.

The project activity is covered in 4(d) and is of 'B' Category. Since the proposed project is located n the notified industrial estate of GIDC-Dahej, it does not need Public Consultation as per Para 7(i) III. Stage (3) (b) – Public Consultation of EIA Notification, 2006.

The SEAC, Gujarat had recommended to the SEIAA, Gujarat, to grant the Environment Clearance to this project for the above-mentioned products. The proposal was considered by SEIAA, Gujarat in its meeting held on 29.11.2010 at Gandhinagar. Since the EIA/ EMP Report was found to be adequate and complete and the public consultation is not required for the project, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following Specific, General conditions.:

A. SPECIFIC CONDITIONS:

A.1 WATER:

1. No ground water shall be used for the project. Water requirement of 10277 KLD after the proposed expansion shall be met with the GIDC water supply only.
2. The industrial wastewater generation from the project shall not exceed 2640 KLD after the proposed expansion.
3. The effluent shall be treated efficiently in the ETP consisting of primary, secondary and tertiary treatment facilities so as to achieve the GPCB norms. The domestic wastewater generation shall not exceed 31 KLD, which shall be treated along with the industrial effluent in the ETP.
4. Treated waste water conforming to the GPCB norms shall be discharged into the GIDC underground drain for its final disposal into the deep sea.
5. The unit shall provide metering facility at the inlet and outlet of the ETP and maintain the records of the same. The unit shall also provide on line pH meter and TDS meter for online monitoring of the treated effluent.
6. A proper logbook of ETP operation and also showing the quantity of effluent generated, utilized for plantation / gardening etc. shall be maintained and furnished to the GPCB from time to time.
7. Regular performance evaluation of the ETP shall be undertaken every year to check its adequacy, through credible institutes like L.D. College of Engineering, NPC, ATMIYA and other such other institutes of similar repute, and its records shall be maintained.
8. The unit shall join and participate financially and technically for any common environmental facility / infrastructure as and when the same is taken up either by the GIDC or GPCB or any such authority created for this purpose by the Government / GIDC.

A.2 AIR:

9. Process emission like Cl_2, HCl, SO_x, NO_x, PM etc. shall be controlled with the air pollution control equipments (APCE) as proposed in the EIA Report of the project. These APCE shall be operated efficiently and effectively to achieve the norms prescribed by the GPCB at stack outlet.

10. Natural gas shall be used as a fuel in the new High Boiler and Caustic Soda Flaker and adequate stack height as per the prevailing norms shall be provided. The natural gas consumption after the proposed expansion shall not increase 1,19,04,000 cubic meter per month.
11. All the vessels used in the manufacturing process shall be closed to reduce the fugitive emission.
12. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time.
13. Regular performance evaluation of the air pollution control systems shall be undertaken every year to check its adequacy, through credible institutes like L.D. College of Engineering, NPC, ATMIYA and other such other institutes of similar repute, and its records shall be maintained.
14. Regular monitoring of ground level concentration of SO_2, NOx, Cl_2, HCl, HF, CO, PM_{10} and $PM_{2.5}$ shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by Gujarat Pollution Control Board. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with GPCB.

A.3 HAZARDOUS WASTE:

15. The company must strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous Waste (Management, Handing and Transboundary Movement) Rules 2008, as may be amended from time to time. Authorization from the GPCB must be obtained for collection / treatment / storage / disposal of hazardous wastes.
16. ETP sludge, brine sludge, wet scrubber sludge, and spent catalyst sludge shall be stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
17. Unit shall dispose its ETP sludge, brine sludge, wet scrubber sludge, and spent catalyst sludge at secured landfill facility GEPIL, Surat.
18. Discarded containers / barrels / bags / liners shall be either reused or sold only to the authorized recyclers after decontamination.
19. Used oil shall be either reused as a lubricant or sold only to the registered recycler.
20. Process waste / distillation residue shall be sent to Common Incineration Facility developed by GEPIL - Surat.

A.4 SAFETY:

21. Provisions of the Manufacture, Storage &Import of Hazardous Chemicals Rules, 1986 & Factories Act, 1948 shall be strictly complied with.
22. Recommendations made in the Risk Assessment Study Report submitted by the project proponent shall be implemented.
23. All necessary precautionary measures shall be taken to avoid any kind of accident during storage and handling of toxic / hazardous chemicals, especially chlorine, hydrogen, methanol, ethanol etc.
24. All the materials especially chlorine, hydrogen etc. shall be stored in optimum quantity and all necessary permissions in this regard shall be obtained before commencing the expansion activities.
25. Storage and use of hazardous chemicals shall be minimized to the extent possible and all necessary precautions shall be taken to mitigate the risk generated out of it. Storage of hazardous chemicals shall be in multiple small capacity tanks / containers instead of one single large capacity tank for safety purpose.
26. During material transfer, spillages shall be avoided and garland drain be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
27. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for storage tanks for Hazardous Chemicals. Close handling system for chemicals shall be provided.
28. Tie up shall be done with nearby health care unit for seeking immediate medical attention in the case of emergency, regular medical check up of the workers and keeping its record etc.
29. Personal Protective Equipments shall be provided to workers and its usage shall be ensured and supervised.
30. First Aid Box and required antidotes for the chemicals used in the unit shall be made readily available in adequate quantity.

31. Training shall be imparted to all the workers on safety and health aspects of chemicals handling.
32. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the Factories Act & Rules.
33. Handling and charging of the chemicals shall be done in such a manner that minimal human exposure occurs.
34. Transportation of hazardous chemicals shall be done as per the provisions of the Motor Vehicle Act & Rules.

A.5 NOISE:

35. To minimize the noise pollution the following noise control measures shall be implemented:
    - ✓ Selection of any new plant equipment shall be made with specification of low noise levels.
    - ✓ Manufacturers / suppliers of major noise generating machines / equipments like air compressors, feeder pumps, turbine generators, etc. shall be instructed to make required design modifications wherever possible before supply and installation to mitigate the noise generation and to comply with the national / international regulatory norms with respect to noise generation for individual units
    - ✓ Regular maintenance of machinery and vehicles shall be undertaken to reduce the noise impact.
    - ✓ Noise suppression measures such as enclosures, buffers and / or protective measures shall be provided.
    - ✓ Employees shall be provided with ear protection measures like earplugs or earmuffs.
    - ✓ Proper oiling, lubrication and preventive maintenance shall be carried out of the machineries and equipments to reduce noise generation.
    - ✓ Construction equipment generating minimum noise and vibration shall be chosen.
    - ✓ Ear plugs and/muffs shall be made compulsory for the construction workers working near the noise generating activities / machines / equipment.
    - ✓ Vehicles and construction equipment with internal combustion engines without proper silencer shall not be allowed to operate.
    - ✓ Construction equipment meeting the norms specified by EP Act, 1986 shall only be used.
    - ✓ Noise control equipment and baffling shall be employed on generators especially when they are operated near the residential and sensitive areas.
    - ✓ Noise levels shall be reduced by the use of adequate mufflers on all motorized equipment.
36. The overall noise level in and around the plant area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures, vibration dampers etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under the Environment (Protection) Act and Rules. Workplace noise levels for workers shall be as per the Factories Act and Rules.

A.6 ENERGY CONSERVATION:

37. The project proponent shall install energy efficient devices and appliances conforming to the Bureau of Energy Efficiency norms.
38. The energy audit shall be conducted at regular intervals and the recommendations of the audit report shall be implemented.
39. The project proponent shall implement the application of solar energy which shall be utilized as solar lighting for illumination of common areas, lighting of internal roads and passages in addition to utilization of solar water heating systems.
40. The transformers and motors shall have minimum efficiency of 85 %.
41. Variable frequency drives shall be installed.
42. Energy conservation measures shall include use of electronic lighting system, use of CFL tubes to minimize energy use, use of programmable timers for pumping system and lighting, water level controllers for water pumps, centralized cooling etc.
43. Energy saving practices as follows shall be practiced:-
    - ➢ Constant monitoring of energy consumption and defining targets for energy conservation.
    - ➢ Adjusting the settings and illumination levels to ensure minimum energy used for desired comfort level.
    - ➢ Use of solar cells for lighting.
    - ➢ Use of solar water heater for canteen & washing area.

- Proper load factor shall be maintained by the unit.
- Provision of day light roof to utilize maximum natural light in the production plant instead of electrical lighting.
- Use of electronic ballast to save energy.
- Automatic switching system for lighting & water tank pumping shall be used.
- To the maximum extent possible and technically feasible, energy efficient equipment like motors, pumps, air conditioning systems shall be selected.
- Gravity flow shall be preferred wherever possible to save pumping energy.
- Promoting awareness on energy conservation.
- Training to the staff on methods of energy conservation and to be vigilant for this.

A.7 WASTE MINIMIZATION AND CLEANER PRODUCTION:

44. The unit shall undertake the Cleaner Production Assessment study through a reputed institute / organization and shall form a CP team in the company. The recommendations thereof along with the compliance shall be furnished to the GPCB.
45. The company shall undertake following waste minimization measures:
    a) Metering and control of quantities of active ingredients to minimize waste.
    b) Reuse of by-products from the process as raw materials or raw materials substitutes in other process.
    c) Use of automated and enclosed filling to minimize spillages.
    d) Use of close feed system into batch reactors.
    e) Dry cleaning / mopping of floor instead of floor washing
    f) Use of high pressure hoses for cleaning to reduce wastewater generation
    g) Regular preventive maintenance for avoiding leakage, spillage etc.

A.8 GREEN BELT AND OTHER PLANTATION:

46. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in the GIDC estate, nearby schools, gram panchayat areas and any other open areas in consultation with the GIDC / local bodies / GPCB and submit an action plan of plantation for next three years to the GPCB.

B. ADDITIONAL CONDITION:

47. The unit shall provide online monitoring system on process vent for HCL, Cl2 SO2, NOx parameters.

C. GENERAL CONDITIONS:

48. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
49. The company shall strictly follow all the recommendations mentioned in the Charter on Corporate Responsibility for Environment Protection (CREP) published by the Central Pollution Control Board, as may be applicable.
50. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
51. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly.
52. All the recommendations made in the EIA/EMP and other documents submitted by the project proponent shall be strictly implemented.
53. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.
54. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
55. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986,

Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

56. A separate Environment Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environment Management and Monitoring functions.
57. The applicant shall assign specific budget for socio-economic upliftment of the surrounding villages and shall undertake eco-developmental measures including community welfare program most useful in the project area for the overall improvement of the environment in consultation with the District Development Officer / District Collector.
58. At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
59. The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards recommended in the EIA / EMP report as well as other proposals and the undertaking submitted by them.
60. The applicant shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of the environmental protection and management.
61. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
62. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
63. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
64. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
65. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
66. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
67. The six monthly compliance reports on the conditions mentioned hereinabove shall be furnished regularly to the GPCB, SEIAA and the Ministry of Environment and Forests, Government of India at their Regional Office in Bhopal.
68. The company in a time bound manner shall implement these conditions. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
69. This Environmental Clearance is valid for five years from the date of issue.

(R.G.SHAH)
Member Secretary

Issued to:

To,
M/s. Gujarat Fluorochemicals Limited,
Plot No. 12/A, GIDC Dahej,
Tal Vagra,
District Bharuch.

Copy to:-

1. The Secretary, Department of Environment and Forests, Govt. of Gujarat, Secretariat, Gandhinagar-382010.
2. The Chairman, Central Pollution Control Board , Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
3. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
4. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
5. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
6. Select File.

(R.G.SHAH)
Member Secretary

भारत सरकार/Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
9वीं मंजिल, पार्क पैराडाइज, वडसर
वडोदरा- 390012
9th Floor, Park Paradise, Vadsar,
Vadodara - 390012

ई-मेल:/E-mail :
jtcce.vadodara@explosives.gov.in
फोन / फ़ैक्स नंबर:/Phone/Fax No : 0265 - 2361035

अनुज्ञप्ति सं./No : S/HO/GJ/03/2054(S93764) दिनांक/Dated : 22/08/2023

सेवा में/To,

M/s. GUJRAT FLUOROCHEMICALS LIMITED,
12/A, GIDC DAHEJ INDUSTRIAL ESTATE, TAL. VAGRA, BH,
VAGRA,
Bharuch,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 440015

विषय :/Sub : **Plot No, 12/A,, GIDC DAHEJ INDUSTRIAL ESTATE, BHARUCH, Vagra, Taluka: Bharuch, District: BHARUCH, State: Gujarat, PIN: 392130 स्थित R 142b, गैस के संपीडित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/2054 के नवीनीकरण संबंध में /Storage of NR 142b gas in pressure vessels at Plot No, 12/A,, GIDC DAHEJ INDUSTRIAL ESTATE, BHARUCH, Vagra, Taluka: Bharuch, District: BHARUCH, State: Gujarat, PIN: 392130 - Licence No : S/HO/GJ/03/2054 grant in form LS-1A of SMPV(U) Rules, 2016-Renewal of Licence Regarding**

महोदय/Sir(s),

कृपया आपके दिनांक : 18/08/2023 के पत्र संख्या: **OIN1414174** का संदर्भ ग्रहण करें I/Please refer to your application No.**OIN1414174** dated 18/08/2023 .

अनुज्ञप्ति संख्या : **S/HO/GJ/03/2054** का नवीकरण दिनांक 30th सितंबर 2028 तक कर इसके साथ अग्रेषित की जा रही हैं ।
Licence Number: **S/HO/GJ/03/2054** is renewed and is valid upto **30th September 2028** is forwarded herwith.

दिनांक 30/09/**2028** . से आगे अनुज्ञप्ति नवीनीकरण हेतु उपरोक्त नियम के नियम 55 के प्रावधानों का पालन किया जाएं । विलंब शुल्क से बचने हेतु शुल्क के साथ मूल अनुज्ञप्ति तथा अन्य दस्तावेज अधिकतम दिनांक : 30 सितंबर, **2028** तक **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara** में जरूर पहुंच जाने चाहिए ।
The provisions of the Rule 55 of the above said rules shall be followed for further renewal of the licence beyond 30/9/**2028.** The renewal application along with fees, Original licence and other documents shall reach in the Office of **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara**, latest by 30th September,**2028** to avoid late fee.

कृपया अनुज्ञप्ति प्राप्ति की पावती दें I/Please acknowledge the receipt of the licence.

भवदीय/Yours faithfully,

((आर.वेणुगोपाल)
(Dr. R.Venugopal))
संयुक्त मुख्य विस्फोटक नियंत्रक
Jt. Chief Controller of Explosives
वडोदरा/Vadodara
संयुक्त मुख्य विस्फोटक नियंत्रक, वडोदरा
Joint Chief Controller of Explosives,Vadodara

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note:-This is system generated document does not require signature.

FORM LS-1A/प्ररुप - एलएस–1क

(See Rules 50, 51, 54 and 55)/(नियम 50 , 51, 54 और 55 देखें)

Licence to Store Compressed gas in pressure vessel or vessels

दाब पात्र या पात्रों में संपीड़ित गैस भण्डारकरण के लिए अनुज्ञप्ति

अनुज्ञप्ति सं/Licence No. : **S/HO/GJ/03/2054(S93764)** फीस रुपए/Fee Rs. **50000/-** per year/प्रति वर्ष

Licence is hereby granted to GUJRAT FLUOROCHEMICALS LIMITED, 12/A, GIDC DAHEJ INDUSTRIAL ESTATE, TAL. VAGRA, BH ,VAGRA,Bharuch, Taluka: Vagra, District: BHARUCH , State: Gujarat PIN: 440015 valid only for the storage of compressed gas in 1 Number(s) of pressure vessels as indicated below in the licensed premises described below and shown in the plan No.S/HO/GJ/03/2054(S93764) dated 22/08/2023 subject to the provisions of the Indian Explosives Act, 1884 (4 of 1884) and the rules made thereunder and to the further conditions of this licence.

श्री GUJRAT FLUOROCHEMICALS LIMITED, 12/A, GIDC DAHEJ INDUSTRIAL ESTATE, TAL. VAGRA, BH ,VAGRA,Bharuch, Taluka: Vagra, District: BHARUCH , State: Gujarat PIN: 440015 को नीचे वर्णित अनुज्ञप्त परिसरों में और रेखांकन संख्या S/HO/GJ/03/2054(S93764) dated 22/08/2023 में भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अन्य शर्तों पर 1 दाब पात्र / पात्रों में संपीड़ित गैस के भण्डारण के लिए अनुज्ञप्ति मंजूर की जाती है।

यह अनुज्ञप्ति 30 सितंबर 2028 तक प्रवृत्त रहेगी।

The Licence shall remain in force till the **30th September2028.**

Vessel No./वेसल नंबर	Name of Gas/ गैस का नाम	State of Gas/ गैस की स्थिति	Water Capacity in cubic meter/ जल क्षमता (घ.मी.)	Max. working Pre.(kg/cm^2)/ अधिकतम वर्किंग प्रेशर	Quantity Granted in kgs(Liquified gas)/किलोग्रॅम में जारी मात्रा (लिक्विफाईड गैसेस)
26V0101B	R 142b	Liquified	39.50	4.5	42516
Total Water capacity			**39.50**		

July 1, 2021

For Chief Controller of Explosives
HQ, Nagpur
कृते मुख्य विस्फोटक नियंत्रक
नागपुर

DESCRIPTION AND LOCATION OF THE LICENSED PREMISES/अनुज्ञप्त परिसर का विवरण और अवस्थिती

The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. S/HO/GJ/03/2054 dated 22/08/2023 are situated at VagraBHARUCH and consists of 1 Number(s) vessel(s) for storage of :/ अनुज्ञप्त परिसर, प्रदर्शित सीमा और अन्य विवरण जो संलग्न अनुमोदित रेखाचित्र क्र.S/HO/GJ/03/2054 दिनांक 22/08/2023 में दर्शाए गए है VagraBHARUCH पर स्थित है और इसमे 1 वेसल सम्मिलित है।

a) Flammable/Corrosive/Toxic Gases :/ज्वलनशील / संक्षारक / विषैली गैसों:

b) Non-Toxic Gases :/अविषैली गैसों : R 142b

and is situated at PlotNo : 12/A, , Village/Town : VagraBHARUCH, Police Station : BHARUCH, District : BHARUCH, State : Gujarat , Pin : 392130.

/प्लाट संख्या PlotNo : 12/A, , गांव या नगर : VagraBHARUCH, पुलीस थाना : BHARUCH, जिला : BHARUCH, राज्य : Gujarat , Pin : 392130 में स्थित है।

SPACE FOR ENDORSEMENT OF RENEWALS/नवीकरण के पृष्ठांकन के लिए स्थान

	Date of Renewal/ नवीकरण की तारीख	Date of Expiry/ अनुज्ञप्ति की समाप्ति की तारीख	Signature and stamp of the licensing authority/अनुज्ञापन प्राधिकारी के हस्ताक्षर और कार्यालय की मुद्रा
This licence shall be renewable without any concession in fee for three years in the absence of			

contravention of the provision of the Indian Explosives Act, 1884, or the Static and Mobile Pressure Vessles (Unfired) Rules,2016, framed thereunder or of the conditions of the licence./अनुज्ञप्ति, भारतीय विस्फोटक अधिनियम, 1884 या उसके अधीन अधीन बनाए गए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में बिना किसी छूट के तीन वर्ष तक नवीकृत की जाएगी।	22/08/2023	30/09/2028	Dr. R.Venugopal JCCE For Jt. Chief Controller of Explosives Vadodara संयुक्त मुख्य विस्फोटक नियंत्रक, वडोदरा Joint Chief Controller of Explosives,Vadodara

This licence is liable to be cancelled if the licenced premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both./यदि निरीक्षण के समय अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरुप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है, उनमे से किसी का उल्लंघन होता है तो उस दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से दण्डनीय भी होगा।

Note:-This is system generated document does not require physical signature.

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भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
आंठवी मंजिल, यश कमल बिल्डींग, सयाजी गंज
वडोदरा- 390020
8th Floor, Yash Kamal Building, Sayajigunj,
Vadodara - 390020

E-mail : dyccebaroda@explosives.gov.in
Phone/Fax No : 0265 - 2225159

संख्या /No. : P/HQ/GJ/15/4798 (P184279)

दिनांक /Dated : 14/10/2015

17 OCT 2015

सेवा में /To,

M/s Gujarat Fluorochemicals Limited,
12/A,GIDC Dahej Industrial Estate,,
Tal-Vagra,
Bharuch,
District: BHARUCH,
State: Gujarat
PIN: 392130

विषय /Sub : Plot No, NA, Plot No. 13, GIDC Estate Area,, Dahej,, District: BHARUCH, State: Gujarat, PIN: 999999 में स्थित वियमान पेट्रोलियम वर्ग A अधिष्ठापन में अनुज्ञप्ति सं P/HQ/GJ/15/4798 (P184279) के नवीकरण के संदर्भ में ।
Existing Petroleum Class A Installation at Plot No, NA, Plot No. 13, GIDC Estate Area,, Dahej,, District: BHARUCH, State: Gujarat, PIN: 999999 - Licence No. P/HQ/GJ/15/4798 (P184279) - Renewal regarding.

महोदय /Sir (s),

कृपया आपके पत्र क्रमांक GFL/Da/EP/CCOE/Methanol/2015/5 दिनांक 17/09/2015 का अवलोकन करें ।
Please refer to your letter No.: GFL/Da/EP/CCOE/Methanol/2015/5, dated 17/09/2015

अनुज्ञप्ति संख्या P/HQ/GJ/15/4798 (P184279) दिनांक 06/06/2011 को दिनांक 31/12/2025 तक नवीनीकृत कर इस पत्र के साथ अग्रेषित की जा रही है ।
Licence No. P/HQ/GJ/15/4798 (P184279) dated 06/06/2011 is forwarded herewith duly renewed upto 31/12/2025.

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें । अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को अनुज्ञप्ति की वैधता समाप्त होने की तिथि से कम से कम 30 दिन पूर्व कार्यालय को प्रेषित करें ।
Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence so as to reach this office on or before the date on which Licence expires.

कृपया पावती दें।
Please acknowledge the receipt.

भवदीय /Yours faithfully,

(विनोद कुमार)
(VINOD KUMAR)
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
वडोदरा
Vadodara

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website: http://peso.gov.in)

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भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग
Formerly Department of Explosives
पाँचवा तल, ए-ब्लाक, सी.जी.ओ कॉम्प्लेक्स, सेमिनरी हिल्स
5th Floor, A-Block, CGO Complex,, Seminary Hills,
नागपूर (Nagpur (M.S.)) - 440006

ई-मेल (E-mail): explosives@explosives.gov.in
फ़ोन / फैक्स (Phone / Fax): 2510248 / 2510577

संख्या (No.): **P/HQ/GJ/15/4798(P184279)**

तारीख (Date): 6/6/2011

सेवा में (To),

M/s Gujarat Fluorochemicals Limited
12/A,GIDC Dahej Industrial Estate., Tal-Vagra,
Bharuch, District - BHARUCH , PIN - 392130
State : Gujarat

विषय :- Plot No. 13, GIDC Estate Area,,Dahej, जिल्हा BHARUCH राज्य Gujarat में विद्यमान पेट्रोलियम वर्ग "A" संस्थापन के संशोधन संदर्भ में, अनुज्ञप्ति सं.**P/HQ/GJ/15/4798(P184279).**

Subject :- Existing Petroleum Class **"A"** installation at Plot No. 13, GIDC Estate Area,,Dahej, District : BHARUCH , State : Gujarat - Licence No. **P/HQ/GJ/15/4798(P184279)** - Reg Amendment of.

महोदय (Sir),

कृपया अपने पत्र क्रमांक GFL/Dahej/EP(O)Methanol/1/2011 , दिनांक 16/5/2011 का अवलोकन करें.
Please refer to your letter No. GFL/Dahej/EP(O)Methanol/1/2011 , dated 16/5/2011.

दिनांक 31/12/2012 तक वैध अनुज्ञप्ति संख्या P/HQ/GJ/15/4798(P184279), दिनांक 5/1/2007 निम्नलिखित पेट्रोलियम पदार्थो के वर्ग तथा मात्रा के भंडारकरण के लिए यथा संशोधित कर इस पत्र के साथ भेजी जा रही है
Licence No. P/HQ/GJ/15/4798(P184279) dated 5/1/2007 valid upto 31/12/2012 is returned herewith duly amended for the storage of following kinds and quantities of petroleum products

पेट्रोलियम का विवरण (Description of Petroleum)	किलोलीटरों में अनुज्ञप्त क्षमता (Quantity licenced in K.L.)
वर्ग क प्रपुंज पेट्रोलियम (Petroleum Class A in bulk)	240 किलोलीटर (KL)
वर्ग क प्रपुंज पेट्रोलियम से भिन्न (Petroleum Class A, otherwise than in bulk)	निरंक (Nil)
वर्ग ख प्रपुंज पेट्रोलियम (Petroleum Class B in bulk)	निरंक (Nil)
वर्ग ख प्रपुंज पेट्रोलियम से भिन्न (Petroleum Class B, otherwise than in bulk)	निरंक (Nil)
वर्ग ग प्रपुंज पेट्रोलियम (Petroleum Class C in bulk)	निरंक (Nil)
वर्ग ग प्रपुंज पेट्रोलियम से भिन्न (Petroleum Class C, otherwise than in bulk)	निरंक (Nil)
कुल क्षमता (Total Capacity)	**240 किलोलीटर (KL)**

आपके रुपए 5300/- कार्यालय में जमा है जो भविष्य में इसी अनुज्ञप्ति के लिए इस्तेमाल किए जाएंगे.
Your Balance Amount with the Department is Rs.5300/-, which will be used for processing of the same Licence in future.

भवदीय (Your's faithfully),

एस के शुक्ला (S K Shukla)
उप मुख्य विस्फोटक नियंत्रक (Deputy Chief Controller of Explosives)
कृते मुख्य विस्फोटक नियंत्रक
for Chief Controller of Explosives

प्रतिलिपि प्रेषित (Copy forwarded to) -

1 संयुक्त मुख्य विस्फोटक नियंत्रक, पश्चिमांचल, मुंबई
The Jt. Chief Controller of Explosives West Circle ,Mumbai
2 उप मुख्य विस्फोटक नियंत्रक, उप अंचल, वडोदरा
The Dy. Chief Controller of Explosives Vadodara Sub Circle Office ,Vadodara .

इसे अनुज्ञप्ति की प्रति एवं अनुमोदित नक्शे के साथ रखा जाए और अनुज्ञप्ति की पुरानी कार्यालय प्रति एवं नक्शा बदला जाए.
The same may please be kept along with copy of licence and approved drawings. The earlier office copy of licence & drawings may be replaced.

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें.)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

कृते मुख्य विस्फोटक नियंत्रक
for Chief Controller of Explosives

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प्रपत्र XV
(प्रथम अनुसूची का अनुच्छेद 6 देखिए)
FORM XV
(see Article 6 of the First Schedule)
संस्थापनों में पेट्रोलियम के आयात और भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN INSTALLATION

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संशोधन नं. (Amendment No.) 1 दिनांक (dated) 6/6/2011

अनुज्ञप्ति सं. (Licence No.) :- **P/HQ/GJ/15/4798(P184279)** फीस रुपए (Fees Rs.) 3850 /- प्रति वर्ष (Per year)

श्री **M/s Gujarat Fluorochemicals Limited, 12/A,GIDC Dahej Industrial Estate,, Tal-Vagra, Bharuch,BHARUCH, Gujarat, PIN - 392130** को केवल इसमें यथा विनिर्दिष्ट वर्ग के और मात्राओं में पेट्रोलियम **240 किलोलीटर** आयात करने के लिए और उसका, नीचे वर्णित और अनुमोदित नक्शा संख्या **P/HQ/GJ/15/4798(P184279)** तारीख **6/6/2011** जो कि इससे उपाबद्ध है, में दिखाए गए स्थान पर भंडारकरण के लिए, पेट्रोलियम अधिनियम, 1934 के उपबंधो या उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए यह अनुज्ञप्ति अनुदत्त की जाती है.

Licence is hereby granted to **M/s Gujarat Fluorochemicals Limited, 12/A,GIDC Dahej Industrial Estate,, Tal-Vagra, Bharuch,BHARUCH, Gujarat, PIN - 392130** valid only for the importation of **240 K.L** Petroleum of the classes and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No **P/HQ/GJ/15/4798(P184279)** dated **6/6/2011** attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति **31 दिसम्बर 2012** तक प्रवृत्त रहेगी।
The Licence shall remain valid upto **31st day of December 2012**

पेट्रोलियम का विवरण (Description of Petroleum)	किलोलीटरों में अनुज्ञप्त क्षमता (Quantity licenced in K.L.)
वर्ग क प्रपुंज पेट्रोलियम (Petroleum Class A in bulk)	240 किलोलीटर (KL)
वर्ग क प्रपुंज पेट्रोलियम से भिन्न (Petroleum Class A, otherwise than in bulk)	निरंक (Nil)
वर्ग ख प्रपुंज पेट्रोलियम (Petroleum Class B in bulk)	निरंक (Nil)
वर्ग ख प्रपुंज पेट्रोलियम से भिन्न (Petroleum Class B, otherwise than in bulk)	निरंक (Nil)
वर्ग ग प्रपुंज पेट्रोलियम (Petroleum Class C in bulk)	निरंक (Nil)
वर्ग ग प्रपुंज पेट्रोलियम से भिन्न (Petroleum Class C, otherwise than in bulk)	निरंक (Nil)
कुल क्षमता (Total Capacity)	**240 किलोलीटर (KL)**

अनुज्ञप्ति दिनांक (Licence Date) : 5/1/2007

कृते मुख्य विस्फोटक नियंत्रक
for Chief Controller of Explosives

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी विन्यास सीमाएं अन्य विशिष्टयां संलग्न अनुमोदित नक्शे में दिखाई गई है **Plot No. 13, GIDC Estate Area,, Dahej,, BHARUCH, Gujarat,** स्थान पर अवस्थित है तथा उसमें निम्नलिखित सम्मिलित है :-**Three aboveground Petroleum Class A storage tanks together with other connected facilities.**

The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at **Plot No. 13, GIDC Estate Area,, Dahej,, BHARUCH, Gujarat,** and consists of **Three aboveground Petroleum Class A storage tanks together with other connected facilities.**

नवीनीकृत 31/12/2025 तक

उपमुख्य विस्फोटक नियन्त्रक, वडोदरा

R/up to 31/12/2015

18/11/13

उप मुख्य विस्फोटक नियंत्रक, वडोदरा
Dy. Chief Controller of Explosives, Vadodara

अनुज्ञप्ति संख्या- (Licence No.) **P/HQ/GJ/15/4798(P184279)**

नवीनीकरण के पृष्ठांकन के लिए स्थान
SPACE FOR ENDORSEMENT OF RENEWALS

पेट्रोलियम अधिनियम, १९३४ के उपबन्धों या उनके अधीन बनाए गए नियमों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में यह अनुज्ञप्ति फ़िस में बिना किसी छूट के तीन वर्ष तक नवीकृत की जा सकेगी. The licence shall be renewable without any concession in fee for three years in the absence of contravention of any provision of the Petroleum Act, 1934 or of the rules framed thereunder or of any of the conditions of this licence.	नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature and office stamp of the licencing authority.
1)	29/10/2009	31/12/2012	आशेन्द्र सिंह (Ashendra Singh) विस्फोटक नियंत्रक (Controller of Explosives)

यदि अनुज्ञप्ति परिसर इसमें उपाबद्ध विवरण और शर्तों के अनुरुप नहीं पाए जाते है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है उनमे से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए साधारण कारावास से, जो एक मास तक हो सकता है, या जुर्माने से, जो एक हजार रुपये तक हो सकता है, या दोनों से, और प्रत्येक पश्चातवर्ती अपराध के लिए साधारण कारावास से जो तीन मास तक हो सकता है, या जुर्माने से, जो पांच हजार रुपये तक हो सकता है, या दोनों से, दण्डनीय होगा.

This licence is liable to be cancelled if the licensed premises when inspected are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extended to one month, or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees or with both.

यदि निरीक्षण के समय अनुज्ञप्ति परिसर इसमे उपावद्ध विवरण और शर्तो के अनुरुप नही पाए जाते है और जिन नियमो और शर्तो के अधीन यह अनुज्ञप्ति मंजूर की गई है, मे से किसी का उल्लंघन होने की दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्तिधारी प्रथम अपराध के लिए ऐसे साधारण कारावास से, जो एक मास तक का हो सकता है या जुर्माने से, जो एक हजार रुपये तक का हो सकता है, या दोने से और प्रत्येक पश्चात्वर्ती अपराध के लिए साधारण कारावास से, जो तीन मास तक का हो सकेगा, या जुर्माने से, जो पांच हजार रुपये तक का हो सकेगा, या दोनों से, दण्डनीय भी होगा।

The licence is liable to be cancelled if the licensed are not found conforming to the description and condition atta ched hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is alo punishable for the first offence with simple imprisionment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees, or with both.

शर्तें

CONDITIONS

1 अनुज्ञप्त परिसरो का उपयोग मुख्य नियंत्रक की लिखित अनुज्ञा के बिना पेट्रोलियम के भंडारकरण और वितरण तथा उनसे प्रत्यक्षत सम्बन्धित प्रयोजनों से भिन्न किसी प्रयोजन के लिए नही किया जाएगा।

The licensed premises shall not without permission in writting from the Chief Controller, be used for any purpose other than he storage and distribution of petroleum and purposes directly connected therewith.

2 पेट्रोलियम केवल भंडारकरण टैंकों और भंडारकरण तथा भराई शैडों में या इस प्रयोजन के लिए इससे उपाबद्ध नक्शों में विनिदिष्ट संख्या भीतर अनुमोदित स्थानों में ही रखा जाएगा।

3 (i) टैंक भली भांति डिजाइन की गई नीवों के ऊपर अधारित होंगे और या तो भूमि के नीचे दबाकर रखे जायेंगे या खुले में लगाए जायेंगे तथा चतुर्दिक दीवार या तटबंध से घिरे होंगे, जो अधिक से अधिक दो मीटर उंचे और मिट्टी, स्टील, कंकरीट या ठोस चिनाई किए गए होंगे, ताकि वे द्रव स्थैतिक भार को पूरी तरह सहन करने में समर्थ हो। १ मीटर से उंची मिट्टी, की दीवार का शिखर द्वल,द्वैट सैक्शन 0.6 मीटर से कम चौडा नही होना चाहिए।

The tank or tanks shall be supported on well-designed foundations and shall be either buried underground or installed in the open and surrounded by wall or embankment not more than 2 metres high and made of earth, steel, concrete or solid masonry capable of withstanding fully hydrostatic load. Earth wall of over 1m. high shall have not less than 0.6m. wide flat section on top.

परन्तु दो मीटर से अधिक उंची दीवार या तटबन्ध धी अनुज्ञापन प्राधिकारी द्वारा वहां दी जा सकती है जहां ऐसी विशेष परिस्थितियां है जिनमें उसकी राय में ऐसी वृद्धी की अनुज्ञा दी जानी चाहिए।

Provided that a wall or embankment higher than 2m may be allowed by the licensing authority where there are special circumstances which, in his opinion warrant such increase.

(ii) अहाते के भीतर की भूमि अहाते बाहर की भूमि से निम्नतर तल वाली नही होगी और उसका ढलान इस प्रकार से बनाया जाएग कि वह टैंक से नाली या कुंड की ओर आधा प्रतिशत से कम न हो।

The ground within the enclosure shall not be lower than the level of the ground outside the enclosure and shall be finished to form a slope of not less than half a percent from the tank towards the drain or sump.

परन्तु इस, खण्ड की कोई बात उस अहाते की दशा में लागू नहीं होगी जो उचित ढलान वाले भूमिगत जल निकासी प्रणाली से होकर एक नमूने के अनुसार पर्याप्त क्षमता वाले दक्ष तेल अवरोधक से जुडा हुआ है।

Provide that nothing in this clause shall apply in the case of an enxlosure which is connected to and efficient oil interceptor of ample capacity through an underground drainage system having proper slope.

(iii) अहाते में निकासी का नियंत्रण एक वाल्व से किया जाएगा जो आग लगने की दशा मे सुगम्य, होगा और अहाते के बाहर से ही संचालित किए जाने योग्य होगा। अहाते में से भूपृष्ठ जल निकास नलियां एक दक्ष तेल अंतारोधक से होकर गुजरनी चाहिए।

The drainage from the enclosure shall be controlled by a vaive which shall be accessible under fire conditions and be capable of being operated from outside the enclosure. All surface water drainage from the enclosure shall be passed through an efficient oil interceptor.

(iv) जहां एक अहाते में दो या अधिक टैकों को लगाया गया है, वहां अहाते में टैंकों की कुल क्षमता परम्परागत स्थिर छत टैंकों दशा में ६०,००० किलोलीटर से अधिक नही होनी चाहिए और प्लवमान छत टैंकों का विशेष डिजाइन वाले टैंकों की दशा में 1,20,000 किलो लीटर से अधिक नही होगी। ऐसे अहाते को व्यापक लम्बाई–चौडाई की चिनाई किए गए चैनलों अथवा मध्यवर्ती दीवारों से जो कम से कम 0.6 मीटर उंची होनी चाहिए विभाजित किया जाएगा ताकि एक टैंक की छलकन से उसी अहाते में किसी अन्य टैंक को खतरा पहुंचने से रोका जाए।
स्पष्टीकरण : इस खण्ड के प्रयोजनों के लिए छोटे–छोटे टैंकों को ऐसा समूह जिसमें प्रत्येक टैंक का व्यास में ९ मीटर से अधिक न हो और क्षमता मे कुल मिलाकर 5000 किलोलीटर से अधिक न हो, एक टैंक माना जाएगा।

Where two or more tanks are installed in one enclosure the total capacity of the tanks in the enclosure shall not exceed 60,000 kilolitres in the case of conventional fixed-roof tank and 1,20,000 kilolitres i n the case of floating roof tank or those of special design (where there is a combinations of fixed and floating roof tanks in the same enclosure then the total capacity of fixed-roof tanks and floating roof tanks shall not exceed 60,000 kilolitres). Such an enclosure shall be sub-divided by masonry channels of ample dimentions or by intermediate wall of not less than 0.6m in height to prevent spills from one tank endangering any other tank in the same enclosure.

Explanation : For the purpose of this clause, a group of small tanks each not exceeding 9 m in diameter and in all not exceeding 5,000 kilolitres in capacity shall be treated as one tank.

(v) (क) जहां अहाते में वर्ग क या वर्ग ख के पेट्रोलियम का भंडारकरण किया जाता है या वर्ग ग के पेट्रोलियम का वर्ग क या वर्ग ख के पेट्रोलियम के साथ भंडारकरण किया जाता है वहां अहाते की क्षमता, अहाते में के सबसे बड़े टैंक की क्षमता का शत प्रतिशत उसी अहाते में के स अन्य टैंकों के आयतन को घटाने के पश्चात अहाते की दीवार की उंचाई तक, शत प्रतिशत होना चाहिए।

(ख) जहां अहाते मे केवल वर्ग ग पेट्रोलियम का भंडारकरण किया जाता है वहां अहाता दीवार उचाई एक मीटर से कम नही होगी।

(a) Where petroleum Class A or petroleum Class B is stored in the enclosure or petroleum Class C is stored along with petroleum Class A or Class B, the capacity of the enclosure shall be hundred perdent of capacity of the largest tank in the enclosure after deducting the volume up to the height of the enclosure wall, of all other tanks in the same enclosure.

(b) Where petroleum Class C is only stored in the enclosure the height of the enclosure wall shall be not less than one metre.

(vi) अहाते के भीतर का स्थान जो टैंक या टैंकों से न भरा हुआ हो, उन आवश्यक पाईपों और वाल्वों तथा अनुमोदित विद्युत प्रकाश के सिवाय सर्वदा साफ और खाली रखा जाएगा।

Except for necessary pipes and valves and approved electric lights, the space within and enclosure and not occupied by tank of tanks shall be kept entirely clear and unoccupied.

4. सभी टैंकों में वेंट पाइप लगाए जायेंगे जो खुले वायुमंडल तक जाने चाहिए और उनका खुला हुआ सिरा तांबे या अन्य असंक्षरणीय धातु की तार की जाली से दो परतों से टका हुआ होना चाहिए जिस में प्रीत लाइनियम सेंटीमीटर कम से कम 11 मैश हों, और उस पर हुड लगा हुआ होना चाहिए अथवा टैंक मे अनुमोदित मोचन वाल्व या खतरनाक आंतरिक या बाहा दबाव निवारण के लिए अन्य अनुमोदित साधना लगा हुआ होना चाहिए। एक टैंक की वेंट पाईप और मोचन वाल्व किसी अन्य टैंक की वेंट पाइप या मोचन वाल्व से अन्तर्संरब्ध नही होना चाहिए।

All tanks shall be fitted with vent pipes leading into the open air, the open end being covered with twolayers of fine copper or other non corrodible metal wire a hood or the tank shall be fitted with an approved relief valve or other approved means of preveling dangerous internal or external pressures. The vent pipe and the relief valve of one tanks shall not be interconnected with those of any other tank.

5. किसी टैंक में ढलवा लोहे के वाल्व अनुज्ञात नही है और सस्थापन में के सभी वाल्वों पर स्थायी रुप से वाल्व को खोलने और बन्द करने के निर्देश स्पष्टतया उपदर्शित करने वालि रीति में अकित किए जाने चाहिए।

Cast-iron valves are not permitted on any tank and all valves in an installation must be permanently marked in a manner clearly indicating the direction of opening and shutting the valve.

6. पम्प उस प्रकार के होंगे और केवल ऐसी स्थिति में लगाए जाएंगे, जो इससे संलग्न नक्शे में दिखाए गए हैं या दिखाई गई है और वे तथा उनके सभी कनेक्शन और फिटिंग इस प्रकार से निर्मित होंगे और बनाए रखें जायेंगे ताकि पेट्रोलियम चने से रोका जा सकें।

Pumps shall be of a type and placed only in the positicn shown on the plan attached threto and they shall together with all connections and fittings be so constructed and maintained as to prevent leakage ofpetroleum.

7. कन्टेनरों के भंडारकरण या भराई शैड उपयुक्त उज्वलनशील सामग्री से निर्मित होंगे। शैड आधारी दीवारों पर आधारित होगा और उसके चारों ओर इस प्रकार मजबुती से बनी हुई दीवार या तटबन्ध होना चाहिए जिससे कि 0.25 मीटर से अन्यून और मीटर से अनधिक गहरा कुंड या अहाता तैयार हो जाए। इस प्रकार से बना कुंड या अहाता ऐसी यथेष्ट क्षमता का होना चाहिए ताकि जितनी पेट्रोलियम की एक समय में शैड मे मौजूद होने की सम्भावना है, उसकी अधिकतम मात्रा की कम से कम एक चौथाई मात्रा बिना च्यवन के उसमें रखी जा सके। कुंडों और अहातों को साफ और ज्वलनशील द्रवों के सचयन से युक्त रखा जाना चाहिए।

Storage of filling sheds for containers shall be constructed of suitable uninflammable material. The shed shall rest foundation walls and shall besurrounded by a wall or embankment ofsubstantial construction so as to form a sump or enclosure not less than 0.25 m not more than 1m deep. The sump or enclosure thus formed shall be ofsufficient capacity to contain without leakage not less than one-fourth of the masimum quantity of petroleum likely to be present in the shed at any one time. The sumps and enclosures must be kept clean and free from any accumulation ofinflammable liquids.

8. वर्ग क और वर्ग ख को प्रपुंज से भिन्न पेट्रोलियम के भंडारकरण या भराई के लिए प्रत्येक अहातेदार शैड पेट्रोलियम के च्यवन के निवारण के लिए बनाई गई दीवारों के ठीक उपर भूमितल के निकट और छत के भी निकट यथेष्ट रुप से संबंधित होना चाहिए।

Every enclosed shed for the soreage or filling of petroleum Class A and Class B otherwise then in bulk shall be adeuately ventilated near the ground level immediately above the walls constructed to prevent leakage of petroleum and also near or in the roof.

9. (i) टैंक यानों की भराई, खाली किया जाना या उनका खडा किया जाना इस प्रयोजन के लिए अनुमोदित और इससे उपाबद्ध नक्शे में दिखाई गई स्थितियों के अनुसार ही होना चाहिए। नियम 62 से 86 तक के उद्धरण स्थानीय भाषा में और हिन्दी तथा अंग्रेजी में, प्रत्येक ऐसी स्थिती में बड़े–बड़े अक्षरों में छपवाकर प्रदर्शित किए जाने चाहिए।

(ii) ऐसा टैंक यान जन इन नियमों के अध्याय 3 के भाग 4 में अभिकथित अपेक्षाओं का पूर्णतया अनुपालन नहीं करेगा, उसकी अनुज्ञप्त परिसरों के भीतर लदाई या उतराई नही की जाएगी या उन्हें खडा नही किया जाएगा।

(a) Tank vehicles shall be filled, discharged or stabled only in the positions approved for the purpose and shown on the plan attached hereto. An extract of rules 62 to 86 printed in bold letters in the local language and in Hindi and English shall be prominently displayed at each such position.

(b) A tank vehicle which does not fully comply with the requirement laid down in Part-IV of chapter III of these rules shall not be loaded, unloaded or stabled within the licensed premises.

10. पेट्रोलियम के भंडारकरण, लदाई, उतराई या पम्प करने के लिए प्रत्येक सुविधा और किसी अन्य सुविधा, ,भवन, चौहदी बाड या संरक्षित, सकर्म के बीच संलग्न सारण 1, 2 और 3 में विनिर्दिष्ट के दूरी से सभी समयों घर, रहनी चाहिए।

(क) उस सस्थापन की दशा में जहां भूमोपरि भडारकृत वर्ग क और वर्ग ख के प्रपुंज पेट्रोलियम की कुल मात्रा 5000 किलोलीटर से अधिक है या जहां ऐसे पेट्रोलियम के भंडारकरण के लिए किसी टैंक की परिधि (ख) के उपबंध के अधीन रहते हुए 9 मीटर से अधिक

सारणी 1

(अनुज्ञप्ति प्ररुप 15 की शर्त 10 (क) देखिए)

ऐसे सस्थापन मे सुविधाओं से चतुर्दिक बनाए रखी जाने वाली दूरी जहां प्रपूज वर्ग क और वर्ग ख पेट्रोलियम की भूमि के ऊपर भडारकृत समस्त मात्रा 5000 किलोलीटर से अधिक है या जहां पेट्रोलियम के भडारकरण के लिए ऐसे टैंक का व्यास 9 मीटर से अधिक है

1. इस सारणी मे, –

   'ब' से बडे टैंक का व्यास अभिप्रेत है,

   'छो' से छोटे टैंक का व्यास अभिप्रेत है,

   'उ' से निर्माण सम्बन्धी या संचालन संबंधी सुविधा के लिए उपयुक्त कोई दूरी अभिप्रेत है,

2. जहां अनुकल्पी दूरियां विनिर्दिष्ट की गई है वहां न्यूनतम दूरी का अनुपालन किया जा सकेगा।

3. सभी दूरिया प्रत्येक सुविधा के परिमाप मे निकटतम स्थलों के बीच मापी जाएगी सिवाय उस टैंक यान लदाई / उतराई क्षेत्र के जहा केन्द्र से दूरी ऐसी लदाई / उतराई के लिए प्रत्येक दिन से मापी जाएगी।

प्रेषित	वर्गक पेट्रोलियम के भडारकरण टैंक	वर्ग ख पेट्रोलियम के भडारकरण टैंक	वर्ग ग पेट्रोलियम भंडारकरण टैंक	वर्ग क और वर्ग ख पेट्रोलियम के लिए भडारकरण भराई शेड	वर्ग ग पेट्रोलियम के लिए भण्डार करण भराई शेड उतराई क्षेत्र	वर्ग क या वर्ग ख पेट्रोलियम के लिए टैंक यान लदाई/ क्षेत्र	वर्ग ग पेट्रोलियम के लिए टैंक यान लदाई/उतराई	ज्वालासह विद्युत पम्प	सस्थापन के भीतर कार्यालय भवन कर्मशाला, भण्डार, सुविधाओ फायर स्टेशन आदि	सस्थापन के चारो और चौहदी बाढा	
	1	2	3	4	5	6	7	8	9	10	11
1 वर्ग क पेट्रोलियम के लिए भण्डारकरण टैंक	0.5 व या छोया	0.5 व या छोया	6 मी	15 मी	15 मी	15 मी	15 मी	8 मी	15 मी	15 मी	20 मी
2 वर्ग ग पेट्रोलियम के लिए भण्डारकरण टैंक	0.5 व या छोया	0.5 व या छोया	6 मी	15 मी	15 मी	15 मी	15 मी	8 मी	15 मी	15 मी	15 मी
3 वर्ग ग पेट्रोलियम के लिए भण्डारकरण टैंक	6 मी	6 मी	उ	15 मी	उ	8 मी	उ	उ	उ	8 मी	4.5 मी
4 वर्ग क और वर्ग ख पेट्रोलियम के लिए भण्डारकरण/भराई शेड	15 मी	15 मी	15 मी	उ	8 मी	15 मी	15 मी	8 मी	15 मी	15 मी	15 मी
5 वर्ग ग पेट्रोलियम के लिए भण्डारकरण/भराई शेड	15 मी	15 मी	उ	8 मी	उ	8मी	उ	उ	उ	8 मी	4.5 मी
6 वर्ग क पेट्रोलियम के लिए टैंक यान लदाई/उतराई क्षेत्र	15 मी	15 मी	8 मी	15 मी	8 मी	उ	उ	8 मी	15 मी	15 मी	15 मी
7 वर्ग ग पेट्रोलियम के लिए टैंक यान लदाई / उतराई क्षेत्र	15 मी	15 मी	उ	15 मी	उ	उ	उ	उ	उ	8 मी	3 मी
8 ज्वालासह विद्युत पम्प	8 मी	8 मी	उ	8 मी	उ	8 मी	उ	उ	8 मी	8 मी	3 मी
9 अज्वालासह विद्युत पम्प भण्डारकरण/भराई शेड	15 मी	15 मी	उ	15 मी	उ	15 मी	उ	8 मी	उ	3 मी	उ
10 कार्यालय, भवन, कर्मशाला भण्डार सुविधा फायर स्टेशन आदि	15 मी	15 मी	8 मी	15 मी	8 मी	15 मी	8 मी	8 मी	3 मी	उ	उ
11 सस्थापन के चारो ओर चौहदी बाढा	20 मी	15 मी	4.5 मी	15 मी	4.5 मी	15 मी	3 मी	3 मी	उ	उ	उ

TABLE 1

[See condition 10 (a) of licence Form XV]

Distance to be observed arond facilities in an installatino where total quantity of petroleum Class A and petroleum Class B stored above ground in bulk exceeds 5,000 kilolitres, or where the diameter of any such tank for the storage of petroleum exceeds 9 meters :

1. In this table :-
   "D" means diameter of large tank.
   "d" means diameter of small tank.
   "x" means any distance suitable for constructional or operational convenience.
2. Where altemative distances are specified, minimum there of may be observed.
3. All distances shall be measured between the points in the perimeter of each facility except in the case of tank vehicle loading / unloading area where the distance shall be measured from the centre of each bay for such loading / unloading.

To from	Storage tank for petroleum Class A	Storage tank for petroleum Class B	Storage tank for petroleum Class C	Storage/ filling Shed for petroleum Class A or Class B	Storage/ filling shed for petroleum Class C	Tank vehicle loading/ unloading area for petroleum Class A or Class B	Tank vehicle loading unloading area for Petroleum Class C	Flame proof electric pump	Non flame proof electric pumps	Office building workshops stores amenities fire station, etc. within installation	Boundry fencing around installa-tion
	1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
1. Storage tank for Petroleum Class A	0.5 D or d or 15 m	0.5 D or d or 15 m	6 m	15 m	15 m	15 m	15 m	8 m	15 m	15 m	20 m
2. Storage tank for Petroleum Class B	0.5 D or d or 15 m	0.5 D or d or 15 m	6 m	15 m	15 m	15 m	15 m	8 m	15 m	15 m	15 m
3. Storage tank for Petroleum Class C	6 m	6 m	x	15 m	x	8 m	x	x	x	8 m	4.5 m
4. Storage / filling shed for Petroleum Class A or Class B	15 m	15 m	15 m	x	8 m	15 m	15 m	8 m	15 m	15 m	15 m
5. Storage / filling shed for Petroleum Class C	15 m	15 m	x	8 m	x	8 m	x	x	x	8 m	4.5 m
6. Tank Vehicle loading / unloading area for Petroleum Cass A or B	15 m	15 m	8 m	15 m	8 m	x	x	8 m	15 m	15 m	15 m
7. Tank Vehicle loading / unloading area for Petroleum Cass C	15 m	15 m	x	15 m	x	x	x	x	x	8 m	3 m
8. Flame Proof Electric Pump	8 m	8 m	x	8 m	x	8 m	x	x	8 m	8 m	3 m
9. Non Flame Proof Electric Pump	15 m	15 m	x	15 m	x	15 m	x	8 m	x	3 m	x
10. Office Building workship, stores amenities, fire fire station, etc. within installation	15 m	15 m	8 m	15 m	8 m	15 m	8 m	8 m	3 m	x	x
11. Boundary fencing around installation.	20 m	15 m	4.5 m	15 m	4.5 m	15 m	3 m	3 m	x	x	x

सारणी 2

(प्ररुप 15 की शर्त 10 (ख) देखिए)

भंडारकरण टैंकों के बीच परस्पर दूरी

मद	प्लवमान छत	स्थित छत टैंक (वर्ग क और ख पेट्रोलियम)	वर्ग ग
50 मीटर तक व्यास वाले सभी टैंक	(ई + घ) / 4	(ई + घ) / 4	(ई + घ) / 6
50 मीटर से अधिक व्यास वाले सभी टैंक	(ई + घ) / 4	(ई + घ) / 3	(ई + घ) / 4

टिप्पण :

1. यह सारणी ऐसे संस्थानों के लिए लागू होती है जहा भूमि के ऊपर भंडारकृत वर्ग क और वर्ग ख पेट्रोलियम की सक्ल भंडारकरण क्षमता 5000 क्युबेक मी. से अधिक है या जहां पेट्रोलियम के भंडारकरण के लिए ऐसे टैंक का व्यास 9 मीटर से अधिक है।

2. दी गई दूरी शेल से शेल तक वैसी ही डार्क में है।

3. संकेत पद्धति :

"ब" मीटरों में बड़े टैंक का व्यास "घ" मीटरों में छोटे टैंक का व्यास

4. यदि यथोपरि संगणित परस्पर दूरी (वर्ग क और वर्ग ख के लिए) 15 मीटर से कम है तो 15 मी. का न्यूनतम या 05 "ब" या "घ" का पालन किया जाएगा।

"ब" या "घ" का पालन किया जाएगा।

5. वर्ग क/ख भंडारण टैंक और वर्ग ग भंडारण टैंकों के बीच की पस्पर दूरी 6 मीटर से अन्यून नहीं होगी।

TABLE - 2

(See condition 10 (b) of Licence form XV)

Inter distance Between Storage Tanks

Item	Floating Roof	Fixed Roof Tanks	Class C
All tank with diameters Up to 50 meters	(D + d) / 4	(D + d) / 4	(D + d) / 6
All tank with diameters exceeding 50 meters	(D + d) / 4	(D + d) / 3	(D + d) / 4

NOTES :

1. This table is applicable for installations where aggregate storage capacity of Class A and Class B petroleum stored above grade exceeds 5000 kilolitres or where the diameter of any such tank for te storage of petroleum exceeds 9 m.

2. Distance given are shell to shell in the same dyke.

3. Notation :

   D - diameter of larger tank in metres

   d - diameter of smaller tank in metres

4. If the inter distance (for class A & B) calculated as above are less than 15m, then minimum of 15 m or 0.5 D or d shall be followed.

5. Inter distance between class A/B storage tanks and class C storage thanks shall not be less than 6 meters.

सारणी 3

(अनुज्ञप्ति प्ररुप 15 की शर्त 10 (ख) देखिए)

निम्नलिखित संस्थापन में सुविधाओं से चतुर्दिक रखी जाने वाली दूरी –

(i) जहां केवल वर्ग ग पैट्रोलियम का भण्डारकरण किया जाता है,

(ii) जहां वर्ग क और वर्ग ख प्रपुंज पेट्रोलियम की भूमोपरि भंडारकरण की जाने वाली कुल मात्रा 5000 किलो लीटर से अधिक नहीं,

(iii) जहां वर्ग क या वर्ग ख पेट्रोलियम के भंडारकरण के लिए किसी टैंक का व्यास 9 मीटर से अधिक नहीं है।

(1) इस सारणी में 'व्या' से टैंक का व्यास अभीप्रेत है और 'उस' से निर्माण सम्बन्धी और संचालन संबंधी सुविधा के लिए उपयुक्त दूरी अभिप्रेत है।

(2) जहां अनुकल्पी दूरियां विनिर्दिष्ट की गई हैं वहां न्यूनतम दूरी का अनुपालन किया जाएगा।

(3) सभी दूरियां प्रत्येक सुविधा में निकटतम स्थलों के बीच मापी जाएगी सिवाये उस टैंक वाहन लदाई / उतराई क्षेत्र में के जहां दूरिया माप ऐसी लदाई / उतराई के लिए प्रत्येक दिन से लिया जाएगा।

प्रेषित	वर्ग क पेट्रोलियम के लिए भंडार–करण टैंक	वर्ग ख पेट्रोलियम के लिए भंडार–करण टैंक	वर्ग ग पेट्रोलियम के लिए भंडार–करण टैंक	वर्ग क पेट्रोलियम के लिए भंडार–करण टैंक	वर्ग ख पेट्रोलियम के लिए भंडारकरण भराई शेड	वर्ग ग पेट्रोलियम के लिए भंडारकरण भराई शेड	वर्ग क पेट्रोलियम के लिए टैंक यान लदाई/ उतराई क्षेत्र	वर्ग ख पेट्रोलियम के लिए टैंक यान लदाई/ उतराई क्षेत्र	वर्ग ग पेट्रोलियम के के लिए टैंक यान लदाई	ज्वालासह विद्युत, पम्प	अज्वला सह विद्युत पम्प	संस्थापन के भीतर कार्यालय भवन, भण्डार सुविधाये आदि	संस्थापन के चारो ओर चौहरी बाड़ा
	1.	2.	3.	4.	5.	6	7.	8.	9.	10	11	12.	13.
1 वर्ग क पेट्रोलियम के लिए भण्डारकरण टैंक	0.5 व्या या 6 मी	0.5 व्या	0.5 व्या	9 मी	9 मी	9 मी	15 मी	15 मी	15 मी	3 मी	15 मी	15 मी न्यूनतम	15 मो न्यूनतम
2. वर्ग ख पेट्रोलियम के लिए भण्डारकरण टैंक	0.5 व्या या 6 मी	0.5 व्या	0.5 व्या	9 मी	0.5 मी	0.5 मी	9 मी	4.5 मी	4.5 मी	3 मी	4.5 व्या	व्या न्यूनतम	व्या न्यूनतम
3 वर्ग ग पेट्रोलियम के लिए भण्डारकरण टैंक	0.5 व्या या 6 मी	0.5 व्या	उ	9 मी	0.5 व्या	उ	9 मी	4.5 मी	उ	उ	उ	0.5 व्या न्यूनतम 3 मी	0.5 व्या न्यूनतम 3 मी
4. वर्ग क पेट्रोलियम के लिए भण्डारकरण/भराई शेड	9 मी	9 मी	9 मी	उ	4.5 मी	6 मी	9 मी	9 मी	9 मी	3 मी	9 मी	9 मी	9 मी
5. वर्ग ख पेट्रोलियम के लिए भण्डारकरण/भराई शेड	9 मी	0.5 व्या	0.5 व्या	4.5 मी	उ	1.5 मी	9 मी	4.5 मी	4.5 मी	1.5 मी	4.5 मी	4.5 मी	4.5 मी
6 वर्ग ग पेट्रोलियम के लिए भण्डारकरण /भराई शेड	9 मी	0.5 मी	उ	6 मी	1.5 मी	उ	9 मी	4.5 मी	उ	उ	उ	3 मी	3 मी
7 वर्ग क पेट्रोलियम के लिए टैंक यान लदाई / उतराई क्षेत्र	15 मी	9 मी	9 मी	9 मी	9 मी	9 मी	उ	9 मी	9 मी	3 मी	9 मी	9 मी	9 मी
8 वर्ग ख पेट्रोलियम के लिए टैंक यान लदाई/उतराई क्षेत्र	15 मी	4.5 मी	4.5 मी	9 मी	4.5 मी	4.5 मी	9 मी	उ	4.5 मी	1.5 मी	4.5 मी	4.5 मी	4.5 मी
9 वर्ग ग पेट्रोलियम के लिए टैंक यान लदाई/उतराई क्षेत्र	15 मी	4.5 मी	उ	9 मी	4.5 मी	उ	9मी	4.5 मी	उ	उ	उ	3 मी	3 मी
10. ज्वालासह विद्युत पम्प	3 मी	3 मी	उ	3 मी	1.5 मी	उ	3 मी	1.5 मी	उ	उ	3 मी	उ	उ
11 अज्वला सह विद्युत पम्प	15 मी	4.5 मी	उ	9 मी	4.5 मी	उ	9 मी	4.5 मी	उ	3 मी	उ	उ	उ
12. संस्थापन के भीतर कार्यालय भवन, भण्डार सुविधाए आदि	15 मी	व्या न्यूनतम 4.5 मी	0.5 व्या न्यूनतम 3 मी	3 मी	4.5 मी	3 मी	9 मी	4.5 मी	3 मी	उ	उ	उ	उ
13 संस्थापन के चारो ओर चौहरी बाड़ा	15 मी	व्या न्यूनतम 4.5 मी	0.5 व्या न्यूनतम 3 मी	9 मी	4.5 मी	3 मी	9 मी	4.5 मी	3 मी	उ	उ	उ	उ

TABLE - 3

[See condition 10 (b) of licence Form XV]

Distances to be observed around facilities in an installation where :-

(i) Only petroleum Class C is stored ;
(ii) Total quantity of pertroleum Class A and petroleum Class B stored above ground in bulk does not exceeds 5,000 kilolitres;
(iii) The diameter of any tank for storing petroleum Class A or Class B does not exceed 9 meters.

1. In this table "D" means diameter of large tank and "X" means any distance suitable for constructional or operational convenience.
2. Where alternatives distances are specified, minimum there of may be observed. All alternatives distances shall be measured between the nearest points in the perimeter of each facility except in the case of tank vehicle loading/unloading area where the distance shall be measured fromthe centre of each bay for such loading / unloading

To / From	Storage tank for Petroleum Class A	Storage tank for Petroleum Class B	Storage Tank for Petroleum Class C	Storage /filling shed for petroleum Class A	Storage /filling shed for petroleum Class B	Storage /filling shed for petroleum Class C	Tank Vehicle loading/un loading area for petroleum Class A	Tank Vehicle loading / un loading area for petroleum Class B	Tank Vehicle loading / un loading area for petroleum Class C	Flame Proof Electric Pump	Non Flame Electric Pump	Office building stores amenities Station etc. with installation	Boundary Fencing around installation
	1.	2.	3	4	5.	6.	7.	8.	9.	10.	11.	12	13.
1. Storage tank for Petroleum Class A	0.5 D or 6 m	0.5 D	0.5 D	9 m	9 m	9 m	15 m	15 m	15 m	3 m	15 m	15 m min	15 m min
2. Storage tank for Petroleum Class B	0.5 D or 6 m	0.5 D	0.5 D	9 m	0.5 m	0.5 m	9 m	4.5 m	4.5 m	3 m	4.5 m	D min 4.5m	D min 4.5m
3. Storage tank for Petroleum Class C	0.5 D or 6 m	0.5 D	x	9 m	0.5 D	x	9 m	4.5 m	x	x	x	0.5 D min 3 m	0.5 D min 3 m
4. Storage/filling shed for Petroleum Class A	9 m	9 m	9 m	x	4.5 m	6 m	9 m	9 m	9 m	3 m	9 m	9 m	9 m
5. Storage/filling shed for Petroleum Class B	9 m	0.5 D	0.5 D	4.5 m	x	1.5 m	9 m	4.5 m	4.5 m	1.5 m	4.5 m	4.5 m	4.5 m
6. Storage/filling shed for Petroleum Class C	9 m	0.5 m	x	6 m	1.5 m	x	9 m	4.5 m	x	x	x	3 m	3 m
7. Tank Vehicle loading/unloading area for petroleum Class A	15 m	9 m	9 m	9 m	9 m	9 m	x	9 m	9 m	3 m	9 m	9 m	9 m
8. Tank Vehicle loading/unloading area for petroleum Class B	15 m	4.5 m	4.5 m	9 m	4.5 m	4.5 m	9 m	x	4.5 m	1.5 m	4.5 m	4.5 m	4.5 m
9. Tank Vehicle loading/unloading area for petroleum Class C	15 m	4.5 m	x	9 m	4.5 m	x	9 m	4.5 m	x	x	x	3 m	3 m
10. Flame Proof Electric Pump	3m	3 m	x	3 m	1.5 m	x	3 m	1.5 m	x	x	3 m	x	x
11. Non Flame Proof Electric Pump	15 m	4.5 m	x	9 m	4.5 m	x	9 m	4.5 m	x	3 x	x	x	x
12. Office building workshop stores amenities fire fire station etc.	15 m	D min 4.5 m	0.5 D min 3 m	3 m	4.5 m	3 m	9 m	4.5 m	3 m	x	x	x	x
13. Boundary fencing around installation	15 m	D min 4.5 m	0.5D min 3 m	9 m	4.5 m	3 m	9 m	4.5 m	3 m	x	x	x	x

है, तो सारणी 1 और सारणी 2।

(ख) किसी ऐसे सस्थापन की दशा में जहां केवल ग पेट्रोलियम का भडारकरण किया जाता है या जहां भूमोपरि भंडारकृत वर्ग क और वर्ग ख के प्रयुज पेट्रोलियम की मात्रा 5000 किलोलिटर से अधिक नही है तथा वर्ग क या वर्ग ख के पेट्रोलियम के भंडारकरण के लिए किसी टैंक की परिधि 9 मीटर से अधिक नही है, तो वहां सारण 3 में इस नियम के प्रकाशन के पश्चात अनुमोदित सभी नई प्राथमिक परिष्करणशालाओं / सस्थापनों के विन्यास समय–समय पर यथा सशोधित तेल उद्योग सुरक्षा निदेशालय मानक 118 के अनुरुप होगे। यह इन परिष्करणशालाओं / सस्थापनों को लागू नही होगा जो मूल तेल उद्योग सुरक्षा निर्देशालय मानक 118 के प्रकाशन से पूर्व विद्यमान थी और / या निर्माणधीन थी।

Every facility for the storage, loading, unloading orpumping of petroleum shall at all times maintain from any other facility, binding, boundary fencing or protected works the distances specified in the Tables 1,2and 3.

(a) Table 1 and Table 2 in the case of installation where the total quantity of petroleum Class A and petroleum Class B stored above ground in buld exceeds 5000 kilolitres or where the diameter of any tank for the stoage of such petroleum exceeds 9meters, or

(b) Table 3 in the case of installation where only petroleum Class C is stored or where the total quantity of petroleum Class A and petroleum Class B stored above ground in the buld does not exceed 5000 kilolitres and the diameter of any tank for storing petroleum Class A or petroleum Class B does not exceed 9 metres.

इसमें किसी प्रतिकूल बात के होते हुए भी, जहां किसी कूप, पम्प स्टेशन, पेट्रो–रसायनिक सयत्र या परिष्करणशाला पर या उसके निक्ट किसी सस्थापन में पेट्रोलियम का भडारकरण किया जाता है वहां उपाबद्ध सारण 2 में दी गई रियायती दूरियां लागू नही होंगी और कोई भडारकरण टैंक जिसकी क्षमता 250 किलोलीटर से अधिक है, और कोई पेट्रोलियम भंडारकरण या भराई शेड / क्षेत्र किसी बायलर, भट्टी या अग्नि के 90 मीटर से निकट नही होनी चाहिए। ऐसे सस्थापन मे सभी टैंक एक संहत क्षेत्र मे स्थित होंगे तथा (क) एक ही नियंत्रण के अन्तर्गत, (ख) एक ही अविच्छिन्न / बाडे द्वारा घिरे हुए या घेरे जाने योग्य और (ग) ऐसे स्थान पर जहां कोइ संरक्षित संकर्म न हो, होंगे।

The layoults of all new g r ass root refineries@installations approved subsequent to the publication of this rule, shall conform to the oil Industry Safety Director's Standard 118 , as amended from time to time. This shall not apply to refineries/ installations existing and/or uner construction before the publication of the original OISD standard-118. Not withstanding anything herein to the contrary when petro-chemical plants or refineries, the concessional distances given in the attached Table 2 shall not apply and no storage tank, the capacity of which exceeds 250kilolitres and no petro leum storage of filling sheds/area shall be placed nearer then 90 metres to any boiler, furnace of fire. In such an installation all tanks shall be situated in a compact area (a) under a single control, (b) enclosed or capable of being enclosed by one continuous fence and (c) which there shall be no protected works.

11. शर्त 10 में विनिर्दिष्ट दूरियां अनुज्ञापन प्राधिकारी द्वारा उन दशाओं में कम की जा सकती है जहां विशेष पूर्वावधानिया बरती जाती है और जहा कोई ऐसी विशेष परिस्थितिया है जिनमें, उसकी राय में, दूरियों का इस प्रकार से घटाया जाना उचित है।

The distances specified in condition 10 may be reduced by the licensing authority in cases where special precautions are taken and wherethere are special circumstances which, in his opinion, warrant such reduction.

12. संस्थापन में कोई परिवर्तन अनुज्ञापन प्राधिकारी की लिखित पूर्व मंजूरी के बिना नही किया जाएगा। मंजुर किए गए ऐसे परिवर्तनों को इस अनुज्ञप्ति से उपाबद्ध संशोधित नक्शों में दिखाया जाएगा।

No alteration shall be carried out in the installation without the previous sanction in writing of the licensing authority. Such alterations so sanctioned shall be shown on an amended plan to be attached to this licence.

13. यदि अनुज्ञापन प्राधिकारी को लिखित मे नोटिस देकर अनुज्ञप्त परिसरों में कोई ऐसी मरम्मत कराने की जो उसकी राय में परिसरों की सुरक्षा के लिए आवश्यक है, अनुज्ञप्तिधारी से अपेक्षा करता है तो यह ऐसी अवधि के भीतर जैसी की सूचना में नियत की जाए तथा जो ऐसी सूचना प्राप्त होने की तारीख से एक मास से कम नही होगी, मरम्मत कराएगा।

If the licensing authority calls upon the holder of a licence, by a notice in writing to execute any repairs to the storage shed, which are, in the opinion of such authority necessary for the safety of the premises, the holder of the licence shall execute the repairs within such period not being less than one months from the date of receipt of the notice, as may be fixed by the notice.

14. नियम 118 में निर्दिष्ट उत्तरदायी अभिकर्ता या पर्यवेक्षक किसी व्यक्ति को ऐसे टैंक में, जिसमें पेट्रोलियम हो, प्रवेश करने की तबतक अनुज्ञा नही देगा जब तक कि :

(क) ऐसा व्यक्ति मुख्य नियंत्रक द्वारा अनुमोदित प्रकार का अनुमोदित श्वसन साधित्र नही पहन लेता, या

(i) उत्तरदायी अभिकर्ता या पर्यवेक्षक टैंक के उसके द्वारा स्वयं या किसी अन्य सक्षम व्यक्ति द्वारा परिक्षण के परिणामस्वरुप पर लिखित (ओ.आई.एस.डी. मानक 105 में दिए गए विहित प्रारुप में यह प्रमाणित नही कर देता की टैंक के अंदर का वायुमंडल व्यक्तियों के प्रवेश के लिए ठिक है, तथा)

(ii) उस टैंक के, जिसकी सफाई या मरम्मत की जा रही है, मेन होल पर तुरत प्रयोग के लिए मुख्य नियंत्रक द्वारा अनुमोदित नमुने का कम से कम एक अनुमोदित श्वसन साधित्र तैयार नही रखा गया है।

इस शर्त के खण्ड (ख) के उपखण्ड (i) में निर्दिष्ट प्रमाणपत्र अनुज्ञापत्र परिसर में तीन मास तक परिरक्षित रखे जाएंगे।

The responsible agent or supervisor referred to in rule 118 shall not allow any person to enter a tank, which has contained petroleum unless -

(a) Such person wearan approved breathing ap paratus of a description approved by the Chief Controller, or

(b) (i) The responsible agent or supervisor has certified in writing in prescribed proforma given in OISD standard 105, asthe result of an examination of the tank by himself or by some other competent person that the atmosphere in the tank is fit for the person to enter and

(ii) Atleast one person wear an approved breathing apparatus of a pattern approved by the Chief Controller shall have been ready for instant use at the manhole of the tank which is being cleaned or repaired.

The certificate referred to in sub-clause (i) of cl. (b) ofthis condition shall be preserved in the licenced premises for a period on three months.

15. किसी टैंक में या उस पर अथवा ऐसे टैंक और किसी भवन या चौहदी के बीच रखी जाने वाली सुरक्षित दूरी के भीतर कोई ऐसा कार्य जिसमे अग्नि का प्रयोग झलाई या गर्म कर के रिवेटिंक लगाना सम्मिलित हो, तब तक नही किया जाएगा जब तक की शर्त 14 के खण्ड (ख) में अधिकथित रिती से टैंक को ओ.आई.एस.डी. मानक 105 में दिए गए प्रोफार्मा में पेट्रोलियम वाष्प से मुक्त प्रमाणित नही कर दिया जाए। जब टैंक में जल–पम्प किया जाता है या उसमे से जल निकाला जाता है तब उपर बनाई गई प्रकृति का कोई कार्य आगे तब तक नही किया जाएगा जब तक की टैंक का परिक्षण पुन: नही कर लिया जाता और एक नया प्रमाणपत्र जारी नहीं कर दिया जाता। जब टैंक को सफाई या मरम्मत के लिए खोला जाए तब किसी भी प्रकार का कोई लैम्प चाहे वह साधारण हो या विद्युत, विद्युत टार्चो, विद्यु केबल या ज्वालसह से भिन्न पंखे या आन्तरिक रुप से सुरक्षित प्रकार के पखों से भिन्न पंखे टैंक के निकट नही जाए जाएंगे।

No work involving the use of fire, welding or hot reveting, shall be performed in or on any tank or within the safety distance required to be observed from such tanks by building and boundary until the tank has been certified in pre scribed proforma givenin OISD Standard 105 in the manner laid down in clause (b) of condition 14to be free from petroleum vapour. When any water is pumped into or withdrawn from the tank no further work of above description shall be done until the tank has been retested and a fresh certificate issued. When a tank is opened for cleaning and repairs, no lamp of any description either ordinary or electric, electric torches, electric cables orfans other than of a flameproof or intrinsicallysafe type approved by the Chief Controller shall be rought near tank.

16. कोइ व्यक्ति, यदि उसकी जानकारी में उस पात्र में कोई पेट्रोलियम है या रखा गया है, किसी पात्र की मरम्मत तब तक नही करेगा या कराएगा जब तक कि उसने यह सुनिश्चित करने के लिए सभी युक्तियुक्त पूर्वाधानियां न बरती हो की वह पात्र या पाईप ऐसे पेट्रोलियम और हर ज्वलनशील वाष्प से मुक्त किया जा चुका है :

No person shall repair or cause to be repaired any reeceptacle or pipe in which to his knowledge, any petroleum is or has been kept until he has taken all reasonable precautions to ensure that the receptacles or pipe has been rendered free from petroleum and any inflammable vapour.

17 ऐसे सभी रिक्त पात्र जिनमें वर्ग क का पेट्रोलियम रखा गया हो, सिवाय वहां के जब उन्हे साफ करने के लिए और पेट्रोलियम वाष्प से मुक्त करने के प्रयोजन के लिए खोला जाता है, तब तक भीली भांति बन्द रखे जायेंगे जब तक की उन्हें पूरी तरह साफ नही कर दिया जाता और ज्वलनशील वाष्प से मुक्त नही कर दिया गया है।

All empty receptacles which have contained petroleum Class A shall except when they are opened for the purpose of cleaning them and rendering them free from petroleum vapour, be kept securely closed unless they have been thoroughly cleaned and freed from petroleum and inflammable vapur.

18. (क) आग या विस्फोट से दुर्घटना के निवारण के लिए सभी समयों पर यथेष्ट पूर्वासावधानियां बरती जायेंगी।
(ख) जहां कही मुख्य नियंत्रक द्वारा ऐसा विनिर्दिष्ट किया जाए वहां भंडारकरण टैंकों में अनुमोदित अग्नि फोन और / या जल छिडकव वाले सलग्नी, जो सभी समयों पर समुचित व्यवस्था में रखे जायेगें फिट किये जायेंगें।

(a) Adequateprecautions shall be taken at all times for the prevention of accident by fire or explosion.

(b) Wherever so specified by the Chief Controller, storage tanks shall be fitted with approved fire foam and/or water sprinkler attachments which shall be maintained in proper order at all times.

19. किसी भी पेट्रोलियम के किसी नाली, सीवर, बन्दरगाह, नदी, जल सरणी या सार्वजनिक सडक पर बह निकलने के निवारण के लिए हर सावधानी बरती जाएगी और अहातों या कुंडों को किसी नाली या सीवर के सात स्थायी रुप से नही जोडा जाना चाहिए।

Every care shall be taken to prevent any petroleum escaping into any drain, sewer, harbuor, river, water course or a public road and enclosures or sumps must not be permanently connected with any drain or sew er.

20. अनुज्ञप्तिधारी पेट्रोलियम की सभी प्राप्तियों और निर्गमों के दैनिक अभिलेख और लेखे ऐसे प्ररुप में रखेगा जैसे की अनुज्ञापन प्राधिकारी द्वारा समय–समय पर विहित किये जायें और अपने स्टॉक को और अभिलेखों को निरीक्षक या नमूना लेने वाले अधिकारी को मांग किये जाने पर दिखाएगा।

The licencee shall keep daily records and accounts of all receipts and issues of petroleum in such form as the licensing authority may from time to time prescribe and shall exhibit his stock and records to an inspector or sampling officer on demand.

21. अनुज्ञप्ति परिसरों में विनिर्दिष्ट क्षेत्र के भीतर आग या विस्फोट से होने वाली किसी भी दुर्घटना की रिपोर्ट जिसमें मानव जीवन की क्षति हुई या व्यक्ति या सम्पत्ति को गम्भीर क्षति हुई है, निकटतम मजिस्ट्रेट को या निकटतम पुलिस थाने के भारसाधाक को की जाएगी और मुख्य विस्फोटक नियंत्रक निकटतम को भी, अविलम्ब तार द्वारा भी (तार का पता "विस्फोटक, नागपुर") दी जाएगी।

Any accident, fire or explosion occurring in the licenced premises, which is attended with loss of human life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station and by telegram to the Chief Controller (Telegraphic address "Explosives, Nagpur").

22. निरीक्षक या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसरों में निर्धाध रुप से प्रवेश करने दिया जाएगा और ऐसे अधिकारी को, यह अभिनिश्चित करने के लिए की नियमों और इस अनुज्ञप्ति की शर्तो का सम्यक रुप से अनुपालन हो रहा है या नही, हर सुविधा प्रदान की जाएगी।

Fees access to the licensed premises shall be given at all reasonable times to any inspector or sampling officer and every facility shall be afforeded to such officer for ascertaining that rules and the conditions of this licence are duly observed.

अतिरिक्त शर्त

ADDITIONAL CONDITION

जहां विस्फोटक का निर्माण, उपयोग तथा भंडारकरण किया जाता है ऐसे परिसर के अंदर या आसपास में कोई भी इलेक्ट्रानिक उपकरण या यंत्र जैसे मोबाईल, फोन, पेजर को रखने की इजाजत नही है।

No electronic appliances or instruments like mobile phones, pagers shall be allowed in or near the premises where explosives are manufactured handled, stored and used.

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भारत सरकार/Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
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jtcce.vadodara@explosives.gov.in
फोन / फ़ैक्स नंबर:/Phone/Fax No : **0265 - 2361035**

अनुज्ञप्ति सं./No : S/HO/GJ/03/1823(S73090) दिनांक/Dated : **20/07/2024**

सेवा में/To,

M/s. M/s. Gujarat Fluorochemicals Ltd.,
12/A GIDC Dahej Industrial Estate,
Vagra,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 392130

विषय :/Sub : Plot No, 12/A (Installation -II), GIDC Industrial Estate, GIDC Industrial Estate, Dahej Vagra, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 391230 स्थित R 142b, गैस के संपीडित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/1823 के नवीनीकरण संबंध में /Storage of NR 142b gas in pressure vessels at Plot No, 12/A (Installation -II), GIDC Industrial Estate, GIDC Industrial Estate, Dahej Vagra, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 391230 - Licence No : S/HO/GJ/03/1823 grant in form LS-1A of SMPV(U) Rules, 2016-Renewal of Licence Regarding

महोदय/Sir(s),

कृपया आपके दिनांक : 04/07/2024 के पत्र संख्या: **OIN1665453** का संदर्भ ग्रहण करें ।/Please refer to your application No.**OIN1665453** dated 04/07/2024 .

अनुज्ञप्ति संख्या : **S/HO/GJ/03/1823** का नवीकरण दिनांक 30th सितंबर 2029 तक कर इसके साथ अग्रेषित की जा रही हैं ।
Licence Number: **S/HO/GJ/03/1823** is renewed and is valid upto **30th September 2029** is forwarded herwith.

दिनांक 30/09/**2029** . से आगे अनुज्ञप्ति नवीनीकरण हेतु उपरोक्त नियम के नियम 55 के प्रावधानों का पालन किया जाएं । विलंब शुल्क से बचने हेतु शुल्क के साथ मूल अनुज्ञप्ति तथा अन्य दस्तावेज अधिकतम दिनांक : 30 सितंबर, **2029** तक **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara** में जरूर पहुंच जाने चाहिए ।
The provisions of the Rule 55 of the above said rules shall be followed for further renewal of the licence beyond 30/9/**2029**. The renewal application along with fees, Original licence and other documents shall reach in the Office of **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara**, latest by 30th September,**2029** to avoid late fee.

कृपया अनुज्ञप्ति प्राप्ति की पावती दें ।/Please acknowledge the receipt of the licence.

भवदीय/Yours faithfully,

((के.पी.शर्मा)
(K. P. SHARMA))
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
वडोदरा/Vadodara

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : http://peso.gov.in देखें)

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(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note:-This is system generated document does not require signature.

Digitally signed by K P SHARMA
Reason: Licence No. : S/HO/GJ/03/1823
Location:Vadodara [S73090]
Date:20-07-2024 14:20:13 PM

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भारत सरकार/Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
9वीं मंजिल, पार्क पैराडाइज, वडसर
वडोदरा- 390012
9th Floor, Park Paradise,
Vadsar,
Vadodara - 390012

ईमेल/E-mail :
jtcce.vadodara@explosives.gov.in
फोन / फ़ैक्स नंबर:/Phone/Fax No : **0265 - 2361035**

संख्या/No : S/HO/GJ/03/2528(S104643) दिनांक/Dated : **01/04/2024**

To,

M/s. Gujarat Fluorochmicals Limited,
12/A, GIDC Dahej Industrial Estate, Taluka Vagra,,
12/A, GIDC Dahej Industrial Estate, Taluka Vagra,,
Ambheta,
Bharuch,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 392130

विषय/Sub : **Plot No, 12/A, GIDC Dahej Industrial Estate,, Ambheta, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 स्थित R-125, गैस के संपीडित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/2528 अनुज्ञप्ति निरीक्षण एवं पृष्ठांकन के बारे में/Storage of R-125 gas in pressure vessels at Plot No, 12/A, GIDC Dahej Industrial Estate,, Ambheta, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 - Licence No : S/HO/GJ/03/2528 grant in form LS-1A of SMPV(U) Rules, 2016-Endorsement of Licence Regarding**

महोदय/Sir(s),

कृपया **Chief Controller of Explosives Nagpur's** के ज्ञापन सं **S/HO/GJ/03/2528 (S104643)** दिनांक **14/07/2023** का संदर्भ और अधोहस्ताक्षकर्ता/ कार्यालय के अधिकारी द्वारा उपरोक्त परिसरों के किए गए निरीक्षण दिनांक **19/09/2023** का संदर्भ ग्रहण करें/ Please refer to the **Chief Controller of Explosives Nagpur's** Memo No. **S/HO/GJ/03/2528 (S104643)** Dated **14/07/2023** and inspection of the above premises by an officer of this Department on **19/09/2023** .

इस विषय लाइसेंस के साथ इसे पृष्ठांकन किया जाता है। लाइसेंस की प्राप्ति कृपया स्वीकार कर लें।/The subject licence is forwarded herewith duly endorsed. The receipt of the licence may please be acknowledged.

देर शुल्क से बचने के लिए एसएमपीवी (यू) नियम, 2016 के नियम 55 के अंतर्गत अनुज्ञप्ति के पुनः नवीकरण हेतु आवेदन, इस कार्यालय को इस अनुज्ञप्ति की वैधता समाप्त होने के पूर्व (दिनांक 30 सितम्बर **2028** को या इससे पूर्व) जमा कर दें |/ Please note that your application for further renewal shall reach this office on or before 30th September, 2028 along with all the documents required under Rule 55 of the SMPV(U) Rules, 2016 to avoid late fee.

भवदीय/Yours faithfully,

((आर.वेणुगोपाल)
(Dr. R.Venugopal))
संयुक्त मुख्य विस्फोटक नियंत्रक
Jt. Chief Controller of Explosives
वडोदरा/Vadodara

(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note:-This is system generated document does not require physical signature.

Digitally signed by DR R VENUGOPAL
Reason: Licence No. : S/HO/GJ/03/2528
Location:Vadodara [S104643]
Date:01-04-2024 13:25:07 PM

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भारत सरकार/Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
आंठवी मंजिल, यश कमल बिल्डींग, सयाजी गंज
वडोदरा - 390020
8th Floor, Yash Kamal Building, Sayajigunj,
Vadodara - 390020

ई-मेल:/E-mail : dyccebaroda@explosives.gov.in
फोन / फैक्स नंबर:/Phone/Fax No : 0265 - 2225159

अनुज्ञप्ति सं./No : S/HO/GJ/03/1778(S73093)

दिनांक/Dated : 25/09/2020

सेवा में/To,

M/s. Gujarat Fluorochemicals Ltd.,
12/A GIDC Dahej Industrial Estate,
Vagra,
Bharuch,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 392130

01 OCT 2020

विषय :/Sub : Plot No, 12/A, GIDC INDUSTRIAL ESTATE, DAHEJ, VAGRA, District: BHARUCH, State: Gujarat, PIN: 392130 स्थित VINYLIDENE FLUORIDE (VDF), गैस के संपीडित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/1778 के नवीनीकरण संबंध में /Storage of NVINYLIDENE FLUORIDE (VDF) gas in pressure vessels at Plot No, 12/A, GIDC INDUSTRIAL ESTATE, DAHEJ, VAGRA, District: BHARUCH, State: Gujarat, PIN: 392130 - Licence No : S/HO/GJ/03/1778 grant in form LS-1A of SMPV(U) Rules, 2016-Renewal of Licence Regarding

महोदय/Sir(s),

कृपया आपके दिनांक : 03/09/2020 के पत्र संख्या: **OIN558063** का संदर्भ ग्रहण करें ।/Please refer to your application No.**OIN558063** dated 03/09/2020 .

अनुज्ञप्ति संख्या : **S/HO/GJ/03/1778** का नवीकरण दिनांक 30th सितंबर 2025 तक कर इसके साथ अग्रेषित की जा रही हैं ।
Licence Number: **S/HO/GJ/03/1778** is renewed and is valid upto **30th September 2025** is forwarded herwith.

दिनांक 30/09/**2025** . से आगे अनुज्ञप्ति नवीनीकरण हेतु उपरोक्त नियम के नियम 55 के प्रावधानों का पालन किया जाएं । विलंब शुल्क से बचने हेतु शुल्क के साथ मूल अनुज्ञप्ति तथा अन्य दस्तावेज अधिकतम दिनांक : 30 सितंबर, **2025** तक **The Dy. Chief Controller of Explosives, Vadodara** में जरूर पहुंच जाने चाहिए ।
The provisions of the Rule 55 of the above said rules shall be followed for further renewal of the licence beyond 30/9/**2025**. The renewal application along with fees, Original licence and other documents shall reach in the Office of **The Dy. Chief Controller of Explosives, Vadodara**, latest by 30th September,**2025** to avoid late fee.
कृपया अनुज्ञप्ति प्राप्ति की पावती दें ।/Please acknowledge the receipt of the licence.

भवदीय/Yours faithfully,

(Mohanlal Jana))

Dy. Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
वडोदरा/Vadodara

(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

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भारत सरकार GOVT. OF INDIA

FORM LS-1A/प्ररुप - एलएस-1क
(See Rules 50, 51, 54 and 55)/(नियम 50 , 51, 54 और 55 देखें)

Licence to Store Compressed gas in pressure vessel or vessels
दाब पात्र या पात्रों में संपीड़ित गैस भण्डारकरण के लिए अनुज्ञप्ति

अनुज्ञप्ति सं/Licence No. : **S/HO/GJ/03/1778(S73093)** फीस रुपए/Fee Rs. **50000**/- per year/प्रति वर्ष

Licence is hereby granted to M/s. Gujarat Fluorochemicals Ltd., 12/A GIDC Dahej Industrial Estate ,Vagra,Bharuch, Taluka: Vagra, District: BHARUCH , State: Gujarat PIN: 392130 valid only for the storage of compressed gas in 1 Number(s) of pressure vessels as indicated below in the licensed premises described below and shown in the plan No.S/HO/GJ/03/1778(S73093) dated 25/09/2020 subject to the provisions of the Indian Explosives Act, 1884 (4 of 1884) and the rules made thereunder and to the further conditions of this licence.

श्री M/s. Gujarat Fluorochemicals Ltd., 12/A GIDC Dahej Industrial Estate ,Vagra,Bharuch, Taluka: Vagra, District: BHARUCH , State: Gujarat PIN: 392130 को नीचे वर्णित अनुज्ञप्त परिसरों में और रेखांकन संख्या S/HO/GJ/03/1778(S73093) dated 25/09/2020 में भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अन्य शर्तों पर 1 दाब पात्र / पात्रों में संपीड़ित गैस के भण्डारण के लिए अनुज्ञप्ति मंजूर की जाती है।

यह अनुज्ञप्ति 30 सितंबर 2025 तक प्रवृत्त रहेगी।
The Licence shall remain in force till the **30th September2025.**

Vessel No./वेसल नंबर	Name of Gas/गैस का नाम	State of Gas/गैस की स्थिति	Water Capacity in cubic meter/जल क्षमता (घ.मी.)	Max. working Pre. (kg/cm^2)/अधिकतम वर्किंग प्रेशर	Quantity Granted in kgs(Liquified gas)/किलोग्रॅम में जारी मात्रा (लिक्विफाईड गैसेस)
1011622003/1	VINYLIDENE FLUORIDE (VDF)	Liquified	39.00	12.24	36680
Total Water capacity			39.00		

March 22, 2017

For Chief Controller of Explosives
HQ, Nagpur
कृते मुख्य विस्फोटक नियंत्रक
नागपुर

DESCRIPTION AND LOCATION OF THE LICENSED PREMISES/अनुज्ञप्त परिसर का विवरण और अवस्थिती

The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. S/HO/GJ/03/1778 dated 25/09/2020 are situated at DAHEJ, VAGRA and consists of 1 Number(s) vessel(s) for storage of :/अनुज्ञप्त परिसर, प्रदर्शित सीमा और अन्य विवरण जो संलग्न अनुमोदित रेखाचित्र क्र.S/HO/GJ/03/1778 दिनांक 25/09/2020 में दर्शाए गए है DAHEJ, VAGRA पर स्थित है और इसमे 1 वेसल सम्मिलित है।

a) Flammable/Corrosive/Toxic Gases :/ज्वलनशील / संक्षारक / विषैली गैसों: VINYLIDENE FLUORIDE (VDF)

b) Non-Toxic Gases :/अविषैली गैसों :

and is situated at PlotNo : 12/A Village/Town :DAHEJ, VAGRA Police Station : DAHEJ District : BHARUCH, State: Gujarat , Pin : 39.
/प्लॉट संख्या PlotNo : 12/A गांव या नगर :DAHEJ, VAGRA पुलीस थाना DAHEJ जिला BHARUCH राज्य Gujarat , Pin : 39 में स्थित है।

SPACE FOR ENDORSEMENT OF RENEWALS/नवीकरण के पृष्ठांकन के लिए स्थान

	Date of Renewal/नवीकरण की तारीख	Date of Expiry/अनुज्ञप्ति की समाप्ति की तारीख	Signature and stamp of the licensing authority/अनुज्ञापन प्राधिकारी के हस्ताक्षर और कार्यालय की मुद्रा
This licence shall be renewable without any concession in fee for three years in the absence of contravention of the provision of the Indian Explosives Act, 1884, or the Static and Mobile Pressure Vessles (Unfired) Rules,2016, framed thereunder or of the conditions of the licence /अनुज्ञप्ति, भारतीय विस्फोटक अधिनियम, 1884 या उसके अधीन अधीन बनाए गए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में बिना किसी छूट के तीन वर्ष तक नवीकृत की जाएगी।	25/09/2020	30/09/2025	Mohanlal Jana DCE For Dy. Chief Controller of Explosives Vadodara. उप मुख्य विस्फोटक नियंत्रक, वडोदरा Dy. Chief Controller of Explosives, Vadodara

This licence is liable to be cancelled if the licenced premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both./यदि निरीक्षण के समय अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरुप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है, उनमे से किसी का उल्लंघन होता है तो उस दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से दण्डनीय भी होगा।

भारत सरकार/Government of India
वाणिज्य और उद्योग मत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
आंठवी मंजिल, यश कमल बिल्डींग, सयाजी गंज
वडोदरा - 390020
8th Floor, Yash Kamal Building, Sayajigunj,
Vadodara - 390020

ई-मेल:/E-mail : dyccebaroda@explosives.gov.in
फोन / फैक्स नंबर:/Phone/Fax No : 0265 - 2225159

अनुज्ञप्ति सं./No : S/HO/GJ/03/953(S31114) दिनांक/Dated : 25/09/2020

सेवा में/To,

M/S. GUJARAT FLUOROCHEMICALS LIMITED,,
12/A~ GIDC DAHEJ INDUSTRIAL AREA,,
DAHEJ TAL VAGRA,
Vagra,
Bharuch,
Taluka: Bharuch,
District: BHARUCH,
State: Gujarat
PIN: 392130

01 OCT 2020

विषय :/Sub : Plot No, Plot No. 12A, GIDC Estate Area,, DAHEJ TAL VAGRA, District: BHARUCH, State: Gujarat, PIN: 392130 स्थित Hexafluoropropylene (HFP),R-125,R-22(Chlorodifluoromethane), गैस के संपीडित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/953 के नवीनीकरण संबंध में /Storage of NHexafluoropropylene (HFP),R-125,R-22(Chlorodifluoromethane) gas in pressure vessels at Plot No, Plot No. 12A, GIDC Estate Area,, DAHEJ TAL VAGRA, District: BHARUCH, State: Gujarat, PIN: 392130 - Licence No : S/HO/GJ/03/953 grant in form LS-1A of SMPV(U) Rules, 2016-Renewal of Licence Regarding

महोदय/Sir (s),

कृपया आपके दिनांक : 04/09/2020 के पत्र संख्या: **OIN554597** का संदर्भ ग्रहण करें :/Please refer to your application No.**OIN554597** dated 04/09/2020 .

अनुज्ञप्ति संख्या : **S/HO/GJ/03/953** का नवीकरण दिनांक 30th सितंबर 2025 तक कर इसके साथ अग्रेषित की जा रही हैं ।
Licence Number: **S/HO/GJ/03/953** is renewed and is valid upto **30th September 2025** is forwarded herwith.

दिनांक 30/09/**2025** . से आगे अनुज्ञप्ति नवीनीकरण हेतु उपरोक्त नियम के नियम 55 के प्रावधानों का पालन किया जाएं । विलंब शुल्क से बचने हेतु शुल्क के साथ मूल अनुज्ञप्ति तथा अन्य दस्तावेज अधिकतम दिनांक : 30 सितंबर, **2025** तक **The Dy. Chief Controller of Explosives, Vadodara** में जरूर पहुंच जाने चाहिए ।
The provisions of the Rule 55 of the above said rules shall be followed for further renewal of the licence beyond 30/9/**2025**. The renewal application along with fees, Original licence and other documents shall reach in the Office of **The Dy. Chief Controller of Explosives, Vadodara**, latest by 30th September,**2025** to avoid late fee.

कृपया अनुज्ञप्ति प्राप्ति की पावती दें ।/Please acknowledge the receipt of the licence.

भवदीय/Yours faithfully,

(()
(Mohanlal Jana))

Dy. Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
वडोदरा/Vadodara

(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

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FORM LS-1A/प्ररुप - एलएस-1क
(See Rules 50, 51, 54 and 55)/(नियम 50 , 51, 54 और 55 देखें)

Licence to Store Compressed gas in pressure vessel or vessels
दाब पात्र या पात्रों में संपीड़ित गैस भण्डारकरण के लिए अनुज्ञप्ति

अनुज्ञप्ति सं/Licence No. : S/HO/GJ/03/953(S31114) फीस रुपए/Fee Rs. 50000/- per year/प्रति वर्ष

Licence is hereby granted to M/S. GUJARAT FLUOROCHEMICALS LIMITED,, 12/A~ GIDC DAHEJ INDUSTRIAL AREA,, DAHEJ TAL VAGRA ,Vagra,Bharuch, Taluka: Bharuch, District: BHARUCH , State: Gujarat PIN: 392130 valid only for the storage of compressed gas in 4 Number(s) of pressure vessels as indicated below in the licensed premises described below and shown in the plan No.S/HO/GJ/03/953(S31114) dated 02/06/2017 subject to the provisions of the Indian Explosives Act, 1884 (4 of 1884) and the rules made thereunder and to the further conditions of this licence.
श्री M/S. GUJARAT FLUOROCHEMICALS LIMITED,, 12/A~ GIDC DAHEJ INDUSTRIAL AREA,, DAHEJ TAL VAGRA ,Vagra,Bharuch, Taluka: Bharuch, District: BHARUCH , State: Gujarat PIN: 392130 को नीचे वर्णित अनुज्ञप्त परिसरों में और रेखांकन संख्या S/HO/GJ/03/953(S31114) dated 02/06/2017 में भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अन्य शर्तों पर 4 दाब पात्र / पात्रों में संपीड़ित गैस के भण्डारण के लिए अनुज्ञप्ति मंजूर की जाती है।
यह अनुज्ञप्ति 30 सितंबर 2025 तक प्रवृत्त रहेगी।
The Licence shall remain in force till the **30th September2025.**

Vessel No./वेसल नंबर	Name of Gas/गैस का नाम	State of Gas/गैस की स्थिति	Water Capacity in cubic meter/जल क्षमता (घ.मी.)	Max. working Pre. (kg/cm^2)/अधिकतम वर्किंग प्रेशर	Quantity Granted in kgs(Liquified gas)/किलोग्रॅम में जारी मात्रा (लिक्विफाईड गैसेस)
T-1 (V 632 A)	R-22 (Chlorodifluoromethane)	Liquified	80.00	12	80400
T-2 (V 632 B)	R-22 (Chlorodifluoromethane)	Liquified	80.00	12	80400
V-632	Hexafluoropropylene (HFP)	Liquified	80.00	11.1	86488
UF-497 (V-6847)	R-125	Liquified	40.00	21.0	36100
Total Water capacity			280.00		

May 25, 2007

For Chief Controller of Explosives
HQ, Nagpur
कृते मुख्य विस्फोटक नियंत्रक
नागपुर

1). Amendment dated - 13/07/2011
2). Amendment dated - 12/10/2012
3). Amendment dated - 02/06/2017

DESCRIPTION AND LOCATION OF THE LICENSED PREMISES/अनुज्ञप्त परिसर का विवरण और अवस्थिती

The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. S/HO/GJ/03/953 dated 02/06/2017 are situated at DAHEJ TAL VAGRA and consists of 4 Number(s) vessel(s) for storage of :/अनुज्ञप्त परिसर, प्रदर्शित सीमा और अन्य विवरण जो संलग्न अनुमोदित रेखाचित्र क्र.S/HO/GJ/03/953 दिनांक 02/06/2017 में दर्शाए गए है DAHEJ TAL VAGRA पर स्थित है और इसमे 4 वेसल सम्मिलित है।

a) Flammable/Corrosive/Toxic Gases :/ज्वलनशील / संक्षारक / विषैली गैसों:

b) Non-Toxic Gases :/अविषैली गैसों : R-22(Chlorodifluoromethane), R-125, Hexafluoropro

and is situated at PlotNo : Plot No. 12A Village/Town :DAHEJ TAL VAGRA Police Station : Vagra District : BHARUCH, State: Gujarat , Pin : 39.
/प्लाट संख्या PlotNo : Plot No. 12A गांव या नगर :DAHEJ TAL VAGRA पुलीस थाना Vagra जिला BHARUCH राज्य Gujarat , Pin : 39 में स्थित है।

SPACE FOR ENDORSEMENT OF RENEWALS/नवीकरण के पृष्ठांकन के लिए स्थान

	Date of Renewal/नवीकरण की तारीख	Date of Expiry/अनुज्ञप्ति की समाप्ति की तारीख	Signature and stamp of the licensing authority/अनुज्ञापन प्राधिकारी के हस्ताक्षर और कार्यालय की मुद्रा
This licence shall be renewable without any concession in fee for three years in the absence of contravention of the provision of the Indian Explosives Act, 1884, or the Static and Mobile Pressure Vessles (Unfired) Rules,2016, framed thereunder or of the conditions of the licence./अनुज्ञप्ति, भारतीय विस्फोटक अधिनियम, 1884 या उसके अधीन अधीन बनाए गए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में बिना किसी छूट के तीन वर्ष तक नवीकृत की जाएगी।	25/09/2020	30/09/2025	Mohanlal Jana DCE For Dy. Chief Controller of Explosives Vadodara उप मुख्य विस्फोटक नियंत्रक, वडोदरा Dy. Chief Controller of Explosives, Vadodara

This licence is liable to be cancelled if the licenced premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both./यदि निरीक्षण के समय अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरुप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति मंजूर की गई है, उनमे से किसी का उल्लंघन होता है तो उस दशा में यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से दण्डनीय भी होगा।

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भारत सरकार /Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन /Petroleum & Explosives Safety Organisation (PESO)
आंठवी मंजिल, यश कमल बिल्डींग,सयाजी गंज
वडोदरा - 390020
8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

इमेल /E-mail : **dyccebaroda@explosives.gov.in**
दूरभाष /Phone/Fax No : **0265 - 2225159**

सं/No : G/HO/GJ/05/688 & G/HO/GJ/06/678(G27680) दि/Dated : **12/11/2020**

सेवा में /To,

M/s Gujarat Fluorochemicals Ltd,
12/A, G I D C Dehaj Bharuch,,
BHARUCH
Bharuch,
Taluka: Vagra,
District: BHARUCH
State: Gujarat
Pin : 392130

विषय/Sub : **Plot No, 12A, GIDC Estate, BHARUCH, , District: BHARUCH, State: Gujarat, Pin : 999999में सिलण्डररों में Hexafluropropene(R-1216) गैस का भरण-एवं भण्डा5रण गोडाउन- गैस सिलेण्ड,र्स नियम, 2016 के अंतर्गत फार्म 'इ' एवं 'एफ' में जारी अनुज्ञप्ति सं. G/HO/GJ/05/688 & G/HO/GJ/06/678(G27680)** नवीकरण के बारे में / Filling of **Hexafluropropene(R-1216)** and Storage of **Hexafluropropene(R-1216)** at **Plot No, 12A, GIDC Estate, BHARUCH, , District: BHARUCH, State: Gujarat, Pin : 999999** Licence No. **G/HO/GJ/05/688 & G/HO/GJ/06/678(G27680)** granted in Form E & F of Gas Cylinders Rules, 2016 - Renewal regarding

महोदय/Sir(s),

कृपया आपके दि. **19/10/2020** के पत्र सं. **nil** का संदर्भ ग्रहण करें/ Please refer to your application No.**nil** dated **19/10/2020** .

अनुज्ञप्ति संख्या **G/HO/GJ/05/688 & G/HO/GJ/06/678** 30th Septemebr, 2030 तक नवीनीकृत कर भेजी जा रही है / Licence Number: **G/HO/GJ/05/688 & G/HO/GJ/06/678** is renewed and valid upto 30th Septemebr, 2030 is forwarded herewith.

कृपया नोट करें कि गैस सिलेण्डर नियम, 2016 के नियम 55(5) के अनुसार, अनुज्ञप्ति के पुनः नवीकरण हेतु आवेदन **The Dy. Chief Controller of Explosives, Vadodara** इस कार्यालय को इस अनुज्ञप्ति की वैधता समाप्त होने के पूर्व (दिनांक 30 सितम्बर**2030** को या इससे पूर्व) जमा कर दें । दिनांक 30 सितम्बर **2030** के पश्चात परंतु दिनांक 30 सितम्बर **2031** से पूर्व प्राप्त नवीनीकरण आवेदन, गैस सिलेण्डर नियम, 2016 के नियम 55(7) के अनुसार विलंब शुल्क के साथ ही विचाराधीन होगा । दिनांक 30 सितम्बर **2031** तक कोई नवीनीकरण आवेदन प्राप्त नही होने की स्थिति में यह अनुज्ञप्ति स्वतः निरस्त हो जाएगी । /Please note that application for renewal of the licence should be submitted so as to reach the **The Dy. Chief Controller of Explosives, Vadodara** before the licence expires (i.e. on or before 30th Septemebr, **2030**) as required under Rule 55(5) of Gas Cylinders Rules, 2016. Application for renewal of licence received after 30th Septemebr, **2030** but not later than 30th September, **2031** shall be considered only with late fee applicable vide Rule 55(7) (a)(b) of said Rules. The licence will automatically expire if no application is received upto 30th Septemebr, **2031** .

कृपया इस पत्र की प्राप्ति की पावती दे/ Please acknowledge the receipt of the same.

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भवदीय /Yours faithfully,

(()
(Mohanlal Jana))

Dy. Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
वडोदरा/Vadodara

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्कf तथा अन्यe विवरण के लिए कृपया हमारी वेबसाइट http://peso.gov.in देखें ।]
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

भारत सरकार /Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन /Petroleum & Explosives Safety Organisation (PESO)
आठवी मंजिल, यश कमल बिल्डींग,सयाजी गंज
वडोदरा- 390020
8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

इमेल /E-mail : dyccebaroda@explosives.gov.in
दूरभाष /Phone/Fax No : 0265 - 2225159

स/No : G/HO/GJ/05/586 & G/HO/GJ/06/575(G22172) दि/Dated : 18/10/2019

सेवा में /To,

M/S GUJARAT FLUOROCHEMICALS LIMITED,
12/A~ GIDC DAHEJ INDUSTRIAL ESTATE~,,
TAL.VAGRA
BHARUCH,
District: BHARUCH
State: Gujarat
Pin : 392130

21 OCT 2019

विषय/Sub : Plot No, 12A, GIDC Dahej Industrial Estate Ta Vagra, Dahej, , District: BHARUCH, State: Gujarat, Pin : 392130में सिलण्डरों में HYDROGEN गैस का भरण-एवं भण्डारण गोदाउन- गैस सिलेण्डर नियम, 2016 के अंतर्गत फार्म 'ई' एवं 'एफ' में जारी अनुज्ञप्ति सं. G/HO/GJ/05/586 & G/HO/GJ/06/575 (G22172) नवीकरण के बारे में / Filling of HYDROGEN and Storage of HYDROGEN at Plot No, 12A, GIDC Dahej Industrial Estate Ta Vagra, Dahej, , District: BHARUCH, State: Gujarat, Pin : 392130 Licence No. G/HO/GJ/05/586 & G/HO/GJ/06/575 (G22172) granted in Form E & F of Gas Cylinders Rules, 2016 - Renewal regarding

महोदय/Sir (s),

कृपया आपके दि. 30/08/2019 के पत्र सं. nil का संदर्भ ग्रहण करें/ Please refer to your application No.nil dated 30/08/2019 .

अनुज्ञप्ति संख्या G/HO/GJ/05/586 & G/HO/GJ/06/575 30th Septemebr, 2029 तक नवीनीकृत कर भेजी जा रही है / Licence Number: G/HO/GJ/05/586 & G/HO/GJ/06/575 is renewed and valid upto 30th Septemebr, 2029 is forwarded herewith.

कृपया नोट करें कि गैस सिलेण्डर नियम, 2016 के नियम 55(5) के अनुसार, अनुज्ञप्ति के पुनः नवीकरण हेतु आवेदन The Dy. Chief Controller of Explosives, Vadodara इस कार्यालय को इस अनुज्ञप्ति की वैधता समाप्त होने के पूर्व (दिनांक 30 सितम्बर2029 को या इससे पूर्व) जमा कर दें। दिनांक 30 सितम्बर 2029 के पश्चात परंतु दिनांक 30 सितम्बर 2030 से पूर्व प्राप्त नवीनीकरण आवेदन, गैस सिलेण्डर नियम, 2016 के नियम 55(7) के अनुसार विलंब शुल्क के साथ ही विचाराधीन होगा। दिनांक 30 सितम्बर 2030 तक कोई नवीनीकरण आवेदन प्राप्त नही होने की स्थिति में यह अनुज्ञप्ति स्वतः निरस्त हो जाएगी। /Please note that application for renewal of the licence should be submitted so as to reach the The Dy. Chief Controller of Explosives, Vadodara before the licence expires (i.e. on or before 30th Septemebr, 2029) as required under Rule 55(5) of Gas Cylinders Rules, 2016. Application for renewal of licence received after 30th Septemebr, 2029 but not later than 30th September, 2030 shall be considered only with late fee applicable vide Rule 55(7) (a)(b) of said Rules. The licence will automatically expire if no application is received upto 30th Septemebr, 2030 .

कृपया इस पत्र की प्राप्ति की पावती दें/ Please acknowledge the receipt of the same.

भवदीय /Yours faithfully,

(()
(Mohanlal Jana))

Dy. Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
वडोदरा/Vadodara

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्कf तथा अन्यe विवरण के लिए कृपया हमारी वेबसाइट http://peso.gov.in देखें।]
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

FORM E

(See Rules 50, 51 and 54)

Licence to fill compressed gas in cylinders

Licence No. : G/HO/GJ/05/586(G22172) Fee Rs 2500/- per year

Licence is hereby granted to **M/S GUJARAT FLUOROCHEMICALS LIMITED, 12/A~ GIDC DAHEJ INDUSTRIAL ESTATE~, TAL.VAGRA, City: BHARUCH, District: BHARUCH, State: Gujarat, Pin: 392130** valid only for the filling of cylinders with compressed gas in the licensed premises described below and shown in the plan No. **G/HO/GJ/05/586(G22172)** dated **30/04/2007** subject to the provisions of the Explosives Act, 1884 (4 of 1884) and the rules made thereunder and to the further conditions of this licence.

The Licence shall remain in force till the **30th September 2019.**

April 30, 2007

For Chief Controller of Explosives
Nagpur

1)Amendment dated - 29/01/2008
2)Amendment dated - 17/05/2016
3)Amendment dated - 03/08/2016

DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. **G/HO/GJ/05/586** dated **April 30, 2007** are situated at **Dahej** and consists of **HYDROGEN - 38 Nos.(1x4 2x16)** filling points with connected other fecilities for filling of the gas(es) in cylinders as described here under:

	Type of Gas	
a)	Toxic	--NIL--
b)	Non-Toxic and Non Flammable	--NIL--
c)	Non-Toxic and Flammable	HYDROGEN
d)	Dissolved Acetylene Gas	--NIL--
e)	Non-Toxic & Flammable liquefiable gas other than LPG	--NIL--
f)	Liquefied Pertoleum Gas	--NIL--

and is situated at PlotNo :**12A** Name of Street :**GIDC Dahej Industrial Estate Ta Vagra** Village/Town :**Dahej** Police Station : District : **BHARUCH**, State: **Gujarat.**

SPACE FOR ENDORSEMENT OF RENEWALS

	Date of Renewal	Date of Expiry	Signature and stamp of the licensing authority
This licence shall be renewable without any concession in fee for ten years in the absence of contravention of the provision of the Explosives Act, 1884, or Gas Cylinders Rules, 2004, framed thereunder or of the conditions of the licence	04/09/2009	30/09/2019	Rajnish Piplani

नवीनीकृत 3/09/2029 तक

This licence is liable to be cancelled if the licenced premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both

FORM F

(See Rules 50, 51 and 54)

Licence to store compressed gas in cylinders

Licence No. : **G/HO/GJ/06/575(G22172)** Fee Rs.1000/- per year

Licence is hereby granted to **M/S GUJARAT FLUOROCHEMICALS LIMITED, 12/A~ GIDC DAHEJ INDUSTRIAL ESTATE~, TAL.VAGRA, City: BHARUCH, District: BHARUCH, State: Gujarat, Pin: 392130** valid only for the possession of cylinders filled with compressed gas in the licensed premises described below and shown in the plan No **G/HO/GJ/06/575(G22172)** dated **30/04/2007** subject to the provisions of the Explosives Act, 1884 (4 of 1884) and the Rules made thereunder and to the further conditions of this licence.
The Licence shall remain in force till the **30th September 2019.**

April 30, 2007

For Chief Controller of Explosives
Nagpur

1)Amendment dated - 29/01/2008
2)Amendment dated - 17/05/2016
3)Amendment dated - 03/08/2016

DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. **G/HO/GJ/06/575** dated **April 30, 2007** are situated at **Dahej** and consists of a storage shed for possession of the gas contained in cylinders as described here under

	Type of Gas	Quantity
a)	Toxic	--NIL--
b)	Non-Toxic and Non Flammable	--NIL--
c)	Non-Toxic and Flammable	HYDROGEN - 315 Nos.
d)	Dissolved Acetylene Gas	--NIL--
e)	Non-Toxic & Flammable liquefiable gas other than LPG	--NIL--
f)	Liquefied Pertoleum Gas	--NIL--

and is situated at PlotNo :**12A** Name of Street : **GIDC Dahej Industrial Estate Ta Vagra** Village/Town :**Dahej** Police Station : District **BHARUCH**, State **Gujarat.**

SPACE FOR ENDORSEMENT OF RENEWALS

	Date of Renewal	Date of Expiry	Signature and stamp of the licensing authority
This licence shall be renewable without any concession in fee for ten years in the absence of contravention of the provision of the Explosives Act, 1884, or Gas Cylinders Rules, 2004, framed thereunder or of the conditions of the licence	**04/09/2009**	**30/09/2019** नवीनीकृत 30/09/2029 उप मुख्य विस्फोटक नियंत्रक, बड़ोदरा	**Rajnish Piplani**

This licence is liable to be cancelled if the licenced premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both.

Print Back

भारत सरकार /Government of India
वाणिज्य और उद्योग मंत्रालय /Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
इमेल /E-mail : **explosives@explosives.gov.in**
दूरभाष /Phone/Fax No : **0712 -2510248, Fax-2510577**

सं/No : **G/HO/GJ/05/586 & G/HO/GJ/06/575(G22172)** दि/Dated : **24/09/2024**

सेवा में/
To,

M/s. M/S GUJARAT FLUOROCHEMICALS LIMITED,
12/A~ GIDC DAHEJ INDUSTRIAL ESTATE~,,
TAL.VAGRA
Ambheta,
Bharuch,
Taluka: Vagra,
District: BHARUCH
State: Gujarat
Pin : 392130

विषय/ Sub : **Plot No, 12A, GIDC Dahej Industrial Estate Ta Vagra, Dahej, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin : 392130.** में सिलण्डररों में **HYDROGEN** गैस का भरण-एवं भण्डा6रण गोडाउन,गैस सिलेण्डL र्स नियम, 2016 के अंतर्गत जारी अनुज्ञप्ति सं. **G/HO/GJ/05/586 & G/HO/GJ/06/575(G22172)** – अनुज्ञप्ति संशोधित करने के बारे में//Filling of **HYDROGEN** and Storage of **HYDROGEN** gas in cylinders at **Plot No, 12A, GIDC Dahej Industrial Estate Ta Vagra, Dahej, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin : 392130.** Licence No. **G/HO/GJ/05/586 & G/HO/GJ/06/575(G22172)** granted in Form E&F of Gas Cylinders Rules, 2016 - Amendment of Licence regarding.

महोदय/
Sir(s),

कृपया आपके दि. **06/09/2024** के पत्र सं. **OIN1150746** का संदर्भ ग्रहण करें/ Please refer to your application No.**OIN1150746** dated **06/09/2024** for **Change in Layout ,**.

फार्म इ एवं एफ के अंतर्गत जारी अनुज्ञप्ति सं. **G/HO/GJ/05/586 & G/HO/GJ/06/575** इसके साथ संशोधित कर भेजी जा रही हैं/ The licence number in Form-E&F **G/HO/GJ/05/586 & G/HO/GJ/06/575** is sent herewith duly amended -

(The amendment is due to Change in Layout , Change in Capacity Details , Change in Layout)

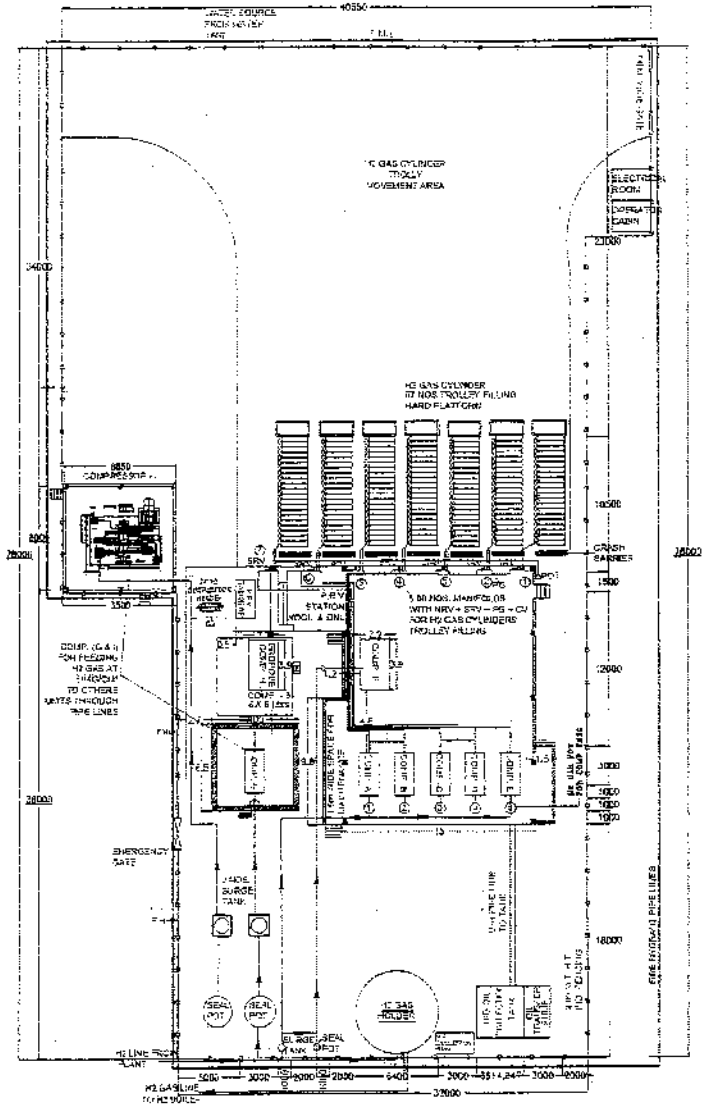
अनुज्ञप्ति फ़ीस में बदलाव हुआ है और भण्डारकरण के लिए फ़ीस रु. **4000/-** प्रति वर्ष तथा भरण के लिए फ़ीस रु **5000/-** प्रति वर्ष है. यह अनुज्ञप्ति दिनांक 30 सितम्बर **2029** तक प्रवृत्त रहेगी । The licence fee is changed. Storage fee is Rs. **4000/-** per year and Filling fee is Rs.**5000/-** per year and the licence is valid upto **30th Sep, 2029.**
कृपया पावती दें और भावी पत्राचार में इस अनुज्ञप्ति नंबर का संदर्भ दें. नवीनीकरण के लिए गैस सिलिण्डर नियम 2016 के नियम 55 के अनुसार प्रक्रिया का अनुपालन करें । / Please acknowledge the receipt of the same and quote this licence number in future correspondence.Please follow a procedure under Rule 55 of Gas Cylinders Rules, 2016 for Renewal of License.

भवदीय/Yours faithfully,

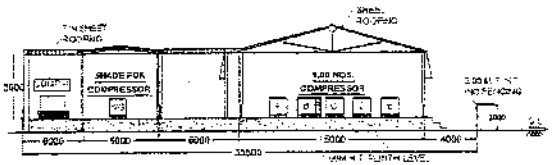
(()
(Dr D Jeevarathinam))

Dy. Controller of Explosives
कृते मुख्य विस्फोटक नियंत्रक
For Chief Controller of Explosives
/Nagpur

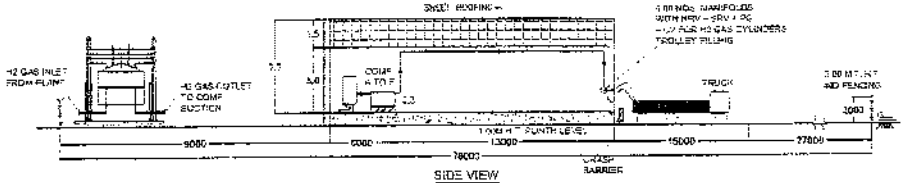
Copy forwarded to :-
1. The Jt. Chief Controller of Explosives, Vadodara. A Copy of the licence along with approved plan is enclosed.



AS BUILT PLAN [R-5]



ELEVATION [R-5]



SIDE VIEW

REMARKS
1. REFER DRG. NO. GFL/PID-H2P-S-I-0001 REV. 7 FOR P&I DIAGRAM DETAILS
2. REFER DRG. NO. FOR TOTAL PLOT PLAN DETAILS
3. REFER DRG. NO. FOR LOCATION PLAN DETAILS

R-5	DATE : 30-03-2020 / 30-04-2021

1. EXISTING 4 TO BY 3 NOS. COMPRESSORS OF 299KG/CUM WORKING PRESSURE UNITS FOR BIG H2 CYLINDERS TROLLEY FILLING PRESENTLY.
2. EXISTING 2 NOS. COMPRESSORS OF 10KG/CUM ARE UNDER FOR FILLING TO THESE UNITS D.N - H2GL - DPL-1 THROUGH PIPE LINES.
3. EARLIER APPROVED NO COMPRESSORS HAS BEEN NOT INSTALL.
4. CNG PRESSURIZED GAS HOSE UNDER PRESSURE TESTED INSTALLED
5. NO LOADED H2 CYLINDER FILLING & STORAGE DONE (ORIGINAL LIC. NO.08/575 | G.E/172 TO BE CANCELLED).
6. EXISTING LIC. NO. 08/575 | G.E/172 FOR H2 GAS CYLINDERS TROLLEY FILLING & COMP. IS 60 FOR FILLING H2 GAS AT 200BAR TO OTHERS UNITS THROUGH PIPE LINES.

NOTE
1. KEEP CYLINDER FILLING PLANT AREA DRY & CLEAN.
2. CONSTRUCT H2 FILLING PLANT FACILITY WITH FLAME PROOF MATERIAL ONLY.
3. PROVIDE ELECTRICAL FITTING LIKE SWITCH ACTION AS PER FLAME SERVICE OF H2 GAS GROUP C,D.
4. PROVIDE EFFECTIVE ELECTRICAL EARTHING TO ALL EQUIPMENTS AND GAS PIPELINES AND TROLLEY CHASIS AND CYLINDERS OVERALL.
5. PROVIDE ALL TYPE OF TOOLS AND HANDLING SYSTEM OF SPARKLESS TYPES.
6. PROVIDE COPPER FLANGLE PIPES TO EJH HIGH PRESSURE HYDROGEN GAS FILLING ACTIVITY DULY HYDROTESTED.
7. DO NOT DO ANY HOT WORKS IN SIDE THE BATTERY LIGHT AREA OF BOTTLING PLANT.
8. PARKING OF TRUCK/TROLLEY/FORKLIFT MUST BE DONE WITH PROPER TYRES LOCKING DEVICE AND SWITCHE OFF OF BATTERY.
9. PROVIDE EFFECTIVE CRASH BARRIERS TO AVOID DAMAGE OF FILLING PLANT AREA FILLING PROCESS WAITS UP.
10. PROVIDE H2 GAS SPHERE WITH ALARM SYSTEM.
11. PROVIDE FIRE FIGHTING FACILITY LIKE - SHED X 2 NOS - 20 DRY CHEMICAL POWDER - WHEELS : 10 NOS. SPE : SAND FILLED BUCKETS - SHED 2M HYDRANT POINT - SHED 2 NOS. - 10 FIRE HYDRANT LOCATION - SHED 1 NOS. - HYDROMATIC SIGNAL - SHED X 10 NOS - ABC FIRE EXTINGUISHERS

DETAILS OF COMPRESSORS UNITS				
COMP	WORKING PRESSURE	PURPOSE WILL BE	STATUS	REMARK
A	299KG/CUM	TROLLEY FILLING	EXISTING	
B	299KG/CUM	TROLLEY FILLING	EXISTING	
C	299KG/CUM	TROLLEY FILLING	EXISTING	
D	299KG/CUM	TROLLEY FILLING	EXISTING	
E	299KG/CUM	TROLLEY FILLING	EXISTING	
F	299KG/CUM	TROLLEY FILLING	EXISTING	
G	10KG/CUM	PIPELINE TO D.N.	INSTALLED	
H	299KG/CUM	TROLLEY FILLING	EXISTING	
I	AVAILABLE	PIPE LINE TO D.N.	INSTALLED	

AS BUILT

For Gujarat Fluorochemicals Ltd.

Authorised Signatory

Rev.	Description	Date	Name	Chkd	Appd
A	AS BUILT	15.04.2022	AMM	PKC/RDC	SP
-	ADDED 04*12 DISTRIBUTION HEADER	07.10.2021	VKM	PKC/RDC	SP
A	AS BUILT	11.05.2021	VKM	PKC/RDC	SP

REVISION STATUS

GUJARAT FLUOROCHEMICALS LIMITED
DAHEJ COMPLEX, BHARUCH

PLANT : GFL AREA CODE: H2 BOTTLING EQPT. :30

TITLE : LAYOUT OF H2 BOTTLING PLANT FOR GFL

BY	NAME	SIGN.	DATE
APPD	A.BHUSARI		20.05.15
CHKD	R.K.G/A.D.D.		20.05.15
DRAWN	SAILENDRA		20.05.15
SHEET	1 OF 1		

PROJ: | SCALE: NTS | ORG.NO: GFL-CA-ISC-D0075 | REV. 08

Digitally signed by DR. JEEVRATHINAM D.
Reason: Licence No.: G/HO/GJ/05/566 & G/HO
Location:Nagpur [G22172]

706

भारत सरकार/Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
9वीं मंजिल, पार्क पैराडाइज, वडसर,
वडोदरा- 390012
9th Floor, Park Paradise,
Vadsar,
Vadodara - 390012

ई-मेल:/E-mail :
jtcce.vadodara@explosives.gov.in
फोन / फ़ैक्स नंबर:/Phone/Fax No : **0265 - 2361035**

अनुज्ञप्ति सं./No : S/HO/GJ/03/1165(S35006) दिनांक/Dated : **22/07/2024**

सेवा में/To,

M/s. Gujrat Fluorochemicals Limited,
12/A ,GIDC Industrial Estate,
Dahej,
Bharuch,
Bharuch,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 392130

विषय :/Sub : Plot No, Plot No. 12A ,GIDC, Bharuch-Dahej Road to Ambetta Vill. Road, Dahej (Taluka Vagra), Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 391230 स्थित LIQUID NITROGEN, गैस के संपीडित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/1165 के नवीनीकरण संबंध में /Storage of NLIQUID NITROGEN gas in pressure vessels at Plot No, Plot No. 12A ,GIDC, Bharuch-Dahej Road to Ambetta Vill. Road, Dahej (Taluka Vagra), Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 391230 - Licence No : S/HO/GJ/03/1165 grant in form LS-1A of SMPV(U) Rules, 2016-Renewal of Licence Regarding

महोदय/Sir(s),

कृपया आपके दिनांक : 04/07/2024 के पत्र संख्या: **OIN1665448** का संदर्भ ग्रहण करें ।/Please refer to your application No.**OIN1665448** dated 04/07/2024 .

अनुज्ञप्ति संख्या : **S/HO/GJ/03/1165** का नवीकरण दिनांक 30th सितंबर 2029 तक कर इसके साथ अग्रेषित की जा रही हैं ।
Licence Number: **S/HO/GJ/03/1165** is renewed and is valid upto **30th September 2029** is forwarded herwith.

दिनांक 30/09/**2029** . से आगे अनुज्ञप्ति नवीनीकरण हेतु उपरोक्त नियम के नियम 55 के प्रावधानों का पालन किया जाएं । विलंब शुल्क से बचने हेतु शुल्क के साथ मूल अनुज्ञप्ति तथा अन्य दस्तावेज अधिकतम दिनांक : 30 सितंबर, **2029** तक **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara** में जरूर पहुंच जाने चाहिए ।
The provisions of the Rule 55 of the above said rules shall be followed for further renewal of the licence beyond 30/9/**2029**. The renewal application along with fees, Original licence and other documents shall reach in the Office of **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara**, latest by 30th September,**2029** to avoid late fee.

कृपया अनुज्ञप्ति प्राप्ति की पावती दें ।/Please acknowledge the receipt of the licence.

भवदीय/Yours faithfully,

((के.पी.शर्मा)
(K. P. SHARMA))
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
वडोदरा/Vadodara

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note:-This is system generated document does not require signature.

Digitally signed by K P SHARMA
Reason: Licence No. : S/HO/GJ/03/1165
Location:Vadodara [S35006]
Date:22-07-2024 19:37:21 PM

708

भारत सरकार/Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
9वीं मंजिल, पार्क पैराडाइज, वडसर
वडोदरा- 390012
9th Floor, Park Paradise, Vadsar,
Vadodara - 390012

ई-मेल:/E-mail :
jtcce.vadodara@explosives.gov.in
फोन / फ़ैक्स नंबर:/Phone/Fax No : **0265 - 2361035**

अनुज्ञप्ति सं./No : S/HO/GJ/03/2408(S103799) दिनांक/Dated : **04/09/2023**

सेवा में/To,

M/s. Gujarat Fluorochemicals Limited,
12/A, GIDC Industrial area , Dahej,
12/A, GIDC Industrial area , Dahej,
Bharuch,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 392130

विषय :/Sub : Plot No, 12/A, 12/A , Dahej industrial Estate Taluka -Vagra Dist-Bharuch PIn-392130, Dahej, Bharuch, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 स्थित ANHYDROUS HYDROFLUORIC ACID (AHF), गैस के संपीडित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/2408 के नवीनीकरण संबंध में /Storage of NANHYDROUS HYDROFLUORIC ACID (AHF) gas in pressure vessels at Plot No, 12/A, 12/A , Dahej industrial Estate Taluka -Vagra Dist-Bharuch PIn-392130, Dahej, Bharuch, Taluka: Vagra, District: BHARUCH, State: Gujarat, PIN: 392130 - Licence No : S/HO/GJ/03/2408 grant in form LS-1A of SMPV(U) Rules, 2016-Renewal of Licence Regarding

महोदय/Sir(s),

कृपया आपके दिनांक : 03/09/2023 के पत्र संख्या: **OIN1386639** का संदर्भ ग्रहण करें I/Please refer to your application No.**OIN1386639** dated 03/09/2023 **.**

अनुज्ञप्ति संख्या : **S/HO/GJ/03/2408** का नवीकरण दिनांक 30th सितंबर 2028 तक कर इसके साथ अग्रेषित की जा रही हैं I
Licence Number: **S/HO/GJ/03/2408** is renewed and is valid upto **30th September 2028** is forwarded herwith**.**

दिनांक 30/09/**2028 .** से आगे अनुज्ञप्ति नवीनीकरण हेतु उपरोक्त नियम के नियम 55 के प्रावधानों का पालन किया जाएं I विलंब शुल्क से बचने हेतु शुल्क के साथ मूल अनुज्ञप्ति तथा अन्य दस्तावेज अधिकतम दिनांक : 30 सितंबर, **2028** तक **The Jt. Chief Controller of Explosives**, **Vadodara Circle, Vadodara** में जरूर पहुंच जाने चाहिए I
The provisions of the Rule 55 of the above said rules shall be followed for further renewal of the licence beyond 30/9/**2028.** The renewal application along with fees, Original licence and other documents shall reach in the Office of **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara**, latest by 30th September,**2028** to avoid late fee**.**

कृपया अनुज्ञप्ति प्राप्ति की पावती दें I/Please acknowledge the receipt of the licence**.**

भवदीय/Yours faithfully,

((आर.वेणुगोपाल)
(Dr. R.Venugopal))
संयुक्त मुख्य विस्फोटक नियंत्रक
Jt. Chief Controller of Explosives
वडोदरा/Vadodara

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : http://peso.gov.in देखें)

(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note:-This is system generated document does not require signature.

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फार्म फ /FORM F

नियम 50,51 और 54 देखें /(See Rules 50, 51 and 54)

Licence to store compressed gas in cylinders

अनुज्ञप्ति संख्या/ Licence No. : **G/WB/GJ/06/205(G47478)** वार्षिक शुल्क। रू/Fee Rs. **2000**/- per year

M/s. M/s. GUJARAT FLUOROCHEMICALS LIMITED, 12/A, GIDC DAHEJ INDUSTRIAL ESTATE, TAL- VAGRA, Village/Town: VAGRA, City: Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin: 392130 को नीचे वर्णित और रेखांक संख्या **G/WB/GJ/06/205(G47478)** dated **26/04/2018** में दर्शित किए गए अनुज्ञप्त परिसर में, भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों के उपबंधों तथा इस अनुज्ञप्ति की अन्य शर्तों के अधीन रहते हुए, केवल संपीड़ित गैस से भरे सिलेण्डरों को रखने के लिए ही विधिमान्य अनुज्ञप्ति दी जाती है। /

Licence is hereby granted to **M/s. M/s. GUJARAT FLUOROCHEMICALS LIMITED, 12/A, GIDC DAHEJ INDUSTRIAL ESTATE, TAL- VAGRA, Village/Town: VAGRA, City: Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin: 392130** valid only for the possession of cylinders filled with compressed gas in the licensed premises described below and shown in the plan No **G/WB/GJ/06/205(G47478)** dated **26/04/2018** subject to the provisions of the Explosives Act, 1884(4 of 1884) and the Rules made thereunder and to the further conditions of this licence.

यह अनुज्ञप्ति 30 सितम्बर 2027 तक प्रवृत्त रहेगी । / The Licence shall remain in force till the **30th September 2027.**

For Jt. Chief Controller of Explosives
Vadodara
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
वडोदरा

April 26, 2018

1)Amendment dated - 26/11/2024

अनुज्ञप्त परिसर का विवरण और अवस्थिति / DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

निम्नलिखित विवरण के अनुसार सिलेण्डरों में भरी गैस रखने के लिए अनुज्ञप्त परिसर, जिसकी अभिन्यास सीमाओं और अन्य विशिष्टियों को संलग्न अनुमोदित रेखांक सं **G/WB/GJ/06/205** dated **April 26, 2018** में दिखाया गया है, में अवस्थित है और जिसमें एक भण्डारण शेड है। / The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. **G/WB/GJ/06/205** dated **April 26, 2018** are situated at **AMBHETHA** and consists of a storage shed for possession of the gas contained in cylinders as described here under:

	गैस का प्रकार /Type of Gas	मात्रा /Quantity
a)	विषैले/ Toxic	**AMMONIA - 50 Nos.**
b)	गैर विषैले और गैर ज्वलनशील /Non-Toxic and Non Flammable	**--NIL--**
c)	गैर विषैले और ज्वलनशील /Non-Toxic and Flammable	**--NIL--**
d)	घुलित एसिटिलीन गैस /Dissolved Acetylene Gas	**--NIL--**
e)	एलपीजी के अलावा गैर विषैले और ज्वलनशील द्रवित गैस /Non-Toxic & Flammable liquefiable gas other than LPG	**--NIL--**
f)	एलपीजी/ Liquefied Pertoleum Gas	**--NIL--**

और प्लाट संख्या PlotNo : **12/A,** गली का नाम गांव : **AMBHETHA** या नगर पुलिस थाना : **DAHEJ** जिला : **BHARUCH**,राज्या : **Gujarat**.
/ and is situated at PlotNo : **12/A,** Village/Town :**AMBHETHA** Police Station : **DAHEJ** District : **BHARUCH**, State: **Gujarat**.

नवीकरण के पृष्ठांकन के लिए स्थान / SPACE FOR ENDORSEMENT OF RENEWALS

	नवीकरण की तारीख/Date of Renewal	समाप्ति की तारीख/Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर/Signature and stamp of the licensing authority
इस अनुज्ञप्ति को, विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए गैस सिलेण्डर नियम, 2016 के उपबंधों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में कोई छूट दिए बिना दस वर्ष तक नवीकृत किया जाएगा ।/This licence shall be renewable without any concession in fee for ten years in the absence of contravention of the provision of the Explosives Act,1884 or Gas Cylinders Rules, 2016, framed thereunder or of the conditions of the licence			

यदि अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरुप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति दी गई है, उनमे से किसी का उल्लंघन होता है तो यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से, दण्डनीय भी होगा । / This licence is liable to be cancelled if the licenced premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both.

गैस सिलेंडर नियम, 2016 के अधीन विषाक्त गैस कंटेनरों / सिलेंडर के भरण एवं भंडारण के लिए अतिरिक्त शर्तों/ADDITIONAL CONDITIONS FOR FILLING AND OR STORAGE OF TOXIC GASES CONTAINERS/CYLINDERS UNDER GAS CYLINDEDRS RULES, 2016.

1. परिसर में परिचालन स्विच के साथ एक प्रभावशाली अलार्म प्रणाली की व्यवस्था की जाएगी। आपात स्थिति में, परिसर में स्विच ऑपरेट करने पर नियंत्रण कक्ष में अलार्म सुना जा सकेगा।/An efficient alarm system with operating switch in the premises shall be provided. In case of emergency, the alarm can be heard in the control room by operating the switch in the premises.
2. विषाक्त गैस के रिसाव की आपात स्थिति के लिए एक आपदा प्रबंधन योजना तैयार की जाएगी। योजना द्वारा संबंधित अधिकारी की जिम्मेपदारी तय की जाएगी, जिन्हें रिसाव की स्थिति में विषाक्त गैस उपकरणों को संचालित करने के विभिन्न पहलुओं के बारे में प्रशिक्षित किया जाएगा।/A Disaster Management Plan for operation in case of emergency of leakage of toxic gas shall be prepared. The plan shall fix responsibility on the concerned officers who shall be trained in the different aspects of handling toxic gas equipments in case of leakage.
3. आपात स्थिति में उपयोग के लिए परिसर में या इसके पास एक या अधिक पर्याप्त दबाव के हायड्रंट पॉइंट्स उपलब्ध कराए जाएंगे।/One or more hydrant point(s) with adequate pressure shall be provided in or near the premises for use in emergency.

परिसर में कम से कम दो आत्म निहित श्वास तंत्र (सेल्फ कंटेंड ब्रीदिंग अॅपरेटस) और दो कनस्तर प्रकार के गैस मास्क सहज सुलभ स्थान में रखे जाएंगे ।/At

4. least two numbers self contained breathing apparatus and two Canister type Gas Masks shall be kept in the premises in a readily accessible location.
5. परिसर में या इसके पास विषाक्त गैस के रिसाव का पता लगाने के लिए पोर्टेबल उपकरण उपलब्ध कराया जाएगा।/Portable devices for detection of toxic gas leakage shall be made available in or near the premises.
6. हवा की दिशा निर्धारित करने के लिए उपयुक्त स्थान पर एक वातदिग्दर्शक-मुर्ग उपलब्ध कराया जाएगा जिससे विषाक्त गैस के रिसाव की स्थिति में श्रमिकों को हवा के विरूद्ध दिशा में स्थानांतरित किया जा सकें|/A weathercock shall be provided at a suitable location for determining wind direction so that in case of leakage of toxic gas, the workers can move against wind direction.
7. अनुज्ञप्तिधारी के पास विभिन्नए उपकरण और औजार, जैसे सिलेंडर और टनरों के लिए वाल्वn हूड, सिलेंडर वाल्व रिसाव के लिए क्लैं प और टनरों के वॉल्वे के रिसाव के लिए चेन और योक असेंबलि सहित उपकरणों से मिलकर बनी आपातकालीन किट उपलब्ध होनी चाहिए ।/Emergency kit consisting of various appliances and tools including valve hood assembly for cylinders and tonners, clamp for cylinder valve leaks and chain and yoke assembly for tonner valve leaks shall be available with the licensee.
8. संयंत्र के बंद होने/ लॉक-अप के मामले में, परिसर में कोई विषाक्त गैस युक्त सिलेंडर नही रखा जाएगा।/In case of closure/cock-up of the filling plant, no cylinder containing toxic gas shall be retained in the premises.
9. रिसाव के मामले में विषाक्त गैस के निष्प्रभावीकरण के लिए पर्याप्त सुविधाएं प्रदान की जाएगी।/Adequate facilities for neutralization of toxic gas shall be provided in case of leakage.
10. विषाक्त गैस परिसर में उचित सिलेंडर लदान (लोडिंग)/माल उतराई (अनलोडिंग) और हथलाई (हैंडलिंग) की व्यवस्था की जाएगी।/Proper cylinder loading/unloading and handling arrangements shall be made in the toxic gas premises.

for Jt. Chief Controller of Explosives
Vadodara
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
वडोदरा

Note:-This is system generated document does not require physical signature.

Digitally signed by K P SHARMA
Reason: Licence No. : G/WB/GJ/06/205
Location:Vadodara [G47478]
Date:26-11-2024 16:39:40 PM

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Government of India
Ministry of Commerce & Industry
Petroleum & Explosives Safety Organisation (PESO)
9th Floor, Park Paradise,
Vadsar,
Vadodara - 390012

E-mail : **jtcce.vadodara@explosives.gov.in**
Phone/Fax No : **0265 - 2361035**

No : A/G/WB/GJ/GCT/101(G128288) Dated : **29/05/2024**

To,

M/s. GUJARAT FLUOROCHEMICALS LIMITED,
12/A, GIDC, DAHEJ, INDUSTRIAL ESTATE, TALUKA VAGRA, DISTT. BHARUCH-392130 12/A, GIDC, DAHEJ, INDUSTRIAL ESTATE, TALUKA VAGR,
DAHEJ,
Vagra,
Taluka: Vagra,
District: BHARUCH
State: Gujarat
Pin : 392130

Sub : Periodical Examination and testing of **CHLORINE , Seamless,Welded,Seamless,Seamless** cylinders at **Plot No, 12-A, Dahej Industrial area, AMBHTA, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin : 392130.**Amendment under Gas Cylinders Rules, 2016 regarding.

Sir(s),

Please refer to the inspection of your works by an office of the office of the on .

There is no objection to your carrying out periodic examination and testing of **CHLORINE , Seamless,Welded,Seamless,Seamless** cyliners in your above mentioned container testing station subject to the obsevance of the following conditions:

1.The degassing of the contents shall be done at the place approved by this office.The cylinders shall be fully degassed till they show zero reading for the absence of the flammable gas when tested with Explosives meter before subjecting the cylinders for testing.

2.Not more than five cylinders shall be degassed at a time.

3.The degassing and testing of cylinders shall be carried out only during daylight hours.

4.The examination and testing of cylinders shall be carried out only under continuous supervision of qualified and experinaced pesonnel.

5.The Cylinders,which are approved for filling in writing by CCE office ,shall only be undertaken for periodic examination/Testing.

6.All provisions of the relevant Indian standard code of practice for cylinders inclusive visual inspection shall ebe observed.

7.CNG-ONB cylinders shall be subjected to Ultrasonic flaw detection test as per Annex D to IS:15490:2004.

8.The cylinders passed in the periodical examination and testing shall be marked with the code mark of the testing station and other relevant information as required under rule 6 of the Gas cylinders Rules,2016.The due date for next test or the the date of expiry of service life of the cylinder, as the case may be,shall be clerly marked on the stainless steel ring inserted between the valve and the neck of the cylinders.

9.The quality management system of the testing station shall be covered under ISO:9001 certification from BIS or any other internationally reputed certifying agency with the accrediation with NABCB(Indian Acrediation Body)with in six months.

10.The requirements of Provisions of Rule 35 of the said rules shall be followed and records of test and examination of Cylinders shall be maintained for the service life of the Cylinders.The data record maintainanace system shall be fully computerised .

11.The cylinders found unserviceable (Service life expired and failed in tests) shall be condemned as required under rule 36 of the said rules,and records there of shall be furnished to this office on the 1st of January,April,July and October every year.

12.No change in the organisational set up and machinery of testing station shall be effected without obtaining approval of this office.

13.The other relevant provisions of the said rules are complied with.

The approval may be reviewed,ammended or withdrawn at any time.if considered necessary in the intrest of safety

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or if any of the conditions mentioned above is violated or not complied with.

This permission is valid for the period upto **30/09/2034** date which may be extended further on submission of performance report, Renewal fee and ISO Certificate on or before the expiry of this approval.

The approval Accorded under rule 35 of the gas Cylinders Rule,2016 does not absolve you from obtaining necessary permission/clearance under other statutes/local Regulations,if any applicable for setting up and operation of a cylinder testing Station,which please be noted.

A Copy of Lay out drawing is returned here with duly endorsed in token of approval

Amendment Details

1). Amendment dated - 29/05/2024

Yours faithfully,

(Dr. R.Venugopal)
Jt. Chief Controller of Explosives
Vadodara

Copy together with a copy of approved drawing is forwarded to .With referance to his Memo Number:_____

Note:-This is system generated document does not require physical signature.

Digitally signed by DR R VENUGOPAL
Reason: Licence No. : A/G/WB/GJ/GCT/101
Location:Vadodara [G128288]
Date:29-05-2024 14:03:45 PM

भारत सरकार/Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) /Petroleum & Explosives Safety Organisation (PESO)
9वीं मंजिल, पार्क पैराडाइज, वडसर,
वडोदरा- 390012
9th Floor, Park Paradise,
Vadsar,
Vadodara - 390012

ई-मेल:/E-mail :
jtcce.vadodara@explosives.gov.in
फोन / फ़ैक्स नंबर:/Phone/Fax No : **0265 - 2361035**

अनुज्ञप्ति सं./No : S/HO/GJ/03/915(S30612) दिनांक/Dated : **27/09/2024**

सेवा में/To,

M/S. GUJARAT FLUOROCHEMICALS LTD,,
GUJARAT FLUOROCHEMICALS LIMITED,
12/A, DAHEJ GIDC INDUSTRIAL AREA,
AMBHETA,
Vagra,
Taluka: Vagra,
District: BHARUCH,
State: Gujarat
PIN: 391230

विषय :/Sub : Plot No, Plot No. 12A, GIDC EState Area, Tal. Vagra, DAHEJ, Vagra, Taluka: Bharuch, District: BHARUCH, State: Gujarat, PIN: 391230 स्थित CHLORINE, गैस के संपीडित पात्र / पात्रों में भंडारण के लिए स्थिर एवं गतिशील दाब पात्र (अज्वलित) नियम, 2016 के अधीन स्वीकृत अनुज्ञप्ति संख्या S/HO/GJ/03/915 के नवीनीकरण संबंध में /Storage of NCHLORINE gas in pressure vessels at Plot No, Plot No. 12A, GIDC EState Area, Tal. Vagra, DAHEJ, Vagra, Taluka: Bharuch, District: BHARUCH, State: Gujarat, PIN: 391230 - Licence No : S/HO/GJ/03/915 grant in form LS-1A of SMPV(U) Rules, 2016- Renewal of Licence Regarding

महोदय/Sir(s),

कृपया आपके दिनांक : 27/09/2024 के पत्र संख्या: **OIN1779271** का संदर्भ ग्रहण करें ।/Please refer to your application No.**OIN1779271** dated 27/09/2024 .

अनुज्ञप्ति संख्या : **S/HO/GJ/03/915** का नवीकरण दिनांक 30th सितंबर 2029 तक कर इसके साथ अग्रेषित की जा रही हैं ।

Licence Number: **S/HO/GJ/03/915** is renewed and is valid upto **30th September 2029** is forwarded herwith.

दिनांक 30/09/**2029** . से आगे अनुज्ञप्ति नवीनीकरण हेतु उपरोक्त नियम के नियम 55 के प्रावधानों का पालन किया जाएं । विलंब शुल्क से बचने हेतु शुल्क के साथ मूल अनुज्ञप्ति तथा अन्य दस्तावेज अधिकतम दिनांक : 30 सितंबर, **2029** तक **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara** में जरूर पहुंच जाने चाहिए ।

The provisions of the Rule 55 of the above said rules shall be followed for further renewal of the licence beyond 30/9/**2029**. The renewal application along with fees, Original licence and other documents shall reach in the Office of **The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara**, latest by 30th September,**2029** to avoid late fee.

कृपया अनुज्ञप्ति प्राप्ति की पावती दें ।/Please acknowledge the receipt of the licence.

भवदीय/Yours faithfully,

((के.पी.शर्मा)
(K. P. SHARMA))
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
वडोदरा/Vadodara

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(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : http://peso.gov.in देखें)

(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note:-This is system generated document does not require signature.

भारत सरकार /Government of India
वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन /Petroleum & Explosives Safety Organisation (PESO)
आंठवी मंजिल, यश कमल बिल्डींग,सयाजी गंज
वडोदरा - 390020
8th Floor, Yash Kamal Building, Sayajigunj, Vadodara - 390020

इमेल /E-mail : dyccebaroda@explosives.gov.in
दूरभाष /Phone/Fax No : 0265 - 2225159

सं/No : G/HO/GJ/05/591 & G/HO/GJ/06/580(G22655)

दि/Dated : 10/10/2022

सेवा में /To,

M/S GUJARAT FLUOROCHEMICALS LIMITED,
12/A GIDC DAHEJ INDUSTRIAL ESTATE,,
TAL.VAGRA
Ambetha,
Bharuch,
Taluka: Vagra,
District: BHARUCH
State: Gujarat
Pin : 392130

विषय/Sub : Plot No, 12/A, GIDC Estate Taluka Vagra, Dahej, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin : 392130में सिलण्डररों में CHLORINE गैस का भरण-एवं भण्डारण गोडाउन- गैस सिलेण्डर्स नियम, 2016 के अंतर्गत फार्म 'इ' एवं 'एफ' में जारी अनुज्ञप्ति सं. G/HO/GJ/05/591 & G/HO/GJ/06/580(G22655) नवीकरण के बारे में / Filling of CHLORINE and Storage of CHLORINE at Plot No, 12/A, GIDC Estate Taluka Vagra, Dahej, Vagra, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin : 392130 Licence No. G/HO/GJ/05/591 & G/HO/GJ/06/580(G22655) granted in Form E & F of Gas Cylinders Rules, 2016 - Renewal regarding

महोदय/Sir(s),

कृपया आपके दि. 30/09/2022 के पत्र सं. OIN1172633 का संदर्भ ग्रहण करें/ Please refer to your application No.OIN1172633 dated 30/09/2022 .

अनुज्ञप्ति संख्या G/HO/GJ/05/591 & G/HO/GJ/06/580 30th Septemebr, 2027 तक नवीनीकृत कर भेजी जा रही है / Licence Number: G/HO/GJ/05/591 & G/HO/GJ/06/580 is renewed and valid upto 30th Septemebr, 2027 is forwarded herewith.

कृपया नोट करे कि गैस सिलेण्डर नियम, 2016 के नियम 55(5) के अनुसार, अनुज्ञप्ति के पुनः नवीकरण हेतु आवेदन The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara इस कार्यालय को इस अनुज्ञप्ति की वैधता समाप्त होने के पूर्व (दिनांक 30 सितम्बर2027 को या इससे पूर्व) जमा कर दें । दिनांक 30 सितम्बर 2027 के पश्चात परंतु दिनांक 30 सितम्बर 2028 से पूर्व प्राप्त नवीनीकरण आवेदन, गैस सिलेण्डर नियम, 2016 के नियम 55(7) के अनुसार विलंब शुल्क के साथ ही विचाराधीन होगा । दिनांक 30 सितम्बर 2028 तक कोई नवीनीकरण आवेदन प्राप्त नही होने की स्थिति में यह अनुज्ञप्ति स्वतः निरस्त हो जाएगी । /Please note that application for renewal of the licence should be submitted so as to reach the The Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara before the licence expires (i.e. on or before 30th Septemebr, 2027) as required under Rule 55(5) of Gas Cylinders Rules, 2016. Application for renewal of licence received after 30th Septemebr, 2027 but not later than 30th September, 2028 shall be considered only with late fee applicable vide Rule 55(7) (a)(b) of said Rules. The licence will automatically expire if no application is received upto 30th Septemebr, 2028 .

कृपया इस पत्र की प्राप्ति की पावती दे/ Please acknowledge the receipt of the same.

भवदीय /Yours faithfully,

((आर.वेणुगोपाल)
(Dr. R.Venugopal))
संयुक्त मुख्य विस्फोटक नियंत्रक
Jt. Chief Controller of Explosives
वडोदरा/Vadodara

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्का तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट http://peso.gov.in देखें ।]
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note:-This is system generated document does not require physical signature.

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फार्म ई /FORM E

नियम 50,51 और 54 देखें /(See Rules 50, 51 and 54)

सिलेंडरों में संपीड़ित गैस भरने के लिए अनुज्ञप्ति / Licence to fill compressed gas in cylinders

वार्षिक शुल्का रू/ Fee Rs.5000/- per year

अनुज्ञप्ति संख्यास/ Licence No. : **G/HO/GJ/05/591(G22655)**

M/S GUJARAT FLUOROCHEMICALS LIMITED, 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL.VAGRA, Village/Town: Ambetha, City: Bharuch, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin: 392130 , को नीचे वर्णित और रेखांक संख्या **G/HO/GJ/05/591(G22655)** dated **03/08/2007** में दर्शित किए गए अनुज्ञप्त परिसर में, भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों के उपबंधों तथा इस अनुज्ञप्ति की अन्य शर्तों के अधीन रहते हुए, केवल संपीड़ित गैस से भरे सिलेण्डरों को रखने के लिए ही विधिमान्य अनुज्ञप्ति दी जाती है। / Licence is hereby granted to **M/S GUJARAT FLUOROCHEMICALS LIMITED, 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL.VAGRA, Village/Town: Ambetha, City: Bharuch, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin: 392130** valid only for the filling of cylinders with compressed gas in the licensed premises described below and shown in the plan No. **G/HO/GJ/05/591(G22655)** dated **03/08/2007** subject to the provisions of the Explosives Act, 1884(4 of 1884) and the rules made thereunder and to the further conditions of this licence.

यह अनुज्ञप्ति 30 सितम्बर **2027** तक प्रवृत्त रहेगी । / The Licence shall remain in force till the **30th September 2027.**

For Chief Controller of Explosives
Nagpur
कृते मुख्य विस्फोटक नियंत्रक
नागपुर

August 3, 2007

1)Amendment dated - 17/04/2008

अनुज्ञप्त परिसर का विवरण और अवस्थिति / DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

निम्नलिखित विवरण के अनुसार सिलेण्डरों में गैस भरने के लिए अनुज्ञप्त परिसर, जिसकी अभिन्यास सीमाओं और अन्य विशिष्टियों को संलग्न अनुमोदित रेखांक सं. **G/HO/GJ/05/591** dated **August 3, 2007** में दिखाया गया है,| **Dahej** में अवस्थित है और जिसमें अन्य सुविधाओं से जोडे गए **CHLORINE - 6 Nos.(1x6)** फिलिंग पॉइन्ट्स है । / The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No **G/HO/GJ/05/591** dated **August 3, 2007** are situated at **Dahej** and consists of **CHLORINE - 6 Nos.(1x6)** filling points with connected other fecilities for filling of the gas(es) in cylinders as described here under:

	गैस का प्रकार Type of Gas	मात्रा /Quantity
a)	विषैले/ Toxic	CHLORINE
b)	गैर विषैले और गैर ज्वलनशील /Non-Toxic and Non Flammable	--NIL--
c)	गैर विषैले और ज्वलनशील /Non-Toxic and Flammable	--NIL--
d)	घुलित एसिटिलीन गैस /Dissolved Acetylene Gas	--NIL--
e)	एलपीजी के अलावा गैर विषैले और ज्वलनशील द्रवित गैस /Non-Toxic & Flammable liquefiable gas other than LPG	--NIL--
f)	एलपीजी/ Liquefied Perloleum Gas	--NIL--

और प्लाट संख्या PlotNo :**12/A गली का नाम : GIDC Estate Taluka Vagra गांव : Dahej पुलिस थाना : जिला :BHARUCH राज्य: Gujarat.** /and is situated at PlotNo :**12/A Name of Street :GIDC Estate Taluka Vagra Village/Town :Dahej Police Station : District : BHARUCH, State: Gujarat.**

नवीकरण के पृष्ठांकन के लिए स्थान / SPACE FOR ENDORSEMENT OF RENEWALS

	नवीकरण की तारीख/Date of Renewal	समाप्ति की तारीख/Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर/Signature and stamp of the licensing authority
इस अनुज्ञप्ति को, विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए गैस सिलेण्डर नियम, 2016 के उपबंधों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में कोई छूट दिए बिना दस वर्ष तक नवीकृत किया जाएगा । /This licence shall be renewable without any concession in fee for ten years in the absence of contravention of the provision of the Explosives Act, 1884, or Gas Cylinders Rules, 2016, framed thereunder or of the conditions of the licence	**10/10/2022**	**30/09/2027**	**Dr. R.Venugopal JCCE For Jt. Chief Controller of Explosives Vadodara**

यदि अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरुप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति दी गई है, उनमे से किसी का उल्लंघन होता है तो यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से, दण्डनीय भी होगा । / This licence is liable to be cancelled if the licenced premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both.

गैस सिलेंडर नियम, 2016 के अधीन विषाक्त गैस कंटेनरों / सिलेंडर के भरण एवं भंडारण के लिए अतिरिक्त शर्तों/ADDITIONAL CONDITIONS FOR FILLING AND OR STORAGE OF TOXIC GASES CONTAINERS/CYLINDERS UNDER GAS CYLINDEDRS RULES, 2016.

1. परिसर में परिचालन स्विच के साथ एक प्रभावशाली अलार्म प्रणाली की व्यवस्था की जाएगी। आपात स्थिति में, परिसर में स्विच ऑपरेट करने पर नियंत्रण कक्ष में अलार्म सुना जा सकेगा।/An efficient alarm system with operating switch in the premises shall be provided. In case of emergency, the alarm can be heard in the control room by operating the switch in the premises.
2. विषाक्त गैस के रिसाव की आपात स्थिति के लिए एक आपदा प्रबंधन योजना तैयार की जाएगी। योजना द्वारा संबंधित अधिकारी की जिम्मेपदारी तय की जाएगी, जिन्हें रिसाव की स्थिति में विषाक्त गैस उपकरणों को संचालित करने के विभिन्न पहलुओं के बारे में प्रशिक्षित किया जाएगा।/A Disaster Management Plan for operation in case of emergency of leakage of toxic gas shall be prepared. The plan shall fix responsibility on the concerned officers who shall be trained in the different aspects of handling toxic gas equipments in case of leakage.
3. आपात स्थिति में उपयोग के लिए परिसर में या इसके पास एक या अधिक पर्याप्त दबाव के हायड्रंट पॉइंट्स उपलब्ध कराए जाएंगे।/One or more hydrant point(s) with adequate pressure shall be provided in or near the premises for use in emergency.
4. परिसर में कम से कम दो आत्म निहित श्वास तंत्र (सेल्फ कंटेंड ब्रीदिंग अॅपरेटस) और दो कनस्तर प्रकार के गैस मास्क सहज सुलभ स्थान में रखे जाएंगे ।/At least two numbers self contained breathing apparatus and two Canister type Gas Masks shall be kept in the premises in a readily

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फार्म फ /FORM F

नियम 50,51 और 54 देखें /(See Rules 50, 51 and 54)

Licence to store compressed gas in cylinders

वार्षिक शुल्का रू/Fee Rs. 4000/- per year

अनुज्ञप्ति संख्या/ Licence No. : **G/HO/GJ/06/580(G22655)**

M/S GUJARAT FLUOROCHEMICALS LIMITED, 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL.VAGRA, Village/Town: Ambetha, City: Bharuch, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin: 392130 को नीचे वर्णित और रेखांक संख्या **G/HO/GJ/06/580(G22655)** dated **03/08/2007** में दर्शित किए गए अनुज्ञप्त परिसर में, भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों के उपबंधों तथा इस अनुज्ञप्ति की अन्य शर्तों के अधीन रहते हुए, केवल संपीड़ित गैस से भरे सिलेण्डरों को रखने के लिए ही विधिमान्य अनुज्ञप्ति दी जाती है। /

Licence is hereby granted to **M/S GUJARAT FLUOROCHEMICALS LIMITED, 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL.VAGRA, Village/Town: Ambetha, City: Bharuch, Taluka: Vagra, District: BHARUCH, State: Gujarat, Pin: 392130** valid only for the possession of cylinders filled with compressed gas in the licensed premises described below and shown in the plan No **G/HO/GJ/06/580(G22655)** dated **03/08/2007** subject to the provisions of the Explosives Act, 1884(4 of 1884) and the Rules made thereunder and to the further conditions of this licence.

यह अनुज्ञप्ति 30 सितम्बर 2027 तक प्रवृत्त रहेगी । / The Licence shall remain in force till the **30th September 2027.**

For Chief Controller of Explosives
Nagpur
कृते मुख्य विस्फोटक नियंत्रक
नागपुर

August 3, 2007

अनुज्ञप्त परिसर का विवरण और अवस्थिति / DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

निम्नलिखित विवरण के अनुसार सिलेण्डरों में भरी गैस रखने के लिए अनुज्ञप्त परिसर, जिसकी अभिन्यास सीमाओं और अन्य विशिष्टियों को संलग्न अनुमोदित रेखांक सं **G/HO/GJ/06/580** dated **August 3, 2007** में दिखाया गया है, में अवस्थित है और जिसमें एक भण्डारण शेड है। / The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. **G/HO/GJ/06/580** dated **August 3, 2007** are situated at **Dahej** and consists of a storage shed for possession of the gas contained in cylinders as described here under:

	गैस का प्रकार /Type of Gas	मात्रा /Quantity
a)	विषैले/ Toxic	CHLORINE - 136 Nos.
b)	गैर विषैले और गैर ज्वलनशील /Non-Toxic and Non Flammable	--NIL--
c)	गैर विषैले और ज्वलनशील /Non-Toxic and Flammable	--NIL--
d)	घुलित एसिटिलीन गैस /Dissolved Acetylene Gas	--NIL--
e)	एलपीजी के अलावा गैर विषैले और ज्वलनशील द्रवित गैस /Non-Toxic & Flammable liquefiable gas other than LPG	--NIL--
f)	एलपीजी/ Liquefied Petroleum Gas	--NIL--

और प्लाट संख्या PlotNo : **12/A** गली का नाम गाँव : **Dahej** या नगर पुलिस थाना : जिला : **BHARUCH**,राज्य : **Gujarat.**
/ and Is situated at PlotNo : **12/A** Village/Town :**Dahej** Police Station : District : **BHARUCH**, State: **Gujarat.**

नवीकरण के पृष्ठांकन के लिए स्थान / SPACE FOR ENDORSEMENT OF RENEWALS

	नवीकरण की तारीख/Date of Renewal	समाप्ति की तारीख/Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर/Signature and stamp of the licensing authority
इस अनुज्ञप्ति को, विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए गैस सिलेण्डर नियम, 2016 के उपबंधों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में कोई छूट दिए बिना दस वर्ष तक नवीकृत किया जाएगा ।/This licence shall be renewable without any concession in fee for ten years in the absence of contravention of the provision of the Explosives Act,1884 or Gas Cylinders Rules, 2016, framed thereunder or of the conditions of the licence	**10/10/2022**	**30/09/2027**	**Dr. R.Venugopal JCCE For Jt. Chief Controller of Explosives Vadodara**

यदि अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरुप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति दी गई है, उनमे से किसी का उल्लंघन होता है तो यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से, दण्डनीय भी होगा । / This licence is liable to be cancelled if the licenced premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both.

गैस सिलेंडर नियम, 2016 के अधीन विषाक्त गैस कंटेनरों / सिलेंडर के भरण एवं भंडारण के लिए अतिरिक्त शर्तों/ADDITIONAL CONDITIONS FOR FILLING AND OR STORAGE OF TOXIC GASES CONTAINERS/CYLINDERS UNDER GAS CYLINDEDRS RULES, 2016.

1. परिसर में परिचालन स्विच के साथ एक प्रभावशाली अलार्म प्रणाली की व्यवस्था की जाएगी। आपात स्थिति में, परिसर में स्विच ऑपरेट करने पर नियंत्रण कक्ष में अलार्म सुना जा सकेगा।/An efficient alarm system with operating switch in the premises shall be provided. In case of emergency, the alarm can be heard in the control room by operating the switch in the premises.
2. विषाक्त गैस के रिसाव की आपात स्थिति के लिए एक आपदा प्रबंधन योजना तैयार की जाएगी। योजना द्वारा संबंधित अधिकारी की जिम्मेपदारी तय की जाएगी, जिन्हें रिसाव की स्थिति में विषाक्त गैस उपकरणों को संचालित करने के विभिन्न पहलुओं के बारे में प्रशिक्षित किया जाएगा।/A Disaster Management Plan for operation in case of emergency of leakage of toxic gas shall be prepared. The plan shall fix responsibility on the concerned officers who shall be trained in the different aspects of handling toxic gas equipments in case of leakage.
3. आपात स्थिति में उपयोग के लिए परिसर में या इसके पास एक या अधिक पर्याप्त दबाव के हायड्रंट पॉइंट्स उपलब्ध कराए जाएंगे।/One or more hydrant point(s) with adequate pressure shall be provided in or near the premises for use in emergency.
4. परिसर में कम से कम दो आत्म निहित श्वास तंत्र (सेल्फ कंटेंड ब्रीदिंग अॅपरेटस) और दो कनस्तर प्रकार के गैस मास्क सहज सुलभ स्थान में रखे जाएंगे ।/At least two numbers self contained breathing apparatus and two Canister type Gas Masks shall be kept in the premises in a readily

सत्यमेव जयते

Directorate Industrial Safety & Health

Gujarat State

Directorate Industrial Safety & Health
Gujarat State

FORM NO. 4

(Prescribed under Rules 5)

FORM NO. 4
(Prescribed under Rule 5)
License to work a factory

License to work a factory

Registration No. **562/24111/2007**
FIN. **S06015074A**

License No. **15074**
D.A. **30-Jan-2007**

License is hereby granted to

Mr. SANATH KUMAR MUPPIRALA +11 DIRECTORES

For the premises known as

GUJARAT FLUOROCHEMICALS LIMITED

situated at

PLOT NO.12/A GIDC DAHEJ TAL-VAGRA DIST-BHARUCH

Ta.: **Vagra** Dist.: **Bharuch**

for use as a factory within the limits specified in the plan approved by the

Joint Director Industrial Safety and Health, Surat Region

vide No. **15** Date **15-Jan-2007** subject to provisions of the

Factories Act, 1948 and the Rules made thereunder.

The license is issued for:

- Maximum Number of workers to be employed on any day during the Year :****5,000****
- Maximum installed power in B.H.P. on any day during the year :****Above 5000****

The license is valid up to 31st December **2025**,

Fees paid Rs. **330,350.00**
Fees due Rs. **330,000.00**
Excess Rs. **350.00**
Place : Bharuch
Date : 01-Feb-2021

DIRECTORATE INDUSTRIAL SAFETY & HEALTH
GUJARAT STATE

Signature valid
Digitally signed by VAGHELA NAVIN DHIRAJLAL
Date: 2021.02.01 17:50:11 +05:30
Reason: Approval
Location: Bharuch

Deputy Director
Industrial Safety and Health
Bharuch

111918

Annexure-7

720

(This certificate must be hung up in the boiler house)

सत्यमेव जयते

No.: CA032023-20240043482

FORM VI

GUJARAT BOILER INSPECTION DEPARTMENT

CERTIFICATE FOR USE OF A BOILER

(regulation 389)

Registry No. of Boiler : GT-6041 | **Type of Boiler :Water Tube - Power Boiler**

Boiler Rating :3,518.00 m² | **Place & Year of Manufacture :YAMUNANAGAR** -2008

Maximum Continuous Evaporation : 90,000.00 **kg/hr**

Name of Owner : GUJARAT FLUOROCHEMICALS LTD

Situation of Boiler : 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL:VAGRA, DIST:BHARUCH- Bharuch

Repairs : 2013:TYPE-I & II 158 no. each total 316 no. inbed studed type coils replaced. Feed line control valve replaced. Bottom header LHS & RHS both side end plate cut & rewelded for header flushing & cleaning purpose. 2014 : 3 no. 1" Size vent valve changed 2015:158 no.type I & 158 no.type-II inbed coil changed, 5 no. 1" valves at drum level changed.2019: 316 nos. inbed tubes(158 each type I & II) replaced. 2021:- 316 nos. inbed tubes(158 each type I & II) replaced. RLA carried out. 2023: All inbed tubes are replaced.

Remarks : 2023: RLA action plan to be followed.

Hydraulically tested on 06-05-2024 to 102.00 kg/cm²(g)

I hereby certify that the above described boiler is permitted by **Shri J G Bhatt /Deputy Director of Boilers** under the provisions of Section 7/8 of the Boilers Act, No. V (Amended 2007) of 1923, to be worked at a Maximum Pressure of **81.00** kg/cm²(g) for the period from **07/05/2024** to **06/05/2025**.

The loading of the **each of dia. 45.72 mm FLSPSL** safety valve is not to exceed **81.00** kg/cm²(g) Cws **Drum:- LH-12 mm, RH- 14 mm & SH:- 11 mm thk**.

I hereby further certify that the main steam pipe was tested hydraulically to a pressure of **110.00** kg/cm² last on **25/05/2009**

Fees Rs.**20,500.00** paid on - **26/03/2024** V.No. - **2494814**

Dated at **Vadodara** this 06 day of May 2024

Signature Not Verified

Digitally signed by JIGNESHKUMAR GIRDHARILAL BHATT
Date: 2024.05.06 12:24:40 IST
Reason: Approval
Location: Gandhinagar

(Shri J G Bhatt)
Deputy Director of Boilers
Vadodara

Counter Signed
Director of Boilers
Gujarat State,
Ahmedabad

see reverse for "conditions"

721

Conditions

(Reverse of Form VI)

1.No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.

2.Under the provisions of Section 8 of the Act, this certificate shall cease to be in force:

(a) on the expiry of the period for which it was granted; or

(b) when any accident occurs to the boiler; or

(c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than 18.58 sq. meters or a portable vehicular boiler; or

(d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or

(e) if the competent authority in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam- pipe attached to the boiler; or

(f) on the communication to the owner of the boiler of an order of the competent authority or competent person prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under section 10 of the Act, when the period of a certificate relating to a bolier has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b),(c),(d),(e) and (f) of sub-section (1) of section 8 occuring after the expiry of the period of the certificate.

3.The bolier shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.

4.The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.

NB :- Detail regarding this boiler are record in Registration Book No. of which is copy may be obtained of payment on application to the Director

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(This certificate must be hung up in the boiler house)

सत्यमेव जयते

FORM VI

No.: CA032024-20250044402

GUJARAT BOILER INSPECTION DEPARTMENT

CERTIFICATE FOR USE OF A BOILER

(regulation 389)

Registry No. of Boiler : GT-8091 | **Type of Boiler :Water Tube - Power Boiler**

Boiler Rating :4,324.00 m² | **Place & Year of Manufacture :YAMUNANAGAR** -2014

Maximum Continuous Evaporation : 90,000.00 **kg/hr**

Name of Owner : GUJARAT FLUOROCHEMICALS LTD

Situation of Boiler : 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL:VAGRA, DIST:BHARUCH- Bharuch

Repairs : 2016:- H.P. Heater installed. 2018:- 158 + 158 Bed Coil tubes replaced. 2020:- 158 + 158 Bed Coil tubes replaced. 2022: All Inbed tubes are replaced.2024:- All Bed Coil & Minor Vales (01 NOS) replaced.

Remarks : Pending Approval of steam test.

Hydraulically tested on 24-05-2024 to 101.50 kg/cm²(g)

I hereby certify that the above described boiler is permitted by **Shri P K Patel /Assistant Director of Boilers** under the provisions of Section 7/8 of the Boilers Act, No. V (Amended 2007) of 1923, to be worked at a Maximum Pressure of **81.00** kg/cm²(g) for the period from **25/05/2024** to **24/05/2025**.

The loading of the **each & dia 45.72 mm SPSL** safety valve is not to exceed **81.00** kg/cm²(g) Cws .

I hereby further certify that the main steam pipe was tested hydraulically to a pressure of **121.50** kg/cm² last on **28/07/2014**

Fees Rs.**22,500.00** paid on - **26/03/2024** V.No. - **2494807**

Dated at **Bharuch3** this 27 day of June 2024

Signature Not Verified

Digitally signed by PATEL PRAKASH KIRITBHAI
Date: 2024.07.02 12:04:45 IST
Reason: Approval
Location: Gandhinagar

(Shri P K Patel)
Assistant Director of Boilers
Bharuch3

Counter Signed
Director of Boilers
Gujarat State,
Ahmedabad

see reverse for "conditions"

723

Conditions

(Reverse of Form VI)

1.No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.

2.Under the provisions of Section 8 of the Act, this certificate shall cease to be in force:

(a) on the expiry of the period for which it was granted; or

(b) when any accident occurs to the boiler; or

(c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than 18.58 sq. meters or a portable vehicular boiler; or

(d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or

(e) if the competent authority in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam- pipe attached to the boiler; or

(f) on the communication to the owner of the boiler of an order of the competent authority or competent person prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under section 10 of the Act, when the period of a certificate relating to a bolier has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b),(c),(d),(e) and (f) of sub-section (1) of section 8 occuring after the expiry of the period of the certificate.

3.The bolier shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.

4.The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.

NB :- Detail regarding this boiler are record in Registration Book No. of which is copy may be obtained of payment on application to the Director

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(This certificate must be hung up in the boiler house)

सत्यमेव जयते

No.: CA032024-20250047127

FORM VI

GUJARAT BOILER INSPECTION DEPARTMENT

CERTIFICATE FOR USE OF A BOILER

(regulation 389)

Registry No. of Boiler : GT-7237 | **Type of Boiler :Water Tube - Process Boiler**

Boiler Rating :413.00 m² | **Place & Year of Manufacture :China** -2011

Maximum Continuous Evaporation : 10,000.00 **kg/hr**

Name of Owner : GUJARAT FLUOROCHEMICALS LTD

Situation of Boiler : 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL:VAGRA, DIST:BHARUCH- Bharuch

Repairs : 2024: Steam Drum Replaced.

Remarks : 2023:Pending approval of WP & Steam Test.

Hydraulically tested on 16-10-2024 to 19.11 kg/cm²(g)

I hereby certify that the above described boiler is permitted by **Shri C V Dungarani /Assistant Director of Boilers** under the provisions of Section 7/8 of the Boilers Act, No. V (Amended 2007) of 1923, to be worked at a Maximum Pressure of **12.74** kg/cm²(g) for the period from **17/10/2024** to **16/10/2025**.

The loading of the **each 41.5 mm dia FLSV** safety valve is not to exceed **12.74** kg/cm²(g) Cws .

I hereby further certify that the main steam pipe was tested hydraulically to a pressure of **19.89** kg/cm² last on **27/09/2012**

Fees Rs.**5,800.00** paid on - **26/09/2024** V.No. - **2668639**

Dated at **Bharuch** this 23 day of October 2024

Signature Not Verified

Digitally signed by DUNGRANI CHINTAN KUMAR VIRJIBHAI
Date: 2024.10.23 15:30:03 IST
Reason: Approval
Location: Gandhinagar

(Shri C V Dungarani)
Assistant Director of Boilers
Bharuch

Counter Signed
Director of Boilers
Gujarat State,
Ahmedabad

see reverse for "conditions"

Conditions

(Reverse of Form VI)

1.No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.

2.Under the provisions of Section 8 of the Act, this certificate shall cease to be in force:

(a) on the expiry of the period for which it was granted; or

(b) when any accident occurs to the boiler; or

(c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than 18.58 sq. meters or a portable vehicular boiler; or

(d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or

(e) if the competent authority in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam- pipe attached to the boiler; or

(f) on the communication to the owner of the boiler of an order of the competent authority or competent person prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under section 10 of the Act, when the period of a certificate relating to a bolier has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b),(c),(d),(e) and (f) of sub-section (1) of section 8 occuring after the expiry of the period of the certificate.

3.The bolier shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.

4.The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.

NB :- Detail regarding this boiler are record in Registration Book No. of which is copy may be obtained of payment on application to the Director

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(This certificate must be hung up in the boiler house)

सत्यमेव जयते

FORM VI

No.: CA032023-20240043054

GUJARAT BOILER INSPECTION DEPARTMENT

CERTIFICATE FOR USE OF A BOILER

(regulation 389)

Registry No. of Boiler : GT-6472 **Type of Boiler :Waste Heat Recovery Steam Generator**

Boiler Rating :7,958.00 m² **Place & Year of Manufacture :PUNE** -2010

Maximum Continuous Evaporation : 20,250.00 **kg/hr**

Name of Owner : GUJARAT FLUOROCHEMICALS LTD

Situation of Boiler : 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL:VAGRA, DIST:BHARUCH- Bharuch

Repairs : --- NIL ---

Remarks : Boiler is t be offered for steam test at the earliest.

Hydraulically tested on 12-04-2024 to 66.00 kg/cm²(g)

I hereby certify that the above described boiler is permitted by **Shri J G Bhatt /Deputy Director of Boilers** under the provisions of Section 7/8 of the Boilers Act, No. V (Amended 2007) of 1923, to be worked at a Maximum Pressure of **44.00** kg/cm²(g) for the period from **13/04/2024** to **12/04/2025**.

The loading of the **each of dia. 23 mm FLSPSL** safety valve is not to exceed **44.00** kg/cm²(g) Cws **to be ascertain.**.

I hereby further certify that the main steam pipe was tested hydraulically to a pressure of **66.00** kg/cm² last on **26/07/2010**

Fees Rs.**20,500.00** paid on - **26/03/2024** V.No. - **2494782**

Dated at **Vadodara** this 12 day of April 2024

Signature Not Verified

Digitally signed by JIGNESHKUMAR GIRDHARILAL BHATT
Date: 2024.04.12 15:54:37 IST
Reason: Approval
Location: Gandhinagar

(Shri J G Bhatt)
Deputy Director of Boilers
Vadodara

Counter Signed
Director of Boilers
Gujarat State,
Ahmedabad

see reverse for "conditions"

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Conditions

(Reverse of Form VI)

1.No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.

2.Under the provisions of Section 8 of the Act, this certificate shall cease to be in force:

(a) on the expiry of the period for which it was granted; or

(b) when any accident occurs to the boiler; or

(c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than 18.58 sq. meters or a portable vehicular boiler; or

(d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or

(e) if the competent authority in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam- pipe attached to the boiler; or

(f) on the communication to the owner of the boiler of an order of the competent authority or competent person prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under section 10 of the Act, when the period of a certificate relating to a bolier has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b),(c),(d),(e) and (f) of sub-section (1) of section 8 occuring after the expiry of the period of the certificate.

3.The bolier shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.

4.The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.

NB :- Detail regarding this boiler are record in Registration Book No. of which is copy may be obtained of payment on application to the Director

728

(This certificate must be hung up in the boiler house)

सत्यमेव जयते

FORM VI

No.: CA032023-20240043117

GUJARAT BOILER INSPECTION DEPARTMENT

CERTIFICATE FOR USE OF A BOILER

(regulation 389)

Registry No. of Boiler : GT-6488 **Type of Boiler :Waste Heat Recovery Steam Generator**

Boiler Rating :7,958.00 m² **Place & Year of Manufacture :Pune** -2010

Maximum Continuous Evaporation : 20,250.00 **kg/hr**

Name of Owner : GUJARAT FLUOROCHEMICALS LTD

Situation of Boiler : 12/A GIDC DAHEJ INDUSTRIAL ESTATE, TAL:VAGRA, DIST:BHARUCH- Bharuch

Repairs : ----- Nil ----

Remarks : Pending approval of steam test.

Hydraulically tested on 18-04-2024 to 66.00 kg/cm²(g)

I hereby certify that the above described boiler is permitted by **Shri J G Bhatt /Deputy Director of Boilers** under the provisions of Section 7/8 of the Boilers Act, No. V (Amended 2007) of 1923, to be worked at a Maximum Pressure of **44.00** kg/cm²(g) for the period from **19/04/2024** to **18/04/2025**.

The loading of the **each of dia. 23.0 mm FLSPSL** safety valve is not to exceed **44.00** kg/cm²(g) Cws **to be ascertain**.

I hereby further certify that the main steam pipe was tested hydraulically to a pressure of **75.00** kg/cm² last on **26/07/2010**

Fees Rs.**20,500.00** paid on - **26/03/2024** V.No. - **2494798**

Dated at **Vadodara** this 19 day of April 2024

Signature Not Verified

Digitally signed by JIGNESHKUMAR GIRDHARILAL BHATT
Date: 2024.04.19 11:43:40 IST
Reason: Approval
Location: Gandhinagar

(Shri J G Bhatt)
Deputy Director of Boilers
Vadodara

Counter Signed
Director of Boilers
Gujarat State,
Ahmedabad

see reverse for "conditions"

Conditions

(Reverse of Form VI)

1.No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.

2.Under the provisions of Section 8 of the Act, this certificate shall cease to be in force:

(a) on the expiry of the period for which it was granted; or

(b) when any accident occurs to the boiler; or

(c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than 18.58 sq. meters or a portable vehicular boiler; or

(d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or

(e) if the competent authority in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam- pipe attached to the boiler; or

(f) on the communication to the owner of the boiler of an order of the competent authority or competent person prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under section 10 of the Act, when the period of a certificate relating to a bolier has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b),(c),(d),(e) and (f) of sub-section (1) of section 8 occuring after the expiry of the period of the certificate.

3.The bolier shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.

4.The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.

NB :- Detail regarding this boiler are record in Registration Book No. of which is copy may be obtained of payment on application to the Director

Annexure-8

ANALYSIS REPORT FOR AIR

TYPE : Stack-Process **730**

Sample ID:479204 - **Analysis Completion:17/03/2025**

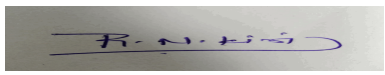
Chlor Alkali / LAB Inward : **59756**

Gujarat Pollution Control Board
Bharuch
C-1/119/3, GIDC Phase-2
Narmadanagar
Bharuch-392015
Tele:(0264)2246333

1. Name & : **Gujarat Fluorochemicals Limited - 15136**
2. Address of the Unit : **Plot No. 12 / A,E-50/1 Dahej GIDC Industrial Estate,, -Dahej - -392130,Taluka : Vagra, District : Bharuch, GIDC : Dahej**
3. Nature of Sample : **REP-Representative/Grab , (Insp Type : OTH-Others/Higher Authority)**
4. Sample Collected By : **K.N. Vaghamshi, EE**
5. Date & Time of Collection & Receipt : **05/03/2025, (1705 to 1720)**
6. Date of Start & Completion of Analysis : **06/03/2025 & 17/03/2025**
7. Sampling Point : **Stack attach to ... Any Other ~ Vent attached with HCL/waste gas scrubber of CMS-1 Plan**
8. Fuel : **--**
9. APCM : **Two stage water scrubber followed by caustic scrubber**
10. Thimble & Weight (gm) : **--**
11. Temperature on Collection : **& Volume-Absord Media : 50 ml**
12. Volume-Gas Passed : **30 lts**
13. Parameters : **1 & Oper Time(Min) : 15**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	HCL-Stack	MG/NM3	Argentometric	-	3.4

Laboratory Remarks : Approved By:558-r.o_558 Dt.: 17/03/2025



Riddhi N.Kiri, SSO

Field Observation :

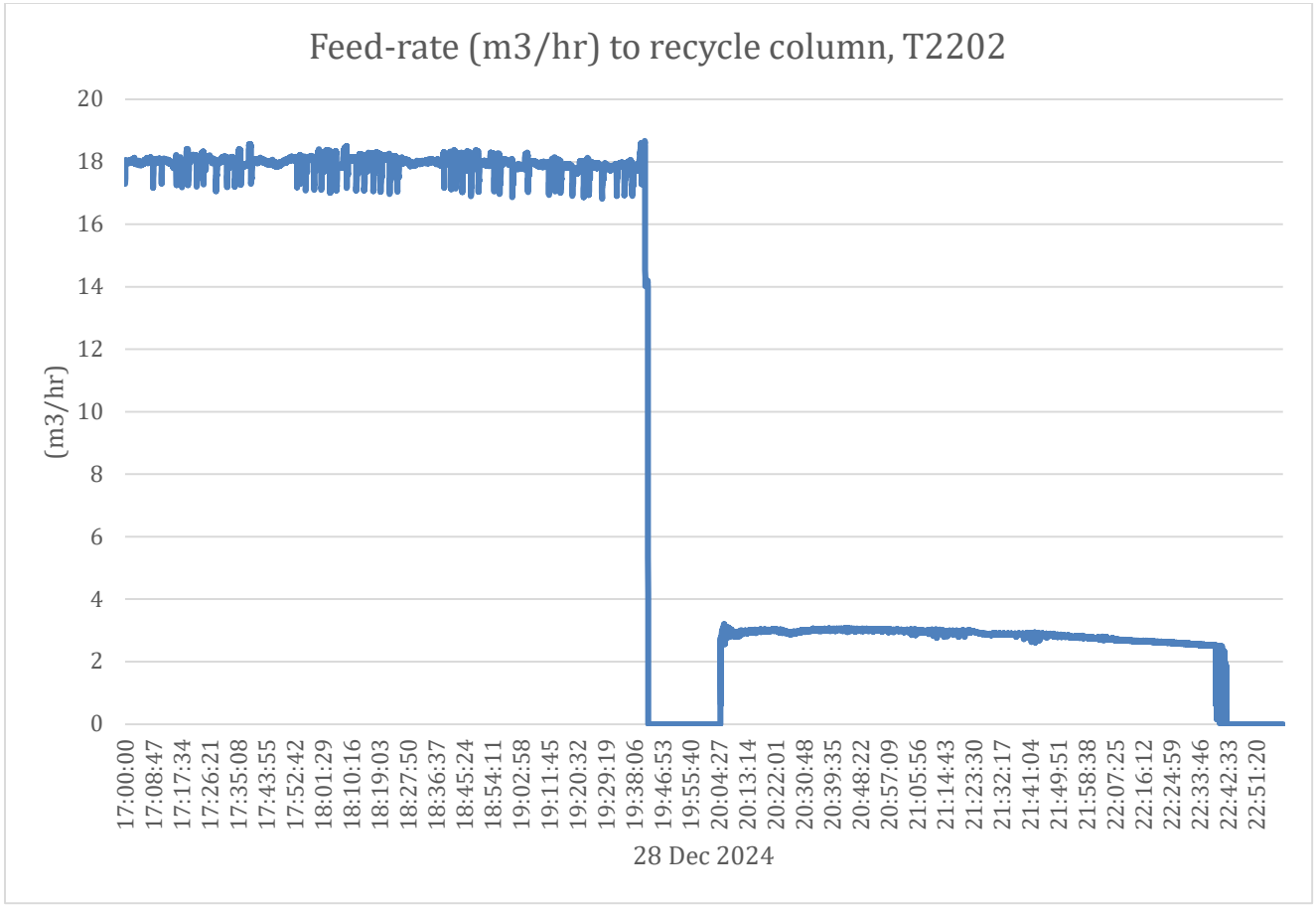
Note :

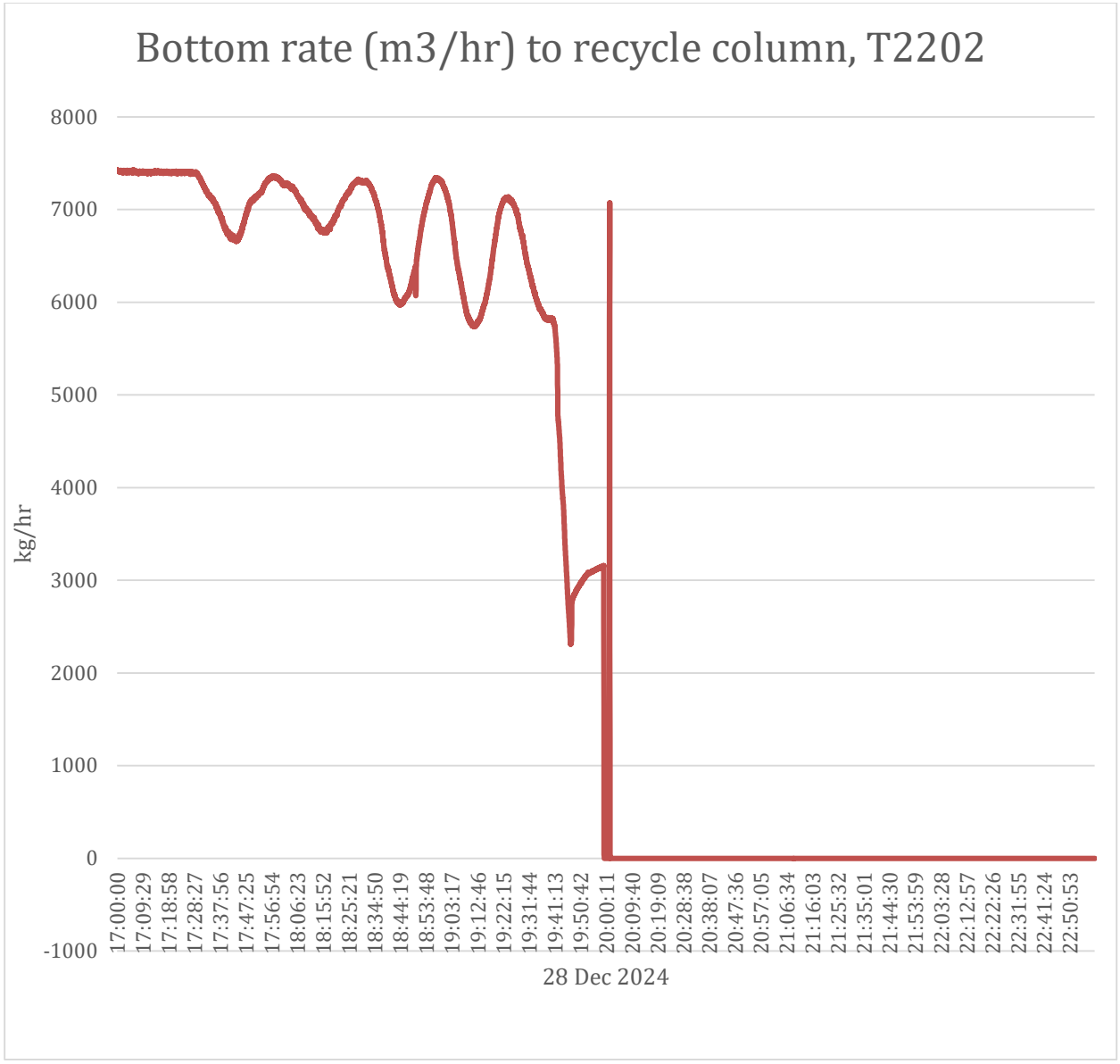
1. The results relate only to the items sampled and tested.
2. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
3. The report shall not be reproduced except in full or part without approval of the laboratory.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
6. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
7. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23nd Edition by APHA.
8. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

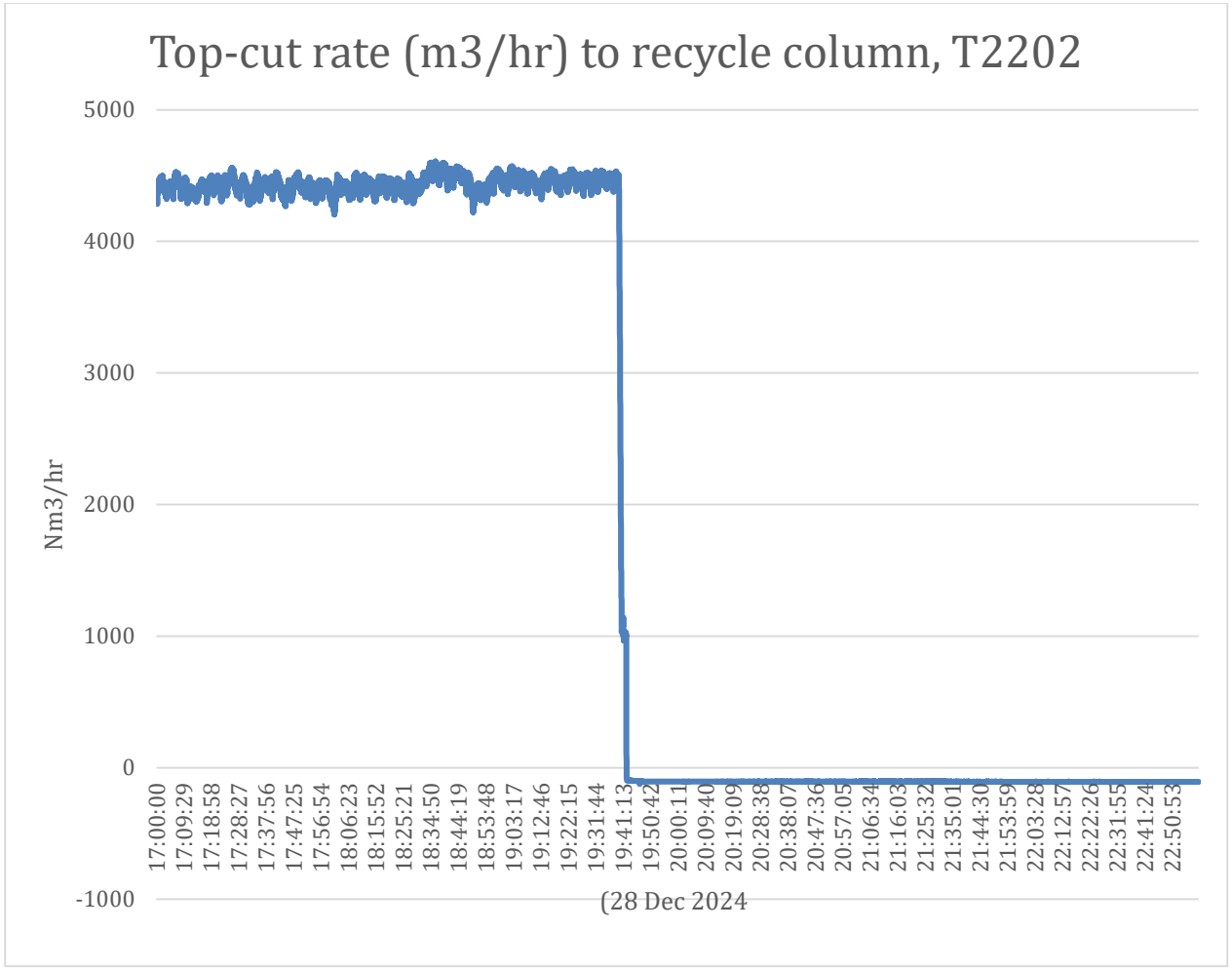
***** END OF TEST REPORT *****

DCS Trend with parameters 731

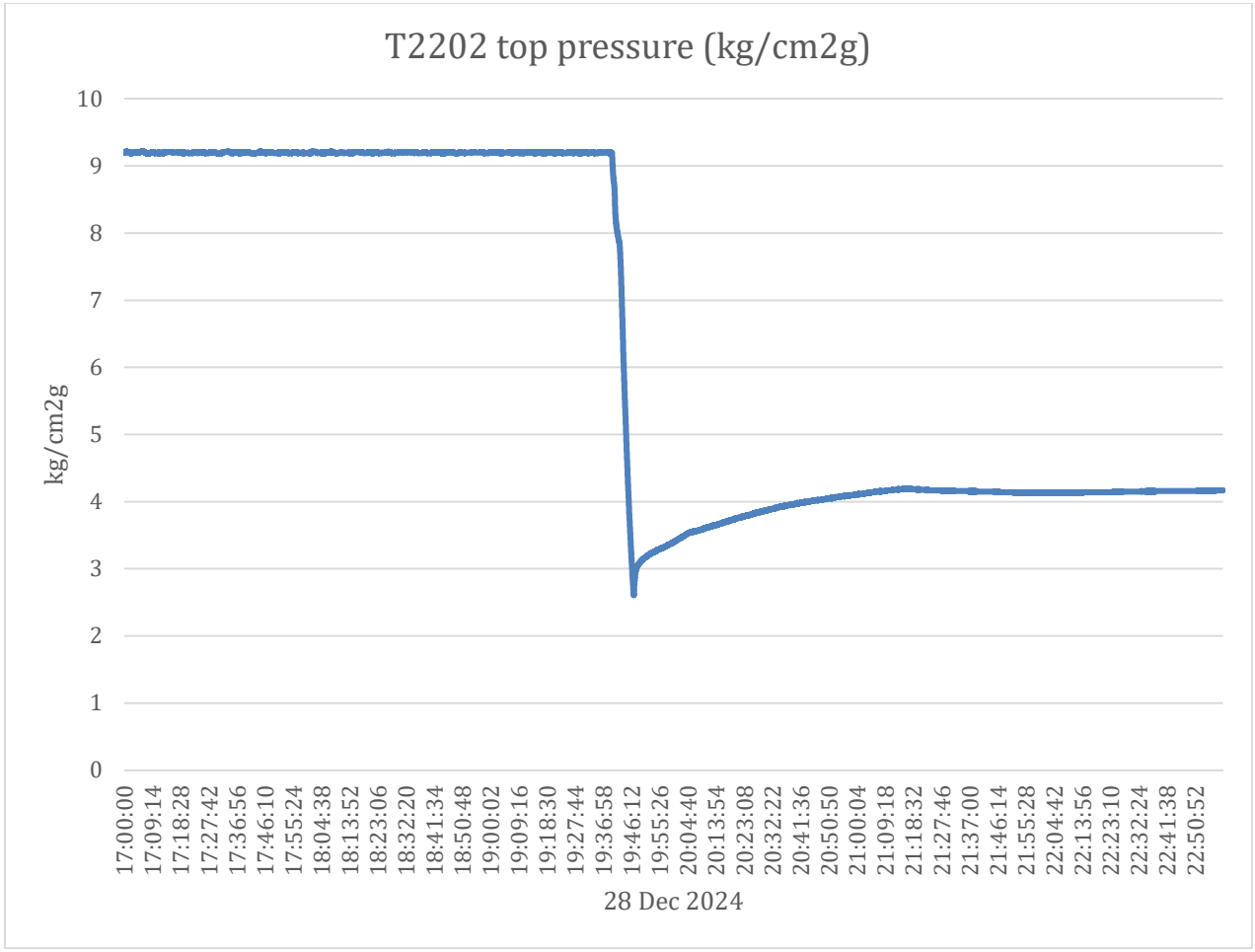
Annexure-9



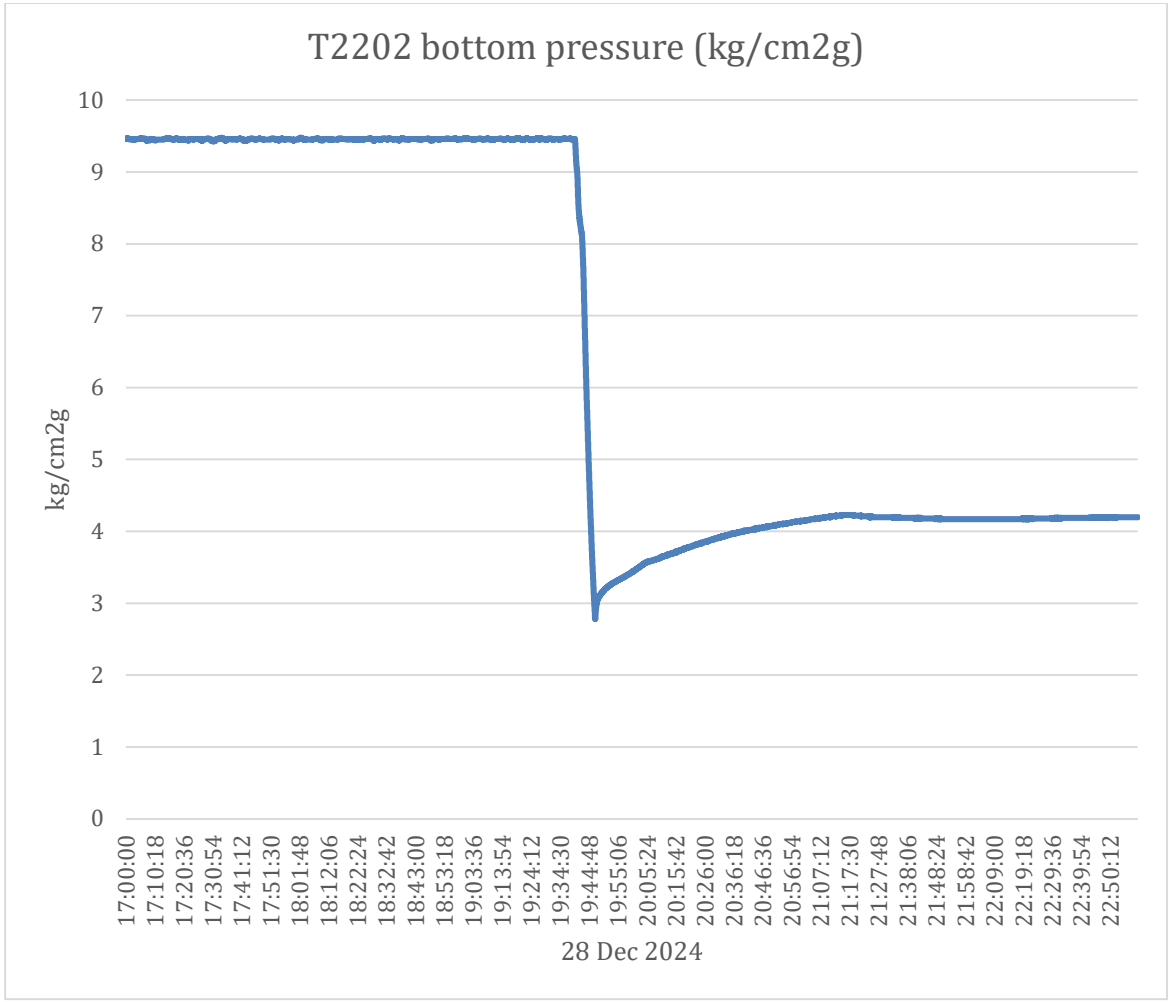

Bottom rate (m3/hr) to recycle column, T2202
8000
7000
6000
5000
4000
3000
2000
1000
0
-1000
kg/hr
17:00:00
17:09:29
17:18:58
17:28:27
17:37:56
17:47:25
17:56:54
18:06:23
18:15:52
18:25:21
18:34:50
18:44:19
18:53:48
19:03:17
19:12:46
19:22:15
19:31:44
19:41:13
19:50:42
20:00:11
20:09:40
20:19:09
20:28:38
20:38:07
20:47:36
20:57:05
21:06:34
21:16:03
21:25:32
21:35:01
21:44:30
21:53:59
22:03:28
22:12:57
22:22:26
22:31:55
22:41:24
22:50:53
28 Dec 2024


Top-cut rate (m3/hr) to recycle column, T2202
5000
4000
3000
2000
1000
0
-1000
Nm3/hr
17:00:00
17:09:29
17:18:58
17:28:27
17:37:56
17:47:25
17:56:54
18:06:23
18:15:52
18:25:21
18:34:50
18:44:19
18:53:48
19:03:17
19:12:46
19:22:15
19:31:44
19:41:13
19:50:42
20:00:11
20:09:40
20:19:09
20:28:38
20:38:07
20:47:36
20:57:05
21:06:34
21:16:03
21:25:32
21:35:01
21:44:30
21:53:59
22:03:28
22:12:57
22:22:26
22:31:55
22:41:24
22:50:53
(28 Dec 2024

734


T2202 top pressure (kg/cm2g)
kg/cm2g
10
9
8
7
6
5
4
3
2
1
0
17:00:00
17:09:14
17:18:28
17:27:42
17:36:56
17:46:10
17:55:24
18:04:38
18:13:52
18:23:06
18:32:20
18:41:34
18:50:48
19:00:02
19:09:16
19:18:30
19:27:44
19:36:58
19:46:12
19:55:26
20:04:40
20:13:54
20:23:08
20:32:22
20:41:36
20:50:50
21:00:04
21:09:18
21:18:32
21:27:46
21:37:00
21:46:14
21:55:28
22:04:42
22:13:56
22:23:10
22:32:24
22:41:38
22:50:52
28 Dec 2024

735


T2202 bottom pressure (kg/cm2g)
kg/cm2g
10
9
8
7
6
5
4
3
2
1
0
17:00:00
17:10:18
17:20:36
17:30:54
17:41:12
17:51:30
18:01:48
18:12:06
18:22:24
18:32:42
18:43:00
18:53:18
19:03:36
19:13:54
19:24:12
19:34:30
19:44:48
19:55:06
20:05:24
20:15:42
20:26:00
20:36:18
20:46:36
20:56:54
21:07:12
21:17:30
21:27:48
21:38:06
21:48:24
21:58:42
22:09:00
22:19:18
22:29:36
22:39:54
22:50:12
28 Dec 2024

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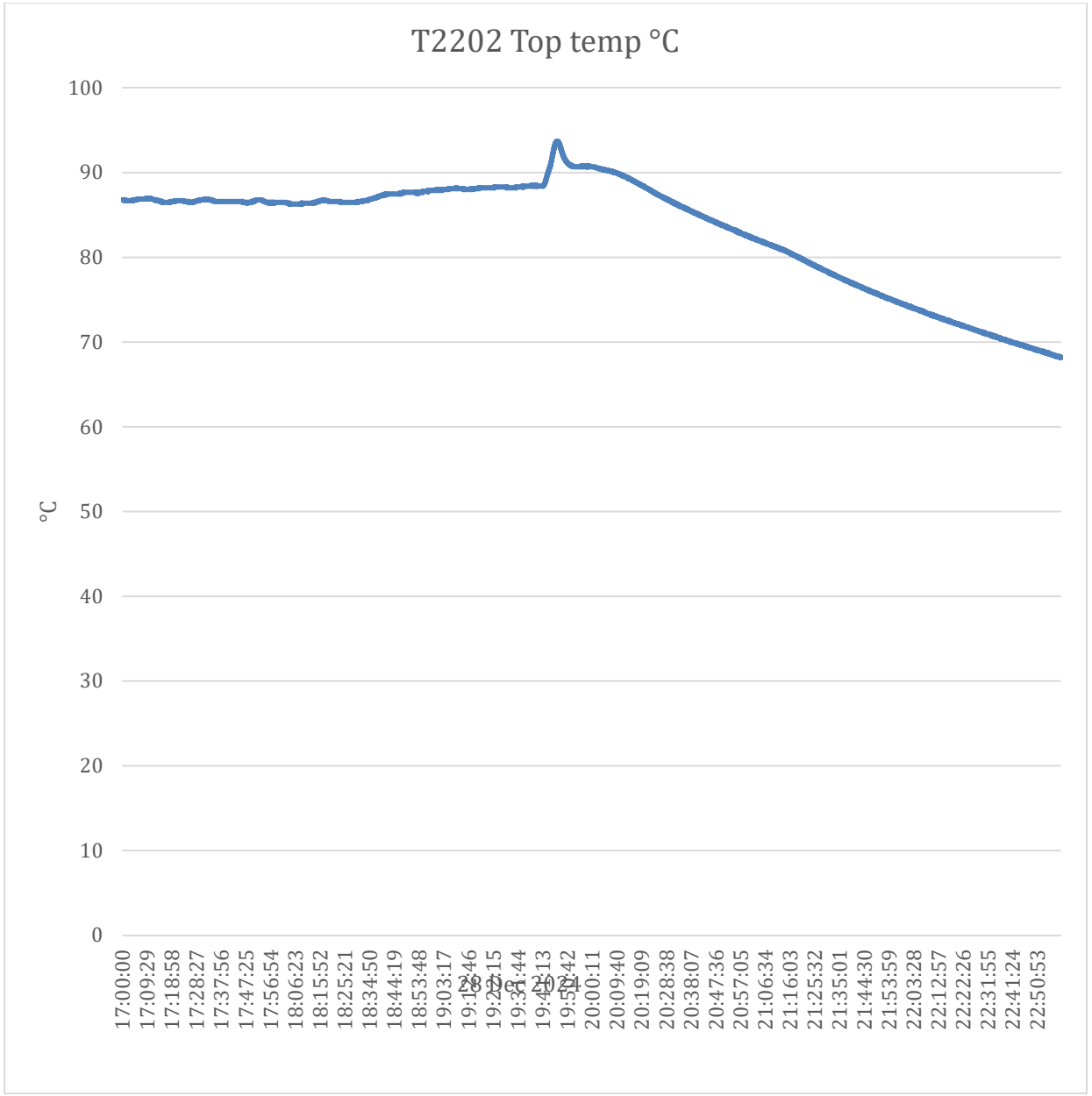
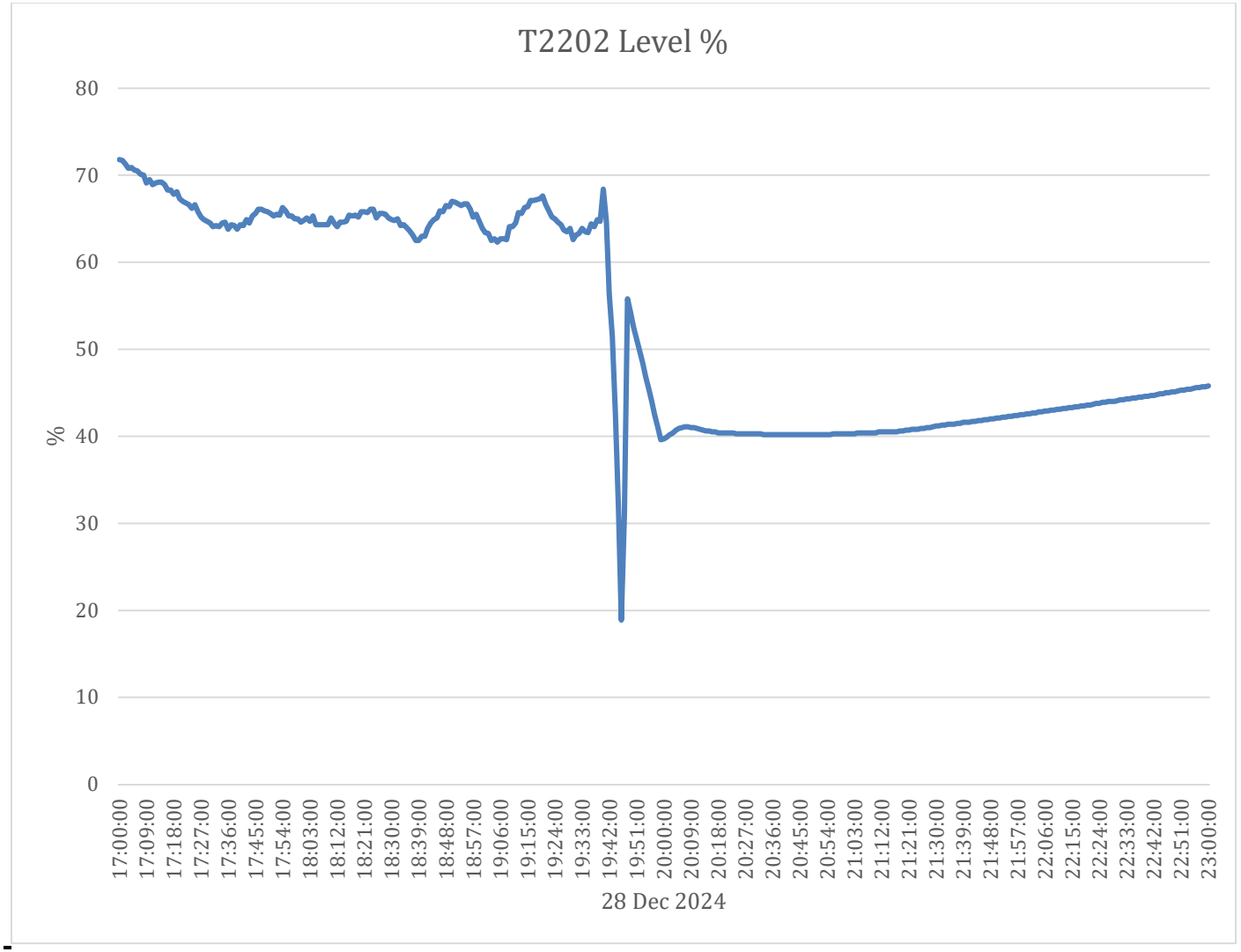

T2202 Top temp °C
100
90
80
70
60
50
40
30
20
10
0
°C
17:00:00
17:09:29
17:18:58
17:28:27
17:37:56
17:47:25
17:56:54
18:06:23
18:15:52
18:25:21
18:34:50
18:44:19
18:53:48
19:03:17
19:12:46
19:22:15
19:31:44
19:41:13
19:50:42
20:00:11
20:09:40
20:19:09
20:28:38
20:38:07
20:47:36
20:57:05
21:06:34
21:16:03
21:25:32
21:35:01
21:44:30
21:53:59
22:03:28
22:12:57
22:22:26
22:31:55
22:41:24
22:50:53
28 Dec 2021

737


T2202 Level %
80
70
60
50
40
30
20
10
0
%
17:00:00
17:09:00
17:18:00
17:27:00
17:36:00
17:45:00
17:54:00
18:03:00
18:12:00
18:21:00
18:30:00
18:39:00
18:48:00
18:57:00
19:06:00
19:15:00
19:24:00
19:33:00
19:42:00
19:51:00
20:00:00
20:09:00
20:18:00
20:27:00
20:36:00
20:45:00
20:54:00
21:03:00
21:12:00
21:21:00
21:30:00
21:39:00
21:48:00
21:57:00
22:06:00
22:15:00
22:24:00
22:33:00
22:42:00
22:51:00
23:00:00
28 Dec 2024

Normal operating Process Parameters of Recycle column (T2202)

Parameters	Units	Values
Feed rate	(m3/hr)	16 - 20
Bottom rate	(Kg/hr)	7000 - 8000
Top Feed rate	(Nm3/hr)	4000 - 4500
Top Pressure	(Kg/cm2g)	9 - 9.5
Bottom Pressure	(Kg/cm2g)	10-Sep
Top Temperature	(Deg C)	82 - 87
Bottom Temperature	(Deg C)	132 - 140

Annexure-10

ORDER START DATE	Order	Plant	Order Type	Order Description	Equipment Tag No	Equipment Description	Functional loc.	Functional loc. Description	System status	Order status	Plant section	Planner group	Main WorkCtr	Notification	Order finish date	ABC indic.	Created on	Actual start	Actual Finish
22-04-2024	20000143268	2001	PM02	PM OF ON/OFF VALVE ID04XCV2201	ID04XCV2201	ON-OFF VALVE ON V-2206 TO R2201	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000155014	28-04-2024	A	16-03-2024	18-04-2024	17-09-2024
22-04-2024	20000143271	2001	PM02	PM OF ON/OFF VALVE ID04XCV2205	ID04XCV2205	ON-OFF VALVE ON V-2202	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000155017	28-04-2024	A	16-03-2024	21-04-2024	17-09-2024
01-04-2024	20000143955	2001	PM02	PM OF CONTROL VALVE ID04LV2831	ID04LV2831	CV ON V-2833 OUTLET TO V-2831	D-04-830	830 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000155781	07-04-2024	C	23-03-2024	01-04-2024	16-09-2024
01-04-2024	20000143956	2001	PM02	PM OF CONTROL VALVE ID04LV2832	ID04LV2832	CV ON P-2831A/B TO CU	D-04-830	830 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000155782	07-04-2024	C	23-03-2024	01-04-2024	16-09-2024
01-04-2024	20000143960	2001	PM02	PM OF CONTROL VALVE ID04LV2901A	ID04LV2901A	CV ON FW HEADER TO CT SUMP COMP - 1	D-04-600	600 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000155786	07-04-2024	C	23-03-2024	01-04-2024	17-09-2024
08-04-2024	20000144454	2001	PM02	PM OF ON/OFF VALVE ID04XCV2801	ID04XCV2801	ON-OFF VALVE ON CH2CL2 TANKER UNLD O/L	D-04-800	800 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000156309	14-04-2024	C	30-03-2024	08-04-2024	16-09-2024
08-04-2024	20000144455	2001	PM02	PM OF ON/OFF VALVE ID04XCV2802	ID04XCV2802	ON-OFF VALVE ON CHCL3 TANKER UNLDING O/L	D-04-800	800 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000156310	14-04-2024	C	30-03-2024	08-04-2024	17-09-2024
15-04-2024	20000144992	2001	PM02	PM OF CONTROL VALVE ID04FV2356	ID04FV2356	CV ON T-2306-3	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000156876	21-04-2024	C	06-04-2024	13-04-2024	16-09-2024
15-04-2024	20000144993	2001	PM02	PM OF CONTROL VALVE ID04FV2357	ID04FV2357	CV ON T-2306-1	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000156877	21-04-2024	C	06-04-2024	13-04-2024	16-09-2024
22-04-2024	20000145670	2001	PM02	PM OF CONTROL VALVE ID04LV2356	ID04LV2356	CV ON T-2306-1	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157606	28-04-2024	C	13-04-2024	19-04-2024	17-09-2024
22-04-2024	20000145685	2001	PM02	PM OF CONTROL VALVE ID04FV2218	ID04FV2218	CV ON FROM P2203A/B TO T-2202	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157621	28-04-2024	C	13-04-2024	19-04-2024	17-09-2024
22-04-2024	20000145688	2001	PM02	PM OF CONTROL VALVE ID04FV2309	ID04FV2309	CV ON P-2307A/B TO T-2303-2	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157624	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145706	2001	PM02	PM OF ON/OFF VALVE ID04XCV2204	ID04XCV2204	ON-OFF VALVE ON V-2202	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157642	28-04-2024	A	13-04-2024	21-04-2024	16-09-2024
22-04-2024	20000145707	2001	PM02	PM OF ON/OFF VALVE ID04XCV2208	ID04XCV2208	ON-OFF VALVE ON V-2204	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157643	28-04-2024	A	13-04-2024	21-04-2024	17-09-2024
22-04-2024	20000145713	2001	PM02	PM OF CONTROL VALVE ID04LV2902	ID04LV2902	CV ON FILTER WATER SUPPLY TO V - 2904	D-04-600	600 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157649	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145720	2001	PM02	PM OF ON/OFF VALVE ID04XCV2210	ID04XCV2210	ON-OFF VALVE ON V-2204 O/L	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157656	28-04-2024	A	13-04-2024	22-04-2024	16-09-2024
22-04-2024	20000145734	2001	PM02	PM OF CONTROL VALVE ID04TV2318	ID04TV2318	CV ON E-2308 COND O/L	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157670	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145740	2001	PM02	PM OF CONTROL VALVE ID04PV2204	ID04PV2204	CV ON ST3 HEADER TO E-2201	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157676	28-04-2024	A	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145751	2001	PM02	PM OF CONTROL VALVE ID04FV2219	ID04FV2219	CV ON P-2204A/B DISCHARGE TO T-2202	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157687	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145755	2001	PM02	PM OF ON/OFF VALVE ID04XCV2103	ID04XCV2103	ON-OFF VALVE ON CONDE& HEADER TO T-2101	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157691	28-04-2024	A	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145766	2001	PM02	PM OF CONTROL VALVE ID04FV2303	ID04FV2303	CV ON P-2302A/B TO T-2301-2	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157702	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145767	2001	PM02	PM OF CONTROL VALVE ID04FV2306	ID04FV2306	CV ON T-2302 I/L TOP	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157703	28-04-2024	C	13-04-2024	22-04-2024	16-09-2024
22-04-2024	20000145794	2001	PM02	PM OF CONTROL VALVE ID04TV2337	ID04TV2337	CV ON E-2320 COND RETURN...	D-04-300	300 SECTION	TECO CNF NMAT PRC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157730	28-04-	C	13-04-2024	22-04-	17-09-

									SETC						2024			2024	2024
22-04-2024	20000145812	2001	PM02	PM OF ON/OFF VALVE ID04XCV2102	ID04XCV2102	ON-OFF VALVE ON COMP O/L TO VG4 HEADER	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157748	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145844	2001	PM02	PM OF ON/OFF VALVE ID04XCV2202	ID04XCV2202	ON-OFF VALVE ON ST3 HEADER TO E-2201	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157780	28-04-2024	A	13-04-2024	22-04-2024	16-09-2024
22-04-2024	20000145863	2001	PM02	PM OF ON/OFF VALVE ID04XCV2206	ID04XCV2206	ON-OFF VALVE ON V-2203	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157799	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145864	2001	PM02	PM OF ON/OFF VALVE ID04XCV2207	ID04XCV2207	ON-OFF VALVE ON V-2203	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157800	28-04-2024	A	13-04-2024	22-04-2024	27-04-2024
22-04-2024	20000145868	2001	PM02	PM OF CONTROL VALVE ID04LV2823A	ID04LV2823A	CV ON OUTLET OF E-2821-3 TO E-2821-1	D-04-821	821 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157804	28-04-2024	C	13-04-2024	22-04-2024	16-09-2024
22-04-2024	20000145869	2001	PM02	PM OF CONTROL VALVE ID04PV2381B	ID04PV2381B	CV ON S-2311	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157805	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145870	2001	PM02	PM OF CONTROL VALVE ID04PV2393	ID04PV2393	CV ON FROM CPP TO CFM COLUMN T-2303-1	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157806	28-04-2024	A	13-04-2024	22-04-2024	16-09-2024
22-04-2024	20000145892	2001	PM02	PM OF CONTROL VALVE ID04PV2381A	ID04PV2381A	CV ON S-2311	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157828	28-04-2024	C	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145896	2001	PM02	PM OF ON/OFF VALVE ID04XCV2209	ID04XCV2209	ON-OFF VALVE ON V-2204	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157832	28-04-2024	A	13-04-2024	22-04-2024	17-09-2024
22-04-2024	20000145897	2001	PM02	PM OF ON/OFF VALVE ID04XCV2401	ID04XCV2401	ON-OFF VALVE ON WS HEADER TO T-2404	D-04-400	400 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000157833	28-04-2024	C	13-04-2024	22-04-2024	16-09-2024
29-04-2024	20000146558	2001	PM02	PM OF CONTROL VALVE ID04PV2106B	ID04PV2106B	CV ON S-2101	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000158524	05-05-2024	C	20-04-2024	29-04-2024	17-09-2024
29-04-2024	20000146573	2001	PM02	PM OF CONTROL VALVE ID04PV2106A	ID04PV2106A	CV ON N2 HEADER	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000158539	05-05-2024	C	20-04-2024	29-04-2024	17-09-2024
03-06-2024	20000150247	2001	PM02	PM OF CONTROL VALVE ID04PV2101B	ID04PV2101B	CV ON E-2101	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000162497	09-06-2024	C	25-05-2024	03-06-2024	16-09-2024
03-06-2024	20000150267	2001	PM02	PM OF CONTROL VALVE ID04PV2101A	ID04PV2101A	CV ON E-2101	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000162517	09-06-2024	C	25-05-2024	03-06-2024	16-09-2024
01-07-2024	20000152657	2001	PM02	PM OF CONTROL VALVE ID04PV2303A	ID04PV2303A	CV ON E-2305 TO VG4 HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000165091	07-07-2024	C	22-06-2024	01-07-2024	16-09-2024
01-07-2024	20000152658	2001	PM02	PM OF CONTROL VALVE ID04PV2303B	ID04PV2303B	CV ON N3 HEADER TO E-2305 AND V2301	D-04-300	300 SECTION	TECO PCNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000165092	07-07-2024	C	22-06-2024	01-07-2024	
08-07-2024	20000153277	2001	PM02	PM OF CONTROL VALVE ID04PV2308A	ID04PV2308A	CV ON N3 HEADER TO E-2318 AND V-2304	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000165772	14-07-2024	C	29-06-2024	08-07-2024	17-09-2024
08-07-2024	20000153278	2001	PM02	PM OF CONTROL VALVE ID04PV2310	ID04PV2310	CV ON E-2322 O/L TO VG4 HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000165773	14-07-2024	C	29-06-2024	08-07-2024	16-09-2024
08-07-2024	20000153286	2001	PM02	PM OF CONTROL VALVE ID04PV2305	ID04PV2305	CV ON E-2311 TO VG4 HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000165781	14-07-2024	C	29-06-2024	08-07-2024	16-09-2024
08-07-2024	20000153287	2001	PM02	PM OF CONTROL VALVE ID04PV2308B	ID04PV2308B	CV ON E-2318 TO VG4 HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000165782	14-07-2024	C	29-06-2024	08-07-2024	16-09-2024
08-07-2024	20000153290	2001	PM02	PM OF CONTROL VALVE ID04PV2311A	ID04PV2311A	CV ON N2 HEADER TO E-2310	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000165785	14-07-2024	C	29-06-2024	08-07-2024	16-09-2024
29-07-2024	20000155479	2001	PM02	PM OF CONTROL VALVE ID04PV2312A	ID04PV2312A	CV ON E-2323 N2 HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000168280	04-08-2024	C	20-07-2024	27-07-2024	17-09-2024
29-07-2024	20000155482	2001	PM02	PM OF CONTROL VALVE ID04PV2312B	ID04PV2312B	CV ON E-2323 VENT	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000168283	04-08-2024	C	20-07-2024	27-07-2024	17-09-2024

29-07-2024	20000155486	2001	PM02	PM OF CONTROL VALVE ID04PV2317A	ID04PV2317A	CV ON N2 TO S-2305	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000168287	04-08-2024	C	20-07-2024	27-07-2024	17-09-2024
29-07-2024	20000155499	2001	PM02	PM OF CONTROL VALVE ID04PV2311B	ID04PV2311B	CV ON E-2310 VENT	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000168300	04-08-2024	C	20-07-2024	27-07-2024	17-09-2024
23-05-2024	20000158086	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDPSV2351A	MDPSV2351A	SAFETY VALVE ON TOP OF V-2312	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171139	23-05-2024		13-08-2024	13-08-2024	09-09-2024
21-05-2024	20000158087	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDPSV2352A	MDPSV2352A	SAFETY VALVE ON T-2306-3	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171140	21-05-2024		13-08-2024	13-08-2024	19-09-2024
21-05-2024	20000158088	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDPSV2352B	MDPSV2352B	SAFETY VALVE ON T-2306-3	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171141	21-05-2024		13-08-2024	13-08-2024	19-09-2024
20-05-2024	20000158089	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDPSV2354B	MDPSV2354B	SAFETY VALVE ON T-2306-1 TOP	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171142	20-05-2024		13-08-2024	13-08-2024	19-09-2024
18-09-2024	20000158095	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2102	MDRV2102	SAFETY VALVE ON E-2103 TUBESIDE EXIT	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171148	18-09-2024		13-08-2024	18-09-2024	19-09-2024
17-05-2024	20000158096	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2106	MDRV2106	SAFETY VALVE ON TOP OF T-2104	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171149	17-05-2024		13-08-2024	13-08-2024	19-09-2024
17-05-2024	20000158098	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2108B	MDRV2108B	SAFETY VALVE ON V2107 TO VG4 HEADER	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171151	17-05-2024		13-08-2024	13-08-2024	19-09-2024
17-09-2024	20000158099	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2109A	MDRV2109A	SAFETY VALVE ON TOP OF V-2106A	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171152	17-09-2024		13-08-2024	17-09-2024	19-09-2024
17-09-2024	20000158100	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2109B	MDRV2109B	SAFETY VALVE ON TOP OF V-2106B	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171153	17-09-2024		13-08-2024	17-09-2024	19-09-2024
17-05-2024	20000158101	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2112	MDRV2112	SAFETY VALVE ON CW1/2 to S-2103+T-2101	D-04-100	100 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171154	17-05-2024		13-08-2024	13-08-2024	09-09-2024
18-09-2024	20000158107	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2209	MDRV2209	SAFETY VALVE ON TOP OF V-2203	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171160	18-09-2024		13-08-2024	18-09-2024	19-09-2024
17-09-2024	20000158109	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2213	MDRV2213	SAFETY VALVE ON TOP OF V-2206	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171162	17-09-2024		13-08-2024	17-09-2024	19-09-2024
21-05-2024	20000158220	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2306	MDRV2306	SAFETY VALVE ON T-2304 TO VG4 HEADER	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171273	21-05-2024		13-08-2024	13-08-2024	09-09-2024
17-05-2024	20000158221	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2309B	MDRV2309B	SAFETY VALVE ON TOP OF S-2309B	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171274	17-05-2024		13-08-2024	13-08-2024	19-09-2024
04-06-2024	20000158227	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDSV104C	MDSV104C	SAFETY VALVE ON COLL. TANK-1 REF. COMP-C	D-04-REF	REFRIGERATION SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171280	04-06-2024	A	13-08-2024	13-08-2024	16-09-2024
23-05-2024	20000158276	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2214B	MDRV2214B	SAFETY VALVE ON TOP OF V-2205B	D-04-200	200 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171329	23-05-2024		13-08-2024	13-08-2024	09-09-2024
21-05-2024	20000158277	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2301	MDRV2301	SAFETY VALVE ON TOP OF V-2301	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171330	21-05-2024		13-08-2024	13-08-2024	16-09-2024
17-05-2024	20000158278	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2302	MDRV2302	SAFETY VALVE ON T2301-2 TO E2301	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171331	17-05-2024		13-08-2024	13-08-2024	09-09-2024
21-05-2024	20000158279	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2304A	MDRV2304A	SAFETY VALVE ON TOP OF V-2304	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171332	21-05-2024		13-08-2024	13-08-2024	09-09-2024
23-05-2024	20000158281	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2307B	MDRV2307B	SAFETY VALVE ON V2302B TO COMMON HEADER	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171334	23-05-2024		13-08-2024	13-08-2024	09-09-2024
21-05-2024	20000158615	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2308B	MDRV2308B	SAFETY VALVE ON V2310B TO VG4 HEADER	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171668	21-05-2024		13-08-2024	13-08-2024	09-09-2024
17-05-2024	20000158616	2001	PM02	TEST,OH,CAL OF SFTY VALVE	MDRV2309A	SAFETY VALVE ON TOP OF S-2309A	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171669	17-05-		13-08-2024	13-08-	09-09-

				MDRV2309A										2024			2024	2024
23-05-2024	20000158934	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDPSV2351B	MDPSV2351B	SAFETY VALVE ON TOP OF V-2312	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171987	23-05-2024		13-08-2024	13-08-2024	19-09-2024
20-05-2024	20000158935	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDPSV2354A	MDPSV2354A	SAFETY VALVE ON T-2306-1 TOP	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171988	20-05-2024		13-08-2024	13-08-2024	19-09-2024
17-05-2024	20000158938	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2103	MDRV2103	SAFETY VALVE ON TOP OF S-2101	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171991	17-05-2024		13-08-2024	13-08-2024	19-09-2024
17-05-2024	20000158939	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2108A	MDRV2108A	SAFETY VALVE ON V2105 TO VG4 HEADER	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171992	17-05-2024		13-08-2024	13-08-2024	16-09-2024
17-09-2024	20000158942	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2212	MDRV2212	SAFETY VALVE ON TOP OF V-2204	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171995	17-09-2024		13-08-2024	17-09-2024	19-09-2024
17-05-2024	20000158943	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2214A	MDRV2214A	SAFETY VALVE ON TOP OF V-2205A	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171996	17-05-2024		13-08-2024	13-08-2024	19-09-2024
21-05-2024	20000158944	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2303	MDRV2303	SAFETY VALVE ON T2302 TO VG4 HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171997	21-05-2024		13-08-2024	13-08-2024	16-09-2024
23-05-2024	20000158945	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2307A	MDRV2307A	SAFETY VALVE ON V2302A TO COMMON HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000171998	23-05-2024		13-08-2024	13-08-2024	16-09-2024
21-05-2024	20000158980	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2308A	MDRV2308A	SAFETY VALVE ON V2310A TO VG4 HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172033	21-05-2024		13-08-2024	13-08-2024	19-09-2024
21-05-2024	20000158982	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2314A	MDRV2314A	SAFETY VALVE ON E2314A TOP TO VGA HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172035	21-05-2024		13-08-2024	13-08-2024	19-09-2024
22-05-2024	20000158983	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2502A	MDRV2502A	SAFETY VALVE ON TOP OF S-2503A	D-04-500	500 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172036	22-05-2024		13-08-2024	13-08-2024	19-09-2024
04-06-2024	20000158984	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2821A	MDRV2821A	SAFETY VALVE ON TOP OF V-2821(New KOD)	D-04-REF	REFRIGERATION SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172037	04-06-2024		13-08-2024	13-08-2024	19-09-2024
21-05-2024	20000158986	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2825	MDRV2825	SAFETY VALVE ON TOP OF V-2822	D-04-821	821 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172039	21-05-2024		13-08-2024	13-08-2024	19-09-2024
28-05-2024	20000158988	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDRV2903	MDRV2903	SAFETY VALVE ON V-2903 N2 BUFFER TANK	D-04-600	600 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172041	28-05-2024		13-08-2024	13-08-2024	19-09-2024
04-06-2024	20000158990	2001	PM02	TEST,OH,CAL OF SFTY VALVE MDSV105C	MDSV105C	SAFETY VALVE ON COLL. TANK-2 REF. COMP-C	D-04-REF	REFRIGERATION SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172043	04-06-2024	A	13-08-2024	13-08-2024	19-09-2024
10-04-2024	20000159043	2001	PM02	TEST,OH, CAL OF SAFETY VALVE MDRV2108A	MDRV2108A	SAFETY VALVE ON V2105 TO VG4 HEADER	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172096	23-04-2024		13-08-2024	13-08-2024	19-09-2024
10-04-2024	20000159044	2001	PM02	TEST,OH, CAL OF SAFETY VALVE MDRV2314B	MDRV2314B	SAFETY VALVE ON E2314B TOP TO VGA HEADER	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172097	23-04-2024		13-08-2024	13-08-2024	19-09-2024
10-04-2024	20000159079	2001	PM02	TEST,OH, CAL OF SAFETY VALVE MDRV2108B	MDRV2108B	SAFETY VALVE ON V2107 TO VG4 HEADER	D-04-100	100 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172132	23-04-2024		13-08-2024	13-08-2024	09-09-2024
10-04-2024	20000159138	2001	PM02	TEST,OH, CAL OF SAFETY VALVE MDRV2102	MDRV2102	SAFETY VALVE ON E-2103 TUBESIDE EXIT	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172191	23-04-2024		13-08-2024	13-08-2024	19-09-2024
10-04-2024	20000159139	2001	PM02	TEST,OH, CAL OF SAFETY VALVE MDRV2106	MDRV2106	SAFETY VALVE ON TOP OF T-2104	D-04-100	100 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172192	23-04-2024		13-08-2024	13-08-2024	09-09-2024
10-04-2024	20000159140	2001	PM02	TEST,OH, CAL OF SAFETY VALVE MDRV2302	MDRV2302	SAFETY VALVE ON T2301-2 TO E2301	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172193	23-04-2024		13-08-2024	13-08-2024	09-09-2024
10-04-2024	20000159141	2001	PM02	TEST,OH, CAL OF SAFETY VALVE MDRV2314A	MDRV2314A	SAFETY VALVE ON E2314A TOP TO VGA HEADER	D-04-300	300 SECTION	REL CNF NMAT PRC	Order Completed	CM1	MECHANICAL	DMEC-CMS	3000172194	23-04-2024		13-08-2024	13-08-2024	09-09-2024
26-08-2024	20000160676	2001	PM02	PM OF CONTROL VALVE ID04PV2501A	ID04PV2501A	CV ON N2 HEADER TO V-2502	D-04-500	500 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000173740	01-09-2024	C	17-08-2024	22-08-2024	16-09-2024

26-08-2024	20000160708	2001	PM02	PM OF CONTROL VALVE ID04PV2317B	ID04PV2317B	CV ON N2 TO S-2305 VENT	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000173772	01-09-2024	C	17-08-2024	22-08-2024	16-09-2024
26-08-2024	20000160714	2001	PM02	PM OF CONTROL VALVE ID04PV2801	ID04PV2801	CV ON N2 BLANKETING LINE	D-04-800	800 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000173778	01-09-2024	C	17-08-2024	22-08-2024	16-09-2024
26-08-2024	20000160715	2001	PM02	PM OF CONTROL VALVE ID04PV2802	ID04PV2802	CV ON N2 BLANKETING LINE	D-04-800	800 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000173779	01-09-2024	C	17-08-2024	22-08-2024	16-09-2024
26-08-2024	20000160754	2001	PM02	PM OF CONTROL VALVE ID04PV2319A	ID04PV2319A	CV ON N2 HEADER TO E-2332	D-04-300	300 SECTION	TECO PCNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000173818	01-09-2024	C	17-08-2024	22-08-2024	
26-08-2024	20000160755	2001	PM02	PM OF CONTROL VALVE ID04PV2319B	ID04PV2319B	CV ON E-2332 O/L VENT	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000173819	01-09-2024	C	17-08-2024	22-08-2024	16-09-2024
26-08-2024	20000160757	2001	PM02	PM OF CONTROL VALVE ID04PV2501B	ID04PV2501B	CV ON V-2502 VENT	D-04-500	500 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000173821	01-09-2024	C	17-08-2024	22-08-2024	16-09-2024
02-09-2024	20000161346	2001	PM02	PM OF CONTROL VALVE ID04PV2824A	ID04PV2824A	CV ON V-2822	D-04-821	821 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000174571	08-09-2024	C	24-08-2024	02-09-2024	16-09-2024
02-09-2024	20000161372	2001	PM02	PM OF CONTROL VALVE ID04PV2824B	ID04PV2824B	CV ON V-2822	D-04-821	821 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000174597	08-09-2024	C	24-08-2024	02-09-2024	16-09-2024
02-09-2024	20000161376	2001	PM02	PM OF CONTROL VALVE ID04PV2107	ID04PV2107	CV ON S-2102	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000174601	08-09-2024	C	24-08-2024	02-09-2024	16-09-2024
09-09-2024	20000161966	2001	PM02	PM OF CONTROL VALVE ID04PV2114	ID04PV2114	CV ON S-2104	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000175281	15-09-2024	C	31-08-2024	08-09-2024	16-09-2024
23-09-2024	20000163219	2001	PM02	PM OF CONTROL VALVE ID04PV2836	ID04PV2836	CV ON OUTLET OF V-2832	D-04-830	830 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000176698	29-09-2024	C	14-09-2024	20-09-2024	03-10-2024
21-10-2024	20000165559	2001	PM02	PM OF CONTROL VALVE ID04LV2302	ID04LV2302	CV ON P-2302A/B TO T-2301-1	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000179384	27-10-2024	C	12-10-2024	15-10-2024	28-10-2024
28-10-2024	20000166092	2001	PM02	PM OF CONTROL VALVE ID04PV2851	ID04PV2851	CV ON ISBL TO CMS PLANT	D-04-800	800 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000179997	03-11-2024	C	19-10-2024	23-10-2024	28-10-2024
28-10-2024	20000166098	2001	PM02	PM OF CONTROL VALVE ID04LV2104	ID04LV2104	CV ON T-2104	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000180003	03-11-2024	C	19-10-2024	21-10-2024	28-10-2024
28-10-2024	20000166099	2001	PM02	PM OF CONTROL VALVE ID04LV2312	ID04LV2312	CV ON FROM CFM AZEO BOTT TO V-2306A	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000180004	03-11-2024	C	19-10-2024	22-10-2024	28-10-2024
28-10-2024	20000166116	2001	PM02	PM OF CONTROL VALVE ID04PV2402	ID04PV2402	CV ON E-2401	D-04-400	400 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000180021	03-11-2024	C	19-10-2024	23-10-2024	28-10-2024
04-11-2024	20000166759	2001	PM02	PM OF CONTROL VALVE ID04LV2309	ID04LV2309	CV ON CHCL3 RECYCLE FEED TO T-2303-1	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000180709	10-11-2024	C	26-10-2024	04-11-2024	06-11-2024
04-11-2024	20000166760	2001	PM02	PM OF CONTROL VALVE ID04TV2109	ID04TV2109	CV ON E-2107	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000180710	10-11-2024	A	26-10-2024	04-11-2024	06-11-2024
25-11-2024	20000168482	2001	PM02	PM OF CONTROL VALVE ID04TV2833	ID04TV2833	CV ON E-2832 OUTLET	D-04-830	830 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000182611	01-12-2024	C	16-11-2024	19-11-2024	01-12-2024
23-12-2024	20000171055	2001	PM02	PM OF CONTROL VALVE ID04PV2351B	ID04PV2351B	CV ON E-2329	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000185533	29-12-2024	C	14-12-2024	17-12-2024	09-02-2025
23-12-2024	20000171066	2001	PM02	PM OF CONTROL VALVE ID04LV2352	ID04LV2352	CV ON T-2306-3	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000185544	29-12-2024	C	14-12-2024	18-12-2024	09-02-2025
23-12-2024	20000171074	2001	PM02	PM OF CONTROL VALVE ID04PV2351A	ID04PV2351A	CV ON E-2329	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000185552	29-12-2024	C	14-12-2024	17-12-2024	09-02-2025
23-12-2024	20000171075	2001	PM02	PM OF CONTROL VALVE ID04LV2353	ID04LV2353	CV ON T-2306-2	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000185553	29-12-2024	C	14-12-2024	17-12-2024	09-02-2025
30-12-2024	20000171782	2001	PM02	PM OF CONTROL VALVE ID04FV2304	ID04FV2304	CV ON E-2304 TO P-2303A/B	D-04-300	300 SECTION	TECO CNF NMAT PRC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000186369	05-01-	C	21-12-2024	26-12-	09-02-

									SETC						2025			2024	2025
30-12-2024	20000171789	2001	PM02	PM OF CONTROL VALVE ID04FV2308	ID04FV2308	CV ON T-2303 CHCL3 FEED	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000186376	05-01-2025	C	21-12-2024	26-12-2024	09-02-2025
20-01-2025	20000173847	2001	PM02	PM OF ON/OFF VALVE ID04XCV2101	ID04XCV2101	ON-OFF VALVE ON S2102 N2 BLANKET	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000188755	26-01-2025	C	11-01-2025	19-01-2025	09-02-2025
27-01-2025	20000174482	2001	PM02	PM OF CONTROL VALVE ID04FV2310	ID04FV2310	CV ON E-2316 O/L TO P2308A/B	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000189466	02-02-2025	C	18-01-2025	19-01-2025	09-02-2025
27-01-2025	20000174490	2001	PM02	PM OF CONTROL VALVE ID04FV2321	ID04FV2321	CV ON P-2314A/B TO T-2305	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000189474	02-02-2025	C	18-01-2025	19-01-2025	09-02-2025
27-01-2025	20000174492	2001	PM02	PM OF CONTROL VALVE ID04FV2322	ID04FV2322	CV ON E-2328 TO P-2318A/B	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000189476	02-02-2025	C	18-01-2025	19-01-2025	09-02-2025
27-01-2025	20000174504	2001	PM02	PM OF CONTROL VALVE ID04FV2312	ID04FV2312	CV ON P-2309A/B TO T-2304	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000189488	02-02-2025	C	18-01-2025	19-01-2025	09-02-2025
27-01-2025	20000174506	2001	PM02	PM OF CONTROL VALVE ID04FV2320	ID04FV2320	CV ON P-2311A/B TO T-2305	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000189490	02-02-2025	C	18-01-2025	19-01-2025	09-02-2025
03-03-2025	20000177900	2001	PM02	PM OF CONTROL VALVE ID04LV2105	ID04LV2105	CV ON S-2102 TO T-2101	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193189	09-03-2025	C	22-02-2025	03-03-2025	11-03-2025
03-03-2025	20000177922	2001	PM02	PM OF CONTROL VALVE ID04LV2107	ID04LV2107	CV ON OUTLET OF T-2102	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193211	09-03-2025	C	22-02-2025	03-03-2025	11-03-2025
10-03-2025	20000178472	2001	PM02	PM OF CONTROL VALVE ID04LV2306	ID04LV2306	CV ON E-2309 O/L TO V2302A/B	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193803	16-03-2025	C	01-03-2025	05-03-2025	11-03-2025
10-03-2025	20000178473	2001	PM02	PM OF CONTROL VALVE ID04LV2308	ID04LV2308	CV ON T-2303-1	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193804	16-03-2025	C	01-03-2025	05-03-2025	11-03-2025
10-03-2025	20000178476	2001	PM02	PM OF CONTROL VALVE ID04LV2212	ID04LV2212	CV ON E-2209 TO V-2301	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193807	16-03-2025	A	01-03-2025	05-03-2025	11-03-2025
10-03-2025	20000178495	2001	PM02	PM OF CONTROL VALVE ID04LV2204	ID04LV2204	CV ON E-2204 TO V-2202	D-04-200	200 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193826	16-03-2025	A	01-03-2025	05-03-2025	11-03-2025
10-03-2025	20000178497	2001	PM02	PM OF CONTROL VALVE ID04LV2301	ID04LV2301	CV ON E-2303 OUTLET	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193828	16-03-2025	C	01-03-2025	07-03-2025	11-03-2025
24-03-2025	20000178537	2001	PM02	PM OF ON/OFF VALVE ID04XCVC	ID04XCVC	ON-OFF VALVE ON NV-2101C BOTTOM LINE	D-15-100	HYDRO CHLORIANTION SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193868	30-03-2025	B	01-03-2025	19-03-2025	26-03-2025
24-03-2025	20000178538	2001	PM02	PM OF ON/OFF VALVE ID04XCV2101A	ID04XCV2101A	ON-OFF VALVE ON MEOH LINE T/F TO DPTFE	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193869	30-03-2025	B	01-03-2025	20-03-2025	26-03-2025
24-03-2025	20000178544	2001	PM02	PM OF ON/OFF VALVE ID04XCVA	ID04XCVA	ON-OFF VALVE ON V-2101A BOTTOM LINE	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193875	30-03-2025	B	01-03-2025	19-03-2025	26-03-2025
24-03-2025	20000178545	2001	PM02	PM OF ON/OFF VALVE ID04XCVB	ID04XCVB	ON-OFF VALVE ON V-2101B BOTTOM LINE	D-04-100	100 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000193876	30-03-2025	B	01-03-2025	19-03-2025	26-03-2025
17-03-2025	20000179213	2001	PM02	PM OF CONTROL VALVE ID04FV2351	ID04FV2351	CV ON T-2306-2	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000194582	23-03-2025	C	08-03-2025	13-03-2025	19-03-2025
17-03-2025	20000179229	2001	PM02	PM OF CONTROL VALVE ID04FV2301	ID04FV2301	CV ON P-2301A/B TO T-2301-1	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000194598	23-03-2025	C	08-03-2025	16-03-2025	19-03-2025
17-03-2025	20000179241	2001	PM02	PM OF CONTROL VALVE ID04PV2831	ID04PV2831	CV ON FROM CPP TO V-2832	D-04-830	830 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000194610	23-03-2025	A	08-03-2025	17-03-2025	19-03-2025
24-03-2025	20000180120	2001	PM02	PM OF CONTROL VALVE ID04LV2320A	ID04LV2320A	CV ON P-2319A/B TO S-2309A	D-04-300	300 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000195504	30-03-2025	C	15-03-2025	20-03-2025	26-03-2025
24-03-2025	20000180121	2001	PM02	PM OF CONTROL VALVE ID04LV2401	ID04LV2401	CV ON P-2401A/B TO T-2403	D-04-400	400 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000195505	30-03-2025	C	15-03-2025	20-03-2025	26-03-2025

31-03-2025	20000180842	2001	PM02	PM OF CONTROL VALVE ID04LV2831	ID04LV2831	CV ON V-2833 OUTLET TO V-2831	D-04-830	830 SECTION	TECO CNF NMAT PRC SETC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000196377	06-04-2025	C	22-03-2025	31-03-2025	04-04-2025
31-03-2025	20000180843	2001	PM02	PM OF CONTROL VALVE ID04LV2832	ID04LV2832	CV ON P-2831A/B TO CU	D-04-830	830 SECTION	REL CNF NMAT PRC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000196378	06-04-2025	C	22-03-2025	31-03-2025	01-04-2025
31-03-2025	20000180847	2001	PM02	PM OF CONTROL VALVE ID04LV2901A	ID04LV2901A	CV ON FW HEADER TO CT SUMP COMP - 1	D-04-600	600 SECTION	REL CNF NMAT PRC	Order Completed	CM1	INSTRUMENT	DINS-CMS	3000196382	06-04-2025	C	22-03-2025	31-03-2025	01-04-2025

Gujarat Pollution Control Board

PCB Id: 15136

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details **Gujarat Fluorochemicals Limited**

Outward No: 32424-30/12/2024

Email : samir.parikh@gfl.co.in

Telephone : 02641618090

Plot No. 12 / A,E-50/1 Dahej GIDC Industrial Estate,
, ,
-Dahej - -392130
DIST : Bharuch , TAL : Vagra , SIDC : Dahej

Inspection Id : 831640 (Routine Visit) **Ro Name : Bharuch**

2 Type / Scale / Sector / Status : RED / LARGE / Chlor Alkali / In Operation

3 Inspection Dt & Time : 29/12/2024 11:30 / Air **Person Contacted :** Maulik Shah - Chief Manager HSEF

4 Env Audit Detail : Sch : 1 , Birla Vishvakarma Mahavidyalaya Engineering College, , Year : 2017 , On Dt :

Commissioned Dt : 10/09/2009 **Production Start Dt :** 12/10/2009 **Applicability of CRZ Rules :** No

5 Water Consumption in Kilo Lts Per Day Ind : 16216.000 Dom : 57.500 **Borewells:** 0

6 Waste Water generation / Discharge (klpd) : Ind : 5966.220 Dom : 49.000 **Tubewells:** 0

7 Consumer No.(Electric Meter): **Source of Water Supply:** SIDC

8 Disposal Mode of Industrial / Domestic : Underground Drainage System / Irrigation

9 Discharge Pt / Final Receiving Body (Ultimate): Own pipeline conveyed into the sea / Sea

10 Status of water consent Under the Water Act,1974: AWH-129478-15/02/2027 Last Inward:318346-26/09/2024[PRO]

11 Effluent Treatement plant (ETP) : Units, if provided and status :

ETP Details : P-Chemical Dousing Tank,P-Collection Cum Equalization,P-Collection Tank,P-Decanter,P-Equalization Tank,P-Flash Mixer,P-Holding Tank,S-Aeration Tank,S-Settling Tank,S-Sludge Dry Beds,S-Sludge Holding Tank

12 Whether Industry is a member of CETP ? No

13 Boilers=11 , DG Sets=6 , Flue Gas =31, Process =56 , ETP Cap = 8494 , Capacity of All = 0

APCM Details : Alkali Scrubber,Bag Filter,Cyclone ,Dust Collector,E.S.P,Heater/Furnace-Low Sulphur Fuel,Hood Cover,Low Nox Burner ,Scrubber,Water Scrubber

Fuel Used : Coal,L.N. Gas,ldo,Natural Gas

Stack Attached to : .... Any Other,Boiler,D.G. Sets,Furnace

14 TSDF Name : Safe Enviro Private Limited

15 Lab Charges Pending : NIL **Water Cess Charges Pending : NIL**

16 Last Env. Form V : 2023-2024 **Water Cess Return : 2017-2018** **HW Monthly Return : 2024-99**

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
14/12/2022	SCN	07/02/2023		697088	SCN	APP	702935
26/10/2021	DIR	05/03/2022	33A,OTH,	625457	DIR	OTH	624731
17/09/2021	SCN	21/10/2021		620458	SCN	AIA	604056

Monthly Patrak Data : Last Return : 202411 **HAZD Waste Disposal : 563.770 (294 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 53631837, ETP - 269122, APCM - 0	Meter Reading - 14803010, Kilo Litre - 363785	Meter Reading - 2446267, Kilo Litre - 76653

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 15136

One Time Updations				
k	-	**Recycler Registration Valid ??**	N.A	
General Observation				
a	-	Is the Industry in Operation ??	Yes	Visited wrt Gas Leakage Incident
a	-	R.O File No	ID-15136	
b	-	**Industry Operating without CCA**	No.	
c	-	**Has Production exceeded (last 3 MTHs) than CCA-Qty**	No.	
d	-	**Any products-NOT in CCA, manufactured-Last 3 MTHs**	No.	
e	-	**Foul Odour/Fugitive Emission/Bye Pass in Premises ??**	No.	Visited wrt Gas Leakage Incident
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	**Has Regn with CETP or TSDF expired ??**	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	
Air Related				
a	-	**Fuel Type confirmitive with CCA ?**	Yes	
b	-	**Av. Fuel Consumption EXCEEDING CCA limits**	No.	
c	-	**APC Measures confirmitive with CCA conditions ??**	Yes	
d	-	ALL APCMs are in operation	Yes	
e	-	SMF availability	Provided	
f	-	**Thick Smoke observed in Flue Gas/Processes ??**	No.	
g	-	**ph of Scrubbing Media as per requirement ??**	Yes	
h	-	Ultimate Disposal of Scrubbing Media	ETP	
i	-	Nos of Samples : Stack & Ambient	0, 0	

Remarks :

-

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (15136)

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 15136

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:
This unit is visited w.r.t. the gas leakage incident occurred at the CMS-1 Plant. The detailed IR of the gas leakage incident in format is attached herewith with photographs. [4756]-30/12/2024
~ RO Comments/Reply :Considering the gas lekaged incident as mentioned in the Inspection report stickt action may be taken, DISH report is await-30/12/2024

I recommend : g. Recommend Strict Action

Point to point reason of recommendation for this action
This unit is visited w.r.t. the gas leakage incident occurred at the CMS-1 Plant. The gas leakage incident occurred in the CMS-1 Plant. As per primary information provided by the unit, leakage occurred from isolation valve near auto valve XCV-2209 of CMS-1 plant leading to leakage of Crude CMS (Chloro Methane Substance). The Crude CMS contains the mixture of Chloroform, Methylene Dichloride and Carbon Tetrachloride. During visit, the isolation valve (near auto valve XCV2209) is found damaged and bonnet is found displaced (Photograph attached). Actual reason of this valve leakage and the displacement of the valve bonnet is yet not known. Crude CMS was emitted into atmoshere due to this incident. As informed and as per the CCTV footages gaseous cloud was seen for 15 Minutes Approx. between 07:40 PM to 07:55 PM on 28.12.2024. No leakage is observed during visit in the CMS-1 plant. Exact Area in which gas leak spread out is not known. However as informed by the contacted person, the cloud of the gas was formed in the entire CMS-1 plant area, Control Room area and further dispersed in the plant area. It is informed that the affected persons in the plant area were taken into OHC of the unit and further referred to the hospital in Bharuch. As per the details provided by the unit, total four persons were deceased due to this incident:

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. Submit Accident/Incident report with detail cause and details of the affected person with status.
3. Take all necessary corrective and preventive measures to avoid reoccurrence of such incident.
4. Submit CCTV footage of the CMS-1 plant covering the gas leakage incident.
5. During visit, the details of the incident at CMS-1 plant is observed mentioned in the logbook of CMS-2 Plant. Clarify.
2. Submit action taken by DISH.

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Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. આપની products ની Qty વધે છે પરંતુ તેની સાથેની by product ની Qty વધતી નથી. સ્પષ્ટતા કરવી; New application is done on based on EC & CTE received. Here, we have made groups of our finished products to address market dynamism. It is to be noted that none of the byproducts will increase as per proposed consent quantity of EC as the raw materials for finished products will be a limiting factor. Moreover, we will be procuring fresh R-22 from the market for manufacturing the additional quantum of products due to which the existing by product quantities will not increase. (22/11/2024)	824286(22/10/24)	---
3. Last 3 months ના production, wastewater generation & disposal, haz waste generation & disposal ની માહિતી આપવી.; Details of production, wastewater generation & disposal, hazardous waste generation & disposal for the last 3 months has been uploaded in extra documents tag along with the reply letter. (22/11/2024)	824286(22/10/24)	---
2. આપના દ્વારા spent silica gel ને Haz waste માં mentioned કરેલ નથી. સ્પષ્ટતા કરવી.; Please note that the quantum of spent silica gel has been considered under Process Waste, Schedule-I and Category 36.1 due to which a separate category of spent silica gel has not been considered. (22/11/2024)	824286(22/10/24)	---
Clarify regarding the CRZ permission for the proposed alternate treated industrial w.w. conveyance pipeline up to deep sea.	767295(05/01/24)	Pending !! Reminded AGAIN
You have started construction activity at the adjoining plot no. E-50/1. Clarify regarding its EC & CTE permission.	767295(05/01/24)	Pending !! Reminded AGAIN

Gujarat Pollution Control Board

PCB Id: 15136

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (15136)

A Sample Details

B Process Stacks

Gujarat Pollution Control Board

PCB Id: 15136

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	0	central scrubber system-2	ASC	HCL-35,HF-06,
2	... Any Other	30	dust collec. sys. spar	DUS	PM-150,
3	... Any Other	0	hcl wgs-ptfe plant	SCR	HCL-35,
4	Driers	15	ptfe induced draft fan c-752 a/b	CYC	PM-150,
5	Driers	0	ptfe id fan c-752 b	CYC	PM-150,
6	Driers	15	ptfe induced draft fan c-752 a/b	CYC	PM-150,
7	Driers	0	ptfe id fan c-752 d	CYC	PM-150,
8	Driers	0	ptfe induced draft fan c-753 a/b	FIL	PM-150,
9	Driers	0	ptfe id fan c-753 b	FIL	PM-150,
10	... Any Other	0	emergency thermal oxidation	SCR	PM-150,HCL-35,CO-150,
11	... Any Other	0	absorbtion tower-ptfe	N.A	HF-06,
12	... Any Other	0	id fan a/b	CYC	PM-150,
13	... Any Other	15	back end scrubber-emerge	SCR	PM-150,
14	... Any Other	0	ptfe nitrogen purging reactor	N.A	NOX-25,
15	... Any Other	0	gypsum scrubber	SCR	PM-150,
16	... Any Other	45	absorption tower (4f msu) (tfe-2)	N.A	HF-06,
17	... Any Other	15	induced draft fan c-752 a/b	CYC	PM-150,
18	... Any Other	0	hcl scrubber system-tfe	SCR	HCL-35,CHI-15,
19	Caustic Chlorine Plant	21	ccp-hypo unit	SCR	HCL-35,CHI-15,
20	... Any Other	30	scrubber system central	ASC	HCL-35,HF-06,
21	... Any Other	40	absorption tower (4f msu) (tfe-1)	N.A	HF-06,
22	... Any Other	34	hcl waste gas scrubber (cms-2)	SCR	HCL-35,
23	... Any Other	15	induced draft fan c-752 a/b	CYC	PM-150,
24	Caustic Chlorine Plant	0	cap-hcl scruber system-1	SCR	HCL-35,CHI-15,
25	... Any Other	0	hcl scrubber system-emergency	SCR	HCL-35,CHI-15,
26	... Any Other	0	induced draft fan c-753 a/b	FIL	PM-150,
27	... Any Other	0	tail gas scrubber h2sif6	ASC	HF-06,
28	... Any Other	0	scrubber system for central system	SCR,WSC	CHI-35,
29	... Any Other	0	dust collector attached to the spray dryer	DUS	PM-150,NOX-50,
30	Reaction Vessels	0	hcl scrubber ptfe plant	SCR	HCL-35,CHI-15,
31	... Any Other	0	no2 purging reactor-ptfe	N.A	NOX-25,HF-06,
32	... Any Other	0	absorption tower-ptfe	N.A	HF-06,
33	... Any Other	34	hcl waste gas scrubber (cms)-	SCR	HCL-35,
34	... Any Other	0	cap-hcl scrubber system (2 nos.)	SCR	HCL-35,CHI-15,HF-06,
35	... Any Other	21	hcl scrubber system chlor alkali plant	SCR	HCL-35,CHI-15,
36	Reaction Vessels	0	reaction vessel	SCR	PM-150,NOX-25,HCL-35,CHI-15,
37	... Any Other	15	scrubber system-emergency	SCR	PM-150,
38	Spray Dyer	0	spray dryer	DUS	PM-150,NOX-25,
39	... Any Other	15	induced draft fan-4 nos (c,d,e,f)	CYC	PM-150,
40	... Any Other	30	emergency vent	ASC	HF-6,
41	... Any Other	20	ptfe reactor- nitrogen purging	N.A	NOX-25,
42	... Any Other	21	caustic chlorine plant +hypo unit	SCR	
43	... Any Other	0	hcl scrubber - other plant	SCR	
44	... Any Other	0	hf control system-other plant	ASC	
45	... Any Other	30	central scrubber system	ASC	HCL-35,HF-06,
46	... Any Other	0	hcl wgs-ptfe plant	SCR	HCL-35,
47	... Any Other	30	dust collection spar silo	DUS	PM-150,
48	... Any Other	0	gypsum scrubber	SCR	PM-150,
49	... Any Other	30	tail gas scrubber-i	ASC	SO2-40,HF-06,
50	... Any Other	0	induced draft fan(x)	CYC	PM-150,HF-06,
51	... Any Other	0	induced draft fan(y)	CYC	PM-150,HF-06,
52	... Any Other	20	ptfe reactor- nitrogen purging	N.A	NOX-25,
53	... Any Other	20	ptfe reactor- nitrogen purging	N.A	NOX-25,
54	... Any Other	30	tail gas scrubber	ASC,WSC	SO2-40,HF-06,
55	... Any Other	0	induced draft fan(z)	CYC	PM-150,HF-06,
56	... Any Other	0	hcl scrubber system-ptfe	SCR	HCL-35,CHI-15,HF-00,

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C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	.... Any Other	42	Rotary Kiln-2	YES	LNB	L.N. Gas	500 Cubic meter	
2	Boiler	0	Waste Heat Boiler GT3	N.A	LNB	Natural Gas	as per GT1	
3	D.G. Sets	0	Gas Engine GE-2	N.A	LNB	Natural Gas	As per GT 1	
4	.... Any Other	30	Thermal Oxidiser	NO	ASC,WSC	Not Used/N.A		
5	Boiler	0	Waste Heat Boiler GT2	N.A	LNB	Natural Gas	As per GT1	
6	Boiler	71	Stack attached Boiler ESP	YES	ESP	Coal	21 Tones/hr	
7	Furnace	0	Steam Heater Furnace -1 PTFE-1	N.A	LNB	Natural Gas	196800nm3/hr	
8	Furnace	0	Steam Heater Furnace -2 PTFE-1	N.A	LNB	Natural Gas	196800 m3/hr	
9	Boiler	0	Bunker House Dust Collector-Coal Boiler	N.A	FIL,HLS	Not Used/N.A		
10	Boiler	0	Waste Heat Boiler GT 1	N.A	LNB	Natural Gas	Total for all 196800 NM3/Hr	
11	.... Any Other	0	Gas Engine(GE-1)	N.A	LNB	Natural Gas	As per GT1	
12	D.G. Sets	11	1010KVA/on emergency	N.A	N.A	ldo		
13	Boiler	70	AFBC boiler-90 TPH	YES	ESP	Coal	21 Tones/Hr	
14	D.G. Sets	11	1010KVA/on emergency	N.A	N.A	ldo		
15	D.G. Sets	11	1010KVA/on emergency	N.A	N.A	ldo		
16	D.G. Sets	11	500KVA/Only on emrgncy	N.A	HDC	ldo		
17	D.G. Sets	11	500KVA/Only on emrgncy	N.A	HDC	ldo		
18	Boiler	0	Proposed stack of 60 TPH boiler	YES	ESP	Coal	12.13 MT/Hour	
19	Boiler	140	150 TPH Boiler (Stand-By)	YES	ESP,SCR	Coal	1279.34 MT/day	
20	.... Any Other	0	Crusher House Dust Collector	NO	FIL	Not Used/N.A		
21	Boiler	30	Waste Heat Recovery Boiler-A	YES	LNB	Natural Gas	480000smc total for all GT	
22	Boiler	30	Waste Heat Recovery Boiler-B	YES	LNB	Natural Gas	---	
23	Furnace	30	Steam Heater Furnace -1 TFE-1	YES	LNB	Natural Gas	---	
24	.... Any Other	30	Caustic soda flaker	N.A	N.A	Not Used/N.A	----	
25	Furnace	30	Steam Heater Furnace -2 TFE-2	YES	LNB	Natural Gas	---	
26	.... Any Other	0	Bunker House Dust Collector	N.A	FIL	Not Used/N.A		
27	Boiler	30	Stack attached to boiler	YES	LNB	L.N. Gas	250 Cubic meter	
28	Furnace	0	Steam heater Furnace A	YES	LNB	L.N. Gas	567 Cubic meter	
29	Furnace	0	Steam heater furnace B	YES	LNB	L.N. Gas	567 Cubic Meter	
30	.... Any Other	42	Rotary Kiln-1	YES	LNB	L.N. Gas	500 Cubic meter	
31	.... Any Other	0	Diesel Generator(2 nos)	YES	N.A	Not Used/N.A		

D Details about Hazardous Waste Management :

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	235.400-M.T	COL,DEC,CYC,REU,STO,TRA
2	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	37.000-M.T	COL,DSS,CYC,STO,TRA
3	Chemical sludge from waste water treatment	I -35.3	6312.000-M.T	COL,DSS,DEC,STO,TRA,DST
4	Residue or Sludges And Filter Cakes	I -16.2	3.000-M.T	CIW,COL,DSS,DEC,DSI,STO,TRA
5	Organic Residues	I -1.4	299.000-M.T	CIW,COL,DSS,DEC,DSI,STO,TRA,DST
6	Not Applicable.	I -N.A	10734.000-M.T	COL,DSS,OTH,STO,TRA
7	Not Applicable.	I -N.A	150.000-M.T	COL,DSS,STO,TRA
8	Not Applicable.	I -N.A	23725.000-M.T	COL,OTH,CYC,STO,TRA
9	Any process or distillation residue	I -36.1	4859.420-M.T	CIW,COL,DSS,DEC,DSI,CYC,STO,TRA
10	Not Applicable.	I -N.A	0.000-M.T	COL,DSS
11	Not Applicable.	I -N.A	0.000-M.T	COL
12	Spent ion exchange resin containing toxic metals	I -35.2	32.000-M.T	CIW,COL,DSS,DEC,DSI,STO,TRA
13	Not Applicable.	I -N.A	0.000-M.T	COL,OTH
14	Distillation Residues	I -20.3	2.400-M.T	CIW,COL,DSI,STO,TRA,DST
15	Spent Catalyst	I -17.2	1334.000-M.T	CIW,COL,DSS,DEC,DSI,STO,TRA,DST
16	Not Applicable.	I -N.A	22834.100-M.T	COL,REU,STO
17	Not Applicable.	I -N.A	98.480-M.T	COL,STO,DST
18	Not Applicable.	I -N.A	0.000-M.T	COL,OTH
19	Not Applicable.	I -N.A	0.000-M.T	COL,DSS,OTH

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	1,1,3 trichloro tetrafluoro propanol (hcfc224ca)	0.000	0.000 - M.T	0.000	
2	1,1,3 trichlorotetrafluoropropane (hchc 224ca)	0.000	25.000 - M.T	0.000	Applying for CCA Amendment
3	1,1,3 trichlorotetrafluoropropane (hchc 224ca)	0.000	0.000 - M.T	0.000	
4	1,1,3-trichloro 2,3,3- trifluoropropene (cfo1213ya) (p-200)	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
5	1,1,3trichlorotetrafluoropropane (hcfc 224ca) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment.
6	1,3 dfb	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
7	1,6-divinylperfluorohexane (c6dv)	100.000	0.000 - M.T	0.000	
8	2, 6- Dichloro-4-Trifluoro Methyl Aniline (DCTFMA)	0.000	65.000 - M.T	0.000	Applying for CCA Amendment
9	2,5-Dichloro-4-(1,1,2,3,3,3-hexa fluoropropoxy) aniline (DHA)	0.000	0.000 - M.T	0.000	
10	2,6-dichloro -4-trifluoro methyl aniline (dctfma)	0.000	0.000 - M.T	0.000	
11	2,6-Dichloro-4-(trifluoromethyl) aniline (DCTFMA)	0.000	0.000 - M.T	0.000	
12	2-Methyl-4-(1,1,1,2,3,3,3-hepta fluoro-2-propyl) aniline (RFA)	0.000	0.000 - M.T	0.000	
13	25% HBr solution	0.000	0.000 - M.T	0.000	
14	25% HF solution	0.000	0.000 - M.T	0.000	
15	3,5-Difluoroaniline (DFA)	0.000	0.000 - M.T	0.000	
16	40 % dma solution	0.000	0.000 - M.T	0.000	
17	anhydrous potassium fluoride (apf)	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
18	br ethylene difluoraacetate	0.000	0.000 - M.T	0.000	
19	Bromo Trifluoromethane	0.000	0.000 - M.T	0.000	
20	C4 to C34 Surfactant (Non-fluorinated)	0.000	10.000 - M.T	0.000	Applying for CCA Amendment
21	c4 to c34 surfactant (non-fluorinated)	0.000	0.000 - M.T	0.000	
22	Calcium Chloride	0.000	4750.000 - M.T	0.000	Applying for CCA Amendment
23	calcium chloride	0.000	0.000 - M.T	0.000	
24	carbon dioxide -food grade gas	0.000	0.000 - M.T	0.000	Applying For CCA Amendment
25	carbon dioxide-dry ice	0.000	0.000 - M.T	0.000	Applying for CCA Amendment
26	carbon tetra chloride (99.5 %)	0.000	0.000 - M.T	0.000	
27	Carbon Tetrachloride (CTC)	0.000	1440.000 - M.T	0.000	Applying for CCA Amendment
28	caustic soda (dry basis)	0.000	15500.000 - M.T	0.000	Applying for CCA Amendment
29	caustic soda (dry basis)	0.000	15500.000 - M.T	0.000	Applying For CTE-Change in product mix
30	chlorine (dry basis)	0.000	13167.000 - M.T	0.000	Applying for CCA Amendment
31	chlorine (dry basis)	0.000	0.000 - M.T	0.000	
32	chloroform	0.000	0.000 - M.T	0.000	
33	chloroform	0.000	0.000 - M.T	0.000	Applying for EC to CTE.
34	chloroform	10090.000	10090.000 - M.T	0.000	Applying for CCA Amendment
35	coal based plant cogen	26.000	130.000 - MWH	26.000	

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36	coal based proces steam boiler	0.000	0.000 - M.T	0.000	
37	cpp coal based and gas based	0.000	0.000 - MWH	0.000	--
38	di chloro tetra fluoroethoxy aniline	0.000	0.000 - M.T	0.000	Applying for CCA Amendment
39	di chloro tetra fluoroethoxy aniline and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
40	di chlorofluoromethane	0.000	0.000 - M.T	0.000	
41	Di-fluoro acetic acid (DFAA)	0.000	0.000 - M.T	0.000	
42	dichioropentafluoro propane (hfc-225)	0.000	0.000 - M.T	0.000	
43	dichloro fluoro chloromethane (hcfc-21)	0.000	0.000 - M.T	0.000	
44	DichloroFluoromethane (HCFC-21/R-21)	0.000	230.000 - M.T	0.000	Applying for CCA Amendment
45	dichloropentafluoro propane (hcfc-225)	0.000	410.000 - M.T	0.000	Applying for CCA Amendment
46	dichloropentafluoro propane (hcfc-225)	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
47	difluoro methane sulfonyl chloride (dfmsc)	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
48	difluoromethane (hfc-32)	0.000	0.000 - M.T	0.000	
49	Dilute HF (20 %)	0.000	1000.000 - M.T	0.000	Applying for CCA Amendment
50	dilute hf (20%)	0.000	0.000 - M.T	0.000	
51	Ethanol	0.000	0.000 - M.T	0.000	
52	Ethyl bromo difluoro acetate	0.000	0.000 - M.T	0.000	
53	Ethyl difluoro aceto acetate (EDFAA)	0.000	0.000 - M.T	0.000	
54	Ethyl difluro acetate (EDFA)	0.000	0.000 - M.T	0.000	
55	ethyl tetra fluoro ethyl ether (etfee)	0.000	80.000 - M.T	0.000	Aplying for CTE-Change in Product Mix.
56	ethyl tetra fluoro ethyl ether (etfee)	0.000	200.000 - M.T	0.000	Applying For CCA Amendment
57	ethyl tetra fluoro ethyl ether (etfee) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
58	fkm 26/246	0.000	0.000 - M.T	0.000	no product
59	fluorinated ethylene propylene (fep)	0.000	0.000 - M.T	0.000	
60	fluorinated ethylene propylene (fep)	0.000	175.000 - M.T	0.000	Applying for CCA Amendment
61	fluorinated ethylene propylene (fep) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
62	fluoro elastomers (fkm)	0.000	0.000 - M.T	0.000	
63	fluoro elastomers (fkm)	0.000	400.000 - M.T	0.000	Applying for CCA Amendment
64	fluoro elastomers (fkm)/ ffkm and/ or	735.000	0.000 - M.T	735.000	Applying for CCA Amendment
65	gas based plant ccgt	37.000	185.000 - MWH	37.000	
66	gas based plant cogen	28.500	142.000 - MWH	28.500	
67	Gypsum	0.000	12768.000 - M.T	0.000	Applying for CCA Amendment
68	gypsum	0.000	0.000 - M.T	0.000	
69	hepta fluoro propane(hfpp)	0.000	0.000 - M.T	0.000	Aplying for CTE-Change in Product Mix.
70	hexa fluoro ethelene (hfe)	0.000	0.000 - M.T	0.000	--
71	hexa fluoro propelene oxide (hfpo)	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
72	hexa fluoro propylene (hfp)	0.000	0.000 - M.T	0.000	
73	hexa fluoro propylene oxide (hfpo) and/ or	200.000	0.000 - M.T	200.000	Applying for CCA Amendment
74	HexaFluoro Propylene (HFP)	0.000	300.000 - M.T	0.000	Applying for CCA Amendment
75	hexafluoro propylene (hfp) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
76	hfc-32 (refrigerant gas)	0.000	0.000 - M.T	0.000	--
77	high boiler chloro methene	0.000	0.000 - M.T	0.000	--
78	high boiler of chloromethane	200.000	0.000 - M.T	200.000	
79	hydro chloric acid (100 %)	0.000	0.000 - M.T	0.000	-
80	hydro chloric acid (100%)	0.000	0.000 - M.T	0.000	-
81	Hydrochloric Acid (31% + 1 %) CA	0.000	357.000 - M.T	0.000	Applying for CCA Amendment
82	hydrochloric acid (12 % ± 1 %)-ptfe	0.000	0.000 - M.T	0.000	
83	hydrochloric acid (31 % ± 1 %)	0.000	37992.000 - M.T	0.000	Applying for CCA Amendment
84	hydrochloric acid (31 % ± 1 %)-ptfe	0.000	0.000 - M.T	0.000	
85	hydrochloric acid (31% ± 1 %)-chlor alkali	0.000	0.000 - M.T	0.000	
86	hydrofluorosilicic acid	0.000	0.000 - M.T	0.000	
87	Hydrofluosilicic Acid (20%)	0.000	200.000 - M.T	0.000	Applying for CCA Amendment
88	hydrofluosilicic acid (20%)	0.000	0.000 - M.T	0.000	
89	Hydrogen	0.000	464.000 - M.T	0.000	Applying for CCA Amendment
90	hydrogen bromide	0.000	0.000 - M.T	0.000	
91	hydrogen(dry basis)	0.000	0.000 - M.T	0.000	
92	I-SAN	0.000	20.000 - M.T	0.000	Applying for CCA Amendment
93	i-san	0.000	0.000 - M.T	0.000	
94	Intermediate Vinylidene Fluoride (VDF)	0.000	84.000 - M.T	0.000	Applying for CCA Amendment
95	intermediate vinylidene fluoride (vdf)	0.000	0.000 - M.T	0.000	
96	intermediate vinylidene fluoride (vdf)	735.000	0.000 - M.T	735.000	Applying for CCA Amendment
97	Iodurate	0.000	1.000 - M.T	0.000	Applying for CCA Amendment

98	iodurate	0.000	0.000 - M.T	0.000	
99	iodurate and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
100	lithium ferrous phosphate-lifepo4 (lfp)	500.000	0.000 - M.T	0.000	Applying for EC to CTE.
101	methyl tetra fluoro ethyl ether (mtfee)	0.000	0.000 - M.T	0.000	
102	methyl tetra fluoro ethyl ether (mtfee)	0.000	10.000 - M.T	0.000	Applying for CCA Amendment
103	methyl tetra fluoro ethyl ether (mtfee) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
104	methylene dichloride	10090.000	0.000 - M.T	10090.000	
105	mono chloro difluoro methane (hcfc - 22)	0.000	0.000 - M.T	0.000	
106	monochloro difluoro methane (hcfc-22)	0.000	0.000 - M.T	0.000	
107	monochlorodifluoro methane (r22)	0.000	1100.000 - M.T	0.000	Applying for CCA Amendment
108	Other reaction by additives	0.000	0.000 - M.T	0.000	
109	pctfe	0.000	0.000 - M.T	0.000	
110	pentafluoroethane	0.000	0.000 - M.T	0.000	0
111	pentafluoroethane (hfc -125)	0.000	650.000 - M.T	0.000	Applying for CCA Amendment
112	pentafluoroethane (hfc -125) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
113	perfluoro alkoxy (pfa)	0.000	0.000 - M.T	0.000	
114	perfluoro alkoxy (pfa) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
115	perfluoro propyl vinyl ether (ppve) and/ or	200.000	0.000 - M.T	0.000	
116	perfluoroalkoxy (pfa)	0.000	325.000 - M.T	0.000	Applying for CCA Amendment
117	Poly Chloro Tri Fluoro Ethylene (PCTFE)	0.000	4.000 - M.T	0.000	Applying for CCA Amendment
118	poly tetra fluoro ethelene (ptfe)	0.000	0.000 - M.T	0.000	
119	polytetra fluoro ethylene (ptfe)	0.000	1800.000 - M.T	0.000	Applying For CCA Amendment
120	polytetra fluoro ethylene (ptfe) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
121	polyvenylene fluoride (pvdf)	0.000	0.000 - M.T	0.000	
122	polyvenylidene fluoride (pvdf)	0.000	0.000 - M.T	0.000	
123	polyvenylidene fluoride (pvdf)	0.000	150.000 - M.T	0.000	Applying for CCA Amendment
124	polyvenylidene fluoride (pvdf) and/ or	735.000	0.000 - M.T	735.000	Applying for CCA Amendment
125	Potassium Bromide	0.000	0.000 - M.T	0.000	
126	Potassium Fluoride	0.000	0.000 - M.T	0.000	
127	potassium fluoride	872.000	0.000 - M.T	0.000	
128	potassium iodide	150.000	0.000 - M.T	0.000	
129	proton exchange membrane incl monomer	0.000	10.000 - M.T	0.000	Applying for CCA Amendment
130	proton exchange membrane incl monomer and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
131	R&D Products	0.000	10.000 - M.T	0.000	Applying for CCA Amendment
132	r&d products	0.000	0.000 - M.T	0.000	
133	r-410 blends	0.000	0.000 - M.T	0.000	
134	Sodium hypochlorite (10% chlorine)	0.000	132.000 - M.T	0.000	Applying for CCA Amendment
135	sodium hypochlorite in terms of 10% chlorine)	0.000	0.000 - M.T	0.000	
136	sulphuric acid (88 %)	0.000	0.000 - M.T	0.000	
137	sulphuric acid 70% to 88 %	0.000	713.000 - M.T	0.000	Applying for CCA Amendment
138	sulphuric acid 70% to 88 %	0.000	0.000 - M.T	0.000	
139	telome alcohol	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
140	telomer iodide	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
141	tetra fluoro beta sulfone	0.000	0.000 - M.T	0.000	Applying for CCA Amendment
142	tetra fluoro beta sulfone and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
143	tetra fluoro dimethyle amine	0.000	0.000 - M.T	0.000	
144	tetra fluoro ethelene (tfe)	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
145	tetra fluoro ethyl ether (propyl, butyl, tf propyl)	0.000	25.000 - M.T	0.000	Applying for CCA Amendment
146	tetra fluoro ethyl ether (propyl, butyl, tf propyl) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
147	tetra fluoro propanol	0.000	0.000 - M.T	0.000	--
148	tetrafluoro benzyl alcohol (tfba)	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
149	tetrafluoro dimethyl amine (tfe dma)	0.000	0.000 - M.T	0.000	0
150	tetrafluoro dimethyl amine (tfe dma)	0.000	45.000 - M.T	0.000	Applying for CCA Amendment
151	tetrafluoro dimethyl amine (tfe dma) and/ or	3050.000	0.000 - M.T	3050.000	Applying for CCA Amendment
152	tetrafluoro ethylene tetramer	0.000	0.000 - M.T	0.000	Applying For CTE-Change in product mix
153	tfma	0.000	0.000 - M.T	0.000	
154	tfma	0.000	1.000 - M.T	0.000	Applying for CCA Amendment
155	Tri fluoromethane	0.000	21.000 - M.T	0.000	Applying for CCA Amendment
156	trifluoro methane	0.000	0.000 - M.T	0.000	

F Raw material :

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Raw Material Name	Capacity - Unit / Month
1	0.5% naoh	0.000 - M.T
2	1,2,3-tcb	0.000 - M.T
3	1,2-dibromo-1,1,2,3, 3,3-hexafluoropropane	0.000 - KGS
4	1,2-dichloroethane (chloroform)	1363.100 - M.T
5	1,2-dimethoxyethane	0.000 - KGS
6	1,3,5-trichlorobenzene	0.000 - KGS
7	1,6-diiodoperfluorohexane	250.000 - M.T
8	10 % NaOH Solution For Hypo	0.000 - M.T
9	10% naoh solution for hypo	11.510 - M.T
10	10% sulfuric acid	1.000 - M.T
11	118% naoh	0.000 - KLT
12	2,?2,?3,?3-?Tetrafluoro-?1-?propanol	0.000 - M.T
13	2,2,3,3-tetrafluoro-1-propanol	5075.170 - M.T
14	2,5-dichloro-4-aminophenol	0.000 - KGS
15	2,5-dichloronitrobenzene	0.000 - KGS
16	2,6-dichlorophenol	1857.620 - M.T
17	30% hcl	0.000 - KLT
18	31% hcl	356.500 - M.T
19	32% hcl for caustic soda	0.000 - M.T
20	32% naoh for caustic soda	325.500 - M.T
21	32% naoh solution	22.050 - M.T
22	4-amino-2,6-dichlorophenol(stage-ii)	2028.800 - M.T
23	4-chloro benzotrifluoride	0.000 - M.T
24	4-nitro2,6-dichlorophenol (stage-1)	2371.160 - M.T
25	50 wt% naoh	0.000 - KGS
26	70% hno3	1027.080 - M.T
27	98% fuming hno3	0.000 - M.T
28	acetone	2.426 - M.T
29	acetonitrile	292.000 - M.T
30	acn	10144.000 - M.T
31	ahf for ptfe	0.000 - M.T
32	air for dhf	396.250 - M.T
33	alcl3	0.000 - M.T
34	alpha cellulose for caustic soda	387.500 - M.T
35	ammonia	60.900 - M.T
36	ammonia	0.000 - KGS
37	ammonia solution	10.017 - M.T
38	anhydrous hydrogen fluoride (ahf)	551.580 - M.T
39	aps	0.130 - M.T
40	aps-initiator for fep	2.013 - M.T
41	aq ptfe(20%)	50.000 - M.T
42	aq. koh	6.340 - M.T
43	baco3 solution for caustic soda	0.000 - M.T
44	barium carbonate solution	1.550 - M.T
45	benzyl chloride	0.000 - M.T
46	bromine	0.000 - M.T
47	buffer for ptfe	0.000 - M.T
48	buffer for pvdf	0.000 - M.T
49	butanol	1775.200 - M.T
50	carbon dioxide (gas) co2 (g)	2800.000 - M.T
51	catalyst	2.500 - M.T
52	catalyst	0.000 - M.T
53	catalyst aluminium chloride	253.600 - M.T
54	catalyst for hcfc-225	0.000 - M.T
55	caustic (32% naoh)	0.000 - M.T
56	caustic for hfc-32	0.000 - M.T
57	caustic for ptfe	0.000 - M.T
58	caustic solution	31.700 - M.T
59	chlorine	43245.410 - M.T
60	chlorine	0.000 - KGS
61	chlorine for catalyst activation	0.000 - M.T
62	chlorine for dfmsc	0.000 - M.T
63	chlorine for hfc-32	0.000 - M.T
64	chlorine for ptfe	0.000 - M.T
65	chlorine gas for chloroform	0.000 - M.T

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66	chlorine gas for mdc	0.000 - M.T
67	chloro acetic acid	3.550 - M.T
68	chlorodifluoromethane	0.000 - M.T
69	chloroform	23232.690 - M.T
70	chloroform for hcfc-224ca	0.000 - M.T
71	chloroform for hfc-32	0.000 - M.T
72	chloroform for ptfe	0.000 - M.T
73	cl2	42.120 - M.T
74	coal	0.000 - M.T
75	coal	0.000 - M.T
76	conc. h2so4	43.240 - M.T
77	conc. hcl	0.000 - M.T
78	conc. hcl	0.000 - KGS
79	conc. hcl for tfba	0.000 - M.T
80	copper acetate	15.340 - M.T
81	copper powder	3.650 - M.T
82	ctfe	4.000 - M.T
83	ctfe for Br EDFA	0.000 - M.T
84	cu2o	0.000 - M.T
85	CuO for Br EDFA	0.000 - M.T
86	Cyclofluorobutane	0.000 - M.T
87	cyclofluorobutane for hfp	2114.390 - M.T
88	d.m. water	0.000 - KLT
89	DI Water	0.000 - M.T
90	DI Water fep	0.000 - M.T
91	DI Water for pfa	0.000 - M.T
92	di water pvdf	0.000 - M.T
93	dichloromethane	0.000 - KGS
94	diethyl glycol dimethyl ether	554.800 - M.T
95	dimer	277.400 - M.T
96	dimethyl amine (dma)	2190.470 - M.T
97	dispersant	0.000 - M.T
98	dispersant for fep	0.000 - M.T
99	dispersant for pfa	0.000 - M.T
100	dmf	0.000 - M.T
101	dvp solvent	24.320 - M.T
102	ethane gas for fep	1.744 - M.T
103	ethane gas for pfa	0.000 - M.T
104	ethanol	1204.740 - M.T
105	Ethanol for Br EDFA	0.000 - M.T
106	ethanol for etfee	0.000 - M.T
107	ethyl acetate	0.000 - KGS
108	ethyl difluoroacetate	0.000 - KGS
109	ethylene gas	25.300 - M.T
110	fatty alcohol	6.990 - M.T
111	ferric oxide	0.000 - KGS
112	flocculant for caustic soda	0.000 - M.T
113	flocculants	0.000 - M.T
114	fluorine	0.180 - M.T
115	fluorspar	9513.170 - M.T
116	fluorspar for hfc-32	0.000 - M.T
117	fuming sulfuric acid	0.000 - KGS
118	gnx-surfactant	56.521 - M.T
119	h2(hydrogen)	69.740 - M.T
120	h2so4 for 1 3 dfb	0.000 - M.T
121	h2so4 for hfc-32	0.000 - M.T
122	h2so4 for ptfe	0.000 - M.T
123	h2so4 for tfba	0.000 - M.T
124	hcfc224ca	0.000 - M.T
125	hcl	3123.840 - M.T
126	hexafluoro propylene oxide	292.000 - M.T
127	hexafluoropropylene	180.600 - M.T
128	hexafluoropropylene	0.000 - KGS
129	hfc 22 for ptfe	0.000 - M.T
130	hfc 22 for tfe	0.000 - M.T
131	hfp	908.700 - M.T

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

132	hfp for fep	0.000 - M.T
133	hfp for fkm	0.000 - M.T
134	hfpo	9.510 - M.T
135	hno3-coagulant	158.500 - M.T
136	hno3-coagulant for fep	0.000 - M.T
137	hydrochloric acid	0.000 - KGS
138	hydrochloric acid	0.000 - M.T
139	hydrogen	0.000 - KGS
140	hydrogen chloride for mdc	0.000 - M.T
141	hydrogen fluoride	4320.710 - M.T
142	hydrogen gas	0.000 - M.T
143	initiator 1 for fkm	0.000 - M.T
144	initiator 1 for ptfe	0.000 - M.T
145	initiator 1 for pvdf	0.000 - M.T
146	initiator 2 for fkm	0.000 - M.T
147	initiator 2 for ptfe	0.000 - M.T
148	initiator 2 for pvdf	0.000 - M.T
149	initiator 3 for ptfe	0.000 - M.T
150	initiator 3 for pvdf	0.000 - M.T
151	initiator for pfa	0.000 - M.T
152	iodine	3547.230 - M.T
153	ipa	16.000 - M.T
154	iron phosphate – fepo4	480.000 - M.T
155	kf	0.000 - M.T
156	KOH	0.000 - M.T
157	koh (30% aqueous)	0.000 - M.T
158	koh (50 % aq. solution)	1775.200 - M.T
159	koh for etfee	0.000 - M.T
160	koh for mtfee	0.000 - M.T
161	kps-initiator	0.000 - M.T
162	limestone (caco3)	4279.280 - M.T
163	lithium carbonte	120.000 - M.T
164	mcb	140.730 - M.T
165	mdc	50.000 - M.T
166	mdc for 1 3 dfb	0.000 - M.T
167	methanol	24285.920 - M.T
168	methanol	0.000 - M.T
169	methanol	0.000 - M.T
170	methanol for 1 3 dfb	0.000 - M.T
171	methanol for hfp	0.000 - M.T
172	methanol for mdc	0.000 - M.T
173	methanol for mtfee	0.000 - M.T
174	methanol for tfba	0.000 - M.T
175	methyl chloride for chloroform	0.000 - M.T
176	methylene chloride	0.000 - KGS
177	methylene chloride for hfc-32	0.000 - M.T
178	methylene dichloride for tfba	0.000 - M.T
179	molecular sieve	0.000 - M.T
180	molecular sieves	0.000 - M.T
181	mono sodium o-phosphate	0.000 - KGS
182	monochlorobenzene	0.000 - KGS
183	n, n-dimethyl imidazolidinone	0.000 - KGS
184	na2co3 solution for caustic soda	0.000 - M.T
185	nano2	0.000 - M.T
186	naocl	89.200 - M.T
187	naoh	0.000 - KGS
188	naoh flakes	3.020 - M.T
189	NaOH Solution for Br EDFA	0.000 - M.T
190	nitric acid for pfa	0.000 - M.T
191	o-toludine	0.000 - KGS
192	oleum	0.000 - M.T
193	Oleum as 65%	0.000 - M.T
194	organic solvent	0.000 - M.T
195	p-chloro benzo trifluoride	0.000 - M.T
196	p-chlorobenzotrifluoride	73.450 - M.T
197	p-chlorobenzotrifluoride for layer separation	102.120 - M.T

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

198	p-trifluoromethylaniline (70%)	0.000 - KGS
199	pd/c	0.000 - M.T
200	pentachlorobenzonitrile	0.000 - M.T
201	polyvinylidene fluoride (pvdf) & other	5.000 - M.T
202	potassium fluoride	0.000 - KGS
203	potassium fluoride	0.000 - M.T
204	potassium hydroxide	84.400 - M.T
205	potassium hydroxide catalyst	621.320 - M.T
206	potassium hydroxide (85%)	0.000 - KGS
207	potassium nitrate	0.030 - M.T
208	potassium nitrite	0.000 - M.T
209	potassium nitrite for tfba	0.000 - M.T
210	ppve for pfa	244.090 - M.T
211	process water	0.000 - KLT
212	propanol	5087.850 - M.T
213	pt/charcoal	0.000 - KGS
214	r-125 for r-410 blends	0.000 - M.T
215	r-142b	1294.335 - M.T
216	r-22	7918.660 - M.T
217	r-22 for ptfe	0.000 - M.T
218	r-32 for r-410 blends	0.000 - M.T
219	r142b for intermediate vdf	0.000 - M.T
220	r21	1787.880 - M.T
221	r225 for catalyst preparation	22.190 - M.T
222	ra-ni	196.540 - M.T
223	raney nickel	0.000 - M.T
224	raw salt for caustic soda	26133.000 - M.T
225	return brine	0.000 - M.T
226	salt for ctc	0.000 - M.T
227	san	0.000 - M.T
228	silica gel	0.000 - M.T
229	silica gel f	0.000 - M.T
230	sio2 for ptfe	66.570 - M.T
231	so3	1410.650 - M.T
232	soda ash	155.000 - M.T
233	sodium acetate	0.000 - M.T
234	sodium bicarbonate	3.570 - M.T
235	sodium carbonate	0.000 - M.T
236	sodium dithionite	0.000 - KGS
237	sodium ethoxide	59.173 - M.T
238	sodium hydroxide	0.000 - M.T
239	sodium hydroxide	0.000 - KGS
240	sodium metabisulphite	0.070 - M.T
241	soldium sulphite	43.400 - M.T
242	solid spent silica gel for pvdf	0.000 - M.T
243	solvent	0.000 - KGS
244	special alumina	0.000 - M.T
245	st-1 intermediate	240.000 - M.T
246	sucrose- c6h12o6	60.000 - M.T
247	sulfolane	146.940 - M.T
248	Sulfur Trioxide	0.000 - M.T
249	sulphuric acid	0.000 - M.T
250	sulphuric acid (h2so4)	0.000 - M.T
251	Surfactant for fep	0.000 - M.T
252	surfactant for pvdf	0.000 - M.T
253	TBA Catalyst for HFC-125	0.000 - M.T
254	tetra fluoroethylene	0.000 - M.T
255	tetrafluoroethylene	0.000 - M.T
256	tetrafluoroethylene	0.000 - KGS
257	tetrahydrofuran	0.000 - M.T
258	tetrakis(diethylamino) phosphonium bromide	0.000 - M.T
259	tfe	3744.950 - M.T
260	tfe for etfee	0.000 - M.T
261	tfe for fep	0.000 - M.T
262	tfe for fkm	0.000 - M.T
263	tfe for hcfc-224ca	0.000 - M.T

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264	tfe for hcfc-225	0.000 - M.T
265	tfe for hfc-125	0.000 - M.T
266	tfe for hfp	0.000 - M.T
267	tfe for mtfee	0.000 - M.T
268	tfe for pfa	0.000 - M.T
269	tfe for ptfe	0.000 - M.T
270	tfma	45.570 - M.T
271	thiourea	0.000 - M.T
272	toluene	0.000 - KGS
273	tributyl amine	107.780 - M.T
274	trifluoromethane	0.000 - KGS
275	vdf	859.950 - M.T
276	vdf for fkm	0.000 - M.T
277	vdf for pvdf	0.000 - M.T
278	vinylidene fluoride	0.000 - M.T
279	water	0.000 - KLT
280	water	0.000 - KLT
281	zinc powder	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 16273.500	WWG : 6015.220	Water Source	Remark
1	Agriculture	149.000	0.000	SIDC	Applying for EC to CTE
2	Boiler Feed	1889.000	357.000	SIDC	Applying for CCA Amendment
3	Cooling Water	5807.000	987.000	SIDC	Applying for CCA Amendment
4	Domestic Purpose	57.500	49.000	SIDC	Applying for CCA Amendment
5	Mnfg Process	7773.000	4497.220	SIDC	Applying for CCA Amendment
6	Others	8.000	0.000	SIDC	Evaporation loss from storage tank, applying for CCA Amd
7	Wash Water	590.000	125.000	SIDC	Applying for CCA Amendment

H Solid Waste

Sr	Solid Waste Name	Qty-Unit	Coll Mode	Disp Mode
1	Insulation Waste	25.000 - M.T	OTH	OTH
2	STP Sludge	0.250 - M.T	OTH	OTH
3	Brine Sludge	894.500 - M.T	OTH	LAN
4	Ash	1965.000 - M.T	OTH	OTH

Inspection Team : MR. RAJENDRASINH RAJABHAU GAEKWAD - MR. RAVINDRA HITENDRA MASTER

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(MR. RAJENDRASINH RAJABHAU GAEKWAD)

Gas leak Accident Inspection Report

PCB ID:	15136
Name of Industry:	M/s. Gujarat Fluorochemicals Limited
Address of Industry:	Plot No 12/A, E-50/1, GIDC Dahej, Bharuch
Scale of Industry:	Large
Sector / Nature of Industry:	R41 - Chlor Alkali
Latest CCA details:	CCA no. AWH – 129478 valid up to 15/02/2027
Date & Time of Inspection:	Date:29/12/2024 Time:11:30 am
Date & Time of Accident:	Date:28/12/2024 Time:07:40 pm
Observation of Gas Leak Accident	
1. Details of area in which gas leak occurred:	a. Location of gas leak accident occurred: CMS-1 Plant b. Approximate total area in which gas leak spread out in sq.mtr. Exact Area Not Known. However as informed by the contacted person, the cloud of the gas was formed in the entire CMS-1 plant area, Control Room area and further dispersed in the plant area.
2. Gas spread out in area:	☐ No any person is affected and Gas leakage remained **within the plant boundary** ☐ No any person is affected and Gas leakage spreading to **outside plant boundary** ◉ Any of the person is affected and Gas leakage remained **within the plant boundary** ☐ Any of the person is affected and Gas leakage spreading to **outside plant boundary**
3. Name of gas leaked:	CMS (Chloro Methane Substance)
4. Approx. time taken to control gas leak (maximum time reported for gas leak) in minutes/hrs:	15 Minutes Approx. [07:40 PM to 07:55 PM (28.12.2024)]
5. Whether offsite emergency declared due to gas leak accident?	No
6. Whether DISH / any other regulatory authority has carried out inspection?	Yes 1. DISH Office. 2. SDM, Bharuch 3. Mamlatdar Office, Vagra 4. Marine Police Station, Dahej

7. Whether DISH / any other regulatory authority has issued any prohibitory direction?	-- Unit is instructed to submit action taken by DISH.
8. Causalities details	Nos. of death (fatality) occurred: 4 (Four) Nos of person injured: 2 (Two) – Under Observation
9. Reason of Gas leak Accident:	As per primary information, leakage occurred from isolation valve near Auto valve XCV-2209 of CMS-1 plant leading to leakage of Crude CMS (Chloro Methane Substance). Actual reason of valve leakage is yet not known.
10. Detailed observations (Inspection crux):	This unit is visited w.r.t. the gas leakage incident occurred at the CMS-1 Plant. The gas leakage incident occurred in the CMS-1 Plant. During visit, the CMS-1 Plant is not found in operation and taken under shutdown. Other plant including CMS-2 plant is found in operation. As per primary information provided by the unit, leakage occurred from isolation valve near auto valve XCV-2209 of CMS-1 plant leading to leakage of Crude CMS (Chloro Methane Substance). This isolation valve (near auto valve XCV-2209) is installed in the pipeline carrying Crude CMS (Gaseous form) from the Recycle Column (T2202) to Crude CMS Tank (V2204) at Approx. 9 kg/cm2 pressure. The Crude CMS contains the mixture of Chloroform, Methylene Dichloride and Carbon Tetrachloride. During visit, the isolation valve (near auto valve XCV-2209) is found damaged and bonnet is found displaced (Photograph attached). Actual reason of this valve leakage and the displacement of the valve bonnet is yet not known. Crude CMS was emitted into atmoshere due to this incident. As informed and as per the CCTV footages gaseous cloud was seen for 15 Minutes Approx. between 07:40 PM to 07:55 PM on 28.12.2024. No leakage is observed during visit in the CMS-1 plant. Exact Area in which gas leak spread out is not known. However as informed by the contacted person, the cloud of the gas was formed in the entire CMS-1 plant area, Control Room area and further dispersed in the plant area.

	It is informed that the affected persons in the plant area were taken into OHC of the unit and further referred to the hospital in Bharuch. As per the details provided by the unit, following four persons were deceased due to this incident: 1. Shri Mundrika Yadav (Contract Worker), 2. Shri Mahesh (Contract Worker), 3. Shri Suchit Kumar (Contract Worker), & 4. Rajesh Magnadia (Company Employee) and two persons are still kept under observation. Unit is instructed to submit Accident/Incident report with detail cause and details of the affected person with status. Unit is also instructed to take all necessary corrective and preventive measures to avoid reoccurrence of such incident. Unit is instructed to submit CCTV footage of the CMS-1 plant covering the gas leakage incident. During visit, the details of the incident at CMS-1 plant is observed mentioned in the logbook of CMS-2 Plant. Unit is instructed to clarify regarding the same.
11. Details of Air Pollution Monitoring:	a. Whether air monitoring carried out during / after gas leak accident: No b. If yes, submit details of air pollution level: NA
12. Other documents:	a. Photographs of gas leak incident in sequence (From CCTV camera) and during inspection are attached herewith. b. Logbook details of CMS-2 plant mentioning the incident details.

R H Master - SSA	R R Gaekwad - AEE

Date: 29/12/2024

Written Instructions Given During Visit:

1. Submit Accident/Incident report with detail cause and details of the affected person with status.
2. Submit action taken by DISH.
3. Take all necessary corrective and preventive measures to avoid reoccurrence of such incident.
4. Submit CCTV footage of the CMS-1 plant covering the gas leakage incident.
5. During visit, the details of the incident at CMS-1 plant is observed mentioned in the logbook of CMS-2 Plant. Clarify.

Photographs taken during visit:

During visit, the isolation valve (near auto valve XCV-2209) is found damaged and bonnet is found displaced. Leakage occurred from isolation valve near auto valve XCV-2209 of CMS-1 plant leading to leakage of Crude CMS (Chloro Methane Substance).

Photographs of CCTV camera located on Control Room of CMS plants infront of CMS-1 plant.

→ CMS-2 Thermal Reactor NPT-2210 isolated due to tubing to ...

→ NEV-2204 CV stroke up read. to be check.

PRN:CMS 2(183)

JOBS COMPLETE

→ CMS-2 plant stopped at 14:35hrs due to NE-2203 NPT-2210 malfunctioned due to earthing problem on pressure HV-valve trouble - 10-5 light

→ NEV-2202 calibration & checked by I/D

→ CMS-2 plant started at 16:20hrs & CL2 load full done at 18:30hrs

→ NEV-2201B CV replacement done by I/D

→ 10mg N2 line replacement done & valve stroke isolation given CMS-1-B & C Lee.

→ NT-2104 circulation line nozzle online cleaning

→ NT-2104 gas I/L line nozzle " "

→ NE-2103/2104 Hot oil return line " "

→ NT1-2113 thermowell & nozzle side " "

→ NE-2103 liquid o/l drum nozzle " "

→ NEV-2208 O/L line extra nozzle " "

→ NP-2204 oil feeder & oil line above 4th floor cleaning

→ Hot oil expansion tank overflow line C-clamp

→ NE-2211 CMS line clamp in C-area

→ NE-2853 cond o/L line hose clamp

→ NE-2203A isolated due to flow problem from P/S

→ NP-2201C oil line fr suction nozzle plugged rem

→ NV-2202A side manhole nozzle minor leak & dead level empty tank pending

CHARGE HANDOVER

→ NP-2201C flow fluctuation problem

→ NV-2205A RO heat condition & spare N/A

→ MAC 2820 feed F-7 by pass valve O/L side hose clamp

→ B-Sec Fire Hydrant line clamp minor leak

→ A/M B Sec Garden area side fire Hydrant line clamp

→ NE-2102 PHO outlet sample to be check (2) times in every shift

→ NFT-2104 shower faucetty, 120 CV manual Open 45%

→ NP 2854 A flow problems

→ NTT-2113 thermo EOP, 20 kept on CAL mode

→ NP-2102A seal dirty/air leaks

→ NP-2106A seal leak to be attend shown to M/D

→ NE-2203B o/L temp Running high - Running cond.

→ NTV-2834 by pass valve flange online leaking

→ NE-2202B cond-o/L valve bonet flange online leaking

→ MAC/PEAM 2820 cond. return valve bonet flange online leaking

→ NV-2205 A/B steam I/L valve u/s flange online leaking

→ NF-2209 dome flange online leaking

→ V-2201 dome sample to be done on priority basis by Lab-Ao CV-2212 CV opened cond. at XCV-2201 u/s isolation valve

→ S-2103 & T-2101 top side flange leak at plant stopped time.

LEVEL AT			IL	FL	DIFF	PRODUCTION	Total
NV2201C	8.8	NV2202A	6.7	18.7	13	49.3	49.68
NV2206C	5.9	NV2202B	22.3	64.8	64.3		
NV2202	6.8.2	NV2201A					
NV2203	18.3	NV2205A	6.5	19.2	14.7	64.9	49.68
NV2204	15.9	NV2205B	14.9	6.47	29.9		
NV2201	18.7						
NV2304	21.1	Shift Production					
NV2302A	17.7	CL2 Consumption as per Totalizer					
NV2302B	64.9	CL2 Consumption as per CA Plant					
NV2801C	14.4	CMS Production					
NV2305A	19.2						
NV2305B	6.47						
NV2802	53.8						
NV2407D	59.4						
NV2402E	-						
NV2403A	0.7						
NV2403B	1.9						
CL2 Totalizer	59259.75						
CMS Totalizer	-						
NFIQ2831	2.4993.4						
NFIC2832	26741.9						
NFIQ2833	59621						
WM	-						
NFI2903	FI 3498						
NFI2904	7.62948						
NFI2905	126631.2						
FI2841	83513.9						
FI2851	3956493						
NFI2851	76355.02						
FI2852	2.48150.2						
NFI2852	7663351						
FI2853	39136.24						
NFI2853	7.48185						
NFI203	4018276						

AMYLINE STOCK MONITORING

Opening LT	Consumption LT		Receiving LT	Closing LT
	CMS-1	CMS-2		
	A	B	C	TOTAL
MDC		23.44		
CFM		29.68		
CL2		28.68		
STEAM		76.7		
Avg MDC%				

CHLOROFORM TANKERS RECEIPT

Sr No	Tanker No	Qty	Unloaded in Tank	Unloading Shift

- Sachet
- Makson
- Mundrika
- Rajeem-Ay CAL
- Snigdhal-Sky cap (CTE unit by)

} Locost

Above mentioned employees admitted in CMC.

→ CMS-1 plant stopped at 19:42hrs due to XCV-2209 u/s side isolation valve broken/ruptured, & now E-2207 vapor eq. 3" valve isolated & HIC-2202 side one valve isolated

→ S-2203 bottom valve side flange & leak, insulation to be removed & check.

SIGN OF PLANT INCHARGE

SIGN OF SHIFT INCHARGE

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India
Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

1st January, 2025

GPCB ID: 15136

To,
The Regional Officer
Gujarat pollution Control Board
GIDC Phase-II,
Narmada Nagar,
Bharuch-392015

Kind Attn. : **Mr. – K. N. Vaghamshi, Regional Officer-Bharuch**

Dear Sir, :

Sub : **Reply for GPCB visit dated 29.12.2024**

This has reference to the above stated subject matter. In this connection, please note the following,

Sr. No.	Query	Reply
1.	Submit Accident/Incident report with details caused and details of the affected persons with status.	On 28th December 2024, around 20:00 hrs, there was a gas leak from one section of CMS-1 plant, the section was immediately isolated. During the course of gas leak of few persons in wind direction vicinity got affected when they reported to our OHC, they were stable and complaining about throat irritation, primary treatment was administered and kept under observation. Four of them complaining about nausea, hence they were referred initially to Dahej hospital and later to Bharuch hospital for further treatment. They succumbed to death due to subsequent complications. Their details are as under: (1) Mr. Rajesh S Magnadia (Company Employee) (2) Mr. Suchit Kumar (Contract Employee) (3) Mr. Mahesh (Contract Employee) (4) Mr. Mundrika Yadav (Contract Employee) Two other persons who also got gas exposure were treated at Bharuch hospital & discharged after recovery. Both these cases has been considered in LWC as per Factories Act. Their details are as under: (1) Mr. Surya Lal Sahu (Contract Employee) (2) Mr. Chhelbihari Sahu (Contract Employee)
2.	Submit action taken by DISH.	DISH letter dated. 29/12/2024 attached as Annexure – A.

Post Received
Gujarat Pollution Control Board
BHARUCH
2/1/24

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
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Sr. No.	Query	Reply
3.	Take all corrective and preventive measures to avoid occurrence of such incident.	All mechanical components including pipelines, valves, including instrumentations will be thoroughly checked & replaced if any deviation found in its integrity for entire plant. Implementation of MIQA program will be done as preventive measure to avoid any such incident in future. This will be done under guidance & inspection of Competent Person & all the test reports will be submitted to DISH authorities as per their directives.
4.	Submit CCTV footage of CMS-1 plant covering the gas leaking incident.	Same provided.
5.	During visit the details of the incident at CMS-1 plant is observed mentioned in the logbook of CMS-2 Plant, Clarify it.	Incident details were noted down in logbook of CMS-1 and for information of other operators.

If any further clarification required then request to please let us know.

Thanking You,
Sincerely,

For, **Gujarat Fluorochemicals Ltd.**

(Authorized Signatory)

Gujarat Fluorochemicals Ltd. DAHEJ

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Annexure- A

નાયબ નિયામક,ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી

બીજો માળ, બહુમાળી ભવન, કણબીવગા, જીલ્લા સેવા સદન ૨,

ગાયત્રી નગરની બાજુમાં, ભરૂચ – ૩૯૨૦૦૧

ફોન/ફેક્સ નં. (૦૨૬૪૨)૨૪૦૪૨૧ Email ID :-dydishbh@gmail.com

પ્રતિ,

કબ્જેદારશ્રી/વ્યવસ્થાપકશ્રી,

ગુજરાત ફ્લોરોકેમિકલ્સ લિમિટેડ,

૧૨/એ, જી.આઇ.ડી.સી. દહેજ,

તા:વાગરા, જી: ભરૂચ

તા:૨૯/૧૨/૨૦૨૪

વિષય: કારખાના અધિનિયમ-૧૯૪૮ની કલમ-૪૦(૨) હેઠળ કારખાનાના CMS-1 પ્લાન્ટમાં ઉત્પાદન પ્રક્રિયાના મનાઈ હુકમ બાબત.

(૧) કારખાનામાં તા: ૨૮/૧૨/૨૦૨૪ ના રોજ રાત્રીના આશરે ૨૦:૦૦ કલાકે CMS-1 પ્લાન્ટમાં CMS- ક્લોરો મિથેન સુપિરિયર કેમિકલનું વહન કરતી પાઇપલાઇન ના બોનેટ (મેન્યુઅલ વાલ્વ) માંથી CMS કેમિકલની વેપર અચાનક CMS-1 પ્લાન્ટની આસપાસ વાતાવરણમાં ફેલાયેલ હતી. જેની અસર આસપાસમા કામ કરતાં શ્રમયોગીઓ નામે ૧) શ્રી સૂચિતકુમાર સુગ્રીમપ્રસાદ ૨) શ્રી મહેશ નંદલાલ ૩) શ્રી મુદ્રિકા ઠાકોરપ્રસાદ યાદવ ૪) શ્રી રાજેશકુમાર સુરેશચંદ્ર મગણાદિયા ને થયેલ હતી. જેના કારણે ઉપ્રોક્ત ૦૪ શ્રમયોગીઓના મૃત્યુ થયેલ હતા તથા અન્ય ૦૨ શ્રમયોગીઓ ૧) શ્રી સૂર્યલાલ શાહુ ૨) શ્રી છેલ બિહારી શાહુ ને ગેસની અસર થયેલ હતી. જેની તપાસ અર્થે તા. ૨૯/૧૨/૨૦૨૪ ના રોજ નીચે સહી કરનારે શ્રી વી.એ. હળવદિયા, મદદનીશ નિયામક, ઔધોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ સાથે મુલાકત લીધેલ.

(૨) સદરહુ કારખાનામાં ક્લોરો મિથેન સુપિરિયર CMS-1 પ્લાન્ટમાં મિથાઈલ આલ્કોહોલ, ક્લોરિન, કોસ્ટિક તથા સલ્ફ્યુરિક એસિડ વગેરે કેમિકલ્સનો રો -મટીરીયલ્સ તરીકે ઉપયોગ કરીને મિથિલીન ડાયક્લોરાઈડ, ક્લોરોફોર્મ, કાર્બન ટેટ્રા ક્લોરાઇડ વગેરે કેમિકલ બનાવવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે.

(૩) કારખાનાનો લાયસન્સ નં -૧૫૦૭૪ શ્રમયોગી-૫૦૦૦ અને હોર્સ પાવર-૫૦૦૦ થી વધુ માટે વર્ષ-૨૦૨૫ સુધી રીન્યુ થયેલ છે.

(૪) બનાવની વિગત: કારખાનામાં તા: ૨૮/૧૨/૨૦૨૪ ના રોજ રાત્રીના આશરે ૨૦:૦૦ કલાકે CMS (ક્લોરો મિથેન સુપિરિયર) -1 પ્લાન્ટમાં CMS- ક્લોરો મિથેન સુપિરિયર કેમિકલ નું વહન કરતી પાઇપલાઇન ના બોનેટ (મેન્યુઅલ વાલ્વ) માંથી CMS (ક્લોરો મિથેન સુપિરિયર) કેમિકલની વેપર અચાનક CMS-1 પ્લાન્ટની આસપાસ વાતાવરણમાં ફેલાયેલ હતી. આ CMS- ક્લોરો મિથેન સુપિરિયર કેમિકલ નું વહન કરતી પાઇપલાઇનમાં ક્લોરો મિથેન સુપિરિયર કેમિકલનું આશરે 9.1 Kg/cm^2 જેટલું પ્રેશર રહેતું હોય છે. બનાવ સમયે સદર પાઈપલાઈનમાંથી CMS (ક્લોરો મિથેન સુપિરિયર) કેમિકલની વેપર બહાર આવતા નજીકમાં કામ કરતા શ્રમયોગીઓના સંપર્કમાં આવતા કુલ ચાર શ્રમયોગીઓ ૧) શ્રી સૂચિતકુમાર સુગ્રીમપ્રસાદ ૨) શ્રી મહેશ નંદલાલ ૩) શ્રી મુદ્રિકા ઠાકોરપ્રસાદ યાદવ ૪) શ્રી રાજેશકુમાર સુરેશચંદ્ર મગણાદિયા ના અવસાન થયેલ હતા તથા બે શ્રમયોગીઓ ૧) શ્રી સૂર્યલાલ શાહુ ૨) શ્રી છેલ બિહારી શાહુ ઈજાગ્રસ્ત થયેલ હતા. હાલમાં CMS (ક્લોરો મિથેન સુપિરિયર) પ્લાન્ટમાં બનાવ બનેલ અન્વયે CMS-1

પ્લાન્ટના મશીનરી તથા મકાનને કારખાના તરીકે ઉપયોગ કરવામાં આવે તો મનુષ્યની જીંદગી તથા સલામતીને તાત્કાલીક જોખમ ઉભુ થવાનો પૂરેપૂરો સંભવ છે. આથી હું કુ. જે.જે.ચૌહાણ, નાયબ નિયામક, ઔધોગિક સલામતી અને સ્વાસ્થય, ભરૂચ કારખાના ધારા-૧૯૪૮ની કલમ-૮ નીચે નિરીક્ષક તરીકે નિમાયેલ છુ. મને કારખાનાધારા-૧૯૪૮ ની કલમ-૯ હેઠળ મળેલ સત્તાની રૂ એ કારખાનાધારા-૧૯૪૮ની કલમ-૪૦(૨) હેઠળ હું કારખાનાના કબ્જેદારશ્રી/ વ્યવસ્થાકશ્રી ને નીચે જણાવેલ સલામતીની જોગવાઇઓનું પાલન કરવામાં ન આવે ત્યાં સુધી કારખાનામાં CMS-1 પ્લાન્ટમાં ઉત્પાદન પ્રકિયા કરવા માટે મનાઇ હૂકમ ફરમાવુ છુ.

સલામતીનાં પગલાની વિગતો -:

a. કારખાનામાં નુકશાન પામેલ પાઇપલાઈન તથા અન્ય ભાગો ના ડિમોલેશન કે દૂર કરવાની કામગીરી નિષ્ણાંત / અનુભવી વ્યક્તિ/એજન્સી પાસે ભારતીય ધારાધોરણ મુજબના સ્વસુરક્ષાના સાધનો પહેરીને કરાવવી તથા પાઈપલાઈનમાં કોઈ પ્રકારનો ઝેરી ગેસા નથી તે અંગેની ખાતરી કર્યા બાદ આ પ્રકારની કામગીરી કરાવવી.
b. કારખાનાના CMS-1 પ્લાન્ટની મશીનરી અને મશીનરીના ભાગો કે જે નિષ્ફળ થાય તો કટોકટી ઉભી કરી શકે અથવા કટોકટીની સ્થિતિ ઊભી કરી શકે તે તમામ પ્લાન્ટ્સ, સાધનો અને મશીનરીઓ પ્રકિયા શરૂ કરતાં પહેલાં સક્ષમ વ્યક્તિ પાસેથી પરીક્ષણ કરાવી તે વાપરવા માટે સલામત છે તે બાબતનું સર્ટિફિકેટ રજૂ કરવું.
c. સદરહું પ્લાન્ટમાં આવેલ પ્રેશર વેસલ્સ કે પ્લાન્ટને સક્ષમ વ્યક્તિ દ્વારા હાઇડ્રોસ્ટેટિકલી તપાસવો. તેમ ન કરવાની પરિસ્થિતિમાં જો પાણી સાથે કમ્પિટિબલ ના હોય ત્યારે સદર પ્રેશર વેસલ કે પ્લાન્ટને હાઇડ્રોસ્ટેટિકલી ટેસ્ટને સક્ષમ અન્ય ટેસ્ટ કરાવી ફોર્મ નં - ૧૧ રજૂ કરવું.
d. કારખાના ધારા-૧૯૪૮ની કલમ-૧૧૧-એ મુજબ શ્રમયોગીઓને તાલીમ આપી તેના રેકોર્ડ આધાર પુરાવા રજુ કરવા.

(૫) ઉપરોક્ત રિમાર્ક્સ નંબર ૪ માં દર્શાવેલ પગલા લઇ તેની પુરાવા સહિત લેખિતમાં જાણ અત્રેની કચેરીએ કરવી તથા લેખિત મંજુરી મેળવ્યા વિના સદરહું કારખાનાના CMS-1 પ્લાન્ટમાં ઉત્પાદન પ્રકિયા હાથ ધરવી નહી .

ઉપરોક્ત સલામતીનાં પગલાનું પાલન કરી ફોટોગ્રાફ સહીત લેખીત અહેવાલ રજુ કર્યા બાદ લેખીત મંજુરી મેળવીને જ કારખાનાના CMS-1 પ્લાન્ટનો ઉત્પાદન પ્રકિયામાં ઉપયોગ કરવો.

(કુ. જે. જે. ચૌહાણ)
કારખાના નિરીક્ષક અને
નાયબ નિયામક,
ઔદ્યોગિક સલામતિ અને સ્વાસ્થ્ય,
ભરૂચ

નકલ રવાના:

૧. નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ગુજરાત રાજ્ય, અમદાવાદ.
૨. સંયુક્ત નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત રિજીયન, સુરત.

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

DIRECTION UNDER SECTION-31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME

WHEREAS you **M/s. Gujarat Fluorochemicals Limited** having an industrial plant at Plot No.: 12-A, E-50/1, Dahej GIDC Estate, Tal.:Vagra, Dist.: Bharuch.

AND WHEREAS you are having CCA No. AWH-129478 valid up to 15/02/2027 for manufacturing activity/operation of industrial plant subject to compliance of conditions mentioned in order of said CCA.

AND WHEREAS during the inspection of your industrial plant on 29/12/2024 by the authorized officer of the Board, it has been observed that:

(1) On 28/12/2024, gas leakage accident occurred in CMS- 1 plant of unit.
(2) Leakage occurred from isolation valve near auto valve XCV-2209 of CMS-1 plant leading to leakage of Crude CMS (Chloro Methane Substance). Crude CMS contains mixture of Chloroform, Methylene Dichloride and Carbon Tetrachloride.
(3) Crude CMS was emitted into atmosphere due to this accident and as per the CCTV footages gaseous cloud was seen for approximately 15 minutes.
(4) The cloud of the gas was formed in the entire CMS-1 plant area, Control Room area and further dispersed in the plant area as informed.
(5) Due to this Gas leakage accident, 04 persons were died and 02 persons were injured (under observation). (As per latest information).
(6) At the time of inspection the isolation valve (near auto valve XCV2209) found damaged and bonnet found displaced.
(7) Unit has not adopted adequate safety measures.

AND WHEREAS the non-compliances found during the inspection seems severe and may damage environment adversely.

AND WHEREAS Director Industrial Safety and Health (DISH), Bharuch office has issued prohibitory order for manufacturing activity inCMS-1 plant of the unit.

UNDER THE CIRCUMSTANCES, as directed, I M. R. Macwana, Unit Head-Bharuch, Gujarat Pollution Control Board issue the directions under Section 31-A of the Air Act – 1981 as under:

(1) Unit shall not use/operate CMS-1 plant before obtaining revocation the Board.
(2) To take all necessary measures to safely remove all remaining in-process material/ intermediate materials considering requisite process safety aspects.
(3) To ensure safe collection of residues of chemicals / hazardous & other wastes generated from accident and dispose the same as per provisions of the HOWM Rules-2016 under intimation to the Board.

(4) To take all necessary measures to ensure safety of all reactors, equipment etc. to prevent further mishappening and environmental damage.

(5) To carry out safety audit/ HAZOP study and root cause analysis for accident that shall include environment aspects at the earliest and submit the same to the Board.

(6) To submit compliance report of the instructions/directions issued by DISH w.r.t. accident, if any.

(7) Unit shall pay Rs. 1 Crore (Rupees One Crore only) as Interim Environment Damage Compensation (EDC)immediately through XGN portal.

(8) To submit Bank guarantee of Rs. 10 Lac (Rupees ten laconly) for compliance assurance at the time of revocation.

Non-compliance or violation of the aforementioned direction/order will constrain this Board to initiate action as per provision of Section- 37 of the Air (Prevention and Control of Pollution) Act-1981 and amendment thereof.

If you are aggrieved by the aforesaid direction, you may file an appeal under Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 before Appellate Authority (Forests & Environment Department, Government of Gujarat) within thirty days from the date of this order.

This order is issued with the approval of competent authority of the Board.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

(M. R. MACWANA)
UNIT HEAD

NO: GPCB/BRCH/CCA-1080(25)/ID-15136/ Date: /01/2025

Issued to:

M/s. Gujarat Fluorochemicals Limited
Plot No.: 12-A, E-50/1, Dahej GIDC Estate,
Tal.:Vagra, Dist.: Bharuch

Copy To:

- **Regional Officer,**
  Gujarat Pollution Control Board,
  Regional Office, Bharuch..... for monitoring & verification.

NET Payment Receipt

PCB ID: 15136-Gujarat Fluorochemicals Limited

Address : Plot No. 12 / A,E-50/1 Dahej GIDC Industrial Estate, , , -Dahej, Bharuch Pin : -392130

Application: 1911930(IEC)-dd/MM/yyyy

Payment Id	**592194**
Payment Date	**06/01/2025**
Paid Amount	**10000000**
Bank Details	**ICO-*****
Transaction No	**ZICOCMX0A4GQE5**
Status	**Success**
Remarks	**Transaction Successful**
Referance No	**1800883-1911930**
Type	**IEC**
MIS Date	**07/01/2025**

Date : 13/03/2025

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

REVOCATION OF UNDER SECTION - 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981

WHEREAS you M/s. **Gujarat Fluorochemicals Limited** are having an industrial plant situated at Plot No. 12/A, E-50/1, Dahej GIDC Industrial Estate, Tal. Vagra, Dist. Bharuch.

AND WHEREAS Gujarat Pollution Control Board has granted CCA valid up to 15/02/2027 for manufacturing activity subject to compliance of conditions mentioned therein.

AND WHEREAS GPCB has issued direction under section-31(A) of the Air Act-1981 for the closure of CMS Plant-1 of your industrial plant vide letter no. GPCB/BRCH/CCA-1080(25)/ID-15136/850291 dated 03/01/2025.

AND WHEREAS you have submitted notarized undertaking dated 10/01/2025 ensuring that you have complied directions issued to you by the Board and also will comply CCA conditions.

AND WHERES you have submitted bank guarantee worth Rs. 10,00,000/- of ICICI Bank valid up to 31/03/2026 for compliance assurance.

AND WHEREAS authorized officer of the board has inspected your industry on **16/01/2025** and observed that:

1) During visit, CMS-1 Plant of the unit is not in operation as issued closure direction. No any gas leakages are observed from the plant.
2) Unit has replaced the insolation valve near auto valve XCV-2209 of the CMS-1 Plant, where earlier gas leakage incident was occurred.
3) During visit, no any gas leakages & gaseous cloud are observed from the entire CMS-1 plant area & control room area.
4) Unit has removed the damaged valve and replaced the new insolation valve near auto valve XCV-2209 of the CMS-1 Plant.
5) Unit has submitted HAZOP study carried out by M/s. HSE Risk Management Services Pvt. Ltd As per notarized undertaking dated 10.01.2025, they will be implemented recommendations of HAZOP study for adequate safety measures.

AND WHEREAS DISH has Lifted Direction vide letter Dated: 13/01/2025.

AND WHEREAS you have paid interim Environment Damage Compensation (EDC) of Rs. 1 Crore to the Board.

Under the circumstances, I M.R. Macwana, Unit Head - Bharuch, Gujarat Pollution Control Board is directed to revoke the direction issued to CMS Plant-1 of your industrial

plant vide letter no. GPCB/BRCH/CCA-1080(25)/ID-15136/850291 dated 03/01/2025 **FOR 3 MONTHS** with following condition:

1) Unit shall comply conditions of CCA.
   This order is issued after obtaining approval from competent authority of the Board.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

(M.R. MACWANA)
UNIT HEAD

NO: GPCB/BRCH/CCA-1080(25)/ID: 15136/ **Date: /01/2025**

Issued to:
M/s. Gujarat Fluorochemicals Limited
Plot No. 12-A, E-50/1, Dahej GIDC Estate,
Tal. Vagra, Dist. Bharuch.

Copy to:
The Regional Officer,
Regional Office,
Gujarat pollution Control Board,
Bharuch..... to follow up for compliance of this direction & send IR/AR.

નાયબ નિયામક,ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી
બીજો માળ, બહુમાળી ભવન, કણબીવગા, જીલ્લા સેવા સદન ૨,
ગાયત્રી નગરની બાજુમાં, ભરૂચ – ૩૯૨૦૦૧
ફોન/ફેક્સ નં. (૦૨૬૪૨)૨૪૦૪૨૧ Email ID :-dydishbh@gmail.com

પ્રતિ,

કબ્જેદારશ્રી/વ્યવસ્થાપકશ્રી,
ગુજરાત ફ્લોરોકેમિકલ્સ લિમિટેડ,
૧૨/એ, જી.આઇ.ડી.સી. દહેજ,
તા:વાગરા, જી: ભરૂચ

તા:૨૯/૧૨/૨૦૨૪

વિષય: કારખાના અધિનિયમ-૧૯૪૮ની કલમ-૪૦(૨) હેઠળ કારખાનાના CMS-1 પ્લાન્ટમાં ઉત્પાદન પ્રક્રિયાના મનાઈ હુકમ બાબત.

(૧) કારખાનામાં તા: ૨૮/૧૨/૨૦૨૪ ના રોજ રાત્રીના આશરે ૨૦:૦૦ કલાકે CMS-1 પ્લાન્ટમાં CMS- ક્લોરો મિથેન સુપિરિયર કેમિકલનું વહન કરતી પાઇપલાઇન ના બોનેટ (મેન્યુઅલ વાલ્વ) માંથી CMS કેમિકલની વેપર અચાનક CMS-1 પ્લાન્ટની આસપાસ વાતાવરણમાં ફેલાયેલ હતી. જેની અસર આસપાસમાં કામ કરતાં શ્રમયોગીઓ નામે ૧) શ્રી સૂચિતકુમાર સુગ્રીમપ્રસાદ ૨) શ્રી મહેશ નંદલાલ ૩) શ્રી મુદ્રિકા ઠાકોરપ્રસાદ યાદવ ૪) શ્રી રાજેશકુમાર સુરેશચંદ્ર મગણાદિયા ને થયેલ હતી. જેના કારણે ઉપ્રોક્ત ૦૪ શ્રમયોગીઓના મૃત્યુ થયેલ હતા તથા અન્ય ૦૨ શ્રમયોગીઓ ૧) શ્રી સૂર્યલાલ શાહુ ૨) શ્રી છેલ બિહારી શાહુ ને ગેસની અસર થયેલ હતી. જેની તપાસ અર્થે તા. ૨૯/૧૨/૨૦૨૪ ના રોજ નીચે સહી કરનારે શ્રી વી.એ. હળવદિયા, મદદનીશ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ સાથે મુલાકત લીધેલ.

(૨) સદરહુ કારખાનામાં ક્લોરો મિથેન સુપિરિયર CMS-1 પ્લાન્ટમાં મિથાઈલ આલ્કોહોલ, ક્લોરિન, કોસ્ટિક તથા સલ્ફ્યુરિક એસિડ વગેરે કેમિકલ્સનો રો -મટીરીયલ્સ તરીકે ઉપયોગ કરીને મિથિલીન ડાયક્લોરાઈડ, ક્લોરોફોર્મ, કાર્બન ટેટ્રા ક્લોરાઇડ વગેરે કેમિકલ બનાવવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે.

(૩) કારખાનાનો લાયસન્સ નં -૧૫૦૭૪ શ્રમયોગી-૫૦૦૦ અને હોર્સ પાવર-૫૦૦૦ થી વધુ માટે વર્ષ-૨૦૨૫ સુધી રીન્યુ થયેલ છે.

(૪) બનાવની વિગત: કારખાનામાં તા: ૨૮/૧૨/૨૦૨૪ ના રોજ રાત્રીના આશરે ૨૦:૦૦ કલાકે CMS (ક્લોરો મિથેન સુપિરિયર) -1 પ્લાન્ટમાં CMS- ક્લોરો મિથેન સુપિરિયર કેમિકલ નું વહન કરતી પાઇપલાઇન ના બોનેટ (મેન્યુઅલ વાલ્વ) માંથી CMS (ક્લોરો મિથેન સુપિરિયર) કેમિકલની વેપર અચાનક CMS-1 પ્લાન્ટની આસપાસ વાતાવરણમાં ફેલાયેલ હતી. આ CMS- ક્લોરો મિથેન સુપિરિયર કેમિકલ નું વહન કરતી પાઇપલાઇનમાં ક્લોરો મિથેન સુપિરિયર કેમિકલનું આશરે 9.1 Kg/cm² જેટલું પ્રેશર રહેતું હોય છે. બનાવ સમયે સદર પાઈપલાઈનમાંથી CMS (ક્લોરો મિથેન સુપિરિયર) કેમિકલની વેપર બહાર આવતા નજીકમાં કામ કરતા શ્રમયોગીઓના સંપર્કમાં આવતા કુલ ચાર શ્રમયોગીઓ ૧) શ્રી સૂચિતકુમાર સુગ્રીમપ્રસાદ ૨) શ્રી મહેશ નંદલાલ ૩) શ્રી મુદ્રિકા ઠાકોરપ્રસાદ યાદવ ૪) શ્રી રાજેશકુમાર સુરેશચંદ્ર મગણાદિયા ના અવસાન થયેલ હતા તથા બે શ્રમયોગીઓ ૧) શ્રી સૂર્યલાલ શાહુ ૨) શ્રી છેલ બિહારી શાહુ ઈજાગ્રસ્ત થયેલ હતા. હાલમાં CMS (ક્લોરો મિથેન સુપિરિયર) પ્લાન્ટમાં બનાવ બનેલ અન્વયે CMS-1

પ્લાન્ટના મશીનરી તથા મકાનને કારખાના તરીકે ઉપયોગ કરવામાં આવે તો મનુષ્યની જીંદગી તથા સલામતીને તાત્કાલીક જોખમ ઉભુ થવાનો પૂરેપૂરો સંભવ છે. આથી હું કુ. જે.જે.ચૌહાણ, નાયબ નિયામક, ઔધોગિક સલામતી અને સ્વાસ્થય, ભરૂચ કારખાના ધારા-૧૯૪૮ની કલમ-૮ નીચે નિરીક્ષક તરીકે નિમાયેલ છુ. મને કારખાનાધારા-૧૯૪૮ ની કલમ-૯ હેઠળ મળેલ સત્તાની રૂ એ કારખાનાધારા-૧૯૪૮ની કલમ-૪૦(૨) હેઠળ હું કારખાનાના કબ્જેદારશ્રી/ વ્યવસ્થાકશ્રી ને નીચે જણાવેલ સલામતીની જોગવાઇઓનું પાલન કરવામાં ન આવે ત્યાં સુધી કારખાનામાં CMS-1 પ્લાન્ટમાં ઉત્પાદન પ્રક્રિયા કરવા માટે મનાઇ હૂકમ ફરમાવુ છુ.

સલામતીનાં પગલાની વિગતો -:

a. કારખાનામાં નુકશાન પામેલ પાઇપલાઈન તથા અન્ય ભાગો ના ડિમોલેશન કે દૂર કરવાની કામગીરી નિષ્ણાંત / અનુભવી વ્યક્તિ/એજન્સી પાસે ભારતીય ધારાધોરણ મુજબના સ્વસુરક્ષાના સાધનો પહેરીને કરાવવી તથા પાઈપલાઈનમાં કોઈ પ્રકારનો ઝેરી ગેસા નથી તે અંગેની ખાતરી કર્યા બાદ આ પ્રકારની કામગીરી કરાવવી.
b. કારખાનાના CMS-1 પ્લાન્ટની મશીનરી અને મશીનરીના ભાગો કે જે નિષ્ફળ થાય તો કટોકટી ઉભી કરી શકે અથવા કટોકટીની સ્થિતિ ઊભી કરી શકે તે તમામ પ્લાન્ટ્સ, સાધનો અને મશીનરીઓ પ્રક્રિયા શરૂ કરતાં પહેલાં સક્ષમ વ્યક્તિ પાસેથી પરીક્ષણ કરાવી તે વાપરવા માટે સલામત છે તે બાબતનું સર્ટિફિકેટ રજૂ કરવું.
c. સદરહું પ્લાન્ટમાં આવેલ પ્રેશર વેસલ્સ કે પ્લાન્ટને સક્ષમ વ્યક્તિ દ્વારા હાઇડ્રોસ્ટેટિકલી તપાસવો. તેમ ન કરવાની પરિસ્થિતિમાં જો પાણી સાથે કમ્પેટિબલ ના હોય ત્યારે સદર પ્રેશર વેસલ કે પ્લાન્ટને હાઇડ્રોસ્ટેટિકલી ટેસ્ટને સક્ષમ અન્ય ટેસ્ટ કરાવી ફોર્મ નં - ૧૧ રજૂ કરવું.
d. કારખાના ધારા-૧૯૪૮ની કલમ-૧૧૧-એ મુજબ શ્રમયોગીઓને તાલીમ આપી તેના રેકોર્ડ આધાર પુરાવા રજુ કરવા.

(૫) ઉપરોક્ત રિમાર્ક્સ નંબર ૪ માં દર્શાવેલ પગલા લઇ તેની પુરાવા સહિત લેખિતમાં જાણ અત્રેની કચેરીએ કરવી તથા લેખિત મંજુરી મેળવ્યા વિના સદરહું કારખાનાના CMS-1 પ્લાન્ટમાં ઉત્પાદન પ્રક્રિયા હાથ ધરવી નહી .

ઉપરોક્ત સલામતીનાં પગલાનું પાલન કરી ફોટોગ્રાફ સહીત લેખીત અહેવાલ રજુ કર્યા બાદ લેખીત મંજુરી મેળવીને જ કારખાનાના CMS-1 પ્લાન્ટનો ઉત્પાદન પ્રક્રિયામાં ઉપયોગ કરવો.

(કુ. જે. જે. ચૌહાણ)
કારખાના નિરીક્ષક અને
નાયબ નિયામક,
ઔદ્યોગિક સલામતિ અને સ્વાસ્થ્ય,
ભરૂચ

નકલ રવાના:

૧. નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ગુજરાત રાજ્ય, અમદાવાદ.
૨. સંયુક્ત નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત રિજીયન, સુરત.

Annexure-15

C.C.NO. 75/2025 COURT NO. 1

નમૂના નંબર (૧ ઈ. પો.કોડનું પરિશિષ્ટ ૫)

ફરીયાદી : શ્રી સરકાર તરફે
વિરૂધ્ધ
આરોપી : શ્રી સનથકુમાર મુપ્પીરાલા – કબજેદાર
ગુજરાત ફ્લોરો કેમીકલ્સ લી.

જે અર્થે કારખાના ધારા ૧૯૪૮ નિયમોના ભંગના ગુનાના તહોમતનો જવાબ દેવા સારૂં તમારે હાજર થવું જરૂરી છે માટે તમને આ સમન્સ ઉપરથી ફરમાવવામાં આવે છે કે તમે જાતે (અથવા વકીલ મારફત) **કોર્ટ નં. ૧ ના શ્રી આર.આર.દેસાઈ**, મેજિસ્ટ્રેટની આગળ **તા.૦૫/૦૪/૨૦૨૪** ના રોજ હાજર થશો એ પ્રમાણે કરવામાં કસૂર કરશો નહી. **જો તેમ કરવામાં નહી આવે તો વોરંટ ઈસ્યુ કરવામાં આવશે.**

મજુર અદાલત,
જિલ્લા ઉદ્યોગ કેન્દ્ર પાસે,
કણબીવગા, ભરૂચ
તારીખ : ૧૦/૦૩/૨૦૨૫

નામદાર કોર્ટના હુકમથી

અધિક્ષક
મજુર અદાલત, ભરૂચ

પ્રતિ,
શ્રી સનથકુમાર મુપ્પીરાલા – કબજેદાર
ગુજરાત ફ્લોરો કેમીકલ્સ લી.
પ્લોટ નં. ૧૨/એ, જી.આઈ.ડી.સી. દહેજ, તા. વાગરા, જી. ભરૂચ.
મો.નં. ૯૭૨૪૧૭૬૦૧૧

નકલ રવાના જાણ સારૂ,
પોલીસ ઈન્સપેકટરશ્રી, દહેજ જી.આઈ.ડી.સી. પો.સ્ટે. જી. ભરૂચ.

TCR Advanced Engineering Pvt. Ltd.
Consulting HQ: 250-252/9, GIDC Estate,
Makarpura, Vadodara-390010, Gujarat, India
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SUMMARY	
To, Gujarat Fluorochemicals Limited	
Report No.	**Tests**
W53904	Visual examination
	DP test
	Macrostructural examination
	Microstructural examination
	SEM after metallography
	Hardness measurement
	Microhardness measurement
	Tensile test

The details of sample are as under:

Sample identification:	Stud
Condition of the sample	Intact
Material of construction (MOC)	ASTM A 193 B8 CL 1
Customer's Reference	Mail
Sample received on:	31-12-2024
Date of completion of test:	07-01-2025

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A.1 Visual examination

Figure: 1 Show stud sample in as-received condition. No significant damage is seen. Brownish deposits are seen on the nut and nearby thread region.

Figure: 2 Show sample after removing the nut. Brownish deposits are seen on the thread region. No significant damage is seen.

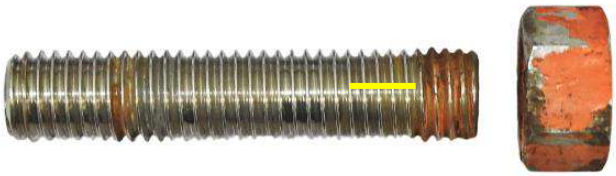
A.2 Dye penetration test (DPT)

Technique used		:	Solvent Removable Visible Dye Penetration Examination				
Test Method		:	ASTM E-165				
Penetrant Type:	SP 10	Make:	MR. CHEMIE	Batch No.	2402085	Dwell Time:	15 min
Developer Type:	SP 30	Make:	MR. CHEMIE	Batch No.	2402080	Dwell Time:	10 min
Remover Type:	SC 20	Make:	MR. CHEMIE	Batch No.	2402070	Cleaner Type:	Spray

Figure: 3 Shows stud sample in DP tested condition. No significant indication is seen.

A.3: Macrostructural examination

Test Method	:	ASTM E-340
Etchant	:	10% ammonium persulphate solution



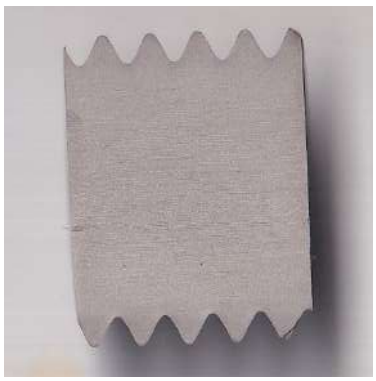


Figure: 4 Longitudinal cross-section macro etched view. Normal grain flow is seen.

A.4: Microstructural examination

Instrument Utilized	:	Optical Microscope, TCRADV/E-56
Test Method	:	ASTM E-407-07 (2015)

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Longitudinal cross section

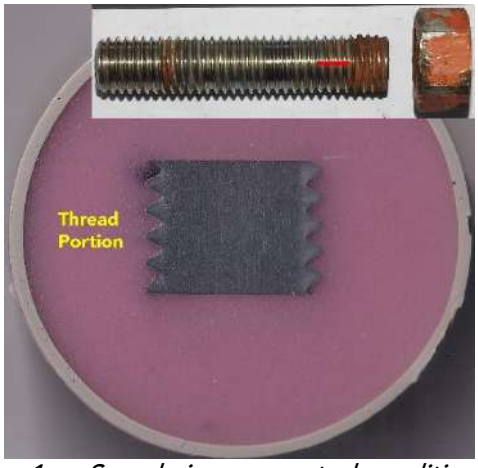


Figure: 1 Sample in as-mounted condition.

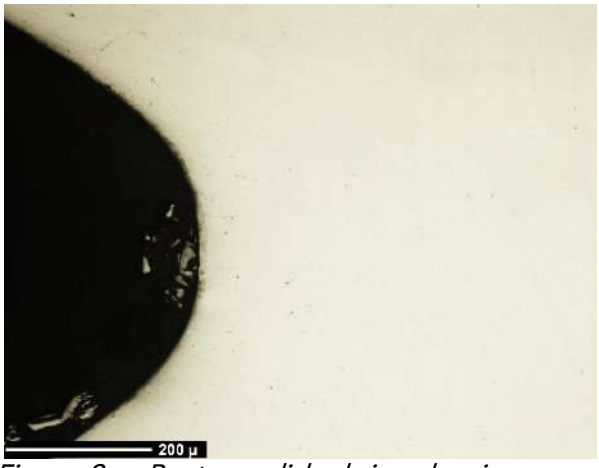


Figure: 2 Root as-polished view showing no significant damage. 100X

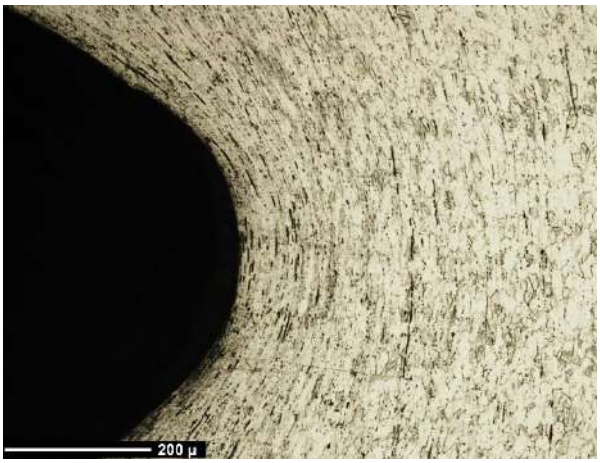


Figure: 3 Root 100X

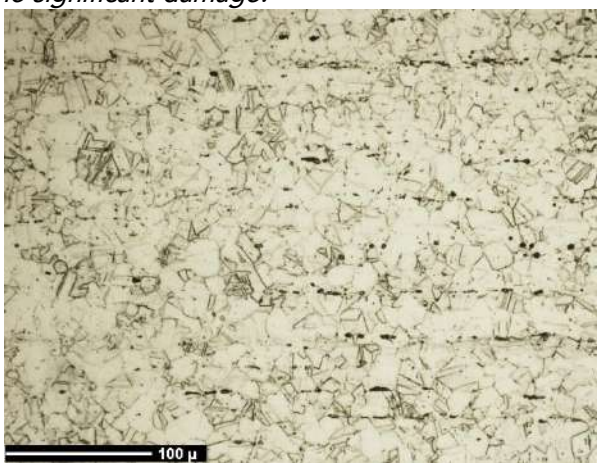


Figure: 4 Core 200X

Figures 3 & 4 are shows root and core microstructures of worked grains of austenite with scattered twins.

Transverse cross section

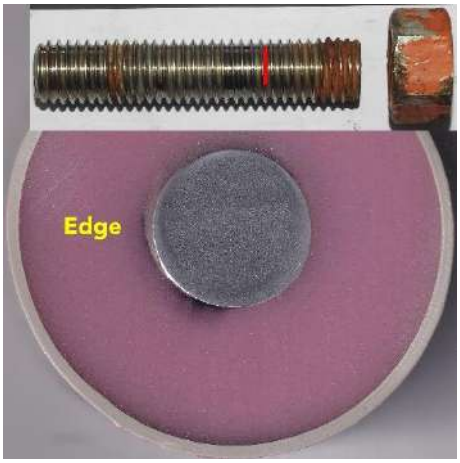


Figure: 5 Sample in as-mounted condition.

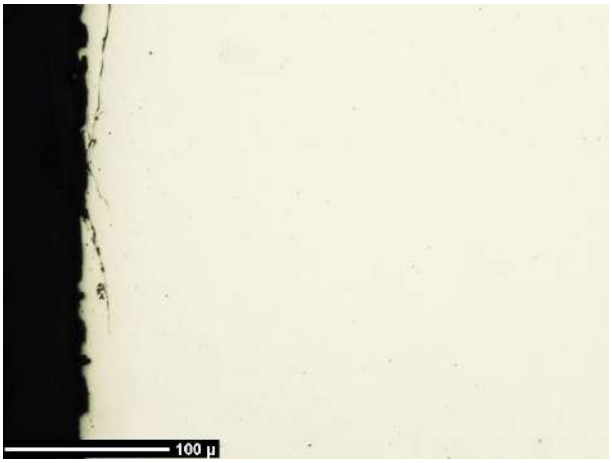


Figure: 6 Edge as-polished view showing micro-cracks. 20X

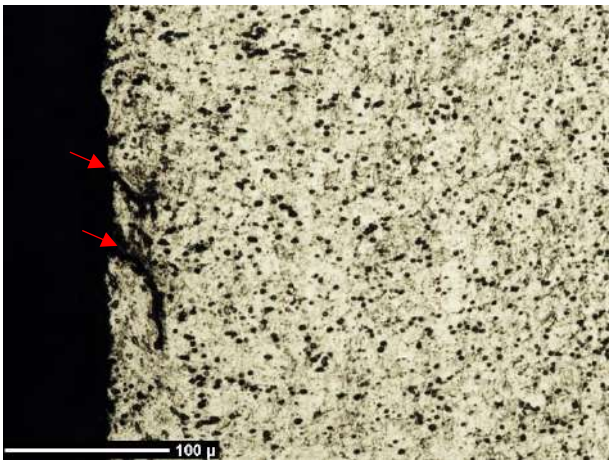


Figure: 7 Edge 100X

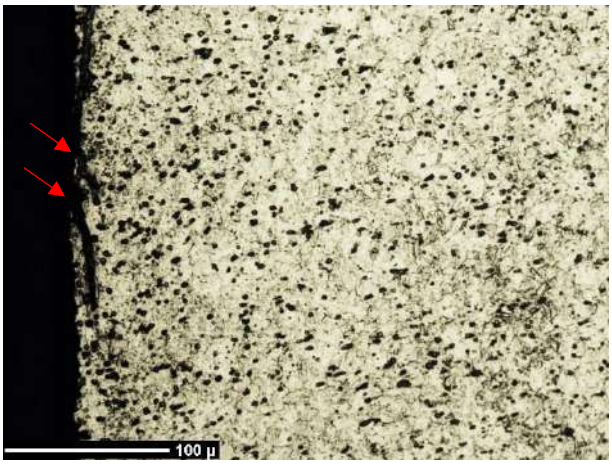


Figure: 8 Edge 200X

Figures 7 & 8 are edge microstructure of worked grains of austenite with scattered twins. Transgranular cracks, having uneven contours are seen.

A.5: SEM After Metallography

Instrument Utilized	:	JEOL JCM 6000 PLUS
Test Method	:	ASTM E415 – 2017/ IS 8811

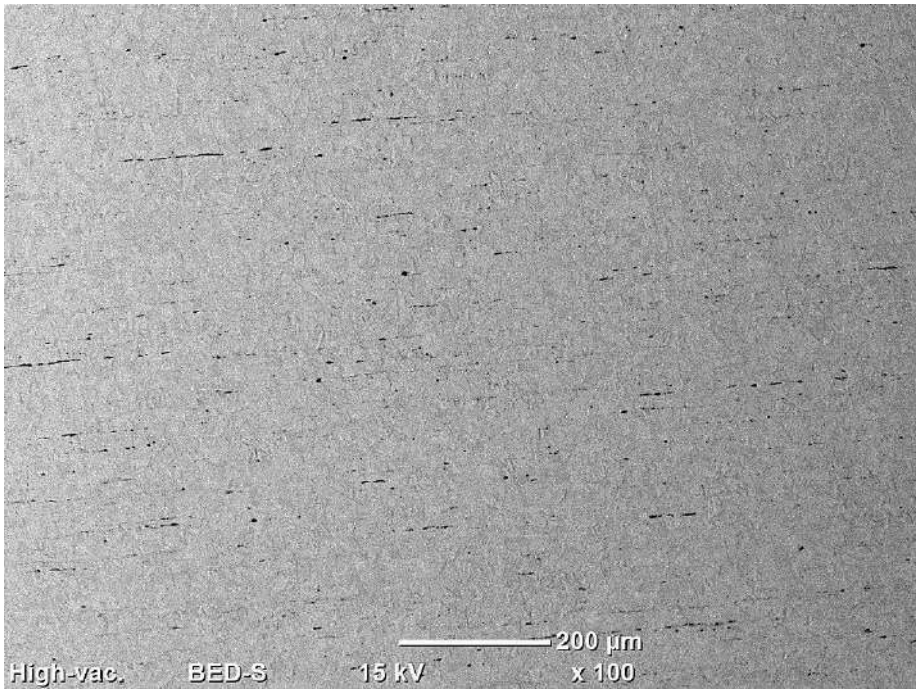


Figure: 9 Core 100X

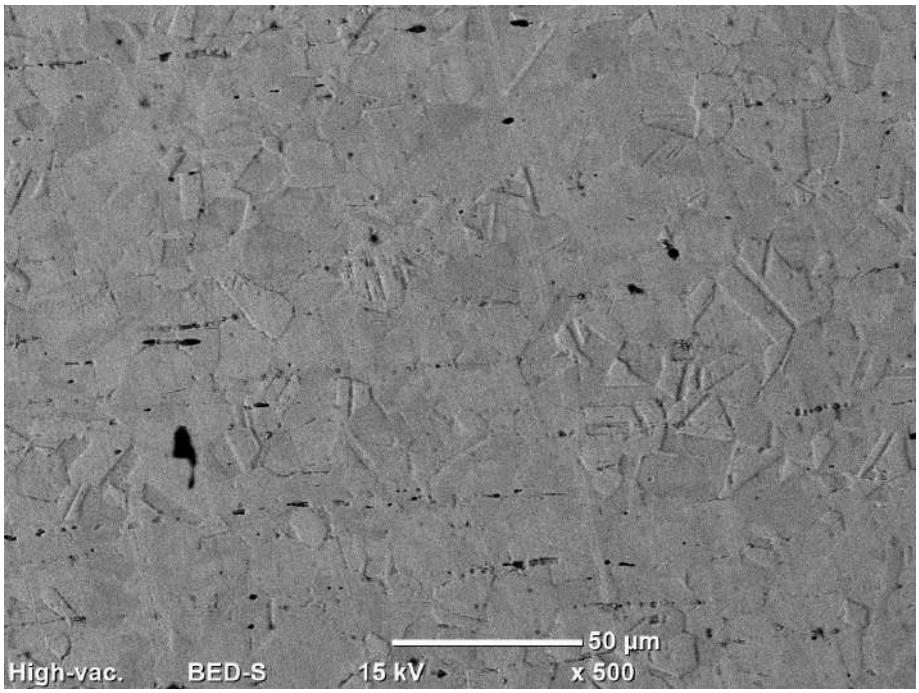


Figure: 10 Core *500X*

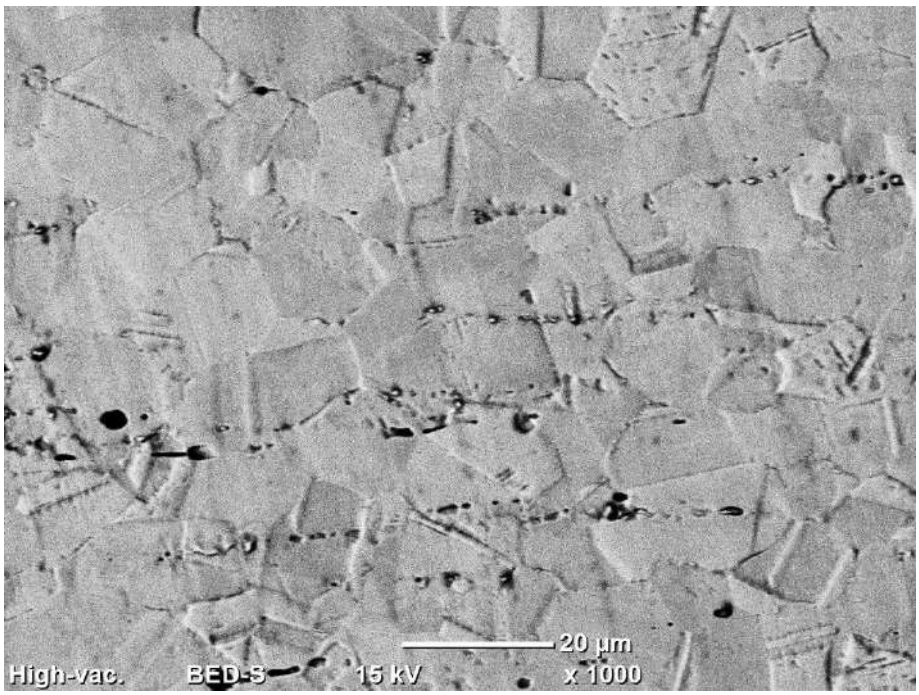


Figure: 11 Core *1000X*

Inference: SEM after metallography view shows microstructure of worked grains of austenite with scattered twins.

A.6: Hardness measurement

Instrument Utilized	:	Rockwell Hardness Tester, TCRADV/E-03
Test Method	:	ASTM E18:2019

Table 1 Hardness test result

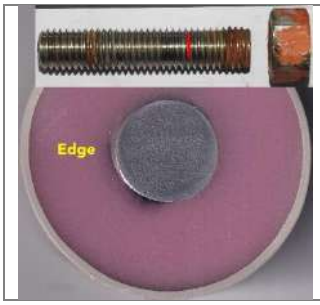
Locations	Hardness in "HRB" at 100 kg load.				
	1	2	3	Average	Required value
Core	93	94	94	94	96 HRB max

Inference: Results show that the material meets with the requirements as per the specification of ASTM A 193 B8 CL 1.

A.7: Microhardness measurement

Instrument Utilized	:	Vicker Hardness Tester, TCRADV/TM-11
Test Method	:	ASTM E – 384 (2005)

Table 2 Microhardness test result



Locations	Hardness in "HV" at 100 gm load.			
	1	2	3	Average
Core	230	234	228	230

Inference: Exact requirement is not available for the comparison of the test result.

A.8: Tensile test

Instrument Utilized	:	0-40T, TCRADV/E-331
Test Method	:	EN ISO 6892-1: 2019

Table 3 Tensile test result

Parameters	Measured	Required Values (min)
Diameter (mm)	2.54	-

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Area (mm^2)	5.06	-
Gauge Length (mm)	10.00	-
Final Length (mm)	16.07	-
Final diameter (mm)	1.38	
0.2% proof Load (N)	2346	-
Ultimate Load (N)	4006	-
0.2% proof Stress (N/mm^2)	464	205 Min
U. T. S. (N/mm^2)	791	515 Min
% Reduction in area	70.48	50 Min
% Elongation	60.70	30 Min
Fracture	Within gauge length	-

Inference: Results show that the material meets with the tensile requirements as per the specification of ASTM A 193 B8 CL 1.

Inference: Based on the tests carried out on the stud, as per the requirement mentioned by the client, no significant evidences of hydrogen embrittlement were observed.

For, TCR Advanced Engineering Pvt. Ltd.,

Authorized signatory

ROLLS COAX INDIA PRIVATE LIMITED
(Formally known as ROLLSCOAX)

OFFICE NO: 301 & 209, J-9 CENTER, OPPOSITE INCOME TAX OFFICE,
ADAJAN, SURAT, GUJARAT, 395009, TEL: 0261-4053706,
TEL: 0261-3594053, email: hr@rcipl.co

09.01.2025

Ref no: RCIPL/GFL/DHJ/TPI-002

To,

Occupier / factory manger
Gujarat Fluorochemical Limited,
12/A, GIDC, Dahej
Ta: Vagra, Dist: Bharuch

This is declare that we, ROLLSCOAX INDIA PVT LTD, has carried out through inspection and test of various equipment under specific of the factories act -1948 and rules made there under for the start of Gujarat for M/S Gujarat Fluorochemical Limited, at their Dahej unit-A, location: 12/A, GIDC, Dahej, Ta: Vagra, Dist: Bharuch.

During our inspection we have validated equipment strength as per suggested tests in The Gujarat Factories Rule 1963 for CMS-1 plant, Process piping and Pressure Vessel. Based on our best knowledge, we have issued inspection reports in prescribed formats for all equipment, which we found safe to use during inspection.

We are occupying competency certificate to carry out such inspection authorized by department of Director Industrial Safety and Health, Gujarat and we satisfactorily declare that all issued reports are in-line with various requirements identified by laws and without any prejudice. All certified equipment are safe to use as per our best knowledge.

Mr. Dipak K. Vashi,
Director, Authorised signatory, ROLLSCOAX INDIA PVT LTD,
Competent person under factory Act U/S:28, 29, 31 & 21
Competent person under SMPV rule-18
Certified welding inspector CSWIP 3.1
Certified pressure vessel inspector, API-510
NDT level- II, UT, DPT, MPT and RT.

INTEGRITY REPORT

OF

CMS-1 PLANT

PREPARED BY

ROLLS COAX INDIA PVT LTD
COMMITTED TO EXCELLENCE

ROLLSCOAX INDIA PRIVATE LIMITED
OFFICE NO. 301 & 209, J9 CENTRE, ADAJAN - HAJIRA ROAD, OPP. INCOME TAX OFFICE, ADAJAN CHAR RASTA, ADAJAN GAM, SURAT, GUJARAT, INDIA, Mobile No : +91-9723339040, web: www.rcipl.co,

PREPARED FOR

GFL®
GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY

GUJARAT FLUOROCHEMICALS LIMITED
12/A, GIDC DAHEJ INDUSTRIAL ESTATE TALUKA VAGRA, DIST: BHARUCH

DOCUMENT NO : RCIPL/INTEGRITY/REPORT/GFL/01

REVISION	DATE	DESCRIPTION OF REVISION	APPROVED BY
00	10/01/2025	Initial Review	DIPAK VASHI

TABLE OF CONTENTS

1 INTRODUCTION

This report presents the findings and observations of the CMS-1 Plant Integrity Audit conducted at Gujarat Fluorochemical Ltd., Dahej, Bharuch. The audit was initiated as a proactive measure to assess the overall integrity of critical systems and components within the facility, with particular focus on ensuring safety, reliability, and compliance with the relevant industrial standards.

The audit was carried out to assess any potential weaknesses in the plant's assets that may have contributed to the accident or pose future risks. A key objective of the audit was to verify the quality and condition of plant equipment, identifying areas for improvement to prevent the recurrence of such an incident. Additionally, the audit aligns with Gujarat Fluorochemical Ltd., commitment to maintaining stringent safety standards and regulatory compliance, ensuring that all systems function optimally under operational conditions.

The findings from this audit are expected to provide valuable insights into the current state of plant integrity, highlighting areas where corrective actions may be necessary. Additionally, the audit will serve as a foundation for developing a roadmap to prevent similar incidents in the future and enhance the overall safety culture at Gujarat Fluorochemical Ltd.

2 Scope of Work:

Scope of work includes all inspection, testing and certification work for chemical process pressure vessel and piping system as below.

1. Work permit procedures reviewed and verified work permits issued during work.

2. Depute competent person and associated team are for inspection, testing and certification of equipment which may cause emergency or an emergency situation.

3. Visual inspection of Pressure vessel, piping, valve and fasteners for integrity and intact of use.

4. Supervision for fabrication activity of fabrication activity of new piping spool for replacement of identified corroded piping system.

5. Thickness testing, Hardness testing and in-suit metallography testing of piping material.

6. Function test / operation test of valve.

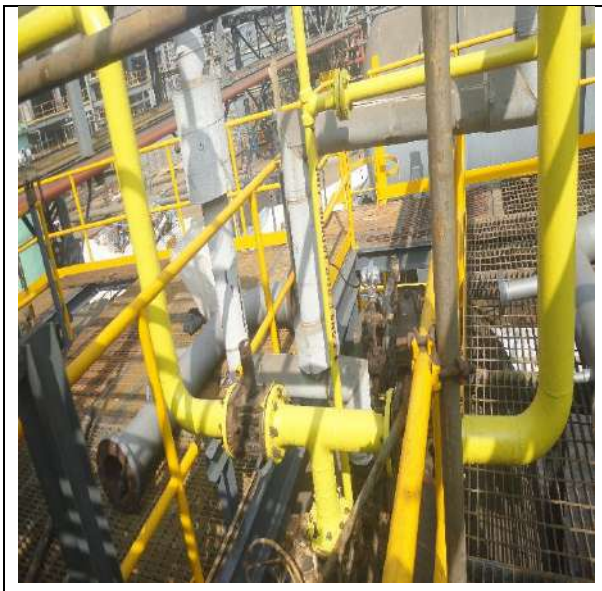
7. Witness Hydrostatic test for pressure vessel and piping and issue form-11

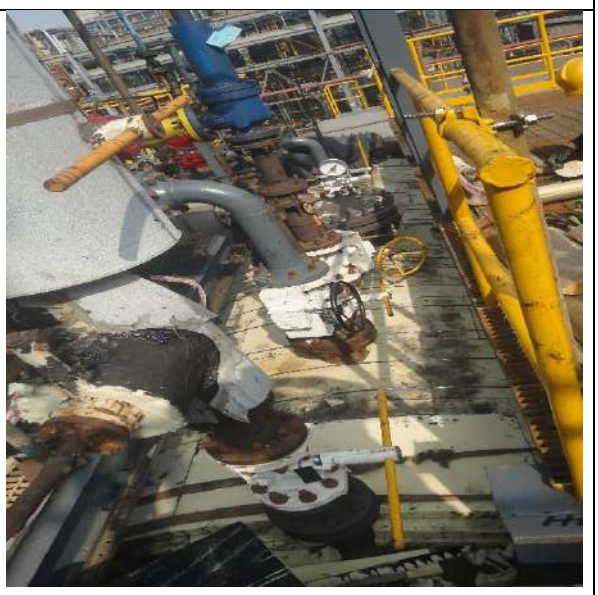
8. Witness leak test for piping system after erection and hook up.

9. Safety Training as per section 111-A of the Factories Act, 1948 is carried out and list of participants who attended the training is attached.

3 Visual inspection report of piping.

Old Corroded Piping replaced with newly replaced piping at identified location, Sample photograph attached as below.



4 FABRICATION ACTIVITIES FOR PIPING SPOOL

- Review WPS/PQR and WPQ records for welding and welder.
- Random witness for weld visual of piping spool.
- Review of RT reports for weld joint of piping spool
- Witness Hydro test of piping spool before erection.

5 THICKNESS TESTING, HARDNESS TESTING OF PIPING

- Thickness testing was carried out for residual thickness of piping system and assessment of corrosion in piping system.
- Hardness testing was carried out to know current brittleness of material due to process and environment effect on piping system.
- Detail data of thickness and hardness is provided for different piping system in Annexure-1.

6 IN-SUIT METALLOGRAPHY TESTING

- In-suit metallography testing was carried out at identified carbon steel piping to know current metallic structure of steel and results are as with Annexure-2.

7 FUNCTION TEST / OPRATION TEST OF VALVE.

- Function test / Operation test of valves was carried out to know smooth operation / function of valve, detail report is attached with Annexure-3.

8 HYDROSTATIC TEST FOR PRESSURE VESSEL AND PIPING SYSTEM

- Witness Hydrostatic test for pressure vessel and piping system and issue foam-11 Annexure-4.

9 LEAK TEST FOR PIPING SYSTEM

- Witness leak test for piping system after erection and hook up at nitrogen pressure of 6 kg/cm^2 to confirm there is no leakage in fastener joint and weld joint with shop bubble test. Annexure-5.

10 SAFETY TRAINING AS PER 111-A OF FACTORIES ACT

- Safety training was conducted at Gujarat fluorochemical limited Dahej plant-A for safety awareness of workman, list of participance is attached with Annexure-6.

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No.DISH/A-LAW/2024/ 1539
Office of the Director Industrial Safety & Heath, 3rd Floor , Shram Bhavan,
Nr. Gun House, Khanpur,
Ahmedabad-380 001.

Date :- 30/8/2024

To,
Shri Dipak K.Vashi
C/o. ROLLSCOX India Private Limited,
Office No.210, j9 Centra, Adajan-Hajira Road,
Opp. Income Tax Office, Adajan Gam,
Surat-395009

Sub: - CERTIFICATE AS A COMPETENT PERSON.
Date:- 04/09/2024 to 03/09/2025.

With reference to your letter received on 08/07/2024 on the subject cited above. You are informed that you are recognized as Competent Person under Section-, 21, 28, 29 & 31 of Factories Act, 1948. Related Certificate No. GUJ/DISH/CPT/A/0619/2016 & 0738/2018 is enclosed herewith in original.

Encl.:As above.

Director Industrial Safety & Health * Gujarat State * AHMEDABAD

(P.M.SHAH)
Director,
Industrial Safety & Health
Gujarat State, Ahmedabad.

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GOVERNMENT OF GUJARAT

COMPETENT PERSON CERTIFICATE

(Prescribed under Rule 2-A)

CERTIFICATE NO. GUJ/DISH/CPT/A/0619/2016&0738/208

CERTIFICATE OF COMPETENCY ISSUED TO A PERSON OR AN INSTITUTION IN PURSUANCE TO RULE 2(A) MADE UNDER SECTION 2(ca) OF THE FACTORIES ACT, 1948.

I, P.M.SHAH, Director, Industrial Safety and Health, Gujarat State in exercise of the powers conferred on me under Section 2 (ca) of the Factories Act and the rules made thereunder hereby recognize **Shri Dipak K.Vashi** employed in **C/o. ROLLSCOX India Private Limited, Office No.210, j9 Central, Adajan-Hajira Road, Opp. Income Tax Office, Adajan Gam, Surat-595009** to be a competent person for the purpose of carrying out tests, examinations, inspections and certifications under following section/s and the rules made thereunder in a factory located in Gujarat State.

3

1. **Section : 28 : Hoists and Lifts**
2. **Section : 29 : Lifting machines, Chains, Topes and Lifting Tackles.**
3. **Section : 31 : Pressure Plant.**
4. **Section : 21 : Rule-54 : Centrifugal Machines / Power Press**

The Certificate is Valid from Date:- 04/09/2024 to 03/09/2025

This certificate is issued subject to the conditions stipulated hereunder:-

1) *Tests, examinations and inspections shall be carried out in accordance with the provisions of the Act and the rules made there under.*
2) *Tests, examinations and inspections shall be carried out under the direct supervision of the competent person or by a person so authorized by an institution recognised to be a competent person.*
3) *The certificate of competency issued in favour of a person shall stand cancelled if the person declared competent leaves the organization mentioned in his application.*
4) *The institution recognised as a competent person shall keep the Director, Industrial Safety & Health informed of the names, designations and qualifications of the persons authorized by it to carry out tests, examinations and inspections.*
5) *The copies of certificates of examinations / tests issued by you after due examinations / tests are to be marked to the Inspector of Factories concerned within seven days in all cases where defects are noticed and repairs or alternations are suggested on its use.*
6) *The record of the work done by the competent person should be maintained in the Log Book, incorporating therein the details regarding work done, observations made, directives given etc.*
7) *Certificate No. and validity period should invariably recorded by you in all the copies of certificates of examinations / tests signed and issued by you.*
8) *Every examination / test shall conform to the relevant standard, if it is not specified in the Act or rules made there under.*
9) *Facilities and equipments to be used by you should be maintained and kept in a good and efficient working conditions at all times and calibrated from time to time.*
10) *Application for renewal of Competent Person Certificate shall be made at least two months before the date of expiry of the certificate to the Director, Industrial Safety & Health with Log book for the period of previous nine months in case of first renewal and twelve months in case of second and subsequent renewal.*
11) *Save as provided in Rule 61(9)(a) of section 31, in no case conditional certificate shall be issued.*

P.M.Shah

(P.M.SHAH)
Director,
Industrial Safety & Health,
Gujarat State, Ahmedabad.

Director Industrial Safety & Health * Gujarat State * सत्यमेव जयते AHMEDABAD

Station: Ahmedabad.
Date : 30/8/2024

O/C

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limite
earlier known as Inox Fluorochemicals Limit

12/A, GIDC Dahej Industrial Estate, Taluka Vagra,
Distt. Bharuch-392130, Gujarat, India

Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase
618086-87 (Security) | www.gfl.co.in

10th January 2025

To,
The Dy., Director Industrial Safety & Health,
2nd Floor, Multi-Storied Building, Part-II,
Nr. New Court, Kanabivaga,
Bharuch-392 001

Subject: Submission of "Documents" as desired by your good office.

Dear Madam,

Please find attached herewith "Documents" as desired by your good office vide visited our facility on Dtd., 7th & 8th January 2025.

Below list of "Documents" to be submitted to your good office with continuance to our earlier submission Dtd., 9th January 2025.

List of "Documents" are:

1. Colour Photograph of Incident Location.
2. Copy of CMS Logbook.
3. Copy of DCS trend with Parameters.
4. Colour Photograph of damage Valve.
5. Preventive Maintenance Schedule & maintenance report of XCV-2209 Valve.
6. Investigation Report of Incident.
7. Shutdown list of Year 2019 (showing Valve Replacement).
8. HAZOP report of CMS Plant.

This is for your information & record please.

Thanking you,

For, Gujarat Fluorochemicals Limited

Authorized Signature

10/1/2025
જુનિયર ક્લાર્ક
ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય
ભરૂચ

Encl., Listed Documents as above

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India

Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 20/01/2025

To,

Factory Inspector and Deputy Director,

Industrial Safety and Health,

Second Floor, Bahumali Bhavan,

Jilla Seva Sadan, Besides Gayatri Nagar,

Bharuch – 392001

SUBJECT: Response/Reply to your letter/order dated 10/01/2025 received by us on 13/01/2025.

Respected Madam,

1. We Gujarat Fluorochemicals Limited ("GFL"/"Company") are addressing the present letter as response/reply to your letter/order dated 10/01/2025.

2. At the outset, it is stated that we respectfully disagree with the observations and findings in your letter/order dated 10/01/2025 and hence, the same are denied in toto. Nothing shall be construed and interpreted as accepted on the part of the company unless explicitly stated.

3. Before dealing with the observations and findings arrived at by you, we would like to bring on record the correct facts about the unfortunate incident in question which are as follows:

   - The factory of the company situated at Dahej houses a facility for production being CMS-1 plant which is divided into different sections. One of the sections in CMS-1 plant is G section which recycles intermediate methyl chloride and MDC to recycle column. The functioning of the CMS 1 plant was being monitored from the DCS room and all the parameters on the day of the said incident were normal.
   - On 28/12/2024 at 19:30 hours, the shift in-charge Mr. Siddhant Trivedi was on the routine plant round. At around 19:50 hours, Mr. Siddhant Trivedi as well as Mr. Sanjiv Makasana who was stationed in the DCS room, heard some unusual noise from the CMS-1 Plant which turned out to be gas leakage.

23/1/2025
જુનિયર ક્લાર્ક
ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય
ભરૂચ

- Mr. Siddhant Trivedi immediately asked all the workers to leave the premises. He went to DCS room for any other precautionary measures. By the time Mr. Siddhant Trivedi had reached the DCS room, the DCS Engineer Mr. Sanjiv Makasana had already initiated the action for plant safe shutdown, subsequently plant managers were informed about the same.

- One operator was shifted to the OHC at 20:00 hours and three contract workers who were working on scaffolding at the Thermal B section out of which, two workers were brought to the OHC by ambulance at 20:20 hours and the third worker came on his own to the OHC, accompanied by his supervisor.
- At around 19:52 hours, the DCS engineer monitored the system and found that there was a drop in the pressure of recycle column. The drop in the pressure started at around 19:50 hours and upon noticing the same, immediate corrective measures were taken by closing the related valves. The plant shut down was initiated immediately at 19:53 hours. All the nearby plants and places were also duly informed about the said gas leakage and necessary evacuations were undertaken.
- The four workers who were affected and taken to the OHC where they were given primary treatment. The workers were in stable condition and under continuous observation. However, at around 00:00 hours [29/12/2024], the workers started feeling uneasiness and hence, on the advice of the medical professionals, they were shifted to Wardwizard Amex Hospital, Dahej and then to 7X Multispecialty Hospital at Bharuch.
- Unfortunately, despite the best efforts from the doctors, Mr. Rajesh Magnadia and Mr. Suchit Kumar passed away at 01:54 and 01:56 hours respectively. Mr. Mahesh Nandlal and Mr. Mundrika Yadav passed away at 02:21 and 06:01 hours respectively.

4. Para wise reply: Without prejudice to the above contention of the company that all the observations and findings in the letter dated 10/01/2025 are denied in its entirety, the company would like to deal with the contentions of the letter para wise as follows.

   (a) With respect to paragraph 1, it is submitted that the incident in question took place at around 19:50 hours [07:50 pm]. With regard to other aspects of paragraph 1, all the statements are with respect to the investigation undertaken by you on different dates and hence, are not commented on at this moment by the company. However, the company reserves the right to dispute the same in the future if need arises.

   (b) With regards to paragraph 2, it is submitted that the raw materials mentioned are used in the whole facility and not in CMS 1 plant where the incident in question took place. Further, as mentioned by you, the company has acquired all requisite licenses under the Factories Act, 1948 as well as relevant permissions to approve the structure of the plant to be approved by the authorities including issuance of the stability certificate. The company is ready and willing to submit the said certificates and approvals as and when required by your good offices.

(c) With regards to paragraph 3, it is submitted that the incident in question took place at around 19:50 hours [07:50 pm]. Further, the bonnet which dislodged was of the valve that had malfunctioned and not of the pipeline as mentioned in the captioned letter.

(d) With regards to paragraph 4, at the outset, it is submitted that the company has not been provided with the opinion given by Mr. A U Vekariya, Assistant Regulator (chemical) which has been relied upon extensively in the said letter. The opinion provided by Mr. Vekariya has been made the basis to come to the conclusion that the company is guilty of violation of provisions of The Factories Act, 1948. If any document or opinion has been relied upon to come to an adverse inference against the company, the company ought to have been given the copy of the same beforehand and granted an opportunity to dispute the findings of the same.

Further, it has been mentioned by you in the captioned letter that Acetone is being used for the manufacturing process in the CMS-1 plant, which is also factually incorrect. The manufacturing process at CMS 1 plant does not include acetone as raw material. It is further stated that the Sulphuric Acid being generated in the CMS-1 plant is at a concentration level of 88% and not at 98% as mentioned in your letter dated 10/01/2025.

The letter further mentions in paragraph 4 that the combination of Chloromethane, Dichloromethane, HCL and Chloroform is extremely toxic which is factually and scientifically not tenable. On the contrary, Chloromethane and Dichloromethane which are the majority components of the gas mixture are designated as category 3 and category 4 type gases which translates into slightly toxic and non-toxic gases respectfully. Hence, observation/finding that the gas mixture is extremely toxic is incorrect and doesn't have any technical support.

Further, the letter has recorded a finding that the said accident of opening of the bonnet of the valve is because of corrosion of the bolts which is factually untrue as well. The bonnet of the valve has broken due to mechanical malfunction of the valve and not due to corrosion on the bolts of the valve. On the contrary, the instructions manual provided by the manufacturer of the said valve clearly states that there is no requirement of regular maintenance work of such valves and there was no unusual behavior of the valve before the incident as all the process parameters were stable. Hence, the finding that the bonnet had opened due to corrosion of the bolts resulting in its strength getting deteriorated is also without any technical basis.

(e) With regards to paragraph 5, it is submitted that there is a typographical error in the letter which mentions that the incident in question happened on 21/12/2024. The incident took place in the evening of 28/12/2024 at around 19:50 hours.

Further, the diaphragm/liner of the valve is made of PFA material and not PTFE as mentioned in your letter.

The company further states that the subject incident has happened because of mechanical malfunction of the valve in question. The same has nothing to do with the corrosion of the bolts of the valve.

Further, as mentioned earlier and in our report and analysis submitted to your office, the manual provided by the manufacturer of valve itself states that the valve does not require regular maintenance.
Further, the company is in the practice of doing periodic maintenance of plants through requisite shutdowns and necessary safety checks & repairs are carried out. Subsequently the plants are re-started at end of maintenance. The present case was an unfortunate accident involving no safety negligence and it was purely accidental without any kind of human error.

Hence, it is not a case of oversight on part of the company in maintaining the valve which will attract the provision of Section 7A(2)(a) of The Factories Act, 1948. Thus, with respect, the authority has committed grave error in holding the company guilty of the said provision.

(f) With respect to paragraph 6 of the letter, it is stated that the company has made all necessary efforts to make sure that there is no re-occurrence of such incidents in the future. The company has always been compliant with the safety standards and operating procedures in the strictest possible manner and the workers have been regularly sensitized about the same.
On an immediate basis, the company has replaced the damaged valve from the system following a rigorous decontamination process. This activity was carried out by qualified and experienced personnel the process was also supervised and inspected by DISH-certified competent agency. Prior to the commencement of any work, extensive checks were conducted to verify that there were no residual gases or hazardous substances present in the system.
- All equipment and components which are vital in the safe operation of the plant have also been inspected to safeguard the operations and ensure the safety of critical equipment.
Further, hydrostatic testing and gamma scanning of the pressure vessels and associated plant equipment have been carried out. The testing process, conducted by qualified personnel from the DISH-approved agency, verified that the equipment met all required safety standards. The results of the tests were carefully documented and certified, confirming the safety and operational readiness of the equipment.

In addition to the technical, training and development of our workforce has been undertaken. Comprehensive safety training for all relevant personnel under the statutory requirement of Section 111-A of the Factory Act of 1948 is being provided by an approved institute.
Continuous in-house assessments and stricter supervision for compliance of Safety Standard Operating Procedures is being assured by the shift supervisors and the workers are being continuously sensitized in this regard.
Further, to ensure financial security of the deceased workmen, the families of the workmen have been provided with an ex-gratia compensation of Rupees 40 lakhs each and all their pending wages and other dues such as

insurance will also be cleared by the company as per the applicable laws. Further, the company has decided to bear the expenses of further study of the ward of one of the deceased (who was the employee of the company) and assured him of employment in the company.

(g) With respect to paragraph 7, it is submitted that the company will preserve the attendance record of the deceased workmen with names for the month of December 2024 in accordance with form no. 28 and is ready and willing to present the same as and when required and called for.

(h) With respect to paragraph 8, it is submitted that the company will preserve the accident report in accordance with Form no. 29 and is ready and willing to present the same as and when required and called for.

(i) With respect to paragraph 9, it is submitted that the company will preserve the salary slips of the deceased workmen for the month of December 2024 and is ready and willing to present the same as and when required and called for.

(j) With respect to paragraph 10, it is submitted that the company will preserve Form no. 29, Form no. 21, photographs, CCTV footage, DCS room records and stability certificate and submit the same as and when required and called for.

(k) With respect to paragraph 11, it is submitted that it is true that Form no. 21 was submitted to the authority on 30/12/2024.

(l) With respect to paragraph 12 and 13, it is submitted that as mentioned above, the workmen have been paid ex gratia compensation of Rupees 40 lakhs each. Further the company is in process of clearing all their legal dues in accordance with law.

(m) With respect to paragraphs 14 and 15, it is submitted that Mr. Sunil Bhatt is the factory manager and the occupier of the factory is Mr. Sanathkumar Muppirala. There is no change in the same. Further, please treat this as the reply of the company and the same shall be submitted to the authority as asked for.

5. Without prejudice to the above, the company would like to put it on record that the unfortunate incident in question can in no way be attributed to any lapse on the part of the company. It was only a result of an unfortunate incident that took place because of the mechanical malfunction of the valve which could not have been foreseen. The company has been using such valves since 2007, however, there have been no such incidents of similar nature where the valve has malfunctioned which cements the fact that it was an accident.

6. Further, the manufacturer of the valve in the manual provided has also made it amply clear that such type of valves do not require regular maintenance. There is no substantial proof on record to show that the valve had malfunctioned because of lack of maintenance of the same. Hence, holding the company guilty of Section 7A(2)(a) of the Act is erroneous and without any basis to the same.

7. The report of the incident and also as noted by you in your letter, all the readings in the DCS room on the day of the incident were under control and within the

normal parameters. Hence, there was no suspicion or any early signs of failure of the valve in question which could have been noticed and avoided. Thus, in no circumstances can it be concluded that the company was guilty of negligence or oversight which has resulted in the said incident. On the contrary, the company was in compliance of all the safety protocols and laws and have been doing proactive actions all along and post the incident as well we have ensured that such incidents do not occur again in the premises of the company.

8. Further, the observation by you in your letter that the gases released were "extremely toxic" is also scientifically incorrect and the same can be corroborated from the safety data sheets of Methyl Chloride and Methylene Dichloride which clearly designated the said gases as category 3 and category 4 gases which translates into slightly toxic and non-toxic gases. Hence, the reliance on the observation that the said gases are extremely toxic to hold the company guilty of the provisions of the Act is misconceived.

9. Further, the company has not been granted an opportunity of hearing before holding us guilty of the provisions of the Act. No opportunity of an in-person hearing was granted to us nor was a reply called for by the authority to put forward our explanation which can be considered by you while holding us guilty or not guilty. Further, the company had also submitted a report and analysis of the incident in question, however, the same has also not been considered while holding the company guilty of the provisions of the Act.

10. Thus, we kindly request you to withdraw your letter/order dated 10/01/2025 and hold that the company is not guilty of Section 7A(2)(a) of The Factories Act, 1948 or any other provision of the said Act taking into consideration the above-mentioned aspects. The company reserves the right to file further reply if required. We are also available for any further information that you may require.

11. Please note that the present reply is made without prejudice to any other rights or claims our company may have under equity or applicable laws.

Thanking you

Yours sincerely,

Sana

Authorised Signatory.

Gujarat Fluorochemicals Ltd. DAHEJ

CC : Director, Industrial Safety & Health, Ahmedabad - For your kind information

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

To,
Mrs. Sejalben Rajeshkumar Magnadia
B-21, Dhanish Park,
Near Trimuti Hall
Shaktinath
Bharuch

Date : 15th January-2025

Sub : Written assurance for mutually agreed decisions taken on 28th December-2024

Dear Mrs. Sejalben,

With reference to the discussions held with you and other family members on 28/12/2024 for the assurance to provide job to your son Kush Rajeshkumar Magnadia, we are herewith giving following in writing;

1. Kush Maganadia has enrolled him self in BE – Chemical course with Parul university, Vadodara, so after successful completion of his BE, we will offer him suitable job based on company's criteria.
2. As we understood from discussion that, Kush Magnadia has already completed Diploma in Chemical and pursuing BE- Chemical as of now, In such conditions, we leave decision on you that whether Kush Magnadia wants to accept the offer for the job based on Diploma Chemical **OR** after completion of BE- Chemical.
3. As committed by the GFL management, We will reimburse remaining college fees to Kush Rajeshkumar Magandia for which we request you to give us advance intimation for fees **OR** receipt of fees paid to college from time to time for its reimbursement.
4. Apart from college fees, GFL management will also reimburse transportation charges towards commuting to Parul University, Vadodara for remaining years of college. For the 4th year it could be Rs. 4200/- per month and 5th Year it would be Rs 4500/- per month Maximum.

With this letter GFL Parivar wanted to assure you that, the GFL management is committed for above mutually agreed decisions.

For Gujarat Fluorochemical Ltd.

Sanath kumar Muppirala
Executive President (O)

Dr Sunil Bhatt
Head -Regional Human Resources GFL Business

I read and understood the above and give our acceptance.

S. R. Magnadia

Sejalben Rajeshkumar Magnadia
W/O Late Shri Rajeshkumar Magnadia

GUJARAT FLUOROCHEMICALS
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Date: 14/02/2025

To,
The Commissioner for Workmen compensation
Labour court,
Bharuch

SUB: - Depositing of claim amount in respect of Late Shri **Magnadia Rajeshkumar Sureshchandra**

Enclosed herewith please find the following documents i.r.o. depositing of claim amount of out deceased employee Late **Magnadia Rajeshkumar Sureshchandra**

1. Form A (in two copies)
2. Demand Draft no. 533131, Dated 14/02/2025, amounting to Rs. **12,28,025/-** Twelve lakh twenty-eight thousand and twenty-five rupees only, (drawn in favour of **"The Judge Labour Court, Bharuch".**
3. Computation of Claim Amount
4. Details of name & address of family members of deceased employee.
5. Copy of Death certificate
6. Proof of Date of Birth
7. No Objection Certificate
8. Inquest Panchnama and PM report

Kindly receive the above in order & do the needful.

Thanking you,
Yours truly,
Gujarat Fluorochemicals Limited.,

Authorised Signatory.

Superintendent
Labour Court, Bharuch

A/C PAYEE ONLY

ICICI Bank

(178)BHARUCH Drawee Branch

VALID FOR THREE MONTHS ONLY

DATE 1 4 0 2 2 0 2 5
D D M M Y Y Y Y

533131 DD No.

ON DEMAND PAY THE JUDGE, LABOUR COURT, BHARUCH**********

OR ORDER

RUPEES TWELVE LAKH TWENTY EIGHT THOUSAND TWENTY FIVE Only

₹ ********12,28,025.00

Purchaser Name: GUJARAT FLUOROCHEMICALS LTD (DAHEJ) FOR VALUE RECEIVED
OC/1/7 Not Above 12,28,025.00

0003DDCENPAY
ICICI BANK LIMITED

Issuing Branch

Authorised Signatory

Authorised Signatory
Please sign above

"533131" 000229000: 000003" 16

808

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India
Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

FORM A
[See rule 6 (1)]

DEPOSIT OF COMPENSATION FOR FATAL ACCIDENT
(Section 8(1) of the Workmen's Compensation Act, 1923)

Compensation amounting to **Rs, 12,28,025=00** is hereby presented for deposit in respect of injuries resulting in the death of the workman, whose particulars are given below, which occurred on .

Name of Employee: Magnadia Rajeshkumar Sureshchandra
Father's Name: Magnadia Sureshchandra
(Husband's name in case of married woman and widow.)
Cast: Hindu
Local address: B/21, Dhanish Park Society, Nr. Trimurti Hall, Shaktinath, Bharuch.

Permanent address: - As above

His / Her monthly wages are estimated at **Rs 15000/-** He was over the age of 47 years at the time of his death.

2. The said workman had, prior to the date of his death, received the following payments, namely:

The said workman joined on 01st August,2019 and accident happened on 28th December, 2024. His daily wage is calculated at **Rs. 577/-**. Amounting to average monthly salary of **Rs. 15,000/-**.

3. An advance of Rs. NIL has been made on account of compensation to being his / her dependant.
4. *I do not/desire to be made a party to the proceedings for distribution of the aforesaid compensation.

Dated – 14/02/2025

Employer

* An employer desiring to be made a party to the proceedings should strike out the words "do not".

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

COMPUTATION OF CLAIM AMOUNT

Name of the deceased person: Late Magnadia Rajeshkumar Sureshchandra

Age as on date of Death: - 47 years

Relevant Factor: - 163.07

Average Salary: - Rs. 15,000/-

Compensation Amount: - Fifty percent of Average salary * Relevant factor

Funereal Charges – 5000/-

i.e., 15,000/2* 163.07 = 12,23,025 + 5,000 (Funeral Expense) = RS. 12,28,025/- (Twelve lakhs twenty-eight thousand & twenty-five rupees only).

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOX GFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 14/02/2025

Details of name & address of family members of deceased employee.

1. Sejalben Rajeshkumar Magnadia – Age :46 (Deceased Wife)
2. Kush Rajeshkumar Magnadia – Age :21 (Deceased Son)
3. Isha Rajeshkumar Magnadia – Age :14 (Deceased Daughter)
4. Sureshchandra Keshav Lal Magnadia – Age :78 (Deceased Father)
5. Bhartiben Sureshchandra Magnadia - Age :76 (Deceased Mother)

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOX GFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India

Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 14/02/2025

NO OBJECTION CERTIFICATE

This is to certify that **Late Shri Magnadia Rajeshkumar Sureshchandra** met with an accident on 28/12/2024, resulting in his death.

This accident took place in course of his employment while discharging his duties. Claim amount of Rs. **12,28,025/- (Twelve lakhs twenty-eight thousand & twenty-five rupees)** is due & payable to him & the same has been deposited by us in the Labour court at Bharuch.

We have NO OBJECTION if the claim amount is paid by the court to the deceased's legal heirs & we do not want to be a party to the claim distribution.

In case of claim amount likely to increased or decreased, we humbly request you to intimate us for the necessary action from our end.

813

20 JAN 2025

IN-GJ40443008212168X

INDIA NON JUDICIAL

Government of Gujarat

Certificate of Stamp Duty

सत्यमेव जयते

Certificate No.	:	IN-GJ40443008212168X
Certificate Issued Date	:	20-Jan-2025 03:17 PM
Account Reference	:	IMPACC (AC)/ gj13244011/ BHARUCH/ GJ-BH
Unique Doc. Reference	:	SUBIN-GJGJ13244011930743858515 82X
Purchased by	:	PRASHANT JADAV
Description of Document	:	Article 5(h) Agreement (not otherwise provided for)
Description	:	SAMAJUTI KARAR
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	GUJARAT FLUOROCHEMICALS LTD
Second Party	:	MAGNADIA SEJALBEN RAJESHKUMAR
Stamp Duty Paid By	:	GUJARAT FLUOROCHEMICALS LTD
Stamp Duty Amount(Rs.)	:	300 (Three Hundred only)

HF 0028114222

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

NOTICE

- The contents of this e-stamp certificate can be verified at www.shcilestamp.com, Stock Holding mobile application "EStamping" or at Stock Holding Branch/ Centre (the details of which are available at www.stockholding.com).
- Any alteration to this certificate renders it invalid and would constitute a criminal offence.
- Kindly contact Stock Holding Branch / Centre in case of discrepancy.
- For information related to e-Stamping you may write to us on our email id estamp.ahmedabad@stockholding.com or visit our Branch/Centre.

સૂચના

- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રની વિગતો www.shcilestamp.com દ્વારા અથવા સ્ટોક હોલ્ડિંગની "ઈસ્ટેમ્પિંગ" મોબાઈલ એપ્લિકેશન અથવા સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર (જેની વિગતો www.stockholding.com પર ઉપલબ્ધ છે) પર જઈ ને ચકાસી શકાય છે.
- આ પ્રમાણપત્રમાં કરેલ કોઈપણ ફેરફાર અમાન્ય છે અને તે ફોજદારી ગુનો બને છે.
- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રમાં કોઈપણ વિસંગતતા જણાય તો સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર પર સંપર્ક કરવો.
- ઈ-સ્ટેમ્પિંગ સંબધિત જાણકારી માટે અમને estamp.ahmedabad@stockholding.com પર ઈ-મેઈલ કરવો અથવા અમારી શાખા / કેન્દ્ર ની મુલાકાત લેવી.

સમજૂતી કરાર

તા. 28/12/2024 ના રોજ આકસ્મિક થયેલ અકસ્માતમાં શ્રી મગણાદીઆ રાજેશકુમાર સુરેશચંદ્ર કે જેઓ ગુજરાત ફ્લુરોકેમિકલ્સ લિમિટેડ- અ , દહેજ યુનિટમાં, લીડ ઓપરેટર - યુટીલીટી તરીકે ફરજ બજાવતા હતા. તેઓ બીજી પાળીમાં ફરજ પર હાજર હતા અને તેઓ નું આકસ્મિક અકસ્માતના કારણે મૃત્યુ પામેલ છે.

ઉપરોક્ત વધારાનું ચુકવણું ઉપરાંત માનવતાના ધોરણે મૃતકના પત્ની / કાયદેસરના વારસદાર ને રૂ: 40,00,000/- (અંકે રૂપિયા ચાલીસ લાખ પુરા) નો આઈ.સી .આઈ .સી આઈ બેંક નો તારીખ 03/01/2025 નો ડી.ડી નંબર : 534900 તારીખ 04/01/2025 ના રોજ ચૂકવી આપવામાં આવેલ છે.

ઉપરોક્ત ચુકવણા થયે થી કામદાર ના આકસ્મિક અકસ્માતના મૃત્યુ થયેલ પરત્વે કોઈ હકક, તકરાર કે વિવાદ બાકી રહેતો નથી અને તે અંગે આ લખાણ પક્ષકારો આજરોજ તા:20/01/2025 ના રોજ કરેલ છે.

સેજલ રાજેશકુમાર મગણાદીઆ : S. R. Magnadia

(સ્વર્ગીય શ્રી મગણાદીઆ રાજેશકુમાર સુરેશચંદ્ર ના ધર્મપત્ની / વારસદાર)

સાક્ષી :

1. નામ: કેતન રમેશ ભાનુશાલી KRB KRB સહી:

2. નામ: પ્રકાશ ચાવડા સહી :

બીડાણ : રૂપિયા 40,00,000/- ડીડીની ફોટોકોપી.

NOTARY FALGUNIBEN P.BAROT BHARUCH DISTRICT OF GUJARAT STATE REGD. No.18266 EXPIRY DATE 10/02/2025 GOVT. OF INDIA

NOTARY Falguni P. Barot BHARUCH DISTRICT Guj. State Reg. No. 18266 GOVT. OF INDIA

REGISTERED
Falguni
FALGUNI P. BAROT
ADVOCATE & NOTARY
GOVT. OF INDIA
BHARUCH DISTRICT (GUJARAT)
Sr. No. 79/2025 ...Dt. 20/01/2025
My Commission Expires on Dt. 10/02/2025

BEFORE ME
Falguni
(Falguni P. Barot)
ADVOCATE & NOTARY
Govt. of India
Bharuch District (Gujarat)

20 JAN 2025

A/C PAYEE ONLY

ICICI Bank

(178) BHARUCH Branch

534900

VALID FOR THREE MONTHS ONLY

DATE 0 3 0 1 2 0 2 5

D D M M Y Y Y Y

DD No.

MAGNADIA SEJALBEN RAJESHKUMAR**********

ON DEMAND PAY OR ORDER

FORTY LAKH Only

RUPEES ₹ *********40,00,000.00

Purchaser Name: GUJARAT FLUOROCHEMICALS LTD(DAHEJ) VALUE RECEIVED

OC/4/7 Not Above 40,00,000.00

0003DDCENPAY

ICICI BANK LIMITED

Issuing Branch

Authorised Signatory

Authorised Signatory

⑈534900⑈ 000229000⑆ 000003⑈ 16

NOTARY
FALGUNIBEN P.BAROT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.18266
EXPIRY DATE
10/02/2025
GOVT. OF INDIA

ભારત સરકાર

FALGUNIBEN P.BAROT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.18266
EXPIRY DATE
10/02/2025
GOVT. OF INDIA

F. R. Malgamdia

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India
Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 14/02/2025

To,
The Commissioner for Workmen compensation
Labour court,
Bharuch

SUB: - Depositing of claim amount in respect of Late Shri **Mundrika Yadav S/O Thakur Prasad Yadav**

Enclosed herewith please find the following documents i.r.o. depositing of claim amount of out deceased employee Late Shri **Mundrika Yadav S/O Thakur Prasad Yadav working under contract of M/S. Leo Coats (India) Pvt. Ltd.**

1. Form A (in two copies)
2. Demand Draft no. 533133, Dated 14/02/2025, amounting to Rs. **12,50,000/-** (Twelve Lakhs Fifty thousand only), drawn in favour of **"The Judge Labour Court, Bharuch".**
3. Computation of Claim Amount
4. Details of name & address of family members of deceased employee.
5. Copy of Death certificate
6. Proof of Date of Birth
7. No Objection Certificate
8. Inquest Panchnama and PM report

Kindly receive the above in order & do the needful.

Thanking you,
Yours truly,
Gujarat Fluorochemicals Limited.,

Authorised Signatory.

Superintendent
Labour Court, Bharuch

819

A/C PAYEE ONLY

ICICI Bank

Drawee Branch

(178)BHARUCH

VALID FOR THREE MONTHS ONLY

DATE 1 4 0 2 2 0 2 5

D D M M Y Y Y Y

DD No. 533133

ON DEMAND PAY THE JUDGE, LABOUR COURT, BHARUCH**********

OR ORDER

RUPEES TWELVE LAKH FIFTY THOUSAND Only

₹ ********12,50,000.00

FOR VALUE RECEIVED

Purchaser Name: GUJARAT FLUOROCHEMICALS LTD(DAHEJ

OC/1/7 Not Above 12,50,000.00

0003DDCENPAY

ICICI BANK LIMITED

Issuing Branch

Authorised Signatory

Authorised Signatory

Please sign above

⑈533133⑈ 000229000⑆ 000003⑈ 16

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOX GFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

FORM A
[See rule 6 (1)]

DEPOSIT OF COMPENSATION FOR FATAL ACCIDENT
(Section 8(1) of the Workmen's Compensation Act, 1923)

Compensation amounting to Rs, 13,58,984=00 is hereby presented for deposit in respect of injuries resulting in the death of the workman, whose particulars are given below, which occurred on .

Name of Employee: Mundrika Yadav S/O Thakur Prasad Yadav
Father's Name: Thakur Prasad Yadav
(Husband's name in case of married woman and widow.)
Cast: Hindu
Local address: Gram: Baitari, Post: Amrora, Kharundhi, Garhwa, Jharkhand - 822112

Permanent address: - As above

His / Her monthly wages are estimated at Rs 12,900 /- He was over the age of 29 years at the time of his death.

2. The said workman had, prior to the date of his death, received the following payments, namely:

The said workman joined on 24th December,2024 under contract of M/S. Leo Coats (India) Pvt. Ltd. and accident happened on 28th December, 2024. His daily wage is calculated at Rs. 497/-. Amounting to average monthly salary of Rs. 12,900/-.

3. An advance of Rs. NIL has been made on account of compensation to being his / her dependant.
4. *I do not/desire to be made a party to the proceedings for distribution of the aforesaid compensation.

Dated – 14/02/2025

Employer

* An employer desiring to be made a party to the proceedings should strike out the words "do not".

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOX GFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

COMPUTATION OF CLAIM AMOUNT

Name of the deceased person: Late Mundrika Yadav S/O Thakur Prasad yadav

Age as on date of Death: - 29 years

Relevant Factor: - 209.92

Average Salary: - Rs. 12,900/-

Compensation Amount: - Fifty percent of Average salary * Relevant factor

Funereal Charges – 5000/-

i.e., 12,900/2* 209.92 = 13,53,984 + 5,000 (Funeral Expense) = RS. 13,58,984/- (Thirteen lakhs fifty-eight thousand nine hundred & eighty-four rupees only)

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra,
Distt. Bharuch-392130, Gujarat, India

Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) /
618086-87 (Security) | www.gfl.co.in

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOX GFL Group Company
CIN : L24304GJ2018PLC105479

Date: 14/02/2025

Details of name & address of family members of deceased employee.

1. Asha Devi W/O Late Shri Mundrika Yadav – Age :25 (Deceased Spouse)

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 14/02/2025

NO OBJECTION CERTIFICATE

This is to certify that **Late Shri Mundrika Yadav S/O Thakur Prasad Yadav** met with an accident on 28/12/2024, resulting in his death.

This accident took place in course of his employment while discharging his duties. Claim amount of Rs. **13,58,984/- (Thirteen lakhs fifty-eight thousand nine hundred & eighty-four rupees only)** is due & payable to him & the same has been deposited by us in the Labour court at Bharuch.

We have NO OBJECTION if the claim amount is paid by the court to the deceased's legal heirs & we do not want to be a party to the claim distribution.

We are herewith depositing amount of Rs. 12,50,000/- as a lumpsum compensation & remaining compensation amount will be deposited as ordered by the Hon'ble court in due course of time.

FALGUNI P. BAROT
Advocate & Notary
903, Sai Heights,
ABC Chokdi, Nr. Rohini Nagar,
Bholav, Tal. & Dist. BHARUCH-392015
Mob.: 9427878[illegible]

21 JAN 2025

824

IN-GJ41261031639552X

INDIA NON JUDICIAL

Government of Gujarat

Certificate of Stamp Duty

सत्यमेव जयते

FALGUNI P. BAROT
NOTARY BHARUCH (GUJ.)
Reg. No. 18266
Date 21 JAN 2025
Sr. No. 83/2025
My Commission Expires on Date 10-[illegible]

Certificate No.	:	IN-GJ41261031639552X
Certificate Issued Date	:	21-Jan-2025 03:28 PM
Account Reference	:	IMPACC (AC)/ gj13244011/ BHARUCH/ GJ-BH
Unique Doc. Reference	:	SUBIN-GJGJ132440119467674228455 9X
Purchased by	:	PRASHANT JADAV
Description of Document	:	Article 5(h) Agreement (not otherwise provided for)
Description	:	SAMJUTI KARAR
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	GUJARAT FLUOROCHEMICALS LTD
Second Party	:	ASHA DEVI
Stamp Duty Paid By	:	GUJARAT FLUOROCHEMICALS LTD
Stamp Duty Amount(Rs.)	:	300 (Three Hundred only)

NOTARY
FALGUNIBEN P.BAROT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.18266
EXPIRY DATE
10/02/2025
GOVT OF INDIA

FALGUNI P. BAROT
BHARUCH

HF 0028114230

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

NOTICE

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- Any alteration to this certificate renders it invalid and would constitute a criminal offence.
- Kindly contact Stock Holding Branch / Centre in case of discrepancy.
- **For information related to e-Stamping you may write to us on our email id estamp.ahmedabad@stockholding.com or visit our Branch/Centre.**

સૂચના

- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રની વિગતો www.shcilestamp.com દ્વારા અથવા સ્ટોક હોલ્ડિંગની "ઈસ્ટેમ્પિંગ" મોબાઈલ એપ્લિકેશન અથવા સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર (જેની વિગતો www.stockholding.com પર ઉપલબ્ધ છે) પર જઈ ને ચકાસી શકાય છે.
- આ પ્રમાણપત્રમાં કરેલ કોઈપણ ફેરફાર અમાન્ય છે અને તે ફોજદારી ગુનો બને છે.
- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રમાં કોઈપણ વિસંગતતા જણાય તો સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર પર સંપર્ક કરવો.
- ઈ-સ્ટેમ્પિંગ સંબધિત જાણકારી માટે અમને estamp.ahmedabad@stockholding.com પર ઈ-મેઈલ કરવો અથવા અમારી શાખા / કેન્દ્ર ની મુલાકાત લેવી.

समझौता ज्ञापन

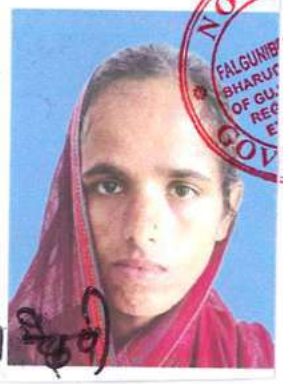
तारीख २८/१२/२०२४ को आकस्मिक दुर्घटना में श्री मुंद्रिका यादव सन ऑफ़ ठाकुर प्रसाद यादव जो गुजरात फ्लोरोकेमिकल्स लिमिटेड-ए, दहेज यूनिट के अंडर मेसर्स लियो कोट इंडिया प्राइवेट लिमिटेड में कार्यरत थे। वह दूसरी पाली में ड्यूटी पर थे और आकस्मिक दुर्घटना के कारण उनकी मृत्यु हो गई।

उपरोक्त अतिरिक्त भुगतान के अलावा, आईसीआई बैंक दिनांक २०/०१/२०२५ डीडी संख्या: ५३४९२८ रुपये: ४०,००,००० /- (चालीस लाख रुपये पूर्ण) का भुगतान मानवीय आधार पर मृतक की पत्नी/कानूनी उत्तराधिकारी को तारीख २१/०१/२०२५ किया जाएगा.

चूंकि उपरोक्त भुगतान कर दिया गया है, इसलिए श्रमिक की आकस्मिक मृत्यु के संबंध में कोई अधिकार, या विवाद नहीं होगा, और पार्टियों ने इस दिन इस लेखन में प्रवेश किया है: २१/०१/२०२५।

आशा देवी: आशा देवी

(स्वर्गीय श्री मुंद्रिका यादव की पत्नी)



आशा देवी

गवाह:

1. नाम: Rawnish Rai हस्ताक्षर:

2. नाम: Prashant Jadav हस्ताक्षर:

बिदान: रुपये ४०,००,००० /- डीडी की फोटोकॉपी।

NOTARY FALGUNIBEN P.BAROT BHARUCH DISTRICT OF GUJARAT STATE REGD. No.18266 EXPIRY DATE 10/02/2025 GOVT. OF INDIA

NOTARY Falguni P. Barot BHARUCH DISTRICT Guj. State Reg. No. 18266 GOVT. OF INDIA

REGISTERED
Falguni
FALGUNI P. BAROT
ADVOCATE & NOTARY
GOVT. OF INDIA
BHARUCH DISTRICT (GUJARAT)
...83/2025 Dt. 21.1.25
My Commission Expires on Dt. 10/02/2025

BEFORE ME
Falguni
(Falguni P. Barot)
ADVOCATE & NOTARY
Govt. of India
Bharuch District (Gujarat)

21 JAN 2025

A/C PAYEE ONLY

Drawee Branch

VALID FOR THREE MONTHS ONLY

DATE 2 0 0 1 2 2 2 5
D D M M Y Y Y Y

DD No.

ON DEMAND PAY FORTY LAKH Only OR ORDER

RUPEES

₹ ********40,00,000.00

Purchaser Name: GUJARAT FLUOROCHEMICALS LTD PRIVATE
OC/4/7 Not Above 40,00,000.00

VALUE RECEIVED

0003DDCENPAY
ICICI BANK LIMITED

Issuing Branch | Authorised Signatory | Authorised Signatory
Please sign above

⑈534928⑈ 000229000⑆ 000003⑈ 16

आशा देवी

NOTARY
FALGUNIBEN P.BAROT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.18266
EXPIRY DATE
10/02/2025
GOVT. OF INDIA

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 14/02/2025

To,
The Commissioner for Workmen compensation
Labour court,
Bharuch

SUB: - Depositing of claim amount in respect of Late Shri **Mahesh S/O Nandlal**

Enclosed herewith please find the following documents i.r.o. depositing of claim amount of out deceased employee Late Shri **Mahesh S/O Nandlal working under contract of M/S. Leo Coats (India) Pvt. Ltd.**

1. Form A (in two copies)
2. Demand Draft no. 533132, Dated 14/02/2025, amounting to Rs. **12,50,000/-** (Twelve lakhs fifty thousand rupees only), drawn in favour of **"The Judge Labour Court, Bharuch"**.
3. Computation of Claim Amount
4. Details of name & address of family members of deceased employee.
5. Copy of Death certificate
6. Proof of Date of Birth
7. No Objection Certificate
8. Inquest Panchnama and PM report

Kindly receive the above in order & do the needful.

Thanking you,
Yours truly,
Gujarat Fluorochemicals Limited.,

Authorised Signatory.

Superintdent
Labour Court, Bharuch

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

FORM A
[See rule 6 (1)]

DEPOSIT OF COMPENSATION FOR FATAL ACCIDENT
(Section 8(1) of the Workmen's Compensation Act, 1923)

Compensation amounting to **Rs, 14,04,070=00** is hereby presented for deposit in respect of injuries resulting in the death of the workman, whose particulars are given below, which occurred on .

Name of Employee: Mahesh
Father's Name: Nandlal
(Husband's name in case of married woman and widow.)
Cast: Hindu
Local address: Gram: Kone, Post: Kone, Thana: Kone, Ramgarh, Sonbhadra, Uttar Pradesh - 231226

Permanent address: - As above

His / Her monthly wages are estimated at **Rs 12,900 /-** He was over the age of 25 years at the time of his death.

2. The said workman had, prior to the date of his death, received the following payments, namely:

The said workman joined on 24th December,2024 under contract of **M/S. Leo Coats (India) Pvt. Ltd.** and accident happened on 28th December, 2024. His daily wage is calculated at **Rs. 497/-**. Amounting to average monthly salary of **Rs. 12,900/-**.

3. An advance of Rs. NIL has been made on account of compensation to being his / her dependant.
4. *I do not/desire to be made a party to the proceedings for distribution of the aforesaid compensation.

Dated – 14/02/2025

Employer

* An employer desiring to be made a party to the proceedings should strike out the words "do not".

832

A/C PAYEE ONLY

ICICI Bank

Drawee Branch

(178)BHARUCH

VALID FOR THREE MONTHS ONLY

DATE 1 4 0 2 2 0 2 5

D D M M Y Y Y Y

533132

DD No.

THE JUDGE, LABOUR COURT, BHARUCH**********

ON DEMAND PAY OR ORDER

TWELVE LAKH FIFTY THOUSAND Only

RUPEES

₹ ********12,50,000.00

FOR VALUE RECEIVED

Purchaser Name: GUJARAT FLUOROCHEMICALS LTD(DAHEJ

OC/1/7 Not Above 12,50,000.00

0003DDCENPAY

ICICI BANK LIMITED

Issuing Branch

Authorised Signatory

Authorised Signatory

Please sign above

⑈533132⑈ 000229000⑆ 000003⑈ 16

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India

Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

COMPUTATION OF CLAIM AMOUNT

Name of the deceased person: Late Mahesh S/O Nandlal

Age as on date of Death: - 25 years

Relevant Factor: - 216.91

Average Salary: - Rs. 12,900/-

Compensation Amount: - Fifty percent of Average salary * Relevant factor

Funereal Charges – 5000/-

i.e., 12,900/2* 216.91 = 13,99,070 + 5,000 (Funeral Expense) = RS. 14,04,070/- (Fourteen lakhs four thousand and seventy rupees only)

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOX GFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 14/02/2025

Details of name & address of family members of deceased employee.

1. Nandlal S/O Late Ram Naresh– Age :70 (Deceased Father)

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOX GFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 14/02/2025

NO OBJECTION CERTIFICATE

This is to certify that **Late Shri Mahesh S/O Nandlal** met with an accident on 28/12/2024, resulting in his death.

This accident took place in course of his employment while discharging his duties. Claim amount of Rs. 14,04,070/- **(Fourteen lakhs four thousand and seventy rupees only)** is due & payable to him & the same has been deposited by us in the Labour court at Bharuch.

We have NO OBJECTION if the claim amount is paid by the court to the deceased's legal heirs & we do not want to be a party to the claim distribution.

We are herewith depositing amount of Rs. 12,50,000/- as a lumpsum compensation & remaining compensation amount will be deposited as ordered by the Hon'ble court in due course of time.

FALGUNI P. BAROT
Advocate & Notary
903, Sai Heights,
ABC Chokdi, Nr. Rohini Nagar,
Bholav, Tal. & Dist. BHARUCH-392015
Mob.: 9427879415

21 JAN 836

IN-GJ41255929371011X

INDIA NON JUDICIAL

Government of Gujarat

Certificate of Stamp Duty

FALGUNI P. BAROT
NOTARY BHARUCH (GUJ.)
Reg. No. 18266
Date 21 JAN 2025
Sr. No. 82/2025
My Commission Expires on Date 10-2-2025

सत्यमेव जयते

Certificate No.	:	IN-GJ41255929371011X
Certificate Issued Date	:	21-Jan-2025 03:25 PM
Account Reference	:	IMPACC (AC)/ gj13244011/ BHARUCH/ GJ-BH
Unique Doc. Reference	:	SUBIN-GJGJ13244011946671003331 96X
Purchased by	:	PRASHANT JADAV
Description of Document	:	Article 5(h) Agreement (not otherwise provided for)
Description	:	SAMJUTI KARAR
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	GUJARAT FLUOROCHEMICALS LTD
Second Party	:	NANDLAL
Stamp Duty Paid By	:	GUJARAT FLUOROCHEMICALS LTD
Stamp Duty Amount(Rs.)	:	300 (Three Hundred only)

NOTARY
FALGUNIBEN P.BAROT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.18266
EXPIRY DATE
10/02/2025
INDIA

FALGUNI P. BAROT
BHARUCH

HF 0028114229

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

NOTICE

- The contents of this e-stamp certificate can be verified at www.shcilestamp.com, Stock Holding mobile application "EStamping" or at Stock Holding Branch/ Centre (the details of which are available at www.stockholding.com).
- Any alteration to this certificate renders it invalid and would constitute a criminal offence.
- Kindly contact Stock Holding Branch / Centre in case of discrepancy.
- For information related to e-Stamping you may write to us on our email id estamp.ahmedabad@stockholding.com or visit our Branch/Centre.

સૂચના

- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રની વિગતો www.shcilestamp.com દ્વારા અથવા સ્ટોક હોલ્ડિંગની "ઈસ્ટેમ્પિંગ" મોબાઈલ એપ્લિકેશન અથવા સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર (જેની વિગતો www.stockholding.com પર ઉપલબ્ધ છે) પર જઈ ને ચકાસી શકાય છે.
- આ પ્રમાણપત્રમાં કરેલ કોઈપણ ફેરફાર અમાન્ય છે અને તે ફોજદારી ગુનો બને છે.
- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રમાં કોઈપણ વિસંગતતા જણાય તો સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર પર સંપર્ક કરવો.
- ઈ-સ્ટેમ્પિંગ સંબધિત જાણકારી માટે અમને estamp.ahmedabad@stockholding.com પર ઈ-મેઈલ કરવો અથવા અમારી શાખા / કેન્દ્ર ની મુલાકાત લેવી.

समझौता ज्ञापन

तारीख २८/१२/२०२४ को आकस्मिक दुर्घटना में श्री महेश सन ऑफ़ नन्द लाल जो गुजरात फ्लोरोकेमिकल्स लिमिटेड-ए, दहेज यूनिट के अंडर मेसर्स लियो कोट इंडिया प्राइवेट लिमिटेड में कार्यरत थे। वह दूसरी पाली में ड्यूटी पर थे और आकस्मिक दुर्घटना के कारण उनकी मृत्यु हो गई।

उपरोक्त अतिरिक्त भुगतान के अलावा, आईसीआई बैंक दिनांक २०/०१/२०२५ डीडी संख्या: ५३४९२९ रुपये: ४०,००,००० /- (चालीस लाख रुपये पूर्ण) का भुगतान मानवीय आधार पर मृतक के पिताजी /कानूनी उत्तराधिकारी को तारीख २१/०१/२०२५ किया जाएगा.

चूंकि उपरोक्त भुगतान कर दिया गया है, इसलिए श्रमिक की आकस्मिक मृत्यु के संबंध में कोई अधिकार, या विवाद नहीं होगा, और पार्टियों ने इस दिन इस लेखन में प्रवेश किया है: २१/०१/२०२५।

नन्द लाल: नन्द लाल

(स्वर्गीय श्री महेश के पिताजी)

नन्द लाल

गवाह:

1. नाम: Rajnish Singh हस्ताक्षर:

2. नाम: Ruchana Yadav हस्ताक्षर:

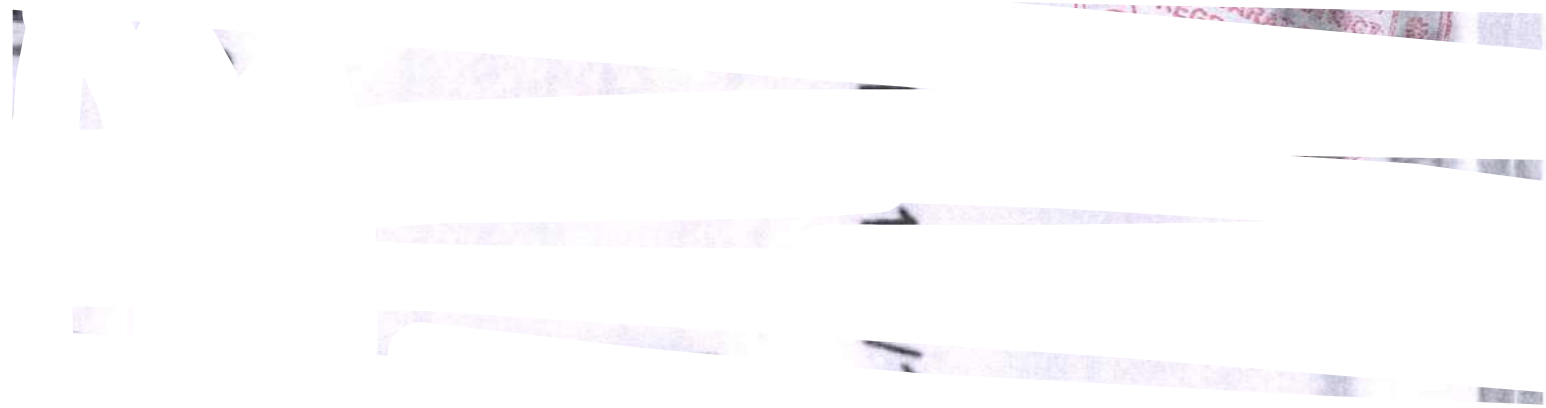
बिदान: रुपये ४०,००,००० /- डीडी की फोटोकॉपी।

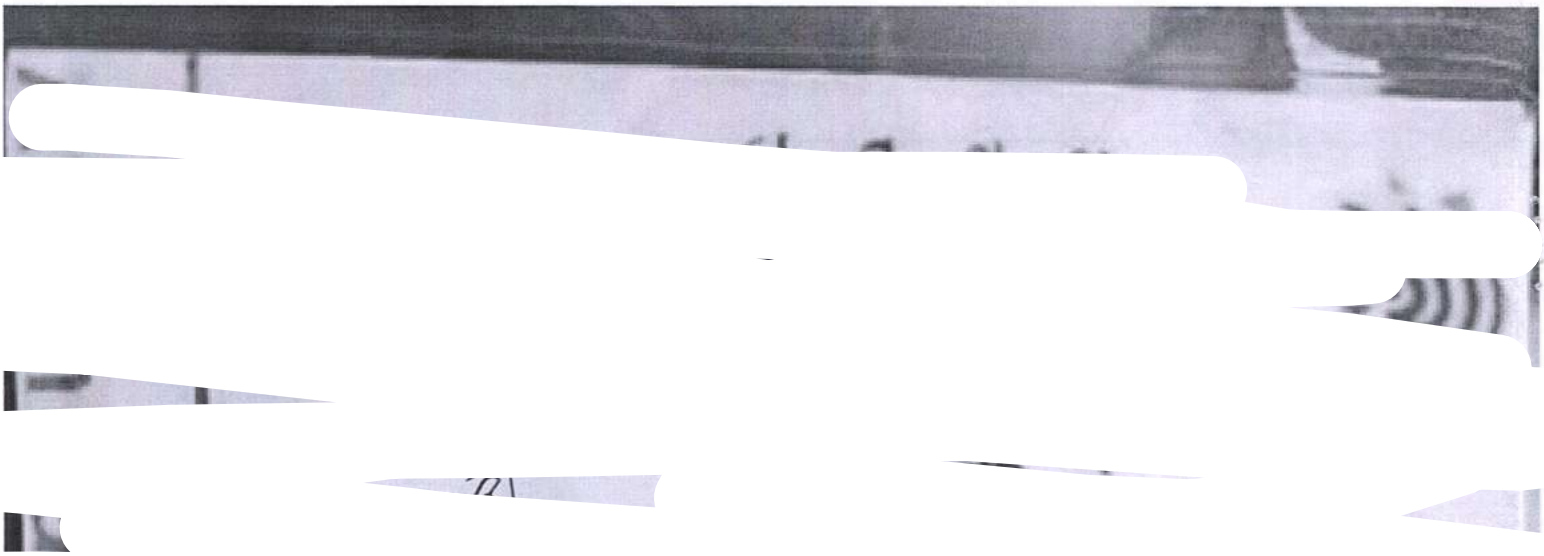
NOTARY FALGUNIBEN P.BAROT BHARUCH DISTRICT OF GUJARAT STATE REGD. No.18266 EXPIRY DATE 10/02/2025 GOVT. OF INDIA

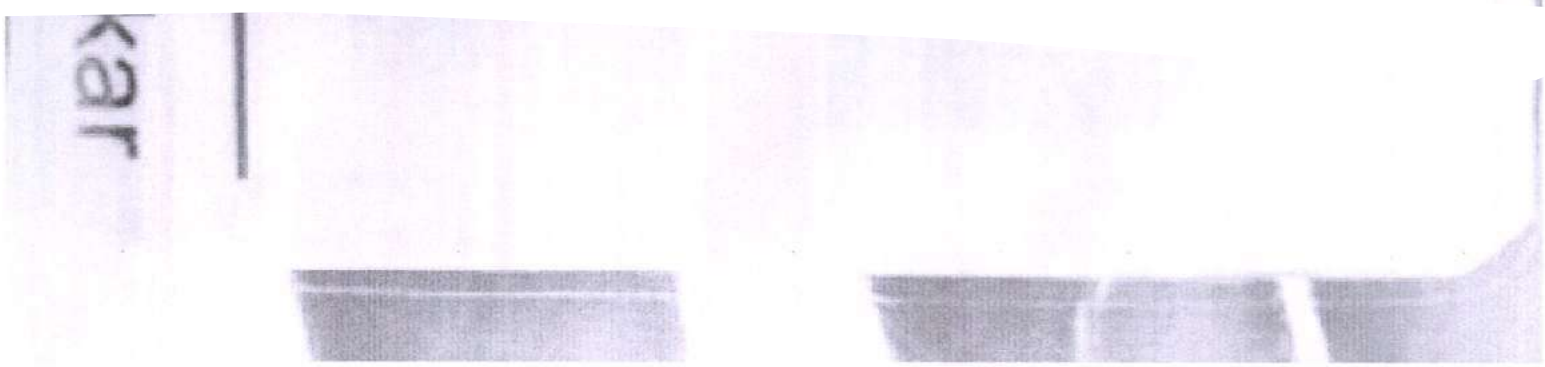
NOTARY Falguni P. Barot BHARUCH DISTRICT Guj. State Reg. No. 18266 GOVT. OF INDIA

REGISTERED
Falguni
FALGUNI P. BAROT
ADVOCATE & NOTARY
GOVT. OF INDIA
BHARUCH DISTRICT (GUJARAT)
Sr. No. 82/2025 Dt. 21/1/2025
My Commission Expires on Dt. 10/02/2025

BEFORE ME
Falguni
(Falguni P. Barot)
ADVOCATE & NOTARY
Govt. of India
Bharuch District (Gujarat)
21 JAN 2025



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A/C PAYEE ONLY

ICICI Bank

Drawee Branch

534929

VALID FOR THREE MONTHS ONLY

DATE 2 0 0 1 1 0 2 5
D D M M Y Y Y Y

DD No.

NAND LAL**********

ON DEMAND PAY

OR ORDER

FORTY LAKH Only

RUPEES

₹ ********40,00,000.00

Purchaser Name: GUJARAT FLUOROCHEMICALS LTD(DAHEJ)
OC/4/7 Not Above 40,00,000.00

FOR VALUE RECEIVED

VOID

0003DDCRNPAY
ICICI BANK LIMITED

Issuing Branch

Authorised Signatory

Authorised Signatory
Please sign above

UTILITY FORMS PVT. LTD. / ICTS : 2010

⑈534929⑈ 000229000⑆ 000003⑈ 16

નવદ લાખ

NOTARY
FALGUNIBEN R BAROT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.18268
EXPIRY DATE
10/02/2025
GOVT. OF INDIA

GUJARAT FLUOROCHEMICALS
VALUE THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

Date: 14/02/2025

To,
The Commissioner for Workmen compensation
Labour court,
Bharuch

SUB: - Depositing of claim amount in respect of Late Shri **Suchit Kumar S/O Sugrim Prasad**

Enclosed herewith please find the following documents i.r.o. depositing of claim amount of out deceased employee Late Shri **Suchit Kumar S/O Sugrim Prasad working under contract of M/S. Leo Coats (India) Pvt. Ltd.**

1. Form A (in two copies)
2. Demand Draft no. 533134, Dated 14/02/2025, amounting to Rs. **12,50,000/-** (Twelve lakhs fifty thousand only), drawn in favour of **"The Judge Labour Court, Bharuch".**
3. Computation of Claim Amount
4. Details of name & address of family members of deceased employee.
5. Copy of Death certificate
6. Proof of Date of Birth
7. No Objection Certificate
8. Inquest Panchnama and PM report

Kindly receive the above in order & do the needful.

Thanking you,
Yours truly,
Gujarat Fluorochemicals Limited.,

Authorised Signatory.

Superintendent
Labour Court, Bharuch

843

A/C PAYEE ONLY

ICICI Bank

(178)BHARUCH Branch

533134

DD No.

VALID FOR THREE MONTHS ONLY

DATE 1 4 0 2 2 0 2 5

D D M M Y Y Y Y

THE JUDGE, LABOUR COURT, BHARUCH**********

ON DEMAND PAY

OR ORDER

TWELVE LAKH FIFTY THOUSAND Only

RUPEES

₹ ********12,50,000.00

Purchaser Name: GUJARAT FLUOROCHEMICALS LTD (DAHEJ)

OC/1/7 Not Above 12,50,000.00

VALUE RECEIVED

0003DDCENPAY

ICICI BANK LIMITED

393516

157055

Issuing Branch

Authorised Signatory

Authorised Signatory

Please sign above

⑈533134⑈ 000229000⑆ 000003⑈ 16

GFL
GUJARAT FLUOROCHEMICALS
THROUGH GREEN CHEMISTRY
An INOXGFL Group Company
CIN : L24304GJ2018PLC105479

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India
Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

FORM A
[See rule 6 (1)]

DEPOSIT OF COMPENSATION FOR FATAL ACCIDENT
(Section 8(1) of the Workmen's Compensation Act, 1923)

Compensation amounting to **Rs, 12,27,662=00** is hereby presented for deposit in respect of injuries resulting in the death of the workman, whose particulars are given below, which occurred on .

Name of Employee: Suchit Kumar S/O Sugrim Prasad
Father's Name: Sugrim Prasad
(Husband's name in case of married woman and widow.)
Cast: Hindu
Local address: 178, Gram: Kone, Post: Kone, Thana: Kone, Ramgarh, Sonbhadra, Uttar Pradesh
- 231226

Permanent address: - As above

His / Her monthly wages are estimated at **Rs 12,900 /-** He was over the age of 25 years at the time of his death.

2. The said workman had, prior to the date of his death, received the following payments, namely:

The said workman joined on 24th December,2024 under contract of **M/S. Leo Coats (India) Pvt. Ltd.** and accident happened on 28th December, 2024. His daily wage is calculated at **Rs. 497/-**. Amounting to average monthly salary of **Rs. 12,900/-**.

3. An advance of Rs. NIL has been made on account of compensation to being his / her dependant.
4. *I do not/desire to be made a party to the proceedings for distribution of the aforesaid compensation.

Dated – 14/02/2025

Employer

* An employer desiring to be made a party to the proceedings should strike out the words "do not".

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra, Distt. Bharuch-392130, Gujarat, India | Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) / 618086-87 (Security) | www.gfl.co.in

GFL Group Company
L24304GJ2018PLC105479

COMPUTATION OF CLAIM AMOUNT

Name of the deceased person: Late Suchit kumar S/O Sugrim Prasad

Age as on date of Death: - 38 years

Relevant Factor: - 189.56

Average Salary: - Rs. 12,900/-

Compensation Amount: - Fifty percent of Average salary * Relevant factor

Funereal Charges – 5000/-

i.e., 12,900/2* 189.56 = 12,22,662 + 5,000 (Funeral Expense) = RS. 12,27,662/- (Twelve lakhs twenty-seven thousand six hundred and sixty-two rupees only)

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra,
Distt. Bharuch-392130, Gujarat, India

Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) /
618086-87 (Security) | www.gfl.co.in

GFL Group Company
L24304GJ2018PLC105479

Date: 14/02/2025

Details of name & address of family members of deceased employee.

1. Tara Devi W/O Late Shri Suchit Kumar – Age :29 (Deceased's Spouse)

Gujarat Fluorochemicals Limited
earlier known as Inox Fluorochemicals Limited

12/A, GIDC Dahej Industrial Estate, Taluka Vagra,
Distt. Bharuch-392130, Gujarat, India

Tel: +91-2641-618031 (Admin) / 618041-50 (Purchase) /
618086-87 (Security) | www.gfl.co.in

AT FLUOROCHEMICALS
THROUGH GREEN CHEMISTRY
INOX GFL Group Company
CIN : L24304GJ2018PLC105479

Date: 14/02/2025

NO OBJECTION CERTIFICATE

This is to certify that **Late Shri Suchit Kumar S/O Sugrim Prasad** met with an accident on 28/12/2024, resulting in his death.

This accident took place in course of his employment while discharging his duties. Claim amount of Rs. 12,27,662/- **(Twelve lakhs twenty-seven thousand six hundred and sixty-two rupees only)** is due & payable to him & the same has been deposited by us in the Labour court at Bharuch.

We have NO OBJECTION if the claim amount is paid by the court to the deceased's legal heirs & we do not want to be a party to the claim distribution.

In case of claim amount likely to increased or decreased, we humbly request you to intimate us for the necessary action from our end.

848

FALGUNI P. BAROT
Advocate & Notary
903, Sai Heights,
ABC Chokdi, Nr. Rohini Nagar,
Bholav, Tal. & Dist. BHARUCH 392015
Mob.: 9427[illegible]

21 JAN 2025

IN-GJ41264883974962X

INDIA NON JUDICIAL

Government of Gujarat

Certificate of Stamp Duty

सत्यमेव जयते

FALGUNI P. BAROT
NOTARY BHARUCH (GUJ.)
Reg. No. 18266
Date 21 JAN 2025
Sr. No. 84/2025
My Commission Expires on Date 10-2-2025

Certificate No.	:	**IN-GJ41264883974962X**
Certificate Issued Date	:	21-Jan-2025 03:30 PM
Account Reference	:	IMPACC (AC)/ gj13244011/ BHARUCH/ GJ-BH
Unique Doc. Reference	:	SUBIN-GJGJ13244011946863165327 42X
Purchased by	:	PRASHANT JADAV
Description of Document	:	Article 5(h) Agreement (not otherwise provided for)
Description	:	SAMJUTI KARAR
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	GUJARAT FLUOROCHEMICALS LTD
Second Party	:	TARA DEVI
Stamp Duty Paid By	:	GUJARAT FLUOROCHEMICALS LTD
Stamp Duty Amount(Rs.)	:	300 (Three Hundred only)

NOTARY
FALGUNIBEN P.BAROT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.18266
EXPIRY DATE
10/02/2025
GOVT. OF INDIA

FALGUNI P. BAROT
BHARUCH

HF 0028114231

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

NOTICE

- The contents of this e-stamp certificate can be verified at www.shcilestamp.com, Stock Holding mobile application "EStamping" or at Stock Holding Branch/ Centre (the details of which are available at www.stockholding.com).
- Any alteration to this certificate renders it invalid and would constitute a criminal offence.
- Kindly contact Stock Holding Branch / Centre in case of discrepancy.
- For information related to e-Stamping you may write to us on our email id estamp.ahmedabad@stockholding.com or visit our Branch/Centre.

સૂચના

- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રની વિગતો www.shcilestamp.com દ્વારા અથવા સ્ટોક હોલ્ડિંગની "ઈસ્ટેમ્પિંગ" મોબાઈલ એપ્લિકેશન અથવા સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર (જેની વિગતો www.stockholding.com પર ઉપલબ્ધ છે) પર જઈ ને ચકાસી શકાય છે.
- આ પ્રમાણપત્રમાં કરેલ કોઈપણ ફેરફાર અમાન્ય છે અને તે ફોજદારી ગુનો બને છે.
- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રમાં કોઈપણ વિસંગતતા જણાય તો સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર પર સંપર્ક કરવો.
- ઈ-સ્ટેમ્પિંગ સંબધિત જાણકારી માટે અમને estamp.ahmedabad@stockholding.com પર ઈ-મેઈલ કરવો અથવા અમારી શાખા / કેન્દ્ર ની મુલાકાત લેવી.

समझौता ज्ञापन

तारीख २८/१२/२०२४ को आकस्मिक दुर्घटना में श्री सूचित कुमार सेन ऑफ़ सुग्रीम प्रसाद जो गुजरात फ्लोरोकेमिकल्स लिमिटेड-ए, दहेज यूनिट के अंडर मेसर्स लियो कोट इंडिया प्राइवेट लिमिटेड में कार्यरत थे। वह दूसरी पाली में ड्यूटी पर थे और आकस्मिक दुर्घटना के कारण उनकी मृत्यु हो गई।

उपरोक्त अतिरिक्त भुगतान के अलावा, आईसीआई बैंक दिनांक २०/०१/२०२५ डीडी संख्या: ५३४९३० रुपये: ४०,००,००० /- (चालीस लाख रुपये पूर्ण) का भुगतान मानवीय आधार पर मृतक की पत्नी/कानूनी उत्तराधिकारी को तारीख २१/०१/२०२५ किया जाएगा.

चूंकि उपरोक्त भुगतान कर दिया गया है, इसलिए श्रमिक की आकस्मिक मृत्यु के संबंध में कोई अधिकार, या विवाद नहीं होगा, और पार्टियों ने इस दिन इस लेखन में प्रवेश किया है: २१/०१/२०२५।

तारा देवी: तारा देवी

(स्वर्गीय श्री सूचित कुमार की पत्नी)

गवाह:

1. नाम: Rajnish Singh हस्ताक्षर: _____

2. नाम: Prashant Jadav हस्ताक्षर: _____

बिदान: रुपये ४०,००,००० /- डीडी की फोटोकॉपी।

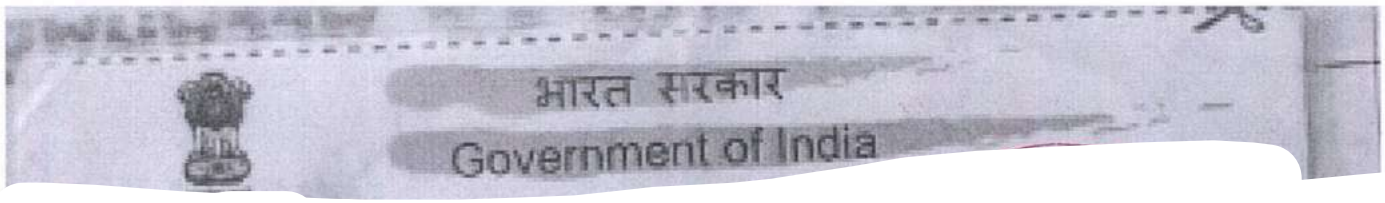
NOTARY FALGUNIBEN P.BAROT BHARUCH DISTRICT OF GUJARAT STATE REGD. No.18266 EXPIRY DATE 10/02/2025 GOVT. OF INDIA

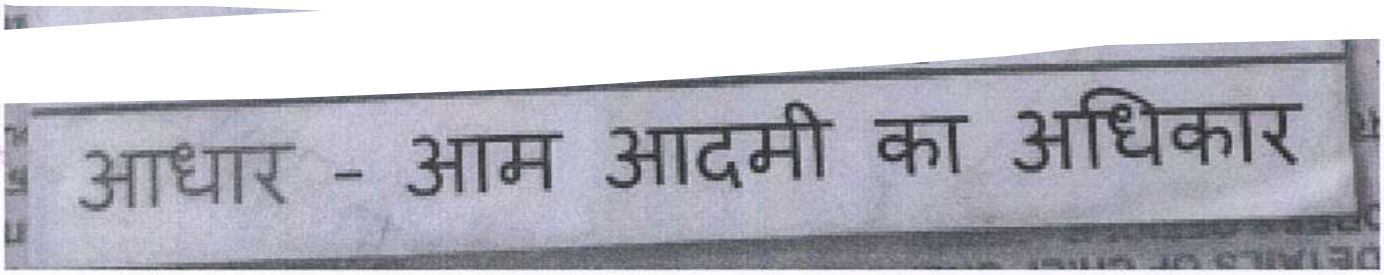
NOTARY Falguni P. Barot BHARUCH DISTRICT Guj. State Reg. No. 18266 GOVT. OF INDIA

REGISTERED
Falguni
FALGUNI P. BAROT
ADVOCATE & NOTARY
GOVT. OF INDIA
BHARUCH DISTRICT (GUJARAT)
Sr. No. 84/2025 ...Dt. 21.1.2025
My Commission Expires on Dt. 10/02/2025

BEFORE ME
Falguni
(Falguni P. Barot)
ADVOCATE & NOTARY
Govt. of India
Bharuch District (Gujarat)

21 JAN 2025


भारत सरकार
Government of India


आधार - आम आदमी का अधिकार


NOTARY
FALGUNI P. PANDIT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.10260
EXPIRY DATE
10/02/2
GOVT OF INDIA
आधार
पहचान प्राधिकरण
Unique Identification Authority of India
Address:


1947
1800 300 1947
help@uidai.gov.in
www
www.uidai.gov.in

A/C PAYEE ONLY

ICICI Bank

Drawee Branch

534930

DD No.

VALID FOR THREE MONTHS ONLY

DATE 4 0 0 1 2 0 2 5

D D M M Y Y Y Y

TARA DEVI**********

ON DEMAND PAY OR ORDER

FORTY LAKH Only

RUPEES

₹ ********40,00,000.00

FOR VALUE RECEIVED

Purchaser Name: GUJARAT FLUOROCHEMICALS LTD(DAHEJ)
OC/4/7 Not Above 40,00,000.00

0003DDCENPAY
ICICI BANK LIMITED

Issuing Branch | Authorised Signatory | Authorised Signatory

Please sign above

"534930" 000229000": 000003" 16

NOTARY
FALGUNIBEN P.BAROT
BHARUCH DISTRICT
OF GUJARAT STATE
REGD. No.18266
EXPIRY DATE
10/02/2025
GOVT. OF INDIA

तारा देवी

UTILITY FORMS PVT. LTD. | CTS - 2010

Wardwizard
Divine Hospital
MULTI SPECIALITY

DISCHARGE SUMMARY

PATIEN NAME : MR SURYALAL SAHU
IP NO:55
AGE/SEX: 44 / M
ADMISSION DATE : 29/12/24
DISCHARGE DATE:31/12/24
TREATING CONSULTANT: DR. MAHAMMADSOAEB A.
WARD : ICCU-BED 2

DIAGNOSIS: ?ASPIRATION PNEUMONITIS (CHEMICAL GAS INHALATION)

A/H/O-CHEMICAL GAS INHALATION AT GFL-1 AROUND 8:00 PM (28/12/2024)

CHIEF COMPLAINT: SHORTNESS OF BREATH, BURNING SENSATION IN AIRWAY,COUGH,RUNNY NOSE, WATERING OF EYES

COURSE IN HOSPITAL: PATIENT WAS ADMITTED IN ICCU WITH ABOVE MENTIONED COMPLAIN.

VITALS ON ADMISSION:G/C: FAIR, T:, SPO2:86 %, PR:76 /MIN,BP: 120/70MMHG, RR: 18.NECESSARY INVESTIGATION DONE.ECG,CBC(HB-13.6,WBC-14200,PLATELET-146000),RFT)UREA-42.6,CREATININE-1.1,SODIUM-138,POTASSIUM-4.53),CRP-7.0,LFT(TOTAL PROTEIN-5.5,SGOT-26,SGPT-21,TOTAL BILIRUBIN-1.0)HCO3-26.5,RBS-82 MG/DL HRCT CHEST

HRCT CHEST FINDING-MULTIPLE, ILL-DEFINED,AIR DENSITIES ARE SEEN INVOLVING BILATERAL LUNG LOBES,MORE PROMINENTLY INVOLVING BOTH LOWER LOBES-ASPIRATION PNEUMONITIS LIKELY.

PATIENT WAS ON MEDICAL MANAGEMENT HIGH O2 SUPPORT, MEDICATION- BRONCHODILATOR, STEROID, ANTIBIOTICS, OTHER SUPPORTIVE TREATMENT WAS GIVEN AND FULL DIET. PT CONTINUED ON MEDICAL TREATMENT.

PT HAVING C/O- WATERING OF EYES, SO OPHTHALMOLOGY REFERENCE DONE.

OPHTHALMOLOGY REFERENCE -DR. MILAN G.PANCHAL-(ADVICE-CMC(0.5%) EYE DROP,GFLOTAS D EYE DROP)

PT DISCHARGED WITH STABLE HEMODYNAMIC. AT THE TIME OF DISCHAGE PATIENTS VITALS ARE SPO2: 94%, PR: 80/MIN BP: 120/80MMHG, RR-18/MIN, T: 97.4F.

INVESTIGATION: ALL REPORTS ARE ATTACHED WITH FILE

MEDICATION ON DISCHARGE:

NAME OF MEDICINE	DOSE	TIMING	DURATION
INJ PIPTAZ	4.5	TDS	5 DAYS
INJ DERIPHYLIN		TDS	5 DAYS
INJ PANTOP	40	BD	5 DAYS
INJ EMSET	4	SOS	5 DAYS
INJ HYDROCORT	100	BD	5 DAYS
INJ ELDERVIT 12		OD	5 DAYS
TAB ABPHYLINE		BD	5 DAYS
TAB MUCINAC	600	TDS	5 DAYS

(P.T.O)

Address : 2nd Floor Daudi Shopping Center, Station Road Panch Batti, Bharuch, Gujarat 392001. **Contact :** +91 78618 94361
Email id : drsantosh@wardwizardmed.org

Wardwizard
Divine Hospital
MULTI SPECIALITY

TAB CLONOTRIL	0.25	HS	5 DAYS
SYP ALEX	10ML	TDS	5 DAYS
SYP CREMAFFIN	30ML	HS	5 DAYS
NEB DUOLINE		TDS	5 DAYS
NEB BUDECORT		BD	5 DAYS
E/D TILFRESH TEAR		2 HOURLY	5 DAYS
E/D GETIX		QID	5 DAYS

CONDITION ON DISCHARGE: PT IS CONCIOUS AND HAEMODYNAMICALLY STABLE.

ADVICE ON DISCHARGE: AVOIDE EXPOSURE TO IRRITANTS, SMOKE.TAKE MEDICINE REGUALRLY, PROPER DIET

IF ANY SYMPTOMS OF EMERGENCY OCCURS IMMEDEATELY VISIT TO HOSPITAL.

DISCHARGE CARD PREPARED BY:

DR TANUJ (RMO)

Tanuj

DISCHARGE CARD CHECKED BY:

DR. M.SOAEB SHEIKH (MBBS, DNB DFM)

Address : 2nd Floor Daudi Shopping Center, Station Road Panch Batti, Bharuch, Gujarat 392001. **Contact :** +91 78618 94361
Email id : drsantosh@wardwizardmed.org

Wardwizard
Divine Hospital
MULTI SPECIALITY

DISCHARGE SUMMARY(DOR)

PATIEN NAME : CHHELBIHARI SAHU
IP NO:54
AGE/SEX: 31 / M
ADMISSION DATE : 29/12/24
DISCHARGE DATE:30/12/24
TREATING CONSULTANT: DR. MAHAMMADSOAEB A.
WARD : ICCU-BED 1

DIAGNOSIS: CHEMICAL GAS INHALATION

A/H/O-CHEMICAL GAS INHALATION AT GFL-1 AROUND 8:00 PM (28/12/2024)

CHIEF COMPLAINT: BURNING SENSATION IN AIRWAY , BREATHING DIFFICULTY , WATERING OF EYES

COURSE IN HOSPITAL: PATIENT WAS ADMITTED IN ICCU WITH ABOVE MENTIONED COMPLAIN.

VITALS ON ADMISSION:G/C: FAIR, T:, SPO2:98 %, PR:86 /MIN,BP: 110/70MMHG, RR: 18.NECESSARY INVESTIGATION DONE.

PATIENT WAS ON MEDICAL MANAGEMENT O2 SUPPORT, MEDICATION- BRONCHODILATOR, ANTIBIOTICS, OTHER SUPPORTIVE TREATMENT WAS GIVEN AND FULL DIET. PT CONTINUED ON MEDICAL TREATMENT.

PT DISCHARGED ON REQUEST WITH STABLE HEMODYNAMIC. AT THE TIME OF DISCHAGE PATIENTS VITALS ARE SPO2: 98%, PR: 80/MIN BP: 120/80MMHG, RR-18/MIN, T: 97.4F.

INVESTIGATION: ALL REPORTS ARE ATTACHED WITH FILE

MEDICATION ON DISCHARGE:

NAME OF MEDICINE	DOSE	TIMING	DURATION
TAB ZIFI CV	200	1-0-1	5 DAYS
TAB PANTOP DSR	40	1-0-1	5 DAYS
TAB MONTAC LC		0-0-1	5 DAYS
TAB SUPRADYN		1-0-0	5 DAYS
EYE DROP CMC		2-2-2 2-2-2	5 DAYS

CONDITION ON DISCHARGE: PT IS CONCIOUS AND HAEMODYNAMICALLY STABLE.

ADVICE ON DISCHARGE: AVOIDE EXPOSURE TO IRRITANTS, SMOKE.TAKE MEDICINE REGUALRLY, PROPER DIET

IF ANY SYMPTOMS OF EMERGENCY OCCURS IMMEDEATELY VISIT TO HOSPITAL.

DISCHARGE CARD PREPARED BY:

DR TANUJ (RMO)

DISCHARGE CARD CHECKED BY:

DR. M.SOAEB SHEIKH

Address : 2nd Floor Daudi Shopping Center, Station Road Panch Batti, Bharuch, Gujarat 392001. Contact : +91 78618 94361
Email id : drsantosh@wardwizardmed.org

O/C

Ref: GFL-DJ/DISH/2024-25/12 31ST December 2024

To,
The Dy.Director Industrial Safety and Health,
2nd Floor, Multistoried Building, Part-II,
Near New Court, Kanbivaga,
Bharuch-392001

Subject: Submission of Form No.21.

Dear Sir,

Please find enclosed here with Form No. 21 of 1) Mr. Surya Lal Sahu2) Mr. Chhelbihari Sahuwho met with an accident on28.12.2024 at CMS-1Plant.

This is for your kind information and record please.

Thanking you,

For, **Gujarat Fluorochemicals Limited**

Dr. Sunil Bhatt
Factory Manager

Encl: Form-21

Gujarat Fluorochemicals Ltd. DAHEJ

T.N. Umadya
31/12/2024
જુનિયર ક્લાર્ક
ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય
ભરૂચ
Time:- 9-15-A.M

858

FORM NO.21

(Prescribed under Rule 103)

Report of accident including, dangerous occurrence resulting in Death or bodily injury

ESIC Employer's Code Number : NA
Name and Address of Local ESIC office : NA
License Number (As given in the license) : 562/24111/2007
Registration Number : **15074**

01	Name and address of factory	:	Gujarat Fluorochemicals Limited 12-A GIDC Dahej Industrial Estate, Tal: Vagra, Dist.: Bharuch, PIN: 392 130, Gujarat. Phone Number: 02641618005
02	Name, address, and telephone number of the Occupier	:	Mr. Sanath Kumar Muppirala Gujarat Fluorochemicals Limited 12-A GIDC Dahej Industrial Estate, Tal: Vagra, Dist.: Bharuch, PIN: 392 130, Gujarat. Phone Number: 02641618009
03	Nature of industry (as given in the License)	:	Chemicals & Polymers
04	Date, shift and hour of accident or Dangerous occurrence	:	Date : 28.12.2024 Shift : Second ("B") Hours : 19:39 hrs.
06	Department section and exact place were the accident or dangerous Occurrence took place.	:	G-Section of CMS-1 Plant
06	(a) Describe briefly how the accident or dangerous Occurrence took place.	:	On 28th December, 2024, around 20.00 hrs there was a gas leak from one section of CMS-1 plant, the section was immediately isolated. During the course of gas leak of few persons in the wind direction vicinity got affected when they reported to our OHC, they were stable and complaining about throat irritation, primary treatment was administered and kept under observation. Four of them complaining about nausea, hence they were referred initially to Dahej Hospital and later to Bharuch hospital for further treatment. They succumbed to death due to subsequent complications.
	(b) Did it involve	:	Explosion : ~~Yes~~ / No Fire ~~Yes~~ / No Emission of toxic Substance (s) Yes / ~~No~~ Substance(s) emitted ~~Yes~~ / No
07	Give the total number of persons ~~injured~~/killed	:	

Number of persons injured		Number of persons killed	
Inside the factory	*Outside the factory	Inside the factory	*Outside the factory
02	None	None	None

08	Name and address of witnesses	:	Mr. Dhaval Gohil Gujarat Fluorochemicals Limited 12-A GIDC Dahej Industrial Estate, Tal: Vagra, Dist.: Bharuch, PIN: 392 130, Gujarat. Mr. Nehal Raval Gujarat Fluorochemicals Limited 12-A GIDC Dahej Industrial Estate, Tal: Vagra, Dist.: Bharuch, PIN: 392 130, Gujarat.

06	Cause of accident or dangerous occurrence	:	Release of Gas and inhaled

I certify that to the best of my knowledge and belief the above particulars are correct in every respect.

Date:

Signature of Factory Manager
Gujarat Fluorochemicals Limited
12-A GIDC Dahej Industrial Estate,
Tal: Vagra, Dist.: Bharuch
PIN: 392 130, Gujarat.
Phone Number: 02641618005

Gujarat Fluorochemicals Ltd. DAHEJ

(To be completed by the Inspector of Factories)

01 Date of Receipt of the report :

02 District :

03 (a) Number allotted to accidentInvolving injury and /or fatality :

(b) Number allotted to dangerousOccurrence involving Reportable injury and /or fatality

04 Date of investigation :

05 Classification of accident :

A. Cause wise (Give code)

B. Industry wise (Give NIC-Code)

C. Dangerous operation wise (Give schedule number underSection 87)

D. Hazardous process wise Section 2 (cb)

E. Occupational wise(NCO-Code Number)

06 Result of investigation

07 Remarks, if any

Date:

Signature of the Inspector
Name (In block letters)

* National Industrial Classification (NIC)

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ANNEXURE

Particulars of persons injured, killed.

01	Particulars of persons injured / ~~killed~~ person			
	(a)	Name	:	Mr. Chhelbihari Sahu
	(b)	Age	:	31 Years
	(c)	Sex	:	Male
	(d)	Serial No. in the register of adult workers Address	:	91636 (EC. No.) 12/A, GIDC Dahej Industrial Estate, Dahej, Bharuch.
	(e)	Precise occupation	:	Contract Worker of M/s. Sky Corporation
	(f)	Nature of job	:	Rigger Work
02	Cause of injury		:	Explosion - No Emission of Toxic substance - **Yes** Fire - No Other - No
03	Particulars of injury			
	(a)	Fatal (time and date of death)	:	NA
	(b)	Non-fatal (if serious, give the extent injury such as loss of limb /Sight and hearing, fracture, permanent Impairment, severe burns)	:	NA
	(c)	State whether the injured personas disabled for more than 48 Hrs.	:	No
	(d)	Location of injury (i.e., Part of body etc., injured)	:	NA
04	(a)	State exactly what the injured person doing	:	He was engaged in routine activities in TFE-1 Utility area.
	(b)	Does this work fall in the category of Hazardous / dangerous process/ of Operations (Please tick mark (√) In the box).	:	Hazardous process (X) Dangerous Process/operation (X)
05	(a)	Hour at which the injured person started Work in the day of accident or dangerous Occurrence.	:	07:00 in "A+B" Shift
	(b)	Whether wages in full or part are payable to him for the day of accident or dangerous Occurrence.	:	Full
06	In case the accident or dangerous occurrence took place while travelling in the employer's transport, state whether,			
	(i)	The injured person was travelling as a Passenger to and from his place of work.	:	NA
	(ii)	The injured person or implied permission of his employer	:	NA

	(iii)	The transport is being operated by or on Behalf of the employer or some other person by whom it is provided in pursuance of Arrangements made with the employer.	:	NA
	(iv)	The vehicle is being / not being operated in the ordinary cause of public transport Service	:	NA
07	In case the accident took place while meeting emergencies, state			
	(i)	Its nature; and	:	NA
	(ii)	Whether the injured person at the time of accident was employed for the purpose of his employer's trade or business in or about the premises at which the accident took place.	:	NA
08	(a)	Physicians, dispensary, or hospital from whom or in which injured person received or is receiving treatment.	:	7X Multispecialty Hospital - Bharuch for further treatment
	(b)	Name of dispensary / panel Doctor selected by the insured person	:	As Above

ANNEXURE

Particulars of persons injured, killed.

01 ~~Particulars of persons injured / killed person~~

(a)	Name	:	Mr. Surya Lal Sahu
(b)	Age	:	44 Years
(c)	Sex	:	Male
(d)	Serial No. in the register of adult workers Address	:	92164 (EC. No.) 12/A, GIDC Dahej Industrial Estate, Dahej, Bharuch.
(e)	Precise occupation	:	Contract Worker of M/s. Sky Corporation
(f)	Nature of job	:	Rigger work

02 Cause of injury : Explosion - No
Emission of Toxic substance - **Yes**
Fire - No
Other - No

03 Particulars of injury

(a)	Fatal (time and date of death)	:	NA
(b)	Non-fatal (if serious, give the extent injury such as loss of limb /Sight and hearing, fracture, permanent Impairment, severe burns)	:	NA
(c)	State whether the injured personas disabled for more than 48 Hrs.	:	No
(d)	Location of injury (i.e., Part of body etc., injured)	:	NA

04 (a)	State exactly what the injured person doing	:	He was engaged in routine activities in TFE-1 Utility area.
(b)	Does this work fall in the category of Hazardous / dangerous process/ of Operations (Please tick mark (√) In the box).	:	Hazardous process (X) Dangerous Process/operation (X)
05 (a)	Hour at which the injured person started Work in the day of accident or dangerous Occurrence.	:	07:00 in "A+B" Shift
(b)	Whether wages in full or part are payable to him for the day of accident or dangerous Occurrence.	:	Full

06 In case the accident or dangerous occurrence took place while travelling in the employer's transport, state whether,

(i)	The injured person was travelling as a Passenger to and from his place of work.	:	NA
(ii)	The injured person or implied permission of his employer	:	NA

	(iii)	The transport is being operated by or on Behalf of the employer or some other person by whom it is provided in pursuance of Arrangements made with the employer.	:	NA
	(iv)	The vehicle is being / not being operated in the ordinary cause of public transport Service	:	NA
07	In case the accident took place while meeting emergencies, state			
	(i)	Its nature; and	:	NA
	(ii)	Whether the injured person at the time of accident was employed for the purpose of his employer's trade or business in or about the premises at which the accident took place.	:	NA
08	(a)	Physicians, dispensary, or hospital from whom or in which injured person received or is receiving treatment.	:	7X Multispecialty Hospital - Bharuch for further treatment
	(b)	Name of dispensary / panel Doctor selected by the insured person	:	As Above